



JOTI JOURNAL

(BI-MONTHLY)

DECEMBER 2018

MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF MADHYA PRADESH, JABALPUR - 482 007

TRAINING COMMITTEE MADHYA PRADESH STATE JUDICIAL ACADEMY



- | | |
|--|---------------------------------------|
| 1. Hon'ble Shri Justice Hemant Gupta | Chief Justice & Patron |
| 2. Hon'ble Shri Justice R.S. Jha | Judge Incharge,
Judicial Education |
| 3. Hon'ble Shri Justice Rohit Arya | Member |
| 4. Hon'ble Smt. Justice Nandita Dubey | Member |
| 5. Hon'ble Shri Justice Rajeev Kumar Dubey | Member |
| 6. Hon'ble Shri Justice Subodh Abhyankar | Member |

FOUNDER OF THE INSTITUTE AND JOTI JOURNAL

Hon'ble Shri Justice U.L. Bhat
Former Chief Justice,
High Court of M.P., Jabalpur

ASSOCIATE EDITOR
Sudeep Kumar Shrivastava
Additional Director

EDITOR
Pradeep Kumar Vyas
Director

संपादकीय

प्रदीप कुमार व्यास
संचालक

सम्माननीय पाठकगण,

यह मेरे लिये अत्यंत सौभाग्य का विषय है कि माननीय उच्च न्यायालय के आदेश से मुझे इस पवित्र संस्था का संचालक नियुक्त किया गया है और मुझे आप सब के साथ विचारों का आदान-प्रदान करने का एक और अवसर दिया है। मैंने 19.11.2018 को पदभार ग्रहण कर लिया है। वर्तमान में प्रत्येक क्षेत्र में प्रबंधन या मैनेजमेन्ट की बढ़ती आवश्यकताओं को देखते हुये इस अंक में मेरे द्वारा तैयार किया गया "न्यायालय, बोर्ड एवं प्रकरण प्रबंधन" विषय पर एक लेख प्रकाशित किया गया है। साथ ही एक लेख "जिला एवं सत्र न्यायाधीश की भूमिका और दायित्व" के बारे में व एक अन्य लेख "धारा 309 दं.प्र.सं. उपेक्षित समादेश" पर भी प्रकाशित किया गया है। मुझे आशा ही नहीं अपितु पूर्ण विश्वास है कि इन तीनों लेखों से जिला न्यायपालिका के न्यायाधीशों को कार्य करने में सहायता मिलेगी।

मेरे कार्यभार ग्रहण करने के पश्चात् अकादमी में माह नवंबर एवं दिसंबर में "श्रम न्यायालय" एवं "घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005" पर कार्यशालाएं आयोजित हुई हैं जिनसे हमारे न्यायाधीशों को उनके कार्यक्षेत्र में कार्य को सुचारू रूप से करने में सहयोग प्राप्त होगा। इन्हीं माहों में तृतीय चरण की इंडक्शन ट्रेनिंग भी पूर्ण हुई है।

आगामी अकादमी वर्ष 2019 मध्यप्रदेश राज्य न्यायिक अकादमी के लिये अत्यंत व्यस्त वर्ष है क्योंकि इस वर्ष में प्रशिक्षु न्यायाधीशों की संख्या काफी अधिक रहेगी जिनके लगातार प्रशिक्षण चलेंगे।

मेरे पूर्व संचालक श्री संजीव कालगांवकर जी ने अकादमी में अधोसंरचना (Infrastructure) से संबंधित बहुत काम किये हैं। मैं और अकादमी में पदस्थ समस्त न्यायाधीशगण प्रयास करेंगे कि श्री कालगांवकर जी द्वारा अधोसंरचना संबंधी किये गए कार्यों को और आगे बढ़ाएं। इसी क्रम में पुराने अकादमी परिसर के नवीनकरण का कार्य जारी है जो शीघ्र पूर्ण होना है।

मैं और अकादमी में पदस्थ सभी सम्माननीय साथी न्यायाधीशगण मिलकर यह प्रयास करेंगे कि जिला न्यायपालिका के लिये जो भी सर्वश्रेष्ठ सामग्री है वह इस पत्रिका में प्रकाशित की जावे। यदि आपके कोई अमूल्य सुझाव हैं तो वे सदैव सादर आमंत्रित हैं।

*It is not selfish to do,
What is best for you.*

पहचान से मिला काम थोड़े समय तक ही टिकता है
लेकिन काम से मिली पहचान उम्र भर के लिए रहती है।
- एक विद्वान

“Personal liberty, deprived when bail is refused, is too precious a value of our constitutional system recognized under Article 21 that the curial power to negate it is a great trust exercisable, not casually but judicially, with lively concern for the cost to the individual and the community. To glamorize impressionistic orders as discretionary may, on occasions, make a litigative gamble decisive of a fundamental right. After all, personal liberty of an accused or convict is fundamental, suffering lawful eclipse only in terms of “procedure established by law”. The last four words of Article 21 are the life of that human right.”

V.R. Krishna Iyer, J. in *Gudikanti Narasimhulu v. Public Prosecutor, High Court of A.P.* (1978 1 SCC 240, para 1

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR**



**Second Refresher Course for Civil Judges Class-II of 2014 Batch
(01.10.2018 to 06.10.2018)**



**Workshop on—N.D.P.S. Act
(05.10.2018 & 06.10.2018)**

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR**



**Specialized Training Programme for Prosecutors
(12.10.2018 & 13.10.2018)**



**Second Phase Foundation Course for the District Judges (Entry Level)
Directly Appointed from the Bar
(22.10.2018 to 02.11.2018)**

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR**



**Advance/Orientation Course for the District Judges (Entry Level)
Promoted in the year 2018
(22.10.2018 to 02.11.2018)**



**Workshop on – Key issues and challenges under Scheduled Castes and
Scheduled Tribes (Prevention of Atrocities) Act, 1989
16th & 17th November, 2018**

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR**



**Specialised Educational Programme for the Presiding
Officers of Labour Courts
(24.11.2018 and 25.11.2018)**



**Third Phase Induction Course for the newly appointed Civil Judges
Class-II from 2018 Batch (I Batch)
26.11.2018 to 21.12.2018**

APPOINTMENT OF HON'BLE SHRI JUSTICE HEMANT GUPTA AS JUDGE OF THE SUPREME COURT OF INDIA



Hon'ble Shri Justice Hemant Gupta, who adorned the office of the Chief Justice of High Court of Madhya Pradesh for about 19 months, has been elevated as Judge of the Supreme Court of India.

His Lordship was born on 17th October, 1957 and belongs to a family of illustrious lawyers. His Lordship's grandfather was a prominent civil lawyer. His Lordship's father was the Chief Justice of the Punjab and Haryana High Court.

His Lordship was enrolled as an Advocate in July, 1980. Practised at High Court after spending initial few years in the District Court and mainly dealt with civil cases including Labour, Company, Constitutional and Service Law. Appointed as Additional Advocate General, Punjab from 1997 to 1999.

As a Judge in the High Court, His Lordship has had the opportunity to deal with all branches of laws, be it Civil, Revenue, Constitutional, Company, Tax or Criminal laws. Some of the noticeable judgments delivered by His Lordship are regarding the grant of professional degrees through distance education made by the Deemed Universities, appointment of the Chairman of the Punjab Public Service Commission; interpretation of Section 29 of the State Financial Corporation Act, 1951; interpretation of Section 24 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; Appeal in the matter arising out of Kandhar Indian Airline plane hijack case; interpretation of Section 427 (2) of the Code of Criminal Procedure, and rights of the inmates in the jail in Punjab, Haryana and U.T. Chandigarh.

His Lordship was member of the Computer Committee, Punjab and Haryana High Court, for more than 10 years. This period saw comprehensive computerization of the High Court. Some of the IT initiatives taken during this period were, LCD based display boards for the benefit of litigants and Advocates; establishing a remote location data centre, implementation of Bio-Metric System for on-line attendance of the High Court staff: Digitization of the entire records of judicial files including developing a mechanism to scan even the freshly filed case, introduction of

the Case Management System, launching of E-diary, E-filing of the cases, access to paper book module, on-line availability of the judgments and the daily/interim orders, extensive usage of the SMS, dispensing with the manual peshi registers, E-inspection, e-copy of the judgment(s)/order(s) by creating automated centralized copy agency.

His Lordship also remained as Executive Chairman of the State Legal Services Authority, U.T. Chandigarh from July, 2012 till January, 2016. During his tenure, a unique scheme among others, the projects of 'Sakshar Balak-Balika' and 'Saksham Maa' for the underprivileged classes were conceptualized and put into place in collaboration with an NGO called Hamari Kaksha. The scheme provided adult education to the mothers so as to empower them to take care of themselves and also to motivate them to teach their children and also to make children to enable them to go to school. Another project, namely, 'Hamari Pathshala' was also started for the children belonging to the poor sections of the society, i.e. rag pickers, street vendors and slum dwellers.

His Lordship was appointed as Judge of Punjab and Haryana High Court on 2nd July, 2002. His Lordship took oath as Judge of Patna High Court on 8th February, 2016. His Lordship was appointed as Acting Chief Justice of Patna High Court on 29th October, 2016.

On appointment as 23rd Chief Justice of the High Court of Madhya Pradesh, His Lordship was administered oath of office at Raj Bhawan, Bhopal by the Governor of Madhya Pradesh on 18th March, 2017. His Lordship was accorded welcome ovation on 20th March, 2017 in the Conference Hall of South Block of High Court of Madhya Pradesh, Jabalpur.

During His Lordship's tenure as Chief Justice of Madhya Pradesh and in his capacity as Patron of Judicial Education, His Lordship took keen interest in the academic activities of the Academy and provided all round motivation, support and guidance for diversifying the academic activities of the Academy.

On elevation as Judge of Supreme Court, His Lordship was accorded farewell on 1st November, 2018.

We on behalf of JOTI Journal wish His Lordship a healthy, happy and successful tenure.

•

ELEVATION OF HON'BLE SHRI JUSTICE SANJAY KUMAR SETH AS CHIEF JUSTICE OF MADHYA PRADESH



Hon'ble Shri Justice Sanjay Kumar Seth has been appointed as the Chief Justice of Madhya Pradesh.

His Lordship was born on 10th June, 1957. After obtaining degrees in B.A. and LL.B, His Lordship was enrolled as an Advocate of M.P. State Bar Council in the year 1981 and joined the chamber of Late Shri

K.K. Adhikari. Thereafter, started independent practice on Constitutional and Civil sides from 1983. His Lordship was Sub-Editor and Editor of ILR (M.P. Series) during 1988-89 and again from 1998-99, respectively. His Lordship was Government Advocate from 1989 to June 1996 and went on to work as Deputy Advocate General from July 2000 till His Lordship's elevation as Additional Judge of the High Court of Madhya Pradesh.

His Lordship took oath as Additional Judge, High Court of Madhya Pradesh on 21st March, 2003 and Permanent Judge on 19th January, 2004.

During Judgeship, His Lordship rendered invaluable services as Acting Chief Justice, Administrative Judge, Judge, Judge In-charge Judicial Education and also Executive Chairman, Madhya Pradesh State Legal Services Authority.

His Lordship has been a constant source of inspiration for the Judges of Madhya Pradesh. His Lordship took keen interest in the academic activities of the Academy and provided wholesome motivation, support and guidance for diversifying the academic activities of the Academy. The Academy is deeply indebted for His Lordship's kind support and benevolent guidance.

On appointment as 24th Chief Justice of Madhya Pradesh, His Lordship was administered oath of office at Raj Bhawan, Bhopal by the Governor of Madhya Pradesh on 14th November, 2018. His Lordship was accorded welcome ovation on 15th November, 2018 in the Conference Hall of South Block of High Court of Madhya Pradesh, Jabalpur.

We on behalf of JOTI Journal wish His Lordship a healthy, happy and successful tenure.

HON'BLE SHRI JUSTICE HULUVADI G. RAMESH ASSUMES CHARGE



Hon'ble Shri Justice Haluvadi G. Ramesh, on His Lordship's transfer from Madras High Court to High of Madhya Pradesh, was administered oath of office on

15th November, 2018 by Hon'ble Shri Justice S.K. Seth, Chief Justice, High Court of Madhya Pradesh in a brief Swearing-in-Ceremony held in the Conference Hall of South Block of High Court of M.P. at Jabalpur.

Hon'ble Shri Justice Haluvadi G. Ramesh was born on 20.05.1957. His Lordship was enrolled as an Advocate on 12th March, 1981 and practised in the Courts at Mysore and Bangalore Districts and High Court at Bangalore. Thereafter, His Lordship joined Karnataka Judicial Services as District Judge on 2nd February, 1993 and was promoted to the Cadre of District Judge (Super Time Scale) on 23rd June, 2000. His Lordship was appointed as an Additional Judge of the High Court of Karnataka on 8th September, 2003 and as a Permanent Judge on 24th September, 2004. His Lordship was transferred to Allahabad High Court on 16th February, 2015 and thereafter to Madras High Court and assumed charge as Judge of the Madras High Court on

11th April, 2016. His Lordship was appointed as Acting Chief Justice of the Madras High Court with effect from 16.02.2017 to 04.04.2017 and again from 07.08.2018 to 11.08.2018. His Lordship was transferred to the High Court of Madhya Pradesh and took oath of office on 15th November, 2018.

We on behalf of JOTI Journal, welcome His Lordship and wish him a healthy, happy and successful tenure.

•

APPOINTMENT OF JUDGES IN THE HIGH COURT OF MADHYA PRADESH



Hon'ble Shri Justice Vishnu Pratap Chauhan, Hon'ble Shri Justice Rajeev Kumar Shrivastava (Sr.) and Hon'ble Shri Justice Shailendra Shukla have been administered oath of office by Hon'ble Shri Justice S.K. Seth, Chief Justice, High Court of Madhya Pradesh on 19th November, 2018 as Judges of High Court of Madhya Pradesh in a Swearing-in-Ceremony held in the Conference Hall of South Block of High Court of M.P. at Jabalpur.

Hon'ble Shri Justice Vishnu Pratap Singh Chouhan was appointed as Judge of the High Court of Madhya Pradesh. Was born on 15th March, 1959 at Bhind. After obtaining degrees of M.Sc., B.Ed. and LL.B., joined Madhya Pradesh Judicial Services as Civil Judge Class II on 17.07.1992. Promoted to Higher Judicial Services as officiating District and Sessions Judge on 01.06.1998.

Worked in different capacities at various places like Bhopal, Alirajpur, Raghogarh, Indore, Mahasamund (now in Chhattisgarh), Baloda-Bazar (now in Chhattisgarh), Narsinghpur, Chhatarpur, Mungaoli, Chhindwara, Guna, Gwalior, Sidhi, Hoshangabad and Gwalior. Held the posts of Competent Authority, Housing Board, Indore, President, District Consumer Forum at Chhindwara and Guna. Was District Judge (Inspection), Gwalior Zone, High Court of M.P. from 18.09.2017 till elevation.



Hon'ble Shri Justice Rajeev Kumar Shrivastava (Sr.) was appointed as Judge of the High Court of Madhya Pradesh. Was born on 25th November, 1960. After obtaining degrees of B.Sc. and LL.B., joined Madhya Pradesh Judicial Services as Civil Judge Class II on 04.11.1985. Promoted to Higher Judicial Services as officiating District & Sessions Judge on 05.09.1998.

Worked in different capacities at various places like Rewa, Rajendragram, Chattarpur, Pichhore, Raipur (now in Chattisgarh), Ujjain, Multai and Bhopal. Also held the posts of O.S.D, High Court of Madhya Pradesh, O.S.D. and Additional Director, JOTRI (now MPSJA), Registrar (Judicial–II), High Court of Madhya Pradesh, Jabalpur and Registrar (Administration), National Judicial Academy, Bhopal. Worked as District & Sessions Judge at Barwani and Morena. Was District & Sessions Judge, Indore from 01.08.2017 till elevation.



Hon'ble Shri Justice Shailendra Shukla, was appointed as Judge of the High Court of Madhya Pradesh. Was born on 17th November, 1959. After obtaining degrees of M.Sc. and LL.B., joined Madhya Pradesh Judicial Services on 18.08.1987. Was promoted to Higher Judicial Services as officiating District Judge on 29.08.1998. Was granted Selection Grade Scale with effect from 10.10.2007 and Super Time Scale with effect from 01.10.2015.

Worked in different capacities at various places like Jabalpur, Narsinghpur, Seoni, Damoh, Sagar, Chhindwara, Bhopal and Khandwa. Also worked as O.S.D., High Court of Madhya Pradesh, Jabalpur, Additional Registrar (Vig.), High Court of Madhya Pradesh, Jabalpur, President, District Consumer Forum, Additional Director and Director, Madhya Pradesh State Judicial Academy (the then JOTRI) and Principal Registrar (Vigilance), High Court of M.P., Jabalpur. Was District & Sessions Judge, Bhopal from 21.10.2016 till elevation.

We on behalf of JOTI Journal wish Their Lordship's a very happy, healthy and successful tenure.

•

**HON'BLE SHRI JUSTICE SUSHIL KUMAR PALO AND
HON'BLE SHRI JUSTICE ASHOK KUMAR JOSHI DEMIT OFFICE**



Hon'ble Shri Justice Sushil Kumar Palo demitted office on His Lordship's attaining superannuation.

His Lordship was born on 2nd November, 1956 at Nabarangpur, Odisha. Obtained degree of B.Sc. (Botany) (Hon.) from Vikram Dev College, Jeypore, Berhampur University, Odisha in the year 1977. His Lordship was a Gold Medalist in the Post Graduate Degree in M.A. (Sociology) which was obtained in the year 1979 and LL.B degree in 1980 from Rani Durgawati Vishwavidyalaya, Jabalpur.

His Lordship was awarded prizes for Best Shooter and Best Cadet in Junior Division NCC during school days. Is a keen sportsman and has represented his College and University in Cricket in various tournaments. Also excels in Table Tennis, Badminton, Lawn Tennis and Billiards. Has contributed articles to various legal Journals and attended many Conferences, Workshops, Seminars and Training Programmes. Is a good speaker and has delivered lectures on varied subjects in law in various Institutions and Colleges.

His Lordship joined M.P. Judicial Services as Civil Judge Class II on 17th December, 1981 and was promoted to the post of Additional District & Sessions Judge in September, 1994.

As Judge of District Judiciary, worked as Registrar, M.P. State Consumer Disputes Redressal Commission, Bhopal and also Member Secretary of the Madhya Pradesh State Legal Services Authority. Worked in different capacities at Balaghat, Jagdalpur (Bastar), Durg, Satna, Chhatarpur, Badwani, Chhindwara. Promoted as District & Sessions Judge in the year 2006 and was served as District & Sessions Judge, Guna. Was District & Sessions Judge, Rewa prior to elevation.

His Lordship took oath as Additional Judge, High Court of Madhya Pradesh on 15.04.2014 and as Permanent Judge on 27.02.2016.



Hon'ble Shri Justice Ashok Kumar Joshi demitted office on His Lordship's attaining superannuation.

His Lordship was born on 11th November, 1956 at Anjad, District Barwani. Hails from the family of Lawyers and father Shri B.L. Joshi was leading lawyer of the then existing District West Nimar which was later on divided into Khargone and Barwani Districts. After completion of schooling in first division from Government Higher Secondary School Anjad, passed B.Sc., M.Sc. (Chemistry) and LL.B. examinations in first division from Vikram University, Ujjain as a student of Govt. P.G. College, Barwani. Participated in inter collegiate debate competitions and won prizes. During emergency period (1976-1977), was nominated as President of Student Union of Government P.G. College, Barwani on merit basis. In the same year was appointed as Chief Editor of Barwani College's Magazine 'Chandrika' and was also selected as Member of the Executive Committee of the Student Union of Vikram University, Ujjain.

His Lordship was enrolled as an advocate of M.P. State Bar Council on 4th November, 1981. Joined Madhya Pradesh State Judicial Services as Civil Judge Class II on 11th March, 1983 and promoted to Higher Judicial Services in the year 1996. Granted Selection Grade Scale on 1st January, 2003 and Super Time Scale on 15th March, 2012.

As a Judge of District Judiciary, worked in different capacities at Dhar, Burhanpur, Indore, Manawar, Gwalior, Bhind, Agar, Guna and Shajapur. Was District & Sessions Judge, Alirajpur from 20th July, 2009 to 23rd March, 2013. Was District Judge (Inspection), Indore from 30th March, 2013 till elevation.

His Lordship took oath as Additional Judge, High Court of Madhya Pradesh on 7th April, 2016 and Permanent Judge on 17.03.2018.

We on behalf of JOTI Journal wish Their Lordships a healthy, happy and prosperous life.

•

PART – I

DISTRICT & SESSIONS JUDGE – A ROLE MODEL FOR DISTRICT JUDICIARY, ROLE AND RESPONSIBILITIES

जिला एवं सत्र न्यायाधीश - जिला न्यायपालिका के लिये एक प्रेरणा स्रोत (ROLE MODEL),
भूमिका एवं दायित्व

प्रदीप कुमार व्यास

संचालक

मध्यप्रदेश राज्य न्यायिक अकादमी,

उच्च न्यायालय, जबलपुर

जैसे ही कोई न्यायाधीश, जिला एवं सत्र न्यायाधीश के रूप में पदस्थ होते हैं उन पर जिले के मुखिया होने के नाते कुछ दायित्व बढ जाते हैं। यहां हम जिला एवं सत्र न्यायाधीश की भूमिका एवं दायित्व किस प्रकार निर्वाहित किये जायें, इसके बारे में कुछ बिन्दुओं पर चर्चा करेंगे।

(1) नियमित अनुविक्षण या REGULAR MONITORING

मेरा प्रत्येक जिला एवं सत्र न्यायाधीश महोदय से अनुरोध है कि वे अपने जिले में पदस्थ समस्त न्यायाधीशगण के कार्य का नियमित अनुविक्षण या Regular Monitoring करें। इसके लिये जिले में पदस्थ न्यायाधीशों की संख्या को देखते हुये प्रतिदिन तीन से पाँच न्यायाधीशगण को शाम 5: 45 बजे या प्रातः 10:00 बजे, जैसा भी समय सुविधाजनक हो, अपने विश्राम कक्ष में उनके न्यायालय में लंबित 31/12/2014 तक या संबंधित वर्ष की अंतिम तिथि तक संस्थित समस्त लंबित प्रकरणों की, प्रकरणों की प्रकृति अनुसार अलग-अलग सूचियाँ या लिस्ट लेकर बुलावें जैसे व्यवहार वाद, नियमित आपराधिक प्रकरण, विविध आपराधिक प्रकरण, सत्र प्रकरण, सिविल अपील, क्रिमिनल अपील, पुनरीक्षण आदि। सूची में सबसे पहले संस्थित प्रकरण पहले आयेगा जैसे 2 जनवरी 2000 को संस्थित प्रकरण सबसे पहले आयेगा और उसके बाद बढ़ते क्रम में क्रमवार इस सूची में 31/12/2014 तक संस्थित या संबंधित वर्ष की अंतिम तारीख तक संस्थित एक प्रकार के समस्त प्रकरण शामिल होंगे। ये सूचियाँ निम्न प्रारूप में हो सकती हैं:-

न्यायालय:- व्यवहार न्यायाधीश वर्ग 2, श्री ए.बी.सी. के न्यायालय में लंबित समस्त पाँच वर्ष पुराने व्यवहार प्रकरणों की सूची-

क्रम संख्या	प्रकरण संख्या	संस्थित दिनांक	शीर्षक या टाइटल	प्रक्रम या स्टेज	आगामी सुनवाई दिनांक	अभिभाषकगण के नाम	रिमार्क

संबंधित न्यायाधीश से सौहार्द्रपूर्ण वातावरण में यह चर्चा की जा सकती है कि उक्त प्रकरणों में से सबसे पुराने 10 प्रकरणों के निराकरण में, जो कि वरिष्ठ न्यायालय से स्थगित या स्टे नहीं हैं, उन्हें तथ्य संबंधी, विधि संबंधी, प्रक्रिया संबंधी या अन्य क्या कठिनाई है? ऐसी चर्चा से जिला एवं सत्र न्यायाधीश महोदय को पता चल सकेगा कि संबंधित न्यायाधीश को उनके न्यायालय में लंबित सबसे पुराने 10 प्रकरणों के निराकरण में क्या कठिनाई है? अपने दीर्घ या लम्बे अनुभव के आधार पर जिला एवं सत्र न्यायाधीश संबंधित न्यायाधीश को आवश्यक टिप्स या सुझाव दे सकेंगे।

ऐसा अनुविक्षण या मोनिटरिंग प्रतिमाह के प्रथम सप्ताह में करना चाहिये। यदि जिले में पदस्थ न्यायाधीशों की संख्या अधिक है तो संबंधित जिला न्यायाधीश, मुख्य न्यायिक मजिस्ट्रेट और उनसे वरिष्ठ न्यायाधीशगण का अनुविक्षण अपने पास रख सकते हैं तथा व्यवहार न्यायाधीश वर्ग-1 और 2 का अनुविक्षण किसी अन्य वरिष्ठ न्यायाधीश को लिखित कार्यालय आदेश के माध्यम से सौंप सकते हैं।

मेरा व्यक्तिगत आग्रह तो यही है कि संबंधित जिला एवं सत्र न्यायाधीश महोदय को अनुविक्षण या मोनिटरिंग का कार्य स्वयं करना चाहिये।

तहसील में पदस्थ न्यायाधीशगण का अनुविक्षण या मोनिटरिंग वीडियो कान्फ्रेंसिंग के माध्यम से किया जाना चाहिये।

ऐसे अनुविक्षण या मोनिटरिंग के बाद एक लिखित कार्यालय आदेश द्वारा ये निर्देश भी दिये जा सकते हैं कि 10 वर्ष से पुराने प्रकरणों में एक सप्ताह एवं 5 वर्ष से पुराने प्रकरणों में 10 से 12 दिन की तिथि नियत की जावे। ऐसा करने से 10 वर्ष पुराना प्रकरण 1 माह में कम से कम तीन बार और 5 वर्ष पुराना प्रकरण एक माह में कम से कम दो बार संबंधित न्यायाधीश के समक्ष सुनवाई हेतु रखा जायेगा और प्रकरण में प्रगति होगी।

समस्त न्यायाधीशगण को यह लिखित पत्र दिया जाना चाहिये कि उनके द्वारा प्रस्तुत प्रकरणों की उक्त सूची में आगामी माह में निराकृत प्रकरणों को लाल स्याही से चिन्हित कर दें ताकि आगामी माह के अनुविक्षण या मोनिटरिंग के समय यह पता लग सके कि संबंधित न्यायाधीश महोदय ने कितने पाँच वर्ष पुराने प्रकरणों का निराकरण किया है।

यदि अनुविक्षण या मोनिटरिंग में पुराने प्रकरणों की निराकरण की प्रगति संतोषजनक न लगे तो अर्द्धशासकीय पत्र के माध्यम से संबंधित न्यायाधीश को प्रेरित भी करना चाहिये।

अनुविक्षण का समय उक्त अनुसार या तो प्रातः 10:00 बजे या 5:45 बजे ही रखना चाहिये ताकि किसी भी न्यायाधीश का प्रातः 10:30 से शाम 5:30 बजे तक का कार्यालयीन और न्यायालयीन समय सुरक्षित रहे।

कार्य का समान वितरण

मेरा यह भी आग्रह है कि जिले में पदस्थ समस्त न्यायाधीशगण के बीच वितरण किये जाने योग्य पाँच वर्ष या इससे अधिक पुराने एवं अन्य प्रकरण वर्ष के प्रारंभ में ही समान रूप से वितरित कर

दिये जाना चाहिये ताकि वर्ष के प्रारंभ में ही सभी न्यायाधीशगण के पास समान लक्ष्य रहे। यह संदेश भी देना चाहिये कि पूरे वर्ष में किस न्यायाधीश ने कितने पाँच वर्ष पुराने प्रकरण का निराकरण किया है। इस तथ्य को संख्यात्मक एवं गुणात्मक रूप से भी उनकी गोपनीय चरित्रावली लिखते समय ध्यान में रखा जायेगा ताकि न्यायाधीश अधिक से अधिक पुराने प्रकरणों का निराकरण कर सकें। ऐसे वितरण के समय न्यायाधीश की विशेषज्ञता, रुचि व वास्तविक क्षमता ध्यान में रखना चाहिये।

मैंने जिला नीमच मध्यप्रदेश में उक्त अनुविक्षण या मोनिटरिंग की प्रक्रिया लागू की थी जिसके अच्छे परिणाम देखने को मिले थे।

मेरा पूर्ण विश्वास है कि यदि जिला एवं सत्र न्यायाधीश महोदय नियमित अनुविक्षण या रेग्यूलर मोनिटरिंग की उक्त प्रक्रिया अपनायेंगे तो पाँच वर्ष पुराने प्रकरणों के निराकरण में अनुकूल परिणाम प्राप्त होंगे।

(2) शाखाओं या **Sections** का नियमित अनुविक्षण या **Regular Monitoring** में समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे विभिन्न शाखाओं या Sections का नियमित अनुविक्षण या Regular Monitoring करें। इसके लिये निम्न प्रकार से दिवस नियत किये जा सकते हैं:-

क्रम संख्या	वार का नाम	शाखा का नाम
1	सोमवार	अभिलेख या Record शाखा
2	मंगलवार	प्रतिलिपि शाखा
3	बुधवार	मालखाना
4	गुरुवार	नजारत एवं सांख्यिकी
5	शुक्रवार	लेखा शाखा और कम्प्यूटर शाखा
6	शनिवार	ग्रंथालय या लाईब्रेरी एवं कार्यालय या आफिस

उक्त नियत दिवस पर संबंधित शाखा के वरिष्ठतम कर्मचारी को प्रातः 10:00 बजे या दोपहर 2:00 बजे या शाम 5:45 बजे, जैसा भी सुविधाजनक हो, अपने विश्राम कक्ष में एक सप्ताह में किये गये कार्य का लिखित प्रगति प्रतिवेदन लेकर बुलवाना चाहिये।

1. अभिलेख शाखा

अभिलेख शाखा को यह लक्ष्य दिया जा सकता है कि 31/12/2016 तक विनष्टिकरण योग्य समस्त आपराधिक और व्यवहार प्रकरण नियम एवं आदेश (आपराधिक) एवं मध्यप्रदेश व्यवहार न्यायालय नियम, 1961 के विनष्टिकरण संबंधी प्रावधानों को ध्यान में रखते हुये छांटें और उनका नियमानुसार प्रभारी अधिकारी और अन्य न्यायाधीशगण के माध्यम से सत्यापन कराकर, आवश्यक पृष्ठांकन करने के बाद विनष्टिकरण का कार्य उक्त दिनांक 31/12/2016 तक का पूर्ण कर लें।

चूंकि वर्ष 2017 से अभिलेख का डिजिटलाइजेशन होना है जिसके लिये नियम, राजपत्र में मई 2017 में प्रकाशित हो चुके हैं, अतः मेरा अनुरोध है कि 31/12/2016 तक का विनिर्णीकरण योग्य अभिलेख छांटकर यह कार्य प्रधान अभिलेखाकार या रिकार्ड कीपर को लक्ष्य देकर पूर्ण करवा लेना चाहिये।

रिकार्ड शाखा से प्रतिलिपि शाखा में, रिकार्ड समय से भेजा जा रहा है या नहीं, फरार घोषित अभियुक्त के गिरफ्तार होने पर उनका अभिलेख संबंधित न्यायालय में समय पर भेजा जा रहा है या नहीं, वरिष्ठ न्यायालयों के मांग पत्र के क्रम में रिकार्ड समय पर भेजा जा रहा है या नहीं, इस सप्ताह में कितने मांग पत्र लंबित हैं, रिकार्ड में सफाई की क्या स्थिति है, दीमकरोधी उपचार किया गया है या नहीं, शाखा में बरसात का पानी टपकने या रिकार्ड के अन्यथा क्षतिग्रस्त होने की कोई संभावना तो नहीं है, रैक्स, अलमारी, बस्ते के लिये कपड़े व अन्य क्या आवश्यकताएं हैं, यह भी पूछा जा सकता है व ये सामग्री उपलब्ध कराई जा सकती हैं, सफाई की स्थिति आदि बिन्दु देखे जा सकते हैं।

प्रत्येक सोमवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

2. प्रतिलिपि शाखा

प्रतिलिपि शाखा से प्रधान प्रतिलिपिकार को साप्ताहिक प्रतिवेदन के साथ बुलाना चाहिये। पक्षकारों को समय पर प्रतिलिपि मिल रही है या नहीं, न्यायालयों या अभिलेख शाखा से समय पर अभिलेख प्राप्त हो रहा है या नहीं, कितने आवेदन पत्र अनुविक्षण के दिन लंबित हैं और क्यों? लंबित आवेदनों की संख्या न्यूनतम करने में क्या समस्याएं हैं, इन सब पर ध्यान दिया जा सकता है।

एक लिखित कार्यालय आदेश जारी करके समस्त न्यायालयों और अभिलेख शाखा को यह निर्देश दिये जा सकते हैं कि वे प्रतिलिपि आवेदन प्राप्त होने के 24 घंटे के भीतर संबंधित अभिलेख प्रतिलिपि शाखा में भिजवा दें।

प्रतिलिपि शाखा के प्रधान प्रतिलिपिकार से यह पूछताछ की जा सकती है कि समय से अभिलेख आ रहा है या नहीं और यदि नहीं आ रहा हो तो जिन न्यायालयों से अभिलेख नहीं आ रहा है उनके कर्मचारी को सीधे आदेशित किया जा सकता है।

कुल मिलाकर लंबित आवेदनों की संख्या न्यूनतम रहे, पक्षकारों को समय पर प्रतिलिपि मिले यह मुख्य लक्ष्य होना चाहिये।

इस तरह प्रत्येक मंगलवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

3. मालखाना

इस शाखा की स्थिति हमेशा से ही चिंताजनक रही है। मालखाना के मालखाना नाजिर से दो वर्ष पूर्व तक के या 31/12/2016 तक लंबित समस्त मालखाना वस्तुओं की एक सूची बनवाना चाहिये और यह लक्ष्य देना चाहिये कि उक्त सूची में से प्रति सप्ताह एक युक्तियुक्त संख्या में माल निराकरण करें। सूची का प्रारूप निम्नानुसार हो सकता है:-

क्रम संख्या	मालखाना नंबर	अपराध क्रमांक व थाना	प्रकरण क्रमांक	न्यायालय का नाम	शीर्षक या टाइटल

रिकार्ड विनिर्णीकरण के लिये जो रिकार्ड छांटे जा रहे हैं, उनका अवलोकन करें। उनमें यदि लंबित सूची से निराकरण योग्य कोई माल प्राप्त हो तो उस पर भी कार्यवाही करें, मालखाना पर्चे न हों तो डुप्लीकेट पर्चे बनावें, उक्त सूची लेकर सत्र न्यायाधीश महोदय की सत्र प्रकरणों की पंजी से यह देखें कि जिस प्रकरण का माल लंबित है, क्या वह प्रकरण भी लंबित है। उक्त पंजी से माल निराकरण में सहायता लें।

मुख्य न्यायिक मजिस्ट्रेट के न्यायालय में केन्द्रीय पंजीयन होता है। उस पंजी से यह देखें कि क्या जो माल लंबित है, उसका प्रकरण भी लंबित है।

केन्द्रीय पंजीयन के पूर्व की स्थिति के संबंध में पुरानी पंजियों से सहायता ले सकते हैं। यदि प्रकरण लंबित नहीं है और उसका रिकार्ड विनिर्णीकरण हो चुका है या किसी अपील के लंबित होने की कोई संभावना दिखलाई नहीं देती, तब एक आदेश पत्र कायम करके प्रभारी अधिकारी एक मालखाना निस्तारण संबंधी आदेश पारित कर सकते हैं। यह कार्यवाही अनुपयोगी माल जैसे लाठी, डंडे, हाकी, चाकू, रक्त रंजित कपड़े, खून आलूदा एवं सादी मिट्टी, स्लाइड आदि के बारे में की जा सकती है। फायर आम्स को निराकरण हेतु जिला मजिस्ट्रेट को भेजा जा सकता है। वाहनों के संबंध में जिला परिवहन कार्यालय से पंजीकृत स्वामी की जानकारी मंगवाई जा सकती है। वाहनों के नंबर न होने पर इंजन नंबर व चेचिस नंबर ट्रेस करवाकर स्वामी का पता न लगने पर उन्हें नीलाम करके राशि राजकोष में जमा करवाने की कार्यवाही की जा सकती है।

माल की प्रकृति को देखते हुये नियम एवं आदेश (आपराधिक) से मार्गदर्शन लेकर माल निस्तारण किया जा सकता है।

मालखाना की सफाई कैसी है, क्या वर्षवार और नंबरवार मालखाना जमे हैं या नहीं, यह देखा जा सकता है।

इस तरह प्रत्येक बुधवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

4. नजारत एवं सांख्यिकी

जिला नाजिर को साप्ताहिक प्रगति प्रतिवेदन लेकर बुलवाया जाना चाहिये। तामीली का प्रतिशत, बीट और उसकी युक्तियुक्तता, पूरे परिसर की सफाई, न्यायालयों की सफाई, रात्रि सुरक्षा, चौकीदार का निरीक्षण कब-कब किया गया, चौकीदार के पास टार्च एवं रात्रि में बजाई जाने वाली सीटी है या नहीं, फर्श क्या ठीक से सफाई कर रहा है, सफाईकर्मी क्या जन शौचालय व अन्य शौचालय ठीक से साफ कर रहा है, परिसर में पक्षकारों के लिये पीने के पानी की व्यवस्था, परिसर के बगीचे का रख-रखाव, चतुर्थ श्रेणी कर्मचारियों की वर्दी समय पर मिलना, किसी न्यायालय के चतुर्थ

श्रेणी कर्मचारी के अवकाश पर होने पर वैकल्पिक इयूटी लगाना आदि स्थितियों के बारे में साप्ताहिक अनुविक्षण या मानिट्रिंग की जानी चाहिये।

सांख्यिकी शाखा से क्या समय पर मानचित्र व अन्य जानकारी माननीय उच्च न्यायालय को प्रेषित हो रही है, क्या अन्य न्यायालयों से समय पर मानचित्र व अन्य जानकारी आ रही है, यह देखा जा सकता है।

सांख्यिकी लिपिक को निर्देशित किया जाना चाहिये की प्रत्येक माह की 5 तारीख को जिले के समस्त न्यायाधीशगण द्वारा विगत माह में किये गये न्यायिक कार्य अर्थात् यूनिट का चार्ट जिला एवं सत्र न्यायाधीश महोदय के सामने रखा जावे जिसमें वास्तविक न्यायिक कार्य के यूनिट अलग दर्शावें और किसी शाखा के प्रभारी होने, विधिक साक्षरता कैंप, मीडिएशन के लिये प्रकरण रेफर करने के यूनिट अलग-अलग दर्शाए जावें ताकि यह पता लग सके कि किसी न्यायाधीश ने वास्तविक न्यायिक कार्य कितना किया है और अन्य कार्य के यूनिट कितने हैं।

इस तरह प्रत्येक गुरुवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

5. लेखा शाखा और कम्प्यूटर शाखा

लेखापाल को साप्ताहिक प्रगति प्रतिवेदन लेकर बुलवाना चाहिये। लेखापाल से यह लिखित जानकारी लेनी चाहिये कि किस शीर्ष या हैड के कितने बिल लंबित हैं और क्यों ? एक सूची लंबित बिलों की शीर्षवार बनवा लेना चाहिये और प्रयास यह करना चाहिये कि कोई भी बिल लंबित न रहे। उस शीर्ष में बजट न होने पर पूरक बजट मांगना चाहिये।

लेखापाल से जिले में आयोजित परीक्षाओं और उनके अभिलेख का रख-रखाव भी करवाया जाता है जिसकी जांच करना चाहिये।

लेखा शाखा में या किसी भी शाखा में कोई भी पी.यू.डी. या पेपर अण्डर डिस्पोजल न रहे, ऐसी कार्य प्रणाली अपनाना चाहिये। किस शीर्ष में कितना बजट बकाया है और उसे किस तरह खर्च किया जाना है, यह भी देखना चाहिये।

सिस्टम असिस्टेंट या अन्य वरिष्ठ कर्मचारी को, प्रतिदिन सी.आई.एस. में अदिनांकित प्रकरण तो नहीं हैं, ऐसी जानकारी जिला एवं सत्र न्यायाधीश महोदय के सामने रखने के लिये निर्देशित करना चाहिये। ई-सामग्री का, सामग्री की प्रकृति के अनुसार रख-रखाव हो रहा है या नहीं, यह पूछना चाहिये। किसी भी सामग्री की कमी तो नहीं है और यदि है तो उसकी तत्काल मांग करना चाहिये। माननीय उच्च न्यायालय से कोई भी ई-मेल प्राप्त होते ही तत्काल ई-कापी में जिला एवं सत्र न्यायाधीश महोदय के ध्यान में लाये जावें, ऐसे निर्देश सिस्टम असिस्टेंट को होना चाहिये ताकि कोई अत्यावश्यक ई-मेल हो तो वह जिला एवं सत्र न्यायाधीश महोदय को ध्यान में रहे।

इस तरह प्रत्येक शुक्रवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

6. ग्रंथालय एवं कार्यालय

ग्रंथपाल को यह लिखित निर्देश होना चाहिये कि किसी भी विधिक पुस्तक या जर्नल के प्राप्त होते ही उसको विधिवत् दर्ज करके न्यायाधीशगण के संयुक्त टी-क्लब में उस विधि पुस्तक को रखे। यदि ला जर्नल की बाइंडिंग होना है तो उस बारे में कार्यवाही करे। कोई ला जर्नल समय हो जाने के बाद भी प्राप्त नहीं हुआ है तो उस बारे में पत्र व्यवहार किया जावे। विधि पुस्तकों के संशोधित संस्करण न हों तो बुलवाना चाहिये। ग्रंथालय में ऐसी पुस्तकें, जो संशोधन के कारण उपयोगी नहीं रही हैं, उनकी सूची बनवाकर निराकरण करवाना चाहिये।

ग्रंथपाल से स्टेशनरी की स्थिति, उसे समय पर मंगवाने के बारे में पूछताछ की जा सकती है।

कार्यालय अधीक्षक को प्रति सप्ताह प्रगति प्रतिवेदन के साथ उपस्थित रहने के निर्देश देना चाहिये कि कार्यालय में कोई पंजी या पी.यू.डी. लंबित तो नहीं है और यदि है तो क्यों, यह जानकारी लेना चाहिये। कर्मचारियों की पदोन्नति, उनके वार्षिक इंक्रीमेंट लगना, सर्विस बुक इंड्राज अप-टू-डेट होना, पे फिक्सेशन की स्थिति की जानकारी, कर्मचारीगण के व अधिकारीगण के जी.पी.एफ., डी.पी.एफ. से भुगतान के आवेदन लंबित तो नहीं हैं, इस बावत् जानकारी लेना चाहिये। किसी कर्मचारी या न्यायाधीश का कोई अवकाश आवेदन लंबित तो नहीं है और यदि है तो क्यों, यह जानकारी भी लेना चाहिये।

कार्यालय उपअधीक्षकों का लेखा जांच हेतु कार्यक्रम बनवाना चाहिये और समय-समय पर लेखा जांच होती रही और प्रतिवेदन माननीय जिला न्यायाधीश महोदय के समक्ष पेश होते रहें, यह व्यवस्था होनी चाहिये।

इस तरह प्रत्येक शनिवार को इस शाखा के कार्य का नियमित अनुविक्षण या Regular Monitoring किया जा सकता है।

नोटशीट में तिथि देना

प्रायः जिला एवं सत्र न्यायाधीश महोदय के सामने कार्यालय अधीक्षक, कार्यालय उप अधीक्षक, लेखापाल और अन्य कर्मचारीगण नोटशीट लिखकर रखते हैं। इन नोटशीट में कुछ निर्देश दिये होते हैं, उनका अनुपालन करके किस दिनांक तक नोटशीट पुनः जिला एवं सत्र न्यायाधीश महोदय के समक्ष रखा जाना है, ऐसी तिथि भी नोटशीट में देना चाहिये। कई बार नोटशीट किन्हीं कारणों से अनुपालन करके जिला न्यायाधीश महोदय के समक्ष रखी ही नहीं जाती है, अतः ऐसी नोटशीट के बारे में एक साफ्टवेयर डिवलप किया जा सकता है या व्यक्तिगत डायरी में आगामी तिथि नोट की जा सकती है और आगामी तिथि दी जा सकती है जिससे नोटशीट को समय पर पेश न करने या पेश ही न करने की प्रवृत्ति रोकी जा सकती है।

कुछ नोटशीट ऐसी हो सकती हैं जिनमें विचार विमर्श करके बाद में निर्णय लेने होते हैं। ऐसी नोटशीट पर ये लिखवा सकते हैं कि अभी नोटशीट में वर्णित तथ्यों पर विचार किया जाना है, अतः बाद में रखी जावे और अपने हस्ताक्षर कर सकते हैं। ऐसा करने से इस प्रवृत्ति पर अंकुश लगेगा जब एक अधिकारी के स्थानांतरण होकर जाने के बाद दूसरे अधिकारी के सामने वह नोटशीट यह कह कर रखी जाती है कि पूर्व अधिकारी महोदय ने बाद में रखने को कहा था जबकि समय पर नोटशीट प्रस्तुत न करने के कारण भिन्न होते हैं।

मैंने जिला न्यायालय नीमच में उक्त अनुसार शाखाओं का नियमित अनुविक्षण 8 जनवरी, 2018 से प्रारंभ किया था जिसके अच्छे परिणाम प्राप्त हुये थे। मुझे आशा है कि जिला एवं सत्र न्यायाधीश महोदय इस नियमित अनुविक्षण या Regular Monitoring की विधि को अपनावेंगे तो उसके अच्छे परिणाम प्राप्त होंगे।

(3) किशोर न्याय बोर्ड के बारे में

प्रत्येक जिला एवं सत्र न्यायाधीश महोदय को किशोर न्याय बोर्ड के प्रधान मजिस्ट्रेट के कार्य का नियमित अनुविक्षण या Regular Monitoring करना चाहिये।

प्रधान मजिस्ट्रेट से निम्न प्रकार के लंबित प्रकरणों की सूची मांगना चाहिये:-

1. छोटे अपराध या Petty Offences से संबंधित प्रकरण, धारा 2 (45), अधिनियम, 2015।
2. गंभीर अपराध या Serious Offences से संबंधित प्रकरण, धारा 2 (54) अधिनियम, 2015।
3. जघन्य अपराध या Heinous Offences से संबंधित प्रकरण, धारा 2 (33) अधिनियम, 2015।

ऐसी सूची प्राप्त होने पर वे प्रधान मजिस्ट्रेट को छोटे अपराध, जिनमें कि अधिकतम दण्ड 3 वर्ष तक का होता है और गंभीर अपराध जिसमें की अधिकतम दण्ड 3 से 7 वर्ष तक का होता है, उनमें शीघ्र जांच करके धारा 18 (1) (ए), (बी), (सी), (डी), (ई), (एफ) के तहत शीघ्र कार्यवाही करने के लिये मार्गदर्शन दे सकेंगे क्योंकि धारा 15 अधिनियम, 2015 के तहत प्रारंभिक निर्धारण केवल जघन्य अपराधों में ही करना होता है।

कई बार प्रधान मजिस्ट्रेट छोटे अपराध व गंभीर अपराध में भी लंबी जांच चलाते रहते हैं जो आवश्यक नहीं होती है। धारा 14 में जांच के लिये नियत अवधि 4 माह और उसकी अधिकतम वृद्धि 2 माह भी प्रधान मजिस्ट्रेट को ध्यान में रखना चाहिये और इस अवधि में जांच पूर्ण कर लेवें, इस प्रकार बोर्ड कार्यवाही करे, यह जिला एवं सत्र न्यायाधीश महोदय को सुनिश्चित कर लेना चाहिये।

जिला न्यायपालिका के मुखिया होने के नाते जिला एवं सत्र न्यायाधीश महोदय प्रधान मजिस्ट्रेट को उक्त अनुसार विधि का उलंघन करने वाले बालकों के प्रकरण शीघ्र निराकृत करने के लिये प्रोत्साहित कर सकते हैं।

किशोर न्याय बोर्ड के ऐसे प्रकरणों के त्वरित निराकरण से इन प्रकरणों की संख्या भी कम होगी, अधिनियम के उद्देश्य भी प्राप्त हो सकेंगे और प्रधान मजिस्ट्रेट की बोर्ड में बैठक की संख्या भी संतुलित की जा सकेगी।

(4) समय प्रबंधन

मैं समस्त सम्माननीय जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे अपने समस्त न्यायाधीशगण को समय प्रबंधन के बारे में प्रेरित करे जिसके कुछ उपाय इस प्रकार हो सकते हैं:-

1. समय पर न्यायालय आना व समय पर न्यायालय छोड़ना

प्रत्येक न्यायाधीश को यह निर्देशित करना चाहिये कि वे प्रातः 10:20 पर न्यायालय आ जावे और शाम 5:45 के पूर्व कार्यालय न छोड़ें। किसी कारण से यदि उन्हें आने में विलंब हो रहा है या किसी

कारण से उन्हें जल्दी जाना पड़ रहा है या उक्त समय के बीच में कुछ समय के लिये किसी कारण से बाहर जाना पड़ रहा है तो वे जिला न्यायाधीश को मोबाईल फोन से सूचना अवश्य दे दें ताकि संबंधित न्यायाधीश का विलंब से आने का और जल्दी जाने का तथ्य जिला न्यायाधीश महोदय के ध्यान में रहे।

प्रायः चाय काल के समय में भी न्यायाधीशगण 2:30 बजे के बाद भी टी क्लब में बैठते हैं। जिला एवं सत्र न्यायाधीश महोदय को एवं वरिष्ठ न्यायाधीशगण को अन्य न्यायाधीशगण को प्रेरित करना चाहिये कि वे चाय काल का समय आधे घंटे से अधिक न रखें।

एक स्व-अनुशासन समय की पाबंदी के बारे में विकसित करें, ऐसे निर्देश देना चाहिये।

2. समय पर कार्य प्रारंभ करना

न्यायाधीश महोदय का समय पर कार्यालय आ जाना ही पर्याप्त नहीं है बल्कि उन्हें समय पर अपना कार्य भी प्रारंभ कर देना चाहिये। कई बार न्यायाधीश महोदय समय पर न्यायालय तो आ जाते हैं लेकिन समय पर अपना कार्य प्रारंभ नहीं कर पाते हैं। ऐसे में उनके समय पर आने का कोई उपयोगी उद्देश्य प्राप्त नहीं होता है। यह ठीक वैसे ही होता है जैसे कोई ट्रेन समय पर आ गई है लेकिन आउटर पर खड़ी है लेकिन ऐसी आउटर में खड़ी ट्रेन से यात्रियों को कोई लाभ प्राप्त नहीं होता है।

अतः मेरा समस्त माननीय जिला एवं सत्र न्यायाधीश से अनुरोध है कि वे न्यायाधीशगण को न केवल समय पर आने के लिए प्रेरित करें बल्कि समय पर अपना कार्य प्रारंभ करने के लिये भी प्रेरित करें।

3. विधिक साक्षरता कैम्प

कई बार न्यायाधीशगण कार्य दिवस में एवं न्यायालयीन समय में विधिक साक्षरता कैम्प में जाते हैं और इस कारण पक्षकारों, अभिभाषकगण, गवाहों आदि को परेशानी होती है।

मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से अनुरोध है कि वे जिले में पदस्थ समस्त न्यायाधीशगण को प्रेरित करें कि वे विधिक साक्षरता कैम्प शनिवार या अवकाश के दिनों में आयोजित करें। शेष कार्य दिवसों में सचिव, जिला विधिक सेवा प्राधिकरण एवं जिला विधिक सेवा अधिकारी या डी.एल.ओ. ऐसे विधिक साक्षरता कैम्प आयोजित कर सकते हैं।

इस तरह कार्य दिवसों में विधिक साक्षरता शिविर आयोजित न करके हम न्यायालय का अमूल्य समय बचा सकते हैं। प्रत्येक न्यायाधीश के शिविर तय किये जा सकते हैं। कई न्यायाधीश मात्र इन शिविरों से अपने यूनिट पूर्ण करते हैं, जो उचित नहीं है।

4. प्रोटोकाल

प्रदेश के कुछ स्थानों पर प्रोटोकाल आवश्यक होता है। प्रयास यह किया जाना चाहिये कि प्रोटोकाल में न्यूनतम मानव शक्ति का उपयोग हो ताकि हमारे अतिथि की यात्रा भी सुगम हो सके और समय एवं मानव शक्ति का भी दुरुपयोग बच सके।

नाजिर, सेलअमीन, ग्रंथपाल, सांख्यिकीय लेखक, कोर्ट मुंशी एवं ऐसी शाखाएं जिनमें अपेक्षाकृत कम काम रहते हैं, उनका उपयोग प्रोटोकाल में किया जा सकता है।

मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से अनुरोध है कि वे एक संतुलित दृष्टिकोण अपनाकर कार्य करेंगे तो समय और मानव शक्ति दोनों का सदुपयोग होगा।

5. जिला एवं सत्र न्यायाधीश महोदय के विश्राम कक्ष का समय

कुछ स्थानों पर यह देखा जाता है कि जिला एवं सत्र न्यायाधीश महोदय के विश्राम कक्ष में उनके आने से पहले, उनके जाते समय, लंच के समय, उनके अपने आवास से निकलते समय, उनके वापस आवास पर पहुंचते समय कुछ न्यायाधीश सतत उनके आस-पास मौजूद रहते हैं, इस कारण उन न्यायाधीशगण का बहुमूल्य समय अनावश्यक नष्ट होता है और मानव शक्ति का भी दुरुपयोग होता है।

मेरा प्रत्येक जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे ऐसी परिपाटियों को तोड़ें और यह संदेश दें कि उन्हें जिस भी न्यायाधीश महोदय की आवश्यकता होगी वे उन्हें मोबाईल फोन लगाकर बुला लेंगे। प्रत्येक न्यायाधीश, जिनमें मुख्य न्यायिक मजिस्ट्रेट, जिला रजिस्ट्रार, रेलवे मजिस्ट्रेट, म्यूनिसिपल मजिस्ट्रेट भी शामिल हैं प्रातः समय पर आते ही अपनी संबंधित न्यायालय में पहुंचकर अपना कार्य प्रारंभ कर देंगे।

ऐसा करने से अमूल्य समय की भारी बचत होगी।

नाजिर, सेलअमीन, कार्यालय अधीक्षक, दांडिक शाखा के रीडर भी प्रायः जिला एवं सत्र न्यायाधीश महोदय के निवास स्थान एवं विश्राम कक्ष के आस-पास अकसर रहते हैं। इन्हें भी समय का सदुपयोग करने और आवश्यकता होने पर बुला लिया जायेगा, ऐसे निर्देश दे सकते हैं।

6. अवकाश

मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे न्यायाधीशगण को प्रेरित करें कि वे अनावश्यक अवकाश न लें, स्वयं भी एक उदाहरण प्रस्तुत करें।

हमारे कुछ सामाजिक और पारिवारिक दायित्व भी होते हैं जिनका हमें निर्वाह भी करना होता है। अतः न्यायालय के कार्य और अपने दायित्व के बीच समुचित संतुलन बनाना चाहिये।

एक आकस्मिक अवकाश लेने से वार्षिक कलेण्डर में कहां चार दिन का लाभ मिल रहा है, ऐसा दृष्टिकोण रखने के बजाये जहां अपरिहार्य परिस्थिति हों वहीं अवकाश लेना चाहिये। माननीय जिला एवं सत्र न्यायाधीश महोदय अपने साथी न्यायाधीश महोदय को प्रेरित कर सकते हैं।

(5) शिकायतें

वर्तमान युग में व्यक्ति परिणाम मूलक होते जा रहे हैं। उन्हें अपने पक्ष में परिणाम चाहिये लेकिन न्यायाधीश को अभिलेख एवं कानूनी स्थिति के आधार पर कार्य करना होता है। परिणाम न मिलने पर शिकायतें भी की जाती हैं।

मेरा प्रत्येक जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे अभिभाषक संघ, न्यायिक कर्मचारी संघ, न्यायिक कर्मचारीगण, साथी न्यायाधीशगण को अपने पहले उद्बोधन में ही यह आग्रह करें कि उन्हें जो भी शिकायत हो वे सीधे जिला एवं सत्र न्यायाधीश से आकर कर सकते हैं। जो भी युक्तियुक्त हल उनके विवेकाधिकार में होगा वह तत्काल निकाला जायेगा। यह भी संदेश दें कि वे किसी भी फोरम में शिकायत करें, अंततः कमेंट्स के लिये जिला एवं सत्र न्यायाधीश के पास ही आती है और हल भी जिला एवं सत्र न्यायाधीश ही अधिकतर मामलों में निकाल सकते हैं।

कर्मचारीगण को यह सुविधा होना चाहिये कि वे जिले के मुखिया, जिला एवं सत्र न्यायाधीश महोदय के सामने अपनी बात रख सकें। संबंधित कर्मचारी, अभिभाषक, अभियोजन अधिकारी की बात में कितना सार है, शिकायत किस हेतु से प्रेरित है, ये सब तथ्य अपने लंबे अनुभव से माननीय जिला एवं सत्र न्यायाधीश समझ सकते हैं।

यदि संबंधित की शिकायत ऐसी है जिसका युक्तियुक्त हल जिला एवं सत्र न्यायाधीश महोदय के पास है तो उसे तत्काल सुलझा देना चाहिये।

कई जिला एवं सत्र न्यायाधीश महोदय शिकायतकर्ता के पहुंचते ही उससे लिखित शिकायत लाने की मांग करते हैं जो बहुत कम अवसरों पर उचित हो सकता है। अधिकतर अवसरों पर मौखिक शिकायतों का भी हल तत्काल कर दिया जाना चाहिये।

कई जिला एवं सत्र न्यायाधीश महोदय अभिभाषकगण से या पक्षकार से यह अपेक्षा करते हैं कि उनको जो कुछ कहना है बोर्ड पर ही कहे। चेम्बर में मिलना वे पसंद नहीं करते हैं। कई बार शिकायतकर्ता सबके सामने बोर्ड पर अपनी बात रखने में हिचकिचाते हैं। अतः यदि विश्राम कक्ष में संबंधित को सुन लिया जाये तो कोई कठिनाई नहीं होनी चाहिये।

किसी भी न्यायाधीश या कर्मचारी की शिकायत जब प्राप्त होती है तो उस पर इस प्रकार विचार करना चाहिये कि क्या शिकायत में वर्णित तथ्य सद्भाविक त्रुटि या जानबूझकर की गई गलती हैं।

यदि त्रुटि सद्भाविक है तब माननीय सर्वोच्च न्यायालय द्वारा न्यायदृष्टांत मोना पंवार विरूद्ध हाई कोर्ट आफ ज्यूडिकेचर आफ इलाहाबाद द्वारा रजिस्ट्रार, (2011) 3 एस.सी.सी. 496, में प्रतिपादित यह विधि ध्यान में रखना चाहिये कि त्रुटि होना मानव स्वभाव है। प्रायः यह कहा जाता है कि एक न्यायाधीश जिसने कोई त्रुटि न की हो उसका जन्म होना अभी शेष है। यह तथ्य सभी केडर के सभी विद्वान न्यायाधीशों पर लागू होता है।

मैंने जिला एवं सत्र न्यायाधीश, नीमच के रूप में कार्य करते हुये अपने पहले उद्बोधन में जनवरी, 2018 में उक्त प्रयोग करके देखा था जिसके अच्छे परिणाम प्राप्त हुये।

अतः मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे उक्त विधि अपना कर शिकायतों की संख्या न्यूनतम कर सकते हैं।

(6) डी.सी.एम.एस. स्कीम और उसके इंद्राज

माननीय सर्वोच्च न्यायालय ने डिस्ट्रिक्ट कोर्ट मैनेजमेंट स्कीम बनायी है और इसमें प्रतिदिन प्रत्येक न्यायाधीश को श्रेणी देकर इंद्राज करना है।

मेरा आग्रह है कि इस कार्य के लिये सिस्टम असिस्टेंट एवं निज सहायक या सिस्टम असिस्टेंट एवं कोर्ट मैनेजर या सिस्टम असिस्टेंट व कम्प्यूटर के जानकार कर्मचारी में से, जैसा भी सुविधाजनक हो, कुल दो कर्मचारी रखना चाहिये और उन्हें स्कीम में दिये गये निर्देशों के अनुसार अपने निर्देशन में उक्त सिस्टम में इंद्राज करवाना चाहिये। धीरे-धीरे ये कर्मचारी निर्देशों को समझ जायेंगे और फिर माननीय जिला एवं सत्र न्यायाधीश महोदय के कुशल निर्देशन में यह कार्य संपन्न होता रहेगा।

इन इंद्राज के समय समुचित मामलों में रिमार्क कालम का प्रयोग करना चाहिये जैसे एक भ्रष्टाचार निवारण अधिनियम या एन.डी.पी.एस. एक्ट के मामले में किसी एक गवाह का कथन पूरे दिन और कभी कभी तो एक से अधिक दिन चलता है, ऐसे मामले में रिमार्क कालम में आवश्यक तथ्य लिखे जा सकते हैं।

इस स्कीम को लेकर कई स्थानों पर भारी तनाव महसूस किया जाता है लेकिन यह भी एक उपयोगी स्कीम है जिस पर माननीय जिला एवं सत्र न्यायाधीश को उक्त अनुसार कार्य करना है।

(7) अंग्रेजी में निर्णय

माननीय उच्च न्यायालय के आदेश क्रमांक 1259/कानफिडेंशियल/ 2018/II 15.21.50 (English), दिनांक 9/10/2018 के अनुसार जिला एवं सत्र न्यायाधीश महोदय को अंग्रेजी में 33 प्रतिशत निर्णय पारित करना होते हैं। ऐसा प्रस्ताव दिनांक 23/08/2008 की फुल कोर्ट मीटिंग में पारित हुआ है। गोपनीय चरित्रावली में इस बारे में तीन कालम भी रहते हैं।

कई स्थानों पर अंग्रेजी स्टेनोग्राफर नहीं हैं, कई स्थानों पर स्टेनोग्राफर तो है लेकिन वे उतने कुशल नहीं हैं लेकिन गोपनीय चरित्रावली के उक्त तीन कालम को ध्यान में रखते हुये उक्त परिपत्र के पालन में अंग्रेजी के निर्णय जिला एवं सत्र न्यायाधीश महोदय के लिए आवश्यक हैं। स्टेनोग्राफर के संबंध में पत्र समय-समय पर माननीय रजिस्ट्रार जनरल को प्रेषित करते रहना चाहिये।

(8) नवनियुक्त न्यायाधीशगण के बारे में

माननीय मुख्य न्यायाधिपति महोदय सर्वोच्च न्यायालय के निर्देशानुसार सभी रिक्त पद शीघ्र भरे जाना है और इसके लिये 140 व्यवहार न्यायाधीश वर्ग-2 की चयन प्रक्रिया जारी है जो शीघ्र ही पूर्ण होना है। लगभग 190 व्यवहार न्यायाधीश वर्ग-2 की चयन प्रक्रिया शीघ्र शुरू होना है और लगभग 134 अपर जिला एवं सत्र न्यायाधीश भी वर्ष 2019 में नियुक्त हो सकते हैं।

इस प्रकार नवनियुक्त न्यायाधीशों की संख्या अधिक रहेगी।

नवनियुक्त न्यायाधीशगण के प्रशिक्षण का भार निश्चित रूप से राज्य न्यायिक अकादमी का है। प्रशिक्षण के दौरान नवनियुक्त न्यायाधीश अकादमी से ज्यादा समय जिले में पदस्थ रहते हैं। ऐसे में माननीय जिला एवं सत्र न्यायाधीश महोदय से निवेदन है कि नवनियुक्त न्यायाधीशगण को, जो कि न्यायपालिका का भविष्य हैं, प्रतिदिन या प्रति सप्ताह कुछ न कुछ समय अवश्य देने का कष्ट करें।

टी-क्लब का सचिव नजारत या ऐसी शाखाएं, जिनमें कम काम होता है वहां का कोई कर्मचारी होना चाहिये।

(9) स्टाफ की कमी

व्यवहार न्यायाधीश वर्ग-2 के पद तक सभी न्यायाधीशगण के पास स्टेनोग्राफर की सुविधा हो। न्यायाधीशों की संख्या को देखते हुये साक्ष्य लेखक, स्टेनो और अन्य कर्मचारीगण के अवकाश पर जाने पर वैकल्पिक व्यवस्था के लिये एक युक्तियुक्त स्टाफ रहे, ऐसी योजना बनाना चाहिये और उस अनुसार स्टाफ की मांग करना चाहिये, जिस स्टाफ को सामान्य समय में शाखाओं में लगाया जा सकता है।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे कम से कम 10 प्रतिशत बफर स्टाफ रहे, ऐसी कार्ययोजना बनावें क्योंकि अच्छे आउटपुट के लिये स्टाफ का होना अत्यंत आवश्यक है।

(10) महिला कर्मियों एवं महिला न्यायाधीशगण से व्यवहार

वर्तमान समय में महिला कर्मियों और महिला न्यायाधीशगण की संख्या तेज गति से बढ़ रही है जो देश के विकास का संकेत है।

मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे महिला कर्मियों और महिला न्यायाधीशगण से व्यवहार के समय संवेदनशील और सतर्क रहें। हमारा मौलिक स्वभाव और अन्य व्यक्तियों के साथ व्यवहार करने का स्टाइल जो भी हो लेकिन महिला कर्मियों और महिला न्यायाधीश के साथ व्यवहार के समय हमें थोड़ा अधिक सतर्क और संवेदनशील रहना होगा ताकि सही संदेश जा सके व अनावश्यक गलत फहमी पैदा न हो जाए।

जिला न्यायाधीश के रूप में आप परिवार के मुखिया के समान होते हैं और सभी न्यायाधीश एवं कर्मचारीगण आपको पिता तुल्य मानते हैं। एक व्यक्ति अपनी पुत्री या बहन से जिस मर्यादित बात-चीत और व्यवहार की अपेक्षा किसी अन्य व्यक्ति से करता है वैसा ही व्यवहार हमारा भी महिला न्यायाधीशगण और महिला कर्मचारीगण के प्रति होना चाहिये।

माननीय सर्वोच्च न्यायालय ने न्यायदृष्टांत स्टेट आफ एम.पी. विरुद्ध मदनलाल, 2015 सी.आर.एल.आर. (एस.सी.) 792, में यह प्रतिपादित किया है कि महिला का शरीर उसके लिये मंदिर के समान होता है, प्रतिष्ठा सबसे मूल्यवान गहना होता है, और कोई भी व्यक्ति उसे नष्ट नहीं होने देना चाहता।

हमें इस विधि को भी ध्यान में रखना चाहिये।

(11) राउंड लेना

मैं समस्त माननीय जिला एवं सत्र न्यायाधीश महोदय से निवेदन करूंगा कि वे नियमित अंतराल में न्यायालय परिसर, शाखाओं आदि का राउंड अवश्य लेवे। इससे उन्हें कई ऐसे तथ्य पता लगेंगे जिनमें सुधार की आवश्यकता है। उनके निर्देशों का अनुपालन हो रहा है या नहीं, यह भी निश्चित हो सकेगा।

माननीय जिला एवं सत्र न्यायाधीश महोदय के राउंड लेने से परिसर में सजगता बनी रहती है। न्यायाधीशगण की बैठक व्यवस्था, फर्नीचर की स्थिति, न्यायाधीशगण की वैकल्पिक बैठक व्यवस्था,

सेक्शन की सफाई, परिसर की सफाई, कर्मचारियों की समय पर उपस्थिति, सीट पर उपस्थिति आदि तथ्यों पर ध्यान देने का अवसर मिल जाता है।

(12) प्रेरक के रूप में

जिले के मुखिया होने के नाते और जिले में न्यायपालिका के सर्वोच्च पद पर होने के नाते जिला एवं सत्र न्यायाधीश महोदय का स्वयं का कार्य एवं आचरण इतने मानक स्तर का होना चाहिये जिससे अन्य न्यायाधीशगण, कर्मचारीगण प्रेरणा ले सकें, आपको एक उदाहरण मानकर प्रेरित हो सकें। अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे इस पद की गरिमा में चार चांद लगा सकें, इस प्रकार का कार्य और आचरण रखें ताकि आगे आने वाले सभी न्यायाधीश आपसे प्रेरित होकर इस संस्था को और आगे ले जायेंगे।

(13) सबको खुश रखना

एक प्रशासक के लिये सबको खुश रखना संभव नहीं है। अतः ऐसे महत्वपूर्ण पदों पर यह चिंता छोड़ देना चाहिये कि आपके किस निर्णय से कौन खुश है और कौन नाखुश है। यह तय कर लेना चाहिये कि हमारा कदम सही है या नहीं और यदि आपका कदम सही और विधिवत् है तो आत्मविश्वास के साथ आगे बढ़ना चाहिये।

(14) गोपनीय चरित्रावली

मैं समस्त माननीय जिला एवं सत्र न्यायाधीश महोदय से निवेदन करूंगा कि किसी भी कर्मचारी या न्यायाधीश की गोपनीय चरित्रावली लिखते समय आपके द्वारा लिखे गये सकारात्मक या नकारात्मक तथ्यों के समर्थन में सुनिश्चित आंकड़े व अन्य प्रामाणिक तथ्य अवश्य दर्शायें ताकि संबंधित कर्मचारी या न्यायाधीश को यह पता लग सके कि कोई सकारात्मक तथ्य उनके पक्ष में या नकारात्मक तथ्य उनके विरुद्ध किस आधार पर लिखा गया है। कई बार गोपनीय चरित्रावली में ऐसे तथ्य देखने को मिलते हैं जिनके कारण संबंधित कर्मचारी या न्यायाधीश यह नहीं समझ पाते कि कोई तथ्य उनके विरुद्ध क्यों लिखा गया है, जैसे "समझाने पर भी हीन कोटी का कार्य करने वाला", इस टिप्पणी के साथ यदि कुछ प्रामाणिक तथ्य भी उल्लेखित कर दिये जावे तो संबंधित यह समझ सकते हैं कि ऐसी प्रतिकूल टिप्पणी क्यों लिखी गई।

इस विषय पर पृथक से एक माननीय न्यायमूर्ति महोदय का उद्धोधन रखा गया है जिससे आपको और मार्गदर्शन मिल सकेगा।

(15) सुविधाएं

माननीय जिला एवं सत्र न्यायाधीश का पद बहुत बड़ा होता है जिसमें उनके पास कई विवेकाधिकार होते हैं। कई ऐसी सुविधाएं उनके हाथ में रहती हैं जिसे विधिक रूप से वे न्यायाधीशगण को और कर्मचारीगण को दे सकते हैं जैसे अच्छा स्टाफ, अतिरिक्त चतुर्थ श्रेणी कर्मचारी, पर्याप्त मात्रा में स्टेशनरी, कार्टरेज, टोनर आदि। आपको ऐसे सामान क्रय करने के लिये वित्तीय शक्तियां भी माननीय उच्च न्यायालय ने बढ़ा दी हैं जिनका भरपूर उपयोग किया जा सकता है।

कुछ शाखाओं में आवश्यकता से अधिक तृतीय एवं चतुर्थ श्रेणी कर्मचारी पदस्थ रहते हैं जबकि तहसीलों में और कई न्यायालयों में पर्याप्त स्टाफ नहीं रहता है। अतः एक विस्तृत चार्ट बनवाया जा सकता है कि किसी न्यायाधीश के पास कितना स्टाफ है और किस शाखा में कितना स्टाफ है। शाखाओं और न्यायालय के काम को देखते हुये उचित समन्वय बनाया जा सकता है।

न्यायाधीशगण के सुविधा के भुगतान के आदेश सी.आई.एस. के मुख्य पृष्ठ पर अपलोड कराये जा सकते हैं जिससे प्रत्येक न्यायाधीश को पता रहेगा कि उसे किस सुविधा का किस माह तक का भुगतान हो चुका है।

पूरे जिले में कितने न्यायालय भवन चाहिये, कितने शासकीय आवास होने चाहिये, इस बारे में पर्याप्त सतर्क रहकर समय पूर्व पत्र व्यवहार किया जा सकता है ताकि हमारे आने वाले न्यायाधीशों को एक सम्मान पूर्ण बैठक व्यवस्था और आवास व्यवस्था मिल सके।

इस संबंध में इस विषय पर पृथक से एक माननीय न्यायमूर्ति महोदय का उद्धोधन रखा गया है जिससे आपको और मार्गदर्शन मिल सकेगा।

(16) प्रायोगिक एवं प्रक्रियात्मक तथ्य

यहां हम जिला एवं सत्र न्यायाधीश महोदय के लिये कुछ प्रायोगिक या प्रेक्टिकल एवं प्रक्रियात्मक या प्रोसिजरल तथ्य देखेंगे जो दिन-प्रतिदिन के न्यायिक कार्य में स्वयं जिला एवं सत्र न्यायाधीश महोदय के लिए एवं जिले में पदस्थ समस्त न्यायाधीशगण के लिये आवश्यक हो सकते हैं जिन्हें माननीय जिला एवं सत्र न्यायाधीश महोदय अपने जिले में लागू करवा सकते हैं जो इस प्रकार हैं:-

1. जमानत

मेरा समस्त माननीय सत्र न्यायाधीश महोदय से अनुरोध है कि जमानत आवेदनों की सुनवाई या तो वे स्वयं अपने पास रखें या अपने टीम के एक या दो अपर सत्र न्यायाधीश को ही ये आवेदन सुनवाई हेतु भेजें। ऐसा करने से इस विवेकाधिकार वाले विषय पर एकरूपता रहेगी एवं शिकायतों की संभावना कम हो सकती है। टीम के एक या दो अपर सत्र न्यायाधीश के चुनाव में संबंधित न्यायाधीश की निष्ठा, अनुतोष देने में सकारात्मक दृष्टिकोण जैसे तथ्य ध्यान में रखे जा सकते हैं। कई बार जमानत प्रकरण किस न्यायालय में भेजा जा रहा है, इसे लेकर बहस होने लगती है।

यदि जमानत आवेदनों की संख्या बहुत अधिक न हो तो यह कार्य सामान्यतः माननीय सत्र न्यायाधीश महोदय को स्वयं करना चाहिये ऐसा मेरा आग्रह है।

मैंने जिला एवं सत्र न्यायाधीश के पद पर रहते हुये यह प्रयोग करके देखा है जो सफल रहा है।

2. दांडिक पुनरीक्षण

मेरा समस्त सत्र न्यायाधीश महोदय से आग्रह है कि वे पुनरीक्षण की सुनवाई स्वयं करें। दांडिक पुनरीक्षण एक पर्यवेक्षणीय प्रकृति का या सुपरवाईजरी नेचर का कार्य है। दांडिक पुनरीक्षण की सुनवाई

स्वयं करने से माननीय सत्र न्यायाधीश महोदय जिले में पदस्थ समस्त मजिस्ट्रेट द्वारा पारित आदेशों को देख सकेंगे और उनकी कार्य प्रणाली रूटीन में ही उनके सामने आ जायेगी।

धारा 397 (2) दं.प्र.सं. के तहत अंतर्वर्ती आदेश के विरुद्ध प्रस्तुत पुनरीक्षण को वे प्रारंभिक सुनवाई में ही निराकृत कर सकेंगे। इस तरह लंबित प्रकरणों की संख्या भी नियंत्रण में रहेगी और समस्त मजिस्ट्रेट की कार्य प्रणाली को देखने का अवसर भी माननीय सत्र न्यायाधीश महोदय को उपलब्ध रहेगा।

यहां मैं यह उल्लेख भी करना चाहूंगा कि दांडिक पुनरीक्षण में यदि पुनरीक्षणकर्ता अनुपस्थित हो जाता है तो कई अपर सत्र न्यायाधीश उसको सूचना पत्र जारी करने, उसका जमानती वारंट जारी करने का कदम उठाते हैं जो आवश्यक नहीं है।

माननीय सर्वोच्च न्यायालय ने न्यायदृष्टांत मदन लाल कपूर विरुद्ध राजीव थापर, (2007) 7 एस.सी.सी. 623, में यह प्रतिपादित किया है कि पुनरीक्षणकर्ता के अनुपस्थित रहने पर भी दांडिक पुनरीक्षण गुणदोष पर सुनकर निराकृत करना चाहिये।

ऐसी पुनरीक्षण में पुनरीक्षणकर्ता की ओर से विधिक सहायता के पेनल से एक अधिवक्ता नियुक्त करके पुनरीक्षण गुणदोष पर सुनी व निराकृत की जाना चाहिये ताकि पुनरीक्षणकर्ता का प्रतिनिधित्व नहीं हुआ, यह कमी न रहे एवं प्रकरण प्रतिप्रेषित या रिमांड होने की संभावना न रहे।

मैंने जिला एवं सत्र न्यायाधीश के पद पर रहते हुये यह प्रयोग करके देखा है जो सफल रहा है।

3. दांडिक अपील

मेरा समस्त सत्र न्यायाधीश महोदय से आग्रह है कि वे नवीन प्रस्तुत दांडिक अपीलों की सुनवाई स्वयं अपने पास रखें। ऐसा करने से मजिस्ट्रेट की कार्य प्रणाली और उनके द्वारा पारित निर्णय सीधे उन्हें देखने का अवसर रहेगा।

चूंकि सत्र न्यायाधीश महोदय का लंबा न्यायिक अनुभव रहता है, अतः कई अपीलों जिनका दंड की मात्रा में परिवर्तन करके शीघ्र निराकरण किया जा सकता है, वे निराकृत भी हो जायेंगी।

यहां मैं यह उल्लेख भी करना चाहूंगा कि दांडिक अपील में यदि अपीलार्थी अनुपस्थित हो जाता है तो कई अपर सत्र न्यायाधीश उसका गिरफ्तारी वारंट जारी करने का कदम उठाते हैं जो आवश्यक नहीं है।

माननीय सर्वोच्च न्यायालय ने न्यायदृष्टांत बानीसिंह विरुद्ध स्टेट आफ यू.पी., (1996) 4 एस.सी.सी. 720, तीन न्यायमूर्तिगण की पीठ में यह प्रतिपादित किया है कि अपीलार्थी के अनुपस्थित रहने पर भी दांडिक अपील गुणदोष पर सुनकर निराकृत करना चाहिये।

ऐसी अपीलों में अपीलार्थी की ओर से विधिक सहायता के पेनल से एक अधिवक्ता नियुक्त करके अपील गुणदोष पर सुनी जा सकती है ताकि अपीलार्थी का प्रतिनिधित्व नहीं हुआ, यह कमी न रहे एवं प्रकरण प्रतिप्रेषित या रिमांड होने की संभावना न रहे।

मैंने जिला एवं सत्र न्यायाधीश के पद पर रहते हुये यह प्रयोग करके देखा है जो सफल रहा है।

4. समन एवं वारंट की तामील

यह विषय वर्षों से एक ज्वलन्त समस्या रहा है।

ए. दांडिक मामले - प्रत्येक जिले में प्रति माह मानिट्रिंग सेल की मीटिंग होती है जिसके सदस्य जिला एवं सत्र न्यायाधीश, जिला मजिस्ट्रेट, पुलिस अधीक्षक, मुख्य न्यायिक मजिस्ट्रेट होते हैं।

मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे पहली ही मीटिंग में पुलिस अधीक्षक को निर्देशित करें कि वे दांडिक मामलों में समन एवं वारंट की तामील के लिये एक नोडल आफिसर और एक या दो सहायक नोडल आफिसर लिखित आदेश द्वारा नियुक्त कर दें जिन्हें पांच वर्ष पुराने प्रकरणों, विचाराधीन बंदियों के प्रकरणों के समन और वारंट नामजद सीधे भेजे जावेंगे और वे तामील करवाने के बाद, संबंधित न्यायालय ऐसे समन और वारंट वापस भिजवायेंगे।

ऐसे नोडल आफिसर की लिखित नियुक्ति से एक ऐसा व्यक्ति आपके पास रहेगा जो तामील कराने के लिये उत्तरदायी होगा। मानिट्रिंग सेल की आगामी बैठकों में उक्त प्रक्रिया की प्रगति पर विचार किया जावे। जिन आरक्षी केन्द्रों से तामीली में सुधार नहीं है उनके बारे में प्रकरण क्रमांक और अन्य ठोस साक्ष्य के साथ तथ्य पुलिस अधीक्षक को ध्यान में लाया जावे और प्रेरित किया जावे कि वे तामील में दोषी कर्मचारियों के विरुद्ध ठोस कदम उठावे।

उक्त प्रक्रिया अपनाने से पाँच वर्ष पुराने व विचाराधीन बंदियों के दांडिक मामलों में तामील में निश्चित रूप से सुधार आयेगा।

बी. सिविल मामले - सिविल मामलों में लिखित आदेश द्वारा सेलअमीन या कोर्ट मेनेजर को नोडल आफिसर बनाया जा सकता है। माननीय जिला एवं सत्र न्यायाधीश महोदय यह देख सकते हैं कि पर्याप्त मात्रा में आदेशिका वाहक हैं या नहीं, यदि नहीं है तो पर्याप्त आदेशिका वाहक पदोन्नत कर नियुक्त कर सकते हैं।

आदेशिका वाहकों को प्रयोग के तौर पर लोकल गवाह के पांच वर्ष पुराने दांडिक प्रकरणों की तामील भी दी जा सकती है।

सी. नवीन संचार साधनों का प्रयोग - सिस्टम असिस्टेंट के माध्यम से गवाहों को उनके मोबाईल नंबर पर समन भेजे जा सकते हैं। शासकीय गवाह जैसे डाक्टर, अनुसंधान अधिकारी, तहसीलदार व अन्य राजस्व अधिकारी, शिक्षक आदि को भी इन नवीन संचार साधनों के माध्यम से समन भेजे जा सकते हैं।

5. कमीशन पर बयान

विधायिका ने आदेश 18 नियम 4 सी.पी.सी. का संशोधित प्रावधान इस उद्देश्य से लागू किया था कि सिविल न्यायालयों का साक्ष्य लेखन में लगने वाला अमूल्य समय बचाया जा सके।

मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे समस्त अन्य न्यायाधीशगण को सिविल मामलों, क्लेम केस, भू-अर्जन के मामले आदि में कमीशन पर बयान करवाने के लिये प्रेरित करें। ऐसा करने से न्यायालय का अमूल्य समय बचेगा और अधिवक्तागण भी अपनी सुविधानुसार उक्त कार्य कर सकेंगे।

कुछ केस गंभीर रूप से विवादित रहते हैं, उनको अपवाद स्वरूप छोड़ भी दिया जाये तब भी कई मामले जैसे क्लेम केस, भू-अर्जन के मामले में कमीशन पर बयान करवाये जा सकते हैं।

6. आरोप या अपराध विवरण

कई बार कई मामले सिर्फ इसलिये स्थगित होते रहते हैं कि आरोप की स्टेज पर या अपराध विवरण सुनाते समय या तो एकमात्र अभियुक्त या कुछ अभियुक्त अनुपस्थित हैं।

माननीय मध्यप्रदेश उच्च न्यायालय ने न्यायदृष्टांत स्टेट आफ एम.पी. विरुद्ध लखन लाल, ए.आई.आर. 1960 एम.पी. 186 (डीबी), में यह प्रतिपादित किया है कि अभियुक्त के अनुपस्थित होने पर उसके अभिभाषक के माध्यम से भी आरोप का डिनाइल करवाया जा सकता है।

अतः मेरा समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह है कि वे समस्त न्यायाधीशगण को प्रेरित करें कि अभियुक्त की अनुपस्थिति में भी आरोप या अपराध विवरण की उक्त कार्यवाही उक्त अनुसार पूर्ण करावे।

7. विचारण कार्यक्रम

सत्र प्रकरणों में कई बार अभियोजन पक्ष ट्रायल प्रोग्राम पेश करने के लिये स्थगन लेते हैं। ऐसे में अभियोजन से आग्रह किया जा सकता है कि वे मौखिक विचारण कार्यक्रम बता दें जिसका उल्लेख आदेश पत्र में किया जा सकता है। आरोप विरचित करने के तत्काल बाद ही मौखिक विचारण कार्यक्रम या ट्रायल प्रोग्राम अभियोजन से लिया जा सकता है और उसका उल्लेख आदेश पत्र में किया जा सकता है और ऐसा करके अमूल्य समय बचाया जा सकता है।

बहुत बड़े, पेचिदा और गंभीर मामलों को छोड़कर शेष मामलों में यह प्रक्रिया अपनाई जा सकती है।

8. धारा 299 दं.प्र.सं. का प्रयोग

कई बार कई मामलों में अभियुक्त के अनुपस्थित होने पर उसके वारंट वर्षों तक जारी होते रहते हैं और समान प्रतिवेदन के साथ अनिर्वाहित लौटते रहते हैं।

माननीय सर्वोच्च न्यायालय ने न्यायदृष्टांत *जीतेन्द्र विष्णु ठाकुर विरुद्ध स्टेट ऑफ महाराष्ट्र, (2009) 7 एस.सी.सी. 104*, में यह प्रतिपादित किया है कि यदि न्यायालय का यह समाधान हो जाये कि अभियुक्त के तुरंत गिरफ्तार होने की संभावना नहीं है और वह फरार हो चुका है तो न्यायालय धारा 299 दं.प्र.सं. के तहत उसके अनुपस्थित होने पर भी साक्ष्य लेखबद्ध कर सकता है।

उक्त न्यायदृष्टांत से मार्गदर्शन लेकर, वे मामले जिनमें अभियुक्त अनुपस्थित है और यह समाधान हो रहा है कि उसके तुरंत गिरफ्तार होने की संभावना नहीं है और वह फरार हो चुका है तो

उसे शीघ्र फरार घोषित करके तात्त्विक साक्षीगण की साक्ष्य लेकर प्रकरण रिकार्ड रूम भेजा जा सकता है।

उक्त प्रक्रिया अपनाने से न्यायालय का अमूल्य समय व स्टेशनरी बचती है।

9. विविध दांडिक प्रकरण

दांडिक न्यायालयों में अर्थदण्ड और जमानत मुचलके की राशि के लिये कई प्रकरण लंबित हैं।

यदि यह प्रतिवेदन आ जाता है कि अर्थदण्ड या जमानत मुचलका राशि वसूल करने योग्य कोई अचल चल संपत्ति संबंधित के पास नहीं है, तब जमानतदार के संबंध में धारा 446 (2) दं.प्र.सं. के तहत जमानतदार को व्यवहार कारागृह में रखने संबंधी कार्यवाही की जा सकती है।

कई विविध दांडिक प्रकरण ऐसे हैं जो बहुत मामूली अर्थदण्ड की राशि के लिये वर्षों से लंबित हैं। ऐसे प्रकरणों में चल संपत्ति कुर्की वारंट पुलिस के माध्यम से भेजा जा सकता है और चल संपत्ति जैसे दो पहिया वाहन, मोबाईल, फ्रिज, कूलर, जैसी वस्तुओं से ऐसी छोटी अर्थदण्ड की राशियाँ वसूल की जा सकती हैं।

यदि वसूली की कोई संभावना न बची हो तब ऐसे प्रकरणों में राइट आफ की कार्यवाही शीघ्रता से करके इन प्रकरणों का निराकरण किया जा सकता है। इस संबंध में नियम एवं आदेश (आपराधिक) का नियम 363 अवलोकनीय है जिसमें सत्र न्यायाधीश को और उनकी लिखित अनुमति से कोई अन्य न्यायालय ऐसे वसूली न होने योग्य अर्थदण्ड को राइट आफ कर सकते हैं।

10. धारा 232 दं.प्र.सं. का प्रयोग

कई मामलों में महत्वपूर्ण साक्षी या स्टार विटनिस अभियोजन कहानी का समर्थन नहीं करता है। तब अन्वेषण अधिकारी, डाक्टर और अन्य औपचारिक गवाहों को बुलाने से कोई उपयोगी उद्देश्य प्राप्त नहीं होता है।

यदि शेष गवाहों को बुलाने से प्रकरण के गुणदोष पर तात्त्विक प्रभाव पड़ना संभावित न हो तब धारा 232 दं.प्र.सं. के तहत दोषमुक्ति का आदेश पारित करने के लिये माननीय सत्र न्यायाधीश महोदय को अन्य न्यायाधीशगण को प्रेरित करना चाहिये। ऐसा करने से न्यायालय का अमूल्य समय भी बचेगा और प्रकरणों का शीघ्र निराकरण भी होगा।

11. धारा 258 दं.प्र.सं. का प्रयोग

कई मामले जैसे मोटर यान अधिनियम, मध्यप्रदेश नगर पालिका अधिनियम, दुकान एवं संस्थान अधिनियम, बहुत साधारण उपहति वाले वाहन दुर्घटना के धारा 279, 337 भा.दं.सं. के ऐसे प्रकरण जिनमें अभियुक्त प्रदेश के बाहर का है व उस पर तामीली नहीं हो रही है, कारखाना अधिनियम आदि के केवल अर्थदण्ड से दंडनीय मामले और ऐसे कई लघु प्रकृति के मामलों में धारा 258 दं.प्र.सं. की शक्तियों का प्रयोग किया जा सकता है।

माननीय जिला एवं सत्र न्यायाधीश महोदय अन्य मजिस्ट्रेट को इन प्रावधानों का अनुपालन करने के लिये प्रेरित कर सकते हैं।

12. अशमनीय अपराधों में शमन

कई बार ऐसे प्रकरणों में समझौता हो जाता है जो समझौता योग्य नहीं होते हैं। ऐसे मामलों में समझौते के तथ्य को दण्ड के प्रश्न पर विचार करते समय ध्यान में रखा जा सकता है और ऐसे प्रकरणों में विचारण लंबे समय तक जारी रखने के बजाय इन प्रकरणों का शीघ्र निराकरण किया जा सकता है। इस संबंध में न्यायदृष्टांत *शाजी उर्फ पप्पू विरुद्ध राधिका, (2011) 10 एस.सी.सी. 705, रामलाल विरुद्ध स्टेट आफ जम्मू एण्ड कश्मीर, (1999) 2 एस.सी.सी. 213, ईश्वर सिंह विरुद्ध स्टेट आफ ए.पी., (2008) 15 एस.सी.सी. 667, भारत सिंह विरुद्ध स्टेट आफ एम.पी., 1990 (सप्लीमेंट) एस.सी.सी. 62, पूतू स्वामी विरुद्ध स्टेट आफ कर्नाटका, 2009 ए.आई.आर., एस.सी.डब्ल्यू. 1744, एवं उन्नीकृष्णन विरुद्ध स्टेट आफ केरला, ए.आई.आर. 2017 एस.सी. 1745, अवलोकनीय हैं।*

जिला एवं सत्र न्यायाधीश महोदय को अन्य न्यायाधीशगण को इन प्रकरणों के शीघ्र निराकरण के लिये प्रेरित करना चाहिये और दंड के प्रश्न पर समझौते के तथ्य को ध्यान में रखा जा सकता है।

13. धारा 317 (2) दं.प्र.सं. के प्रावधानों का प्रयोग

कई मामलों में अभियुक्तगण की संख्या अधिक होती है और उनमें से कुछ अभियुक्तगण एक के बाद एक अनुपस्थित होते रहते हैं, जमानत का लाभ देने के बाद पुनः अनुपस्थित हो जाते हैं। ऐसे अभियुक्तगण का मामला यदि धारा 317 (2) दं.प्र.सं. के तहत पृथक कर दिया जाता है तो जो अभियुक्त उपस्थित हो रहे हैं उनका मामला शीघ्र निराकृत हो सकता है।

14. डाक्टर का उपलब्ध न होना

कई मामलों में डाक्टर साक्ष्य देने के लिये उपलब्ध नहीं होते हैं, कुछ सेवानिवृत्त हो जाते हैं, किसी दूरस्थ स्थान पर चले जाते हैं, कुछ डाक्टर का पता नहीं रहता है। ऐसे समय पर न्यायदृष्टांत सुभाष विरुद्ध स्टेट आफ एम.पी., आई.एल.आर. 2009 एम.पी. 3226, से मार्गदर्शन लेकर ऐसे डाक्टर के हस्ताक्षर पहचानने वाले किसी अन्य डाक्टर या संबंधित चिकित्सालय के अन्य डाक्टर को बुलाकर मेडिकल रिपोर्ट या अन्य दस्तावेज प्रदर्शित करवाये जा सकते हैं। मेडिकल साक्ष्य पुष्टिकारक साक्ष्य होती है।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश से अनुरोध करूंगा कि वे डाक्टर के न मिलने पर उक्त विधिक स्थिति से मार्गदर्शन लेकर आगे कार्यवाही करने के लिये अन्य न्यायाधीशगण को प्रेरित कर सकते हैं।

15. अनुसंधान अधिकारी के न मिलने पर

दांडिक प्रकरणों में अनुसंधान अधिकारी का न मिलना भी विलंब का एक बड़ा कारण होता है।

यदि मामला प्रत्यक्ष साक्ष्य पर आधारित है या गवाहों के कथनों में ऐसे कोई गंभीर विरोधाभास या लोप नहीं आये हैं जिन्हें प्रमाणित करने के लिए अनुसंधान अधिकारी की उपस्थिति आवश्यक हो,

ऐसे सब मामलों में अनुसंधान अधिकारी की साक्ष्य के लिये युक्तियुक्त अवसर देने के बाद प्रकरण में आगे कार्यवाही की जा सकती है।

न्यायदृष्टांत बहरी प्रसाद विरुद्ध स्टेट आफ बिहार, (1996) 2 एस.सी.सी. 317, बहादुर नायक विरुद्ध स्टेट आफ बिहार, (2000) 9 एस.सी.सी. 153, स्टेट आफ कर्नाटक विरुद्ध भास्कर के. कोठारकर, (2004) 7 एस.सी.सी. 487, बीरेन्द्र राय विरुद्ध स्टेट आफ बिहार, (2004) 9 एस.सी.सी. 719, में सारतः यह प्रतिपादित किया गया है कि अनुसंधान अधिकारी के कथन नहीं करवाये गये हैं तो यह देखना चाहिये कि अभियुक्त के हितों पर क्या प्रतिकूल असर गिरा है। इस प्रकार यदि अभियुक्त के हितों पर प्रतिकूल असर गिरना न तो दर्शाया गया हो और न ही प्रकट होता हो तब अनुसंधान अधिकारी के न आने पर भी प्रकरण में आगे कार्यवाही की जा सकती है।

में समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे अनुसंधान अधिकारी के न आने पर भी उक्त विधिक स्थिति को ध्यान में रखते हुये कार्यवाही कर सकते हैं।

16. मौखिक तर्क

प्रायः यह देखा जाता है कि बहस में काफी समय लिया जाता है। वाद पत्र, लिखित कथन, साक्ष्य पढ़कर सुनाई जाती है, न्यायदृष्टांत पढ़कर सुनाये जाते हैं और इससे न्यायालय का अमूल्य समय नष्ट होता है। न्यायदृष्टांत के साथ एक संक्षेपिका या सिनोपसिस पेश करवाने की प्रथा विकसित करना चाहिये। इससे संक्षेपिका देखकर ही पता लग जाता है कि कौन से न्यायदृष्टांत किस बिन्दु पर पेश किये गये हैं और इससे समय की बचत होती है।

जिला एवं सत्र न्यायाधीश महोदय अपने साथी न्यायाधीशगण को प्रेरित कर सकते हैं कि वे बहस की पत्रावली पढ़कर बहस सुनने के लिये बैठें। यदि वाद पत्र, लिखित कथन, साक्ष्य, न्यायदृष्टांत पढ़कर सुनाये जाते हैं, उस समय विनम्रता से हस्तक्षेप करें व यह निवेदन करें कि न्यायालय ने अभिलेख पढ़ लिया है, कृपया मुख्य बिन्दु बताये जावें। ऐसा करके मौखिक तर्क का समय नियत किया जा सकता है और न्यायालय का मूल्यवान समय बचाया जा सकता है।

17. समान गवाहों के प्रकरण

कई प्रकरणों में डाक्टर, अनुसंधान अधिकारी आदि गवाह एक समान होते हैं। अतः ऐसे प्रकरणों को एक ही दिन नियत किया जा सकता है। इस तरह गवाह को भी सुविधा जनक रहेगा और न्यायालय के लिये भी सुविधाजनक रहेगा।

18. समान प्रकृति के प्रकरण

कई प्रकरणों में विधि और तथ्य के समान बिन्दु होते हैं। ऐसे प्रकरणों को भी एक साथ नियत किया जा सकता है और न्यायालय का अमूल्य समय भी बचाया जा सकता है।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि समान प्रकृति के प्रकरणों को एक साथ सुनवाई के लिये नियत करने के बारे में साथी न्यायाधीश को प्रेरित करें।

19. निर्णय की तिथि पर अभियुक्त का अनुपस्थित हो जाना

यह समस्या प्रायः देखी जाती है। यदि समन मामला है और निर्णय के लिये नियत है तो मजिस्ट्रेट को अभियुक्त को दंड के प्रश्न पर सुनना आज्ञापक नहीं होता है। अतः समन मामले में अभियुक्त के अनुपस्थित होने पर भी निर्णय पारित किया जा सकता है।

विधायिका ने जहां न्यूनतम दंड निर्धारित किया है और वही अधिरोपित किया जा रहा है, जैसे, धारा 25 (1)(1-बी)(ए) या (बी) आयुध अधिनियम में एक वर्ष का कारावास और पांच सौ रुपये अर्थदंड या धारा 302 भा.दं.सं. में आजीवन कारावास, ऐसे मामलों में भी अभियुक्त को दंड के प्रश्न पर सुनना आवश्यक नहीं होता है। इस संबंध में न्यायदृष्टांत **विजय पाल सिंह विरुद्ध स्टेट आफ उत्तराखंड, ए.आई.आर. 2015 एस.सी. 684**, अवलोकनीय है।

धारा 353 (7) दं.प्र.सं. 1973 के अनुसार किसी दंड न्यायालय द्वारा सुनाया गया कोई निर्णय केवल इसलिये अविधिमान्य नहीं होगा कि उसके सुनाये जाने के लिये सूचित दिन को या स्थान पर कोई पक्षकार या उसका प्लीडर अनुपस्थित था।

अतः जिला एवं सत्र न्यायाधीश महोदय अपने साथी न्यायाधीशगण को उक्त मामलों में अभियुक्त की अनुपस्थिति में भी निर्णय पारित करने के लिये प्रेरित कर सकते हैं।

20. निष्पादन कार्यवाहियाँ

प्रदेश में कई ऐसी निष्पादन कार्यवाहियाँ लंबित हैं जिनमें कार्यवाही अपील न्यायालय से स्थगित है।

न्यायदृष्टांत **मेसर्स गोजेर ब्रदर्स प्रा.लि. विरुद्ध श्री रतनलाल सिंह, ए.आई.आर. 1974 एस.सी. 1380**, निर्णय चरण-15 और 18 से मार्गदर्शन लेकर इन एक्जीक्यूशन को समाप्त किया जा सकता है क्योंकि इस मामले में यह प्रतिपादित किया गया है कि सिविल अपील वाद की निरंतरता माना जाता है और अपील न्यायालय द्वारा पारित आज्ञा में विचारण न्यायालय की आज्ञा मर्ज हो जाती है।

न्यायदृष्टांत **नेतलाल विरुद्ध थागीबाई, 2011 (2) एम.पी.एल.जे. 48**, के मामले में यह प्रतिपादित किया गया है कि अपील न्यायालय की डिक्री से निष्पादन का नया परिसीमाकाल प्रारंभ होता है एवं अपील न्यायालय की आज्ञा पारित होने की दिनांक से 12 वर्ष के भीतर नई निष्पादन पेश की जा सकती है।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे जिले में पदस्थ अन्य न्यायाधीशगण को प्रेरित करें कि ऐसी लंबित व्यवहार निष्पादन की कार्यवाही समाप्त करके उक्त विधिक स्थिति लिखते हुये उन्हें रिकार्ड रूम में भेजे ताकि ऐसे अनावश्यक प्रकरण लंबित न रहे।

21. ग्रीष्मकालीन और शीतकालीन अवकाश में प्रकरण नियत करना

कई न्यायाधीशगण को यह भ्रम रहता है कि ग्रीष्मकालीन और शीतकालीन अवकाश में व्यवहार प्रकरण नियत नहीं किये जा सकते हैं। मेरे विनम्र मत में धारा 151 सी.पी.सी. के तहत अपनी अंतर्निहित

शक्तियों का प्रयोग करते हुये पांच वर्ष से अधिक पुराने प्रकरण इन अवकाशों में भी माननीय उच्च न्यायालय के परिपत्र का उल्लेख करते हुये नियत किये जा सकते हैं।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे जिले में पदस्थ समस्त न्यायाधीशगण को प्रेरित करें कि पांच वर्ष से अधिक पुराने प्रकरणों को उक्त अवकाशों में भी नियत कर सकते हैं।

यदि जिला एवं सत्र न्यायाधीश महोदय, अध्यक्ष अभिभाषक संघ और ऐसे अभिभाषकगण जिनके पास व्यवहार प्रकरण अधिक हैं, उनसे चर्चा करें तो वे एक सौहार्द्रपूर्ण हल निकाल कर कार्यवाही कर सकते हैं।

22. धारा 350 दं.प्र.सं. का प्रयोग

इस प्रावधान का प्रयोग लगभग बंद हो चुका है। मैं आग्रह करूंगा कि शासकीय सेवकों के मामलों में इस प्रावधान का प्रयोग किया जाना चाहिये। इस प्रावधान में संबंधित न्यायाधीश को 100/- रुपये तक अर्थदण्ड अधिरोपित करने की शक्ति है। उदाहरण स्वरूप एक दो मामलों में ऐसा दण्ड अधिरोपित करके संबंधित कर्मचारी के वेतन से राशि काट कर बुलवाना चाहिये और उसके विभाग प्रमुख को भी सूचित करना चाहिये ताकि शासकीय सेवकों की उपस्थिति गवाह के रूप में बढ़ सके।

मैं जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे इस प्रावधान का उपयोग करने के लिये जिले के न्यायाधीशगण को प्रेरित करें।

23. धारा 309 दं.प्र.सं. के प्रावधान का प्रयोग

प्रायः गवाह आकर खड़े होते हैं और स्थगन मांगा जाता है। ऐसे अवसर पर धारा 309 दं.प्र.सं. का प्रयोग करके संबंधित साक्षी का मुख्य परीक्षण उसी दिन करके प्रतिपरीक्षण के लिये खर्च अधिरोपित करके अवसर दिया जा सकता है।

खर्च न तो बहुत अधिक होना चाहिये, न ही अत्यंत अल्प होना चाहिये बल्कि व्यावहारिक दृष्टिकोण अपनाना चाहिये।

मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे जिले में पदस्थ अन्य न्यायाधीशगण को इस प्रावधान के समुचित प्रयोग के लिये प्रेरित करेंगे।

24. भारी भरकम अभिलेख

कई बार कई पत्रावलियों का आकार भारी भरकम होता है जिसे देखकर कई न्यायाधीश उस प्रकरण को स्थगित करते रहते हैं लेकिन यदि व्यवहार वाद हो तो वाद पत्र, लिखित कथन, वाद प्रश्न, वादी की साक्ष्य, प्रतिवादी की साक्ष्य, वादी के प्रदर्शित दस्तावेज, प्रतिवादी के प्रदर्शित दस्तावेज का एक भाग लिपिक से बनवा लें और शेष प्रपत्र का एक दूसरा भाग बनवा लें।

दांडिक प्रकरण में आरोप पत्र, अभियोजन की साक्ष्य, अभियोजन द्वारा प्रदर्शित दस्तावेज, अभियुक्त परीक्षण, बचाव साक्ष्य, बचाव के प्रदर्शित दस्तावेज का एक भाग बनवा लें और शेष प्रपत्र का दूसरा भाग बनवा लें।

उक्त दो भाग बन जाने से न्यायाधीश महोदय को यह स्पष्ट रहेगा कि कौन से प्रपत्र महत्वपूर्ण हैं और अध्ययन योग्य हैं और कौन से प्रपत्र सामान्य आवेदन वगैरह हैं। उक्त विधि अपनाने से हम ऐसे भारी भरकम अभिलेख के प्रकरणों में भी कार्यवाही कर सकेंगे।

मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे साथी न्यायाधीशगण को उक्त अनुसार भारी अभिलेखों के दो भाग बनवाने के लिये प्रेरित करेंगे।

25. धारा 389 दं.प्र.सं. का प्रयोग

अपील न्यायालय के रूप में धारा 389 दं.प्र.सं. के तहत दंडादेश के निलंबन के समय चैक अनादरण के मामले में चैक की राशि का एक निश्चित भाग जमा करवाने की शर्त पर ही दंडादेश निलंबित किया जाना चाहिये। इस संबंध में न्यायदृष्टांत *स्टेनी फेलिक्स पिंटो विरुद्ध मेसर्स जनगीथ बिल्डर्स प्रा.लि., ए.आई.आर. 2001 एस.सी. 659*, अवलोकनीय है।

इस तरह धारा 389 दं.प्र.सं. के तहत अपील न्यायालय के रूप में दंडादेश स्थगित करते समय यदि चैक की राशि का चाहे 25 प्रतिशत भाग भी जमा करवा लिया जावे तब भी ऐसे प्रकरणों में शीघ्र निराकरण की संभावना बढ़ जाती है।

26. आदेश 41 नियम 5 सी.पी.सी. का प्रयोग

इस प्रावधान के तहत डिक्री के निष्पादन को रोकते समय भी समुचित शर्तें अधिरोपित करना चाहिये ताकि अपील के शीघ्र निराकरण की संभावना बढ़ जावे।

मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे अपील न्यायालय के रूप में स्थगन देते समय उक्त प्रक्रिया को ध्यान में रखने के बारे में समस्त न्यायालयों को प्रेरित करेंगे।

27. प्रारंभिक सुनवाई या मोशन हियरिंग

वर्तमान समय में प्राथमिक सुनवाई या मोशन हियरिंग की प्रथा कम होती जा रही है।

दोषमुक्ति के विरुद्ध अपीलें सत्र न्यायाधीश महोदय के समक्ष पेश होती हैं। उस समय यदि प्रारंभिक सुनवाई कर ली जाये तो कई अपीलें प्रारंभिक स्तर पर ही निराकृत हो सकती हैं क्योंकि दोषमुक्ति के विरुद्ध अपील में न्यायालय के हस्तक्षेप के अधिकार अत्यंत सीमित हैं। इस संबंध में न्यायदृष्टांत *सिद्धार्थ वशिष्ठ उर्फ मनु शर्मा विरुद्ध राज्य (एन.सी.टी. देहली), ए.आई.आर. 2010 एस.सी. 2352, चंद्रप्पा विरुद्ध कर्नाटक राज्य, (2007) 4 एस.सी.सी. 415 एवं शिवजी शंभुराव बोबडे विरुद्ध महाराष्ट्र राज्य, ए.आई.आर. 1973 एस.सी. 2611*, अवलोकनीय हैं।

इसी प्रकार पुनरीक्षण में धारा 397 (2) दं.प्र.सं. के प्रावधान ध्यान में रखने होते हैं।

अपर्याप्त प्रतिकर के विरुद्ध अपील में चैक अनादरण के मामले में न्यायदृष्टांत *आर. विजयन विरुद्ध बेबी, (2012) 1 एस.सी.सी. 260*, में बतलाई गई विधि से यदि प्रतिकर की गणना की गई है और प्रतिकर समुचित लगता है तो प्रारंभिक स्तर पर ही ऐसी अपील निपट सकती है।

यदि अन्य दांडिक मामलों में अभियुक्त प्रतिकर देने की स्थिति में ही न हो, तब धारा 357क दं.प्र.सं. 1973 के तहत जिला विधिक सेवा प्राधिकरण मामला प्रेषित किया जा सकता है।

इस तरह यदि न्यायाधीशगण प्रारंभिक सुनवाई या मोशन हियरिंग पर बल देंगे तो कई मामले प्रारंभिक स्तर पर ही निराकृत हो सकते हैं, ऐसा मेरा आग्रह है।

28. धारा 125 दं.प्र.सं. की वसूली के प्रकरण

धारा 125 दं.प्र.सं. में भरण-पोषण की वसूली की कई एम.जे.सी. दांडिक न्यायालयों में चल रही हैं। इन मामलों में चल संपत्ति का कुर्की वारंट थाना प्रभारी को और अचल संपत्ति का कुर्की वारंट जिला मजिस्ट्रेट को भेजा जा सकता है। वर्तमान में प्रत्येक व्यक्ति के पास बाईक, मोबाईल, टी.वी., फ्रिज, ए.सी. जैसी चल संपत्ति होती है जिन्हें कुर्क किया जा सकता है और भरण-पोषण के इन मामलों का शीघ्र निराकरण किया जा सकता है।

अतः मैं समस्त जिला एवं सत्र न्यायाधीश महोदय से आग्रह करूंगा कि वे भरण-पोषण के ऐसे वसूली के प्रकरण में उक्त अनुसार कार्यवाही करने के लिये जिले में पदस्थ अन्य न्यायाधीश को प्रेरित करेंगे।

29. स्थगित प्रकरणों के बारे में

माननीय सर्वोच्च न्यायालय की तीन न्यायमूर्तिगण की पीठ ने न्यायदृष्टांत *एशियन रिसरफेसिंग आफ रोड एर्जेसी प्राइवेट लिमिटेड विरुद्ध सी.बी.आई., ए.आई.आर. 2018 एस.सी. 2039*, में यह प्रतिपादित किया है कि व्यवहार/फौजदारी मामले में स्थगन 6 माह से अधिक विस्तारित नहीं होना चाहिये। इससे अधिक विस्तार एक बोलते आदेश Speaking Order से होना चाहिये।

इस तथ्य को पूर्व से स्थगित प्रकरणों की सुनवाई के समय ध्यान रखना चाहिये और संबंधित पक्ष से 6 माह से अधिक की अवधि के स्थगित प्रकरणों में अग्रिम आदेश लाने की इस निर्णय के प्रकाश में अपेक्षा करना चाहिये।

(17) उपसंहार

जिला एवं सत्र न्यायाधीश के रूप में अपने अतिअल्प कार्यकाल में और अपने पूरे सेवा काल में मैंने जिला एवं सत्र न्यायाधीश के पद पर कार्य करते समय और अपनी भूमिका सही रूप में निर्वाहित करने के लिये कुछ बिन्दु ऊपर बतलाए हैं। एक विद्वान ने कहा है कि छव चंपदए छव ळंपद। अतः हमें कुछ प्राप्त करना है तो उसके लिये कुछ कीमत चुकानी होती है। उसी रास्ते पर, उसी साधन से और उसी रफ्तार से चलते हुये हम उसी मंजिल पर पहुंचेंगे जहां पहले पहुंचे थे। यदि नई मंजिल चाहते हैं तो रास्ते भी नये बनाने होंगे और साधन भी नये खोजने होंगे। जिला एवं सत्र न्यायाधीश का पद जिले में सर्वोच्च पद होता है। आप द्वारा इस पद पर रहते हुये निभाई गई भूमिका वर्षों तक याद रखी जाती है। यदि आप उक्त बिन्दुओं पर कार्य करेंगे तो इस भूमिका को सफलता से निभा सकेंगे ऐसा मेरा विश्वास है।

जिन्दगी में इतनी शिद्धत से निभाओ हर किरदार अपना,
कि परदा गिरने के बाद भी तालियाँ बजती रहें

•

न्यायालय, बोर्ड एवं प्रकरण प्रबंधन

प्रदीप कुमार व्यास

संचालक

मध्यप्रदेश राज्य न्यायिक अकादमी,

उच्च न्यायालय जबलपुर

वर्तमान समय में हर क्षेत्र में प्रबंधन की आवश्यकता तेजी से महसूस की जा रही है। न्यायालय प्रबंधन, प्रकरण और बोर्ड प्रबंधन के क्षेत्र भी इसमें शामिल हैं। यहां हम इन तीनों विषयों के प्रबंधन पर चर्चा करेंगे जिसके मुख्य बिन्दु निम्न प्रकार से हैं:-

1. समय की पाबंदी

न्यायालय प्रबंधन एवं बोर्ड प्रबंधन के लिये सर्वप्रथम समय की पाबंदी अनिवार्य है। मैं प्रत्येक न्यायाधीश महोदय से आग्रह करूंगा कि वे प्रातः 10:20 बजे से 10:25 बजे तक अनिवार्य रूप से न्यायालय में पहुंच जावे एवं शाम 5:45 बजे या इसके पश्चात् न्यायालय से प्रस्थान करें। चाय काल का समय दोपहर 2:00 बजे से 2:30 बजे तक ही रखे। इससे अधिक टी-क्लब या चाय के समय में न बैठें। वरिष्ठ न्यायाधीशों पर यह विशेष दायित्व है कि वे स्वयं इस नियम का पालन करें ताकि नवीन न्यायाधीशगण भी प्रेरित हों।

मेरा यह भी आग्रह है कि प्रातः न्यायालय आने के बाद 5 से 10 मिनट विश्राम कक्ष में रुकने के ठीक पश्चात् सीधे बोर्ड पर बैठ जाना चाहिये और चाय काल के समय के अलावा बोर्ड पर ही बैठना चाहिये। विश्राम कक्ष का उपयोग उक्त चाय काल के समय के अलावा यथा संभव टालना चाहिये।

हमारा न केवल समय पर न्यायालय आना आवश्यक है बल्कि समय पर अपना न्यायालयीन कार्य प्रारंभ कर देना भी आवश्यक है। कई न्यायाधीश महोदय समय पर न्यायालय तो आ जाते हैं लेकिन समय पर न्यायिक कार्य प्रारंभ नहीं करते हैं। उनकी स्थिति उस ट्रेन की तरह है जो समय पर तो आ गई है लेकिन आउटर पर खड़ी है और ऐसी आउटर पर खड़ी ट्रेन से यात्रियों को कोई लाभ नहीं मिलता है।

न्यायाधीश महोदय के पूर्ण समय बोर्ड पर बैठने से कई समस्याएँ समाप्त हो जाती हैं।

यदि किसी कारण से न्यायाधीश महोदय को प्रातः आने में विलंब हो रहा है या शाम को उन्हें किसी कारणवश जल्दी जाना है तब मोबाईल फोन से माननीय जिला एवं सत्र न्यायाधीश महोदय से अनुमति अवश्य लेना चाहिये ताकि संबंधित न्यायाधीश का विलंब से आने का या जल्दी जाने का तथ्य उनके ध्यान में रहे।

अतः मेरा आग्रह समस्त सम्माननीय न्यायाधीशगण से यह है कि प्रातः 10:20 से 10:25 बजे तक न्यायालय पहुंच जावें और शाम 5:45 बजे या उसके पश्चात् ही न्यायालय छोड़े, चाय काल के समय अर्थात् 2:00 से 2:30 बजे के अलावा पूरे समय बोर्ड पर बैठें।

2. ड्रेस कोड

मेरा समस्त न्यायाधीश महोदय से निवेदन है कि वे बोर्ड पर निर्धारित वेशभूषा में ही बैठें। पुरुष न्यायाधीश सफेद शर्ट, ग्रे पैंट या काला लाईनिंग वाला बारएटला का पैंट, काला कोट, सफेद बेल्ट,

मोजे और जूते पहनकर बोर्ड पर बैठे। इसी प्रकार महिला न्यायाधीशगण भी काला कोट, सफेद बेण्ड, सफेद साड़ी पहन कर बैठें। यदि अभिभाषकगण किसी स्थान पर निर्धारित वेशभूषा में नहीं आ रहे हैं तब विनम्रता पूर्वक और धीरे-धीरे उनकी आदत परिवर्तित करने का प्रयास किया जा सकता है लेकिन इसे गंभीर मुद्दा नहीं बनाना चाहिये। न्यायाधीश को स्वयं को ड्रेस कोड का कठोरता से पालन करना चाहिए। चाहे अकार्य शनिवार या नानवर्किंग सटरडे हो तब भी ड्रेस कोड का पालन करना चाहिए।

3. विनम्र एवं मितभाषी होना

न्यायाधीश को बोर्ड पर यथासंभव साक्ष्य बोलकर लिखाने के अलावा कम से कम बोलना चाहिए और सदैव विनम्र रहना चाहिए। बोर्ड पर अभिभाषकगण, पक्षकार, लिपिकगण, कोर्ट मुंशी आदि से न्यायालयीन कार्य के अलावा और कोई चर्चा नहीं करना चाहिए और ऐसी चर्चा सामने से प्रारंभ भी की जावे तो उसमें रुचि नहीं लेना चाहिए और ऐसी चर्चा अविलंब विनम्रता पूर्वक समाप्त कर देना चाहिए।

आपका पक्ष बिल्कुल सही हो और सामने वाले का पक्ष बिल्कुल गलत हो तब भी बोर्ड पर अनावश्यक वाद-विवाद नहीं करना चाहिए।

बोर्ड पर तनावयुक्त चेहरा और एक भावहीन न्यायिक मुद्रा या गुस्से की मुद्रा में बैठने के बजाये एक शांत और हल्की सी प्रसन्नता लिये बैठे तो ज्यादा उचित रहेगा।

बोर्ड पर आपकी भाषा शालीन होना चाहिए। कोई भी शब्द ऐसा नहीं बोलना चाहिए जो गरिमामय न हो जिससे किसी की भावना आहत हो, इसका ध्यान रखना चाहिये।

बोर्ड पर सदैव सीधे एवं सक्रिय भूमिका में बैठना चाहिए।

4. एक दिन पूर्व प्रकरणों का अध्ययन व उन्हें जमवाकर रखना

मेरा समस्त न्यायाधीशगण से आग्रह है कि वे आगामी दिवस में नियत प्रकरणों का एक दिन पहले ही अवलोकन कर लेवे और उन्हें अलग-अलग जमवा लेवे जैसे दांडिक प्रकरणों में निम्न प्रकार से प्रकरण जमवाये जा सकते हैं:-

1. आरोप तर्क या अपराध विवरण संबंधी प्रकरण।
2. अभियोजन एवं परिवादी प्रमाण संबंधी प्रकरण।
3. प्राथमिक साक्ष्य के प्रकरण।
4. अभियुक्त परीक्षण के प्रकरण।
5. प्रतिरक्षा प्रमाण के प्रकरण।
6. अंतिम तर्क के प्रकरण।
7. उपस्थिति के प्रकरण।
8. विविध आपराधिक प्रकरण।
9. अन्य कोई प्रकरण, यदि कोई हों तो।

दीवानी या व्यवहार प्रकरण निम्न प्रकार से जमवाये जा सकते हैं:-

1. विवाद्यक या वाद प्रश्न विरचित करने के प्रकरण।
2. प्रमाण के प्रकरण।
3. अंतिम तर्क के प्रकरण।
4. अंतरिम आवेदन पत्रों के जवाब बहस के प्रकरण।
5. उपस्थिति के प्रकरण।
6. विविध दीवानी प्रकरण।
7. निष्पादन प्रकरण।
8. अन्य प्रकरण, यदि कोई हों तो।

उक्त बंडल में प्रकरणों को अल्फाबेटिकल रखवाये जाना चाहिये ताकि किसी एक प्रकरण को उस बंडल में देखते समय यह पता रहेगा कि प्रकरण कहां मिल सकता है और सारे प्रकरण देखने की आवश्यकता नहीं रहेगी और समय बचेगा।

एक सप्ताह में संबंधित लिपिकगण को इस प्रकार प्रशिक्षित किया जा सकता है कि वे एक दिन पूर्व के प्रकरण उक्त प्रकार से अलग-अलग बंडल बना कर अल्फाबेटिकल रखकर आपके अवलोकनार्थ एक दिन पूर्व शाम को ही रख देवे।

इस प्रकार अलग-अलग प्रकृति के प्रकरण जमवाकर बोर्ड पर रखने से आपको यह पता रहेगा कि किसी स्टेज के प्रकरण कैसे रखे हुये हैं और हर बार एक प्रकरण के लिए आपको पूरा बंडल नहीं देखना पड़ेगा।

5. प्रकरणों को सुनवाई के लिए नियत करना

मेरा प्रत्येक न्यायाधीश महोदय से आग्रह है कि प्रकरणों को सुनवाई के लिए नियत करने का कार्य उनके द्वारा या उनकी देख-रेख में होना चाहिये। कई बार यह देखा जाता है कि किसी दिन बहुत कम प्रकरण नियत होते हैं और किसी दिन बहुत ज्यादा प्रकरण नियत हो जाते हैं। इससे बचने के लिए न्यायाधीश महोदय को न्यायालय में लंबित प्रकरणों की संख्या और उनकी प्रकृति को देखते हुए इतनी संख्या में प्रकरण लगाना चाहिये कि दिन भर कार्य चलता रहे और कोई प्रकरण अनावश्यक समय की कमी के कारण बढ़ाना न पड़े।

एक मजिस्ट्रेट द्वारा न्यायालय में उदाहरण के तौर पर निम्न प्रकार से प्रकरण नियत किये जा सकते हैं:-

1. दो से तीन प्रकरण आरोप तर्क एवं अपराध विवरण सुनाने हेतु।
2. एक से दो प्रकरण अभियुक्त परीक्षण हेतु।
3. एक प्रकरण अंतिम तर्क हेतु।
4. 12 से 15 प्रकरण प्रमाण हेतु।

5. 10 से 15 प्रकरण उपस्थिति हेतु।

6. 4 विविध एवं अन्य प्रकार के प्रकरण।

इस तरह उक्त उदाहरण में एक मजिस्ट्रेट के न्यायालय में 30 से 40 प्रकरण रखे जा सकते हैं।

एक व्यवहार न्यायाधीश या सिविल जज के न्यायालय में, जिन्हें न्यायिक मजिस्ट्रेट की शक्तियाँ भी प्राप्त हैं, उदाहरण के तौर पर निम्न प्रकार से प्रकरण नियत किये जा सकते हैं:-

1. एक प्रकरण विवाद्यक या वाद प्रश्न विरचित करने हेतु।

2. तीन प्रकरण प्रमाण हेतु।

3. 5 प्रकरण अंतवर्ती आवेदन पत्रों के जवाब बहस हेतु।

4. 5 प्रकरण उपस्थिति के लिये।

5. 5 निष्पादन के लिये।

6. एक प्रकरण अंतिम तर्क।

इस तरह एक सिविल जज के न्यायालय में जिन्हें न्यायिक मजिस्ट्रेट की शक्तियाँ भी प्राप्त हैं, उक्त प्रकार से 20 प्रकरण नियत किये जा सकते हैं।

उक्त प्रकरणों की संख्या उदाहरण स्वरूप बतलाई गई है। इसमें लंबित प्रकरणों की संख्या को देखते हुए परिवर्तन किया जा सकता है।

इसी प्रकार अपर जिला एवं सत्र न्यायाधीश और अन्य न्यायालय भी लंबित प्रकरणों की संख्या को देखते हुए प्रकरण नियत कर सकते हैं।

यदि आपके पास कम संख्या में प्रकरण हों तो माननीय जिला एवं सत्र न्यायाधीश महोदय एवं मुख्य न्यायिक मजिस्ट्रेट को पत्र लिखकर समय-समय पर प्रकरणों की मांग करते रहे।

मेरा प्रत्येक न्यायाधीश महोदय से निवेदन है कि वे स्वयं के निर्देशन में अपने लिपिकगण को इस तरह प्रशिक्षित करें कि वे उक्त प्रकार से प्रकरण प्रतिदिन नियत करें।

न्यायाधीश महोदय सी.आई.एस. के साप्ताहिक या वीकली कलेण्डर की ई-कापी या प्रिंट निकलवाकर समय-समय पर यह नजर रख सकते हैं कि पर्याप्त मात्रा में प्रकरण नियत हो रहे हैं या नहीं। प्रकरण बहुत ज्यादा या बहुत कम तो नियत नहीं हो रहे हैं। ऐसी सतत् निगरानी रखकर न्यायाधीश महोदय प्रकरणों को नियत करने का कार्य कुशलता पूर्वक कर सकते हैं।

कुछ न्यायाधीश महोदय अपनी व्यक्तिगत डायरी भी रखते हैं जिससे प्रकरण नियत करने में नियंत्रण बना रहता है।

प्रकरणों को नियत करते समय न्यायाधीश महोदय को यह ध्यान रखना चाहिये कि उनके पास लंच के पूर्व लगभग तीन से साढ़े तीन घंटे (10:30 से 2:00 बजे) एवं लंच के बाद लगभग ढाई से तीन घंटे (2:30 से 5:30 बजे) अर्थात् कुल लगभग साढ़े पाँच से छः घंटे का समय होता है जिसका भरपूर उपयोग हो सके, इस प्रकार प्रकरण नियत करना चाहिये।

प्राथमिकताएँ - प्रकरणों को नियत करने में न्यायाधीश महोदय को प्राथमिकताओं को सदैव मस्तिष्क में रखना चाहिये जैसे 10 वर्ष या इससे अधिक पुराने प्रकरण, 5 वर्ष या इससे अधिक पुराने प्रकरण, विचाराधीन बंदियों के प्रकरण, ऐसे प्रकरण जिनमें वरिष्ठ न्यायालय से समय सीमा में निराकरण के निर्देश दिए गए हैं, महिलाओं के विरुद्ध अपराध संबंधी प्रकरण, ऐसे प्रकरण जिसमें विधायिका ने ही निराकरण की समय सीमा निर्धारित कर रखी है। इस तरह न्यायाधीश महोदय को प्रकरण को नियत करने में उक्त प्राथमिकताएँ सदैव ध्यान में रखना चाहिए। अन्य दशा में कम प्राथमिकता वाले प्रकरण लगते रहेंगे व प्राथमिकता वाले प्रकरण पिछड़ जायेंगे।

मेरा विद्वान मजिस्ट्रेट से यह भी आग्रह रहेगा कि वे प्रमाण तलब करवाते समय प्रारंभ में परिवादी, आह्वान को ही तलब करावें ताकि समझौता हो जाने पर अन्य गवाहों को अनावश्यक परेशान न होना पड़े।

आदेश पत्र में किन गवाहों को समन से या जमानती वारंट से या गिरफ्तारी वारंट से कैसे बुलाना है, इसके बारे में स्पष्ट या Speaking आदेश पत्र लिखना चाहिये। हर आदेश पत्र स्पष्ट होना चाहिये।

मेरा समस्त न्यायाधीश महोदय से यह भी आग्रह है कि वे 5 वर्ष पुराने प्रकरण, 10 वर्ष पुराने प्रकरण, विचाराधीन बंदियों के प्रकरण, समय सीमा में निराकृत किये जाने वाले प्रकरण के लिये मुहरें या सीलें बनवा लेवें और उन्हें प्रकरण के शीर्ष पृष्ठ या टाइटल पेज पर लगवा लेवें ताकि प्रकरण देखते ही उन्हें पता लग जावे की यह किस प्राथमिकता वाला प्रकरण है।

प्रत्येक प्रकरण के शीर्ष पृष्ठ या टाइटल पेज पर अभिभाषकगण के नाम लिखवा कर रखना चाहिए ताकि पुकार लगवाते समय बार-बार पत्रावली में अभिभाषकगण के नाम न देखना पड़े।

समस्त न्यायाधीशगण से मेरा यह भी आग्रह है कि वे यह भी ध्यान रखें कि मालवा और निमाड क्षेत्र अर्थात् इन्दौर डिविजन को छोड़कर शेष स्थानों पर अभिभाषकगण के नाम से पुकार नहीं लगवाई जाती है, पक्षकारगण की पुकार लगवाई जाती है। अतः किसी भी स्थान पर पदस्थ होते ही यह तथ्य अवश्य पता कर लेवें की वहां पुकार लगवाने के संबंध में क्या परिपाटी है अन्यथा कई बार इसी बात को लेकर विवाद की स्थिति बन जाती है।

यदि न्यायालय और अभिभाषकगण के बैठक के स्थान में ऐसी दूरी हो कि पुकार की आवाज पहुंचना संभव न हो तब लिपिक से मोबाईल फोन लगवाकर या बोर्ड प्यून को भेजकर सीट से अभिभाषक को बुलवाया जा सकता है। पत्रावली के मुख्य पृष्ठ पर अभिभाषक के मोबाईल नंबर अंकित करवा लेना चाहिये।

6. सुनवाई

ऐसे प्रकरण जिनमें अपेक्षाकृत कम समय लगना है वे पहले सुन लेना चाहिये जैसे अंतरवर्ती आवेदन, जमानत, सुपुदगी आवेदन, उपस्थिति के प्रकरण, निष्पादन प्रकरण, विविध प्रकरण, छोटे और औपचारिक गवाह के प्रकरण, डाक्टर, प्रथम सूचना लेखक, आर्मीरर, शराब का परीक्षण करने वाले आबकारी उपनिरीक्षक, पक्ष विरोधी साक्षी, संबंधी प्रकरण आदि।

ऐसे प्रकरण जिनमें अपेक्षाकृत अधिक समय लगना है, को एक बड़े समय के खण्ड में लेना चाहिये जब अपेक्षाकृत कम समय लगने वाले प्रकरण निपट चुके हों जैसे बड़ा अंतिम तर्क, बड़े गवाह का कथन, वादी का प्रतिपरीक्षण, आहूत गवाह, अनुसंधान अधिकारी की गवाही संबंधी प्रकरण।

यदि कोई अपेक्षाकृत अधिक समय लेने वाला प्रकरण चल रहा हो और अपेक्षाकृत कम समय लेने वाला प्रकरण संबंधी पक्ष यदि बीच में आ जावे तथा प्रायोगिक रूप से संभव हो और कोई विवाद की स्थिति न हो तो बीच में कम समय लेने वाला प्रकरण ले लिया जाना चाहिये।

किसी भी अभिभाषक या पक्षकार को अनावश्यक इंतजार न करना पड़े, यह लक्ष्य होना चाहिए। कोई अभिभाषक या पक्षकार न्यायालय कक्ष में बैठे हों तो उन्हें बैठने का कारण पूछ सकते हैं व उनके प्रकरण में यदि संभव हो तो उसी समय कार्यवाही कर सकते हैं।

सारे प्रकरण बोर्ड पर रखें यह भी आवश्यक नहीं है। सिर्फ हर प्रकरण पर संबंधित न्यायाधीश की निगाह रहे और वह उनके निर्देशों के अनुरूप ही आगे बढ़े यह ध्यान रखना चाहिये। प्रातः औपचारिक प्रकरणों में लिपिक को निर्देश दिये जा सकते हैं जैसे तामील वाले प्रकरण, निष्पादन प्रकरण, औपचारिक प्रकरण आदि।

सारे प्रकरण बोर्ड पर रहें और न्यायाधीश महोदय किसी एक प्रकरण में ही साक्ष्य लेने या तर्क सुनने में व्यस्त रहे और औपचारिक प्रकरण के पक्षकार और अभिभाषकगण अनावश्यक परेशान होते रहें, ऐसा नहीं होना चाहिए।

गवाह के लिये नियत प्रकरणों में गवाहों की प्रतीक्षा किसी स्थान विशेष की परिस्थितियों को देखते हुये लंच के पश्चात् अर्थात् 2:30 बजे तक या जैसा भी उस स्थान की परिस्थितियाँ हों, की जा सकती हैं।

7. स्थगन

प्रकरणों में कार्यवाही के लिए एक पक्ष द्वारा स्थगन मांगा जाना और दूसरे पक्ष की स्थगन में आपत्ति होना या दोनों ही पक्ष द्वारा स्थगन मांगा जाना प्रायः देखा जाता है और इसे लेकर विवाद की स्थिति बनती है। बोर्ड पर विवाद यथा संभव टालने का प्रयास करना चाहिये। यदि स्थगन मांगा जा रहा हो तो मामले के तथ्यों और परिस्थितियों में एक लघु स्थगन दे सकते हैं। न्यायाधीश महोदय की कार्यप्रणाली से अभिभाषकगण और पक्षकारगण में यह संदेश जाना चाहिये कि संबंधित न्यायाधीश स्थगन देने में रुचि नहीं रखते हैं, जो प्रकरण जिस कार्यवाही के लिये लगा है वह कार्यवाही पूर्ण होती है। ऐसा संदेश जाने से धीरे-धीरे अभिभाषकगण और पक्षकारगण न्यायाधीश के स्वभाव को देखते हुये अपनी कार्यप्रणाली उस अनुरूप कर लेते हैं।

दूसरी बार स्थगन देते समय खर्च या कास्ट अधिरोपित करना चाहिये। खर्च या कास्ट न तो बहुत अधिक होना चाहिए और न एकदम अल्प होना चाहिये। खर्च या कास्ट संबंधित पक्षकार की हैसियत, विलंब से हुई हानि को भी ध्यान में रखकर लगाना चाहिये। जहां विपक्षी को कोई क्षति हो रही हो, वहां कास्ट उसे दिलवाना चाहिये जैसे विपक्षी का गवाह आया है तो गवाह खर्च विपक्षी को दिलवाना चाहिये। अन्य दषा में खर्च या कास्ट जिला विधिक सेवा प्राधिकरण में जमा करवाना चाहिये।

कार्यवाही के लिये एक अंतिम अवसर देना चाहिये और आदेश पत्र में यह उल्लेख करना चाहिये कि आइन्दा कोई अवसर नहीं दिया जायेगा।

आदेश पत्र न्यायाधीश की कार्यवाही का दर्पण होता है, अतः उसमें सभी तथ्य स्पष्ट रूप से उल्लेख करना चाहिये।

स्थगन देते समय यह तथ्य भी ध्यान में रखना चाहिये कि क्या बतलाया गया कारण पक्षकार के नियंत्रण के बाहर का है।

न्यायदृष्टांत **मेसर्स शिव कोटेक्स विरूद्ध त्रिगुण आटो प्लास्ट लिमिटेड, 2011 एआईआर एससीडब्ल्यू 5789**, में यह प्रतिपादित किया गया है कि यदि स्थगनों को नियंत्रित नहीं किया गया तो देर सबेर पक्षकारों का न्यायदान की व्यवस्था से विश्वास उठ जायेगा।

उक्त विधिक स्थिति को स्थगन देते समय न केवल मस्तिष्क में रखना चाहिये, आदेश पत्र में भी इसका उल्लेख करना चाहिये।

स्थगन देते समय या स्थगन पर विचार करते समय वातावरण को अनावश्यक तनावपूर्ण नहीं बनने देना चाहिये बल्कि एक सौहार्द्रपूर्ण वातावरण में कार्यवाही होना चाहिये।

कुछ प्रकरणों में दोनों पक्ष के मध्य स्थगन को लेकर गंभीर विवाद रहता है। ऐसे प्रकरणों को दोनों पक्ष की उपस्थिति में ही स्थगित करना चाहिये। कई बार एक पक्ष आ जाता है और न्यायाधीश महोदय कार्यवाही स्थगित कर देते हैं और दूसरा पक्ष आकर विवाद प्रारंभ कर देता है, अतः उचित होगा कि जब दोनों पक्ष एक साथ हों तभी ऐसे विवादित प्रकरण को सुना जाये।

आदतन स्थगन मांगने वाले पक्षकार को लघु या छोटी अवधि का स्थगन दिया जाना चाहिये।

स्थगन देते समय यह भी ध्यान रखना चाहिये कि प्रकरण प्राथमिकता वाला है जैसे 10 वर्ष पुराना प्रकरण, 5 वर्ष पुराना प्रकरण, विचाराधीन बंदी का प्रकरण, वरिष्ठ न्यायालय के निर्देशानुसार समय सीमा में निपटाया जाने वाला प्रकरण है या एक रूटीन का प्रकरण है क्योंकि कोई भी न्यायाधीश चाह कर भी एक दिन में नियत किये गये सभी प्रकरणों में सभी कार्यवाही नहीं कर सकता है जैसे मजिस्ट्रेट न्यायालय में अभियोजन साक्ष्य के 12 से 15 प्रकरण नियत हैं और सभी में औसत दो गवाह आ जायें तब मजिस्ट्रेट चाहकर भी 24 से 30 गवाह के कथन लेखबद्ध नहीं कर सकते हैं। कुल मिलाकर स्थगन देते समय एक व्यावहारिक दृष्टिकोण भी रखना होगा और स्थगन में अरुचि रखने का संदेश भी देना होगा।

8. मोबाईल फोन

न्यायाधीश महोदय को बोर्ड पर मोबाईल का प्रयोग बिल्कुल नहीं करना चाहिये। अपने सभी रिश्तेदारों, मित्रों को निवेदन कर सकते हैं कि प्रातः 10:00 बजे से शाम 6:00 बजे के बीच उन्हें अपरिहार्य कारण हो तो ही फोन करें। चायकाल के अवकाश में छूटे हुए कॉल देख सकते हैं और कॉल बैक कर सकते हैं।

यदि न्यायालय में किसी पक्षकार, अभिभाषक, गवाह, लिपिक का मोबाईल बज जाये तो इस बात को लेकर अनावश्यक विवाद की स्थिति नहीं बनाना चाहिए। लिपिक/भृत्य/को पदस्थापना के

पहले दिन ही समझा दें कि मोबाईल साइलेन्ट मोड पर रखें। अभिभाषकगण को भी प्रथम दिन से यह बात समझा दें। इसके बावजूद यदि मोबाईल बज भी जाये तो संबंधित को न्यायालय के बाहर बातचीत करने को कह दें और भविष्य में सावधान रहने को कह दें क्योंकि आज का युग मोबाईल का युग है, इसका ध्यान रखना चाहिए। इस बात को अनावश्यक नहीं बढ़ाना चाहिए। बार-बार समझाने पर भी लापरवाही करें तब इसे गंभीरता से लेना चाहिए।

वर्तमान में कई न्यायाधीश महोदय सोशल नेटवर्किंग साइट से जुड़े हैं। बहुत कम सदैव ऑनलाइन रहते हैं। मेरा विनम्र आग्रह है कि न्यायालयीन समय में फेसबुक, वाॅट्सएप या ऐसी किसी भी सोशल नेटवर्किंग साइट के प्रयोग से बचना चाहिये। कार्यालयीन आवश्यकता भी हो तो सिस्टम असिस्टेंट, अपने निज सहायक या स्टाफ के माध्यम से अपवाद स्वरूप परिस्थितियों में कार्यालयीन उपयोग के लिये प्रयोग किया जा सकता है।

आपने किस समय किस से सोशल नेटवर्क पर क्या बात की, क्या मैसेज किया, इसका रिकॉर्ड रहता है जो आपको परेशानी में डाल सकता है इसका ध्यान रखना चाहिए।

9. प्रकरणों का अध्ययन

किसी स्थान पर पदस्थ होने के बाद प्रकरणों, विशेषकर पुराने प्रकरणों का गंभीरता से अध्ययन कर लेना चाहिये और यह देख लेना चाहिए कि आरोप विरचित हैं या नहीं, उचित रीति से विरचित हैं या नहीं, कोई महत्वपूर्ण वाद प्रश्न बनना रह तो नहीं गया है, किसी गवाह का कथन अधूरा तो नहीं है, किसी गवाह के कथन पर पीठासीन अधिकारी के हस्ताक्षर छूटे हुये तो नहीं हैं, कोई अंतरवर्ती आवेदन पत्र निराकृत करना रह तो नहीं गया है, अन्यथा ये सभी तथ्य निर्णय के समय ध्यान में आते हैं और तब अनावश्यक प्रकरण बढ़ाना पड़ता है।

अतः पदस्थापना के बाद धीरे-धीरे सारे प्रकरणों का सावधानी से अध्ययन कर लेना चाहिये। बोर्ड एवं प्रकरण प्रबंधन का यह महत्वपूर्ण तथ्य है जिसे ध्यान में रखना चाहिये।

10. भौतिक सत्यापन

किसी स्थान पर नियुक्त होते ही किसी भी अवकाश के दिन न्यायालय के समस्त प्रकरणों का भौतिक सत्यापन करके प्रकरणों की प्रकृति के अनुसार उनकी अलग-अलग सूचियाँ या लिस्ट बनवा लेना चाहिये जैसे व्यवहार वाद, निष्पादन, विविध व्यवहार प्रकरण, नियमित आपराधिक प्रकरण, विविध आपराधिक प्रकरण आदि। यह सूची प्रकरण की संस्थित दिनांक को ध्यान में रखते हुये बनवाना चाहिये ताकि वर्षवार कितने प्रकरण लंबित हैं यह सूची को देखते ही पता लग जावे। सूची में सबसे पहले संस्थित प्रकरण सबसे पहले आयेगा, उसी प्रकार बढ़ते क्रम में प्रकरण उल्लेखित किये जायेंगे।

ऐसे भौतिक सत्यापन से आपको यह पता रहेगा कि आपके न्यायालय में किस प्रकृति के कितने प्रकरण किस स्टेज पर लंबित हैं।

भौतिक सत्यापन में कई अभिलेख शाखा में भेजने के प्रकरण और अनावश्यक सामग्रियाँ भी मिलेंगी जिन्हें व्यवस्थित करवाना चाहिये।

अतः मेरा प्रत्येक न्यायाधीश महोदय से आग्रह है कि किसी भी स्थान पर पदस्थ होते ही भौतिक सत्यापन का यह कार्य अविलंब कर लेना चाहिए। लंबित प्रकरणों की सूची, निम्न प्रारूप में बना सकते हैं:-

क्रम संख्या	प्रकरण संख्या	संस्थित दिनांक	शीर्षक या टाइटल	प्रक्रम या स्टेज	आगामी सुनवाई दिनांक	अभिभाषकगण के नाम	रिमार्क

यह भी देखना चाहिये कि जितने प्रकरण लंबित है उतने ही मानचित्र या स्टेटमेंट में भी दिखलाये जा रहे हैं और यदि भिन्नता हो तो उसे ठीक करवाना चाहिये।

11. सी.आई.एस. एवं डी.सी.एम.एस. के इंड्राज

प्रत्येक न्यायालय में नियत सभी प्रकरण सी.आई.एस. में दर्ज किये जाते हैं। साथ ही डिस्ट्रिक्ट कोर्ट मैनेजमेंट स्कीम लागू हो जाने से इस संबंध में इंड्राज भी करना होते हैं।

सी.आई.एस. में आपके न्यायालय के अदिनांकित प्रकरण राष्ट्रीय स्तर पर भी एन.जी.डी.सी. में देखे जा सकते हैं। अतः प्रत्येक न्यायाधीश का यह भी कर्तव्य होना चाहिये कि उनके न्यायालय का कोई भी प्रकरण सी.आई.एस. में अदिनांकित या अनडेटेड न दिखलाई दे।

डी.सी.एम.एस. स्कीम के तहत एक न्यायाधीश ने एक दिन में कितने गवाह लिये, कितने विविध आवेदन निपटाये और कितने विवादित प्रकरण का निराकरण किया इसका इंड्राज करना होता है और ऐसे इंड्राज के क्रम में संबंधित न्यायाधीश को उत्कृष्ट, बहुत अच्छा, अच्छा, संतोषजनक, निकृष्ट जैसी श्रेणियाँ नियमित जिला जज महोदय द्वारा दी जाती हैं।

अतः प्रत्येक न्यायाधीश महोदय को प्रयास करना चाहिये की जैसे-जैसे प्रकरण में अंतिम रूप से कार्यवाही पूर्ण हो जाये तो उसके इंड्राज सी.आई.एस. में और डी.सी.एम.एस. में करवाते जाना चाहिये ताकि शाम के समय अनावश्यक एकदम बोझ न बड़े।

12. मासिक निरीक्षण

मेरा प्रत्येक न्यायाधीश महोदय से आग्रह है कि वे उनके न्यायालय का मासिक निरीक्षण अवश्य करें। ऐसे मासिक निरीक्षण से अर्थदण्ड पंजी, निराकृत प्रकरणों का अभिलेख समय पर जमा होना, प्रतिलिपि आवेदनों का अभिलेख भेजा जाना, अनावश्यक लंबित न रहना, न्यायालय की सफाई, न्यायालय में स्वास्थ्य वर्धक वातावरण का रहना, निराकृत प्रकरणों के इंड्राज पंजियों में किया जाना और अधीनस्थ कर्मचारियों के कार्य पर पर्याप्त नियंत्रण रखने में मदद मिलती है।

वार्षिक गोपनीय चरित्रावली में यह तथ्य देखा जाता है कि आपने अपने न्यायालय का मासिक निरीक्षण किया या नहीं।

13. अभिभाषकगण के न्यायालय आने का समय

कई स्थानों पर अभिभाषकगण प्रातः 11:00 बजे न्यायालय नहीं आते हैं जिसके अनेक कारण होते हैं। न्यायाधीश महोदय को धीरे-धीरे अभिभाषकगण समय पर आने लगे इसके लिये प्रयास करना

चाहिये लेकिन इसे विवाद का विषय नहीं बनाना चाहिये। हमारा लक्ष्य उस दिन नियत कार्य प्राथमिकता के आधार पर पूर्ण करना है यह ध्यान रखना चाहिये।

न्यायाधीश महोदय को आरोप पत्र, अपराध विवरण, वाद प्रश्न, अभियुक्त परीक्षण, निर्णय, आदेश पूर्व से तैयार कर लाना होते हैं। अतः उक्त समय को इन कार्यों में उपयोग में लिया जा सकता है लेकिन न्यायाधीश महोदय विश्राम कक्ष में निर्णय लिखाने में व्यस्त है, बाहर गवाह और पक्षकार परेशान हो रहे हैं, यह स्थिति नहीं बनना चाहिये।

जिन मामलों में पक्षकारगण एवं अभिभाषकगण को जल्दी रहती है जैसे जमानत, सुपुदगी, परिवाद मामलों में प्रारंभिक साक्ष्य, क्लेम प्रकरण में प्रतिकर के व्हाउचर, मीडिएशन कार्यवाही आदि को प्रातः 11:00 बजे प्रारंभिक काल खण्ड में जब सभी अभिभाषक नहीं आते हैं तब रखा जा सकता है। धीरे-धीरे ये प्रकरण प्रारंभिक काल खण्ड में रखे जाने की परिपाटी विकसित करने से ये कार्यवाहियाँ अभिभाषकों के विलंब से आने के बीच के अंतराल में पूर्ण की जा सकती है व इन कार्यवाहियों से संबंधित अभिभाषक और पक्षकार न्यायालय का ट्रेण्ड समझकर धीरे-धीरे प्रातः समय पर आने लगेंगे व इस समय का उपयोग हो सकेगा।

अंतिम तर्क, अभियुक्त कथन के प्रकरणों में एक दिन पूर्व ही अभिभाषकगण को बतलाया जा सकता है कि यह प्रकरण प्रारंभिक काल खण्ड में लिये जायेंगे, अतः कृपया प्रातः 11:00 बजे उपस्थित रहें।

इस तरह अभिभाषकगण को धीरे-धीरे प्रातः 11:00 बजे आने के लिये बिना विवाद बढ़ाये प्रेरित किया जा सकता है।

एक व्यावहारिक संतुलन बनाना चाहिये।

14. विधिक ज्ञान

मेरा प्रत्येक न्यायाधीश महोदय से आग्रह है कि उन्हें विधिक रूप से अद्यतन या अपडेट रहना चाहिये। इससे उनका आत्मविश्वास बढ़ेगा और वे अंतरवर्ती आवेदन पत्रों और अन्य आपत्तियों का शीघ्र निराकरण कर सकेंगे। यदि कोई बिन्दु तत्काल समझ में नहीं आ रहा हो तो उस प्रकरण को कुछ समय के लिए स्थगित कर देना चाहिये और विधिक प्रावधान का अध्ययन करके ही आगे कार्यवाही करना चाहिये। आपकी गोपनीय चरित्रावली में भी इस संबंध में एक कॉलम रहता है जिसमें आपको इंद्राज करना होता है। यदि आप विधिक रूप से अपडेट रहेंगे तो आप इस कॉलम में आत्मविश्वास पूर्वक सही इंद्राज कर सकेंगे।

15. बंद कमरे में विचारण

धारा 327 दं.प्र.सं. 1973 के तहत कुछ प्रकरणों में बंद कमरे में विचारण के निर्देश दिये गये हैं। कुछ अधिनियमों में भी बंद कमरे में विचारण के निर्देश होते हैं। धारा 164 दं.प्र.सं. के अधीन अभियोक्त्री के कथन भी बंद कमरे में लेना होते हैं। अतः न्यायाधीश महोदय को इन तथ्यों का ध्यान रखना चाहिये और बंद कमरे में विचारण ऐसे समय में करना चाहिये कि अन्य प्रकरण में कार्यवाही हो चुकी हो।

यदि संबंधित न्यायाधीश के पास विश्राम कक्ष की सुविधा न हो तब न्यायदृष्टांत **वरदु राजू विरुद्ध स्टेट आफ कर्नाटका, 2005 सी.आर.एल.जे. 4810**, से मार्गदर्शन लेना चाहिये जिसमें यह प्रतिपादित किया गया है कि यदि संबंधित न्यायाधीश के पास विश्राम कक्ष न हो तब न्यायालय परिसर से शेष व्यक्तियों को बाहर जाने को कहना चाहिये अर्थात् न्यायालय कक्ष में साक्षी, अभियोजक, बचाव अभिभाषक, साक्ष्य लेखक एवं संबंधित न्यायाधीश रहेंगे।

16. नवीन तकनीक का प्रयोग

वर्तमान समय में प्रत्येक व्यक्ति के पास मोबाईल होता है, अतः अभियोग पत्र में गवाहों के मोबाईल नंबर अंकित करवाना चाहिये ताकि गवाहों को मोबाईल फोन से भी सूचित किया जा सके।

आरोप पत्र, अपराध विवरण, आदेश पत्र, वाद प्रश्न, सुपुदगी आदेश, उर्पापण आदेश आदि के आदर्श प्रारूप या माडल बनवाकर अपने कम्प्यूटर या लेपटाप में रखवाये जा सकते हैं जिससे समय की बचत होती है। काँपी पेस्ट का कार्य सावधानी से करवाना चाहिये।

17. यूनिट का मानक

प्रत्येक न्यायाधीश महोदय को यह प्रयास करना चाहिये कि माननीय उच्च न्यायालय द्वारा यूनिट का जो मानक निर्धारित किया गया है उसे वे पूर्ण करें और सदैव "बहुत अच्छा" या "अच्छा" की श्रेणी में यूनिट का स्तर रखे ताकि स्थायीकरण, पदोन्नति आदि के समय कठिनाई न हो।

18. अन्य प्रायोगिक तथ्य

1. कोई भी प्रतिकूल आदेश जैसे अनुपस्थिति में वाद खारिज करना, प्रतिवादी के विरुद्ध एकपक्षीय कार्यवाही करने का आदेश देना, अभियुक्त के विरुद्ध वारंट जारी करने का आदेश देना, साक्ष्य का अधिकार समाप्त करना जैसे आदेश दोपहर पश्चात् के न्यायालयीन समय में करना चाहिये क्योंकि कई बार पक्षकार या अभिभाषक अपरिहार्य कारण से समय पर नहीं पहुंच पाते हैं। जब-जब पुकार लगवाई गई उसका उल्लेख आदेश पत्र में करना चाहिये। विधिक नियम यह है कि पुकार पर पक्षकार को उपस्थित रहना चाहिये लेकिन एक प्रायोगिक दृष्टिकोण अपनाया जा सकता है और अभिलेख से आदतन विलंब से आने वाले पक्षकार के विरुद्ध कारण लिखते हुये दोपहर पूर्व भी प्रतिकूल आदेश किया जा सकता है।
2. अंतरवर्ती आवेदन पत्रों का निराकरण यथासंभव शीघ्रता से करना चाहिये क्योंकि कई बार ऐसे आवेदन पत्र केवल स्थगन मांगने की दृष्टि से दिये जाते हैं। यदि ऐसे आवेदन त्वरित निराकृत होंगे तो अनावश्यक स्थगनों पर अंकुश लगेगा। आदेश 6 नियम 17 सी.पी.सी. के आवेदन के निराकरण के समय यह विचार करना चाहिये कि क्या प्रस्तावित संशोधन पक्षकारों में उत्पन्न वास्तविक विवाद के न्यायपूर्ण निराकरण के लिए आवश्यक प्रकृति का है और ऐसा संशोधन स्वीकार करने पर विपक्षी के हितों पर ऐसा प्रतिकूल असर नहीं गिर रहा है जिसकी पूर्ति प्रतिकारात्मक खर्च या काँस्ट लगाकर नहीं की जा सकती है। यदि ऐसी स्थिति हो तो यह आवेदन एक सप्ताह के भीतर विपक्षी का जवाब लेकर निराकृत कर देना चाहिये। इसी प्रकार आदेश 7 नियम 14 (3) एवं आदेश 8 नियम 1ए (3) सी.पी.सी. के दस्तावेज अभिलेख पर लेने के आवेदन पत्रों पर भी इसी प्रकार विचार करना चाहिये।

- कुल मिलाकर अंतरिम आवेदन पत्रों के निराकरण में त्वरित गति रखना चाहिये।
3. धारा 317 दं.प्र.सं. के आवेदन के निराकरण के समय यह तथ्य ध्यान में रखना चाहिये कि जहां अभियुक्त के पहचान का कोई विवाद नहीं है, उसकी अनुपस्थिति से प्रकरण की प्रगति पर कोई प्रभाव नहीं पड़ रहा है, उसकी अनुपस्थिति में भी अभिभाषक प्रकरण में कार्यवाही करने में तत्पर हैं तो ऐसे आवेदन पत्र अनावश्यक कठोरता न दिखलाते हुये स्वीकार कर लेना चाहिये।
 4. निर्णय और आदेश नियत दिनांक पर आवश्यक रूप से घोषित हो जावें इसका ध्यान रखना चाहिये। निर्णय या आदेश की तिथि ऐसे नियत करना चाहिये कि उस दिनांक तक निर्णय या आदेश हर दशा में तैयार हो जावे।
 5. जिन प्रकरणों में अभियुक्त ने जमानत की शर्तों का उल्लंघन कर दिया है और अनुपस्थित हो गया है और अभियुक्त उपस्थित होता है या गिरफ्तार करके लाया जाता है तो उसकी जमानत की सुनवाई के समय यह तथ्य ध्यान में रखना चाहिये कि अभियुक्त की अनुपस्थिति का क्या कारण बतलाया गया है या अभियुक्त के अनुपस्थित रहने पर प्रकरण की प्रगति किस प्रकार प्रभावित हुई है। इन सब तथ्यों को ध्यान में रखते हुये जमानत पर विचार करना चाहिये। इससे अनुपस्थिति के प्रकरणों में अनावश्यक वृद्धि नहीं होगी।
 6. किसी भी तर्क कर रहे या प्रतिपरीक्षण कर रहे अभिभाषक के साथ अनावश्यक रोकटोक नहीं करना चाहिये लेकिन बहस या प्रतिपरीक्षण सुसंगत न हो तो प्रतिपरीक्षण में पूछा गया प्रश्न लिखकर उसे मान्य या अमान्य करना चाहिये।
 7. अंतिम तर्क की पत्रावली का अध्ययन करके बोर्ड पर बैठना चाहिये। अभिभाषक महोदय वादपत्र, लिखित कथन, वाद प्रश्न, साक्ष्य पढ़ने लगें तो उन्हें विनम्रता से रोकना चाहिये और बतलाना चाहिये कि पत्रावली का अध्ययन कर लिया गया है साक्ष्य के किस भाग पर या अभिवचन के किस भाग पर ध्यान आकृष्ट करवाना चाहते हैं, वही बतावें। इससे समय बचेगा लेकिन अनावश्यक वाद विवाद नहीं करना चाहिये।
 8. आपके न्यायालय में आपके मकान मालिक, मित्र या परिचित का कोई भी प्रकरण लंबित हो तो प्रथम अवसर पर ही माननीय जिला एवं सत्र न्यायाधीश महोदय को सूचित कर देना चाहिये।
 9. न्यायाधीश महोदय का बोर्ड जमीन से थोड़ा ऊपर होता है। अतः न्यायाधीश महोदय को यह ध्यान रखना चाहिये कि उन्हें बोर्ड की कार्यवाही पर तो ध्यान देना ही है साथ ही न्यायालय में कौन प्रवेश कर रहा है, कौन आ रहा है, कौन जा रहा है, इसका ध्यान भी रखना होता है।
 10. गवाह और प्रतिपरीक्षण कर रहे अभिभाषक के बीच एक युक्तियुक्त दूरी रहे यह ध्यान रखना चाहिये। कई बार कुछ प्रश्नों पर गवाह और अभिभाषक महोदय के बीच अप्रिय स्थिति बन जाती है जो ऐसी दूरी होने पर टाली जा सकती है।
 11. न्यायाधीश महोदय को अपने कर्मचारीगण के प्रति न तो अत्यंत कठोर व्यवहार रखना चाहिये और न ही अत्यंत नर्म व्यवहार रखना चाहिये, एक संतुलित व्यवहार रखना आवश्यक है क्योंकि कर्मचारीगण न्यायालय का कार्य संपादित करने में महत्वपूर्ण भूमिका निभाते हैं।

12. किसी भी कर्मचारी, गवाह, अभिभाषक, अभियोजक को अपमानित नहीं करना चाहिये। बहुत आवश्यक निर्देश हों तो विश्राम कक्ष में देना चाहिये। बोर्ड पर उक्त बात कहने से कई बार ये लोग अपमानित महसूस करने लगते हैं इसका ध्यान रखना चाहिये लेकिन जहां अतिआवश्यक हो वहां बोल्ड रहकर अपनी बात कहना चाहिये। किसी कर्मचारी को प्रथम बार में मौखिक समझाना चाहिये और चेतावनी देना चाहिये। यदि उसका असर न दिखे तो लिखित कार्यवाही प्रारंभ करना चाहिये।
13. निरीक्षण के लिये पत्रावली निराकृत और लंबित कौन सी रखना है उन्हें प्रारंभ से ही चिन्हित कर लेना चाहिये।
14. आदेश पत्र में जहां आवश्यक हो वहां कार्यवाही का समय बांये मार्जिन में अंकित करना चाहिये जैसे साक्ष्य में लगा समय, अंतिम तर्क सुनने में लगा समय आदि।
15. कई बार निर्णय पारित हो जाने के बाद संबंधित अभिभाषक या पक्षकार न्यायाधीश महोदय से उस निर्णय या आदेश के बारे में कुछ टिप्पणियाँ करते हैं। ऐसे समय विनम्रता पूर्वक यह कहना चाहिये कि न्यायालय मामले के तथ्यों और परिस्थितियों में अपना निर्णय पारित कर चुका है, अब ये तथ्य अपील न्यायालय में उठाये जा सकते हैं। न्यायालय अवमानना अधिनियम के तहत कार्यवाही की स्थिति न बने यह प्रयास करना चाहिये लेकिन यदि सारे प्रयास के बाद स्थिति नियंत्रण में न रहे तो इस अधिनियम के तहत दी गई प्रक्रिया का पालन करते हुये समुचित कार्यवाही करना चाहिये। यह कार्यवाही अपवाद स्वरूप करना पड़े तो ज्यादा अच्छा है।
16. यदि सद्भावना पूर्वक कोई त्रुटि हो जाती है तो उसके लिये अनावश्यक तनावग्रस्त नहीं होना चाहिये बल्कि वरिष्ठ से सलाह लेकर और आवश्यक विधिक प्रावधानों के तहत उस त्रुटि को सुधारने का कोई उपाय हो जैसे धारा 151, 152 सी.पी.सी., आदेश 47 सी.पी.सी., धारा 362 दं.प्र.सं. तो ऐसे प्रावधानों का सहारा लेना चाहिये।
17. यदि एक से अधिक व्यवहार मामले में एक साथ गवाह आ जायें और दोनों मामले में न्यायाधीश महोदय द्वारा गवाह लेना संभव न हो तब आदेश 18 नियम 4 सी.पी.सी. के तहत कमीशन पर प्रतिपरीक्षण पूर्ण कराने का आदेश लिया जा सकता है।
18. समन और वारंट की तामील समय पर नहीं लौटने पर संबंधित थाना प्रभारी का स्पष्टीकरण लेना चाहिये। पुलिस अधीक्षक के माध्यम से तामील भेजना चाहिये और इनके पत्रों के फॉरमेट बनाकर सिस्टम में रखना चाहिये ताकि समयाभाव के कारण पत्र न भेजने की स्थिति न बने।
19. यदि आप किसी शाखा के प्रभारी अधिकारी या कनिष्ठ प्रभारी अधिकारी हैं तो उस शाखा के कार्य के लिए शनिवार के दिन या न्यायालय समय के पूर्व या पश्चात् या चाय काल के समय में संबंधित शाखा में जा सकते हैं। आपकी गोपनीय चरित्रावली में इस संबंध में कॉलम रहता है कि आप किस शाखा के प्रभारी थे और आप वहां कब-कब गये, क्या कमियाँ देखीं और उन्हें दूर करने के लिये आपने क्या निर्देश दिये। ये कॉलम पूर्ण करने के लिये आपका प्रभारी अधिकारी या कनिष्ठ प्रभारी के रूप में सक्रिय योगदान आवश्यक होता है।

20. अत्यावश्यक परिस्थितियों में ग्रीष्मकालीन और शीतकालीन अवकाश में भी धारा 151 सी.पी.सी. के तहत अपनी अंतर्निहित शक्तियों का प्रयोग करते हुये प्रकरण नियत किये जा सकते हैं।
21. समान प्रकार के गवाहों के प्रकरण जैसे एक ही डॉक्टर, एक ही अनुसंधान अधिकारी के प्रकरण को एक दिवस के लिए क्लब करना चाहिये या नियत करना चाहिये।
22. धारा 350 दं.प्र.सं. की शक्तियों का प्रयोग शासकीय गवाहों के तामील के बाद भी अनुपस्थित रहने पर किया जा सकता है।
23. वर्ष के प्रारंभ में ही साथी न्यायाधीश से चर्चा करके अपने अवकाश के बारे में तय कर लेना चाहिये। जिन दिनों आपके परिवार में कोई निकट रिश्तेदार का विवाह हो या आपको अन्यथा अवकाश लेना हो, उन दिनों में पहले से ही प्रकरण नहीं लगाना चाहिये ताकि गवाहों और पक्षकारों को अनावश्यक परेशानी न हो।
24. व्यवहार प्रकरण आपकी अनुपस्थिति में आदेशार्थ लगते हैं। एक लिखित कार्यालय आदेश द्वारा सिविल रिडर को यह निर्देश दिया जाना चाहिये कि आदेशार्थ प्रकरण में पीठासीन अधिकारी के अवकाश में लौटने पर एक सप्ताह के भीतर तिथि नियत करें, उनमें लंबी तारीखें न दें।
25. धारा 309 दं.प्र.सं. के प्रावधानों का समुचित प्रयोग करना चाहिये।
26. धारा 299 दं.प्र.सं. के प्रावधानों का युक्तियुक्त समय में प्रयोग कर लेना चाहिये और अनावश्यक लंबे समय तक वारंट जारी करते रहने का कोई औचित्य न हो तो तत्काल कार्यवाही करना चाहिये।
27. यदि एक गवाह का कथन चल रहा हो तब दूसरे अपरीक्षित गवाह को न्यायालय कक्ष में नहीं होना चाहिये, इससे बचाव प्रभावित होता है इस तथ्य को भी ध्यान रखना चाहिये।
28. कई बार अभिभाषक द्वारा दिये गये सुझाव को साक्ष्य में लिखवाते समय गवाह भ्रमित हो जाता है और यह कहता है कि जो उसने कहा वह नहीं लिखा जा रहा है क्योंकि सुझाव से इंकार करने पर इस तरह लिखा जाता है कि "यह कहना गलत है कि"। इस तथ्य को इस प्रकार भी लिखा जा सकता है कि "यह बात गलत है कि"। इस तरह इस विवाद की स्थिति को टाला जा सकता है।
29. माननीय सर्वोच्च न्यायालय की तीन न्यायमूर्तिगण की पीठ ने न्यायदृष्टांत **एशियन रिसरफेसिंग आॅफ रोड एजेंसी प्राइवेट लिमिटेड विरुद्ध सी.बी.आई., ए.आई.आर. 2018 एस.सी. 2039**, यह प्रतिपादित किया है कि व्यवहार/फौजदारी मामले में स्थगन 6 माह से अधिक विस्तारित नहीं होना चाहिये। इससे अधिक विस्तार एक बोलते आदेश (Speaking Order) से होना चाहिये।
इस तथ्य को पूर्व से स्थगित प्रकरणों की सुनवाई के समय ध्यान रखना चाहिये और संबंधित पक्ष से 6 माह से अधिक की अवधि के स्थगित प्रकरणों में अग्रिम आदेश लाने की इस निर्णय के प्रकाश में अपेक्षा करना चाहिये।
30. प्रत्येक समझौता योग्य प्रकरण को मीडिएशन कार्यवाही के लिये रेफर अवश्य करना चाहिये और जो प्रकरण रेफर होकर प्राप्त होते हैं उनमें भी समझौते के हर संभव प्रयास करना चाहिये। विधिक साक्षरता केम्प में सामान्यतः शनिवार या अवकाश के दिन ही जाना चाहिये।

31. प्रत्येक आदेश पत्र और प्रत्येक प्रपत्र पर अपने पूरे हस्ताक्षर करना चाहिए और हस्ताक्षर के नीचे तारीख अंकित करना चाहिये। हस्ताक्षर के नीचे अपने नाम और पदनाम की सील या मुहर भी लगवाना चाहिये।
32. कई प्रकरणों का अभिलेख बड़ा होता है जिसको देखकर ही कई बार न्यायाधीश महोदय उसे सुनवाई में नहीं लेते हैं। वास्तव में अपने लिपिक को निर्देशित करके उसके आदेश पत्र, वाद पत्र, लिखित कथन, वाद प्रश्न, वादी की साक्ष्य, वादी के प्रदर्शित दस्तावेज, प्रतिवादी साक्ष्य, प्रतिवादी के प्रदर्शित दस्तावेज एवं वरिष्ठ न्यायालयों के महत्वपूर्ण आदेश का एक भाग बनवा लेना चाहिये और शेष प्रपत्र दूसरे भाग में रखवा लेना चाहिये। दांडिक मामले में आदेश पत्र, आरोप पत्र, अभियोजन की साक्ष्य, अभियुक्त परीक्षण, बचाव साक्ष्य, अभियोजन के प्रदर्शित दस्तावेज, बचाव पक्ष के प्रदर्शित दस्तावेज का एक भाग बनवा लेना चाहिये और शेष प्रपत्र दूसरे भाग में रखवा लेना चाहिये। ऐसा करने से न्यायाधीश महोदय को यह पता रहेगा कि कौन से प्रपत्र पर ध्यान देना है और पत्रावली का आकार घटकर आधे से भी कम रह जायेगा।
33. महत्वपूर्ण गवाह के अभियोजन कहानी का समर्थन न करने के बाद औपचारिक गवाहों के लिये प्रकरण लंबित नहीं रखना चाहिये। यदि औपचारिक गवाहों के कथन नहीं लेने से गुण-दोष पर प्रभाव नहीं पड़ता हो तो प्रकरण त्वरित गति से निराकृत कर देना चाहिये।
34. साक्ष्य लेखक के कम्प्यूटर की स्क्रीन बोर्ड को इस प्रकार रखवाना चाहिये कि उस पर साक्ष्य लेखक के साथ-साथ पीठासीन अधिकारी एवं प्रतिपरीक्षण कर रहे पक्षकार की भी नजर रहे ताकि कोई सद्भाविक त्रुटि टंकन हो तो उसे तत्काल ठीक करवाया जा सके।
35. एक लिपिक के अवकाश पर चले जाने से उसकी शाखा का कार्य कौन देखेगा यह प्रश्न प्रायः खड़ा होता है। न्यायालय की लाईब्रेरी, प्राप्त हुये सर्कुलर कौन देखेगा यह प्रश्न भी रहता है। किसी लिपिक के पास अपेक्षाकृत कम काम होता है जैसे सिविल रिडर, किसी लिपिक के पास अधिक काम रहता है जैसे निष्पादन लिपिक, अतः अपने न्यायालय के कर्मचारियों के बीच यदि न्यायालय के सभी कार्यों को ध्यान में रखते हुये कार्य विभाजन पत्रक बना दिया जावे तो यह समस्या नहीं रहेगी। कार्यविभाजन पत्रक की एक प्रति सूचनार्थ एवं अवलोनार्थ माननीय जिला एवं सत्र न्यायाधीश महोदय को अवश्य भेजना चाहिये।

19. उपसंहार

ये नियम परिपूर्ण नहीं हैं। अपने-अपने अनुभवों के आधार पर इनमें और भी तथ्य बढ़ाये या घटाये जा सकते हैं। मेरा विश्वास है कि यदि हम बोर्ड, प्रकरण और न्यायालय प्रबंधन के उक्त नियमों का पालन करेंगे तो बोर्ड को सुचारू रूप से संचालित कर सकेंगे। यदि हम आशावादी दृष्टिकोण और धैर्य रखकर उक्त नियमों का और ऐसे ही अन्य प्रायोगिक और उपयोगी नियमों को सतत् लागू करते रहे तो हम भी प्रबंधन के अन्य क्षेत्रों की तरह न्यायालय, प्रकरण और बोर्ड प्रबंधन को भी मानक स्तर का बना सकते हैं।

•

धारा 309 दं.प्र.सं.: उपेक्षित समादेश

विधान माहेश्वरी
सहायक संचालक
मध्यप्रदेश राज्य न्यायिक अकादमी
जबलपुर

“न कालहरणं कार्यं राज्ञा साक्षिप्रभाषणे।
महान् दोषो भवेत्कालाद् धर्मव्यावृत्तिलक्षणः॥”

कात्यायन स्मृति (339-40)

The King should not delay in examining the witnesses. A serious defect, namely, miscarriage of justice, would result owing to such delay.

भारत में न्यायालय स्थगनों के पर्याय हो गये हैं। आम नागरिक विवेचना की कार्यवाही का सहभागी या न्यायालय की कार्यवाही का हिस्सा बनने से विरत रहना चाहता है क्योंकि वह यह सोचता है कि उसे अपने आजीविका अर्जन के समय को नष्ट करते हुए पेशी दर पेशी न्यायालय के चक्कर लगाने पड़ेंगे। अब समय आ गया है जब विचारण न्यायालय को अपने उत्तरदायित्व को स्वीकार करते हुए दूसरों पर दोषारोपण न कर दाण्डिक मामलों में दं.प्र.सं. की धारा 309 को पूर्ण प्रभाव प्रदान करना चाहिए। इस संदर्भ में बहुत पहले वर्ष 2001 में न्यायमूर्ति **के. टी. थामस ने उ.प्र. राज्य वि. शंभु नाथ सिंह, ए.आई.आर. 2001 एस.सी. 1403**, के मामले में धारा 309 दं.प्र.सं. की आज्ञापक प्रकृति के संबंध में विचारण न्यायालयों की उदासीनता पर विचार करते हुए अकर्मठ न्यायधीशों की तुलना ऐसे आलसी कामगारों से की है, जो सदैव अपने साधनों को ही दोष देते हैं।

चूँकि स्थगन का प्रश्न बहुधा ऋजु विचारण की अवधारणा से जुड़ा हुआ होता है, इसलिए प्रारंभ से ही यह ध्यान देना महत्वपूर्ण है कि भारत में आपराधिक विधि शास्त्र में आधारभूत परिवर्तन हो चुका है। पूर्व में ऋजु विचारण का केन्द्र बिन्दु मात्र अभियुक्त था जबकि वर्तमान में यह सर्वमान्य है कि विचारण न केवल अभियुक्त के लिये अपितु पीड़ित तथा समाज के लिए भी ऋजु होना चाहिए। **जाहिरा हबीबुल्लाह शेख वि. गुजरात राज्य, ए.आई.आर. 2004 एस.सी. 3114**, के मामले में सर्वोच्च न्यायालय द्वारा यह प्रेक्षित किया गया है:-

“There can be no analytical, all comprehensive or exhaustive definition of the concept of a fair trial, and it may have to be determined in seemingly infinite variety of actual situations with the ultimate object in mind viz. whether something that was done or said either before or at the trial deprived the quality of fairness to a degree where a miscarriage of justice has resulted. It will not be correct to say that it is only the accused who must be fairly dealt with. That would be turning Nelson’s eyes to the needs of the society at large and the victims or their family members and

relatives. Each one has an in-built right to be dealt with fairly in a criminal trial. Denial of a fair trial is as much injustices to the accused as is to the victim and the society."

यह आलेख सारतः दं.प्र.सं. की धारा 309 के अधीन स्थगन और मुलतवी किये जाने के प्रावधान एवं स्थगनों को नियंत्रित करने वाले विधायिका के विभिन्न समादेशों व शीर्ष न्यायालय के विभिन्न दिशा निर्देशों पर केंद्रित है। साथ ही, आपराधिक मामलों में स्थगन के प्रति न्यायालय के अपेक्षित दृष्टिकोण को भी स्पष्ट करने का प्रयास किया गया है।

जब यह आलेख विधायी समादेश के बारे में बात करेगा, तो पाठकों को यह अनुभव हो सकता है कि इसके कथ्य व्यावहारिक रूप से लागू नहीं किये जा सकते हैं। आवश्यकता धारा 309 के उद्देश्य को समझने की है और यह स्वीकार करने की है कि विधि को व्यावहारिकता की आवश्यकता नहीं है। व्यावहारिकता का तर्क क्रियान्वयन से अधिक सुविधा का तर्क है। पाठकों से अनुरोध है कि वह इसका अध्ययन समग्र रूप से करें एवं समय के महत्व को समझें, जिससे कि आपराधिक न्याय प्रणाली में लोगों का विश्वास कायम रहे।

पृष्ठभूमि एवं प्रावधानः

दण्ड प्रक्रिया संहिता, 1898 की धारा 344 में कार्यवाहियों को मुलतवी करने या स्थगित करने की शक्ति से संबंधित प्रावधान था। यह विस्तृत प्रावधान नहीं था और इस प्रावधान में स्थगन की अवधि को विनियमित करने का प्रयास नहीं किया गया था। दण्ड प्रक्रिया संहिता, 1973 की धारा 309 में मूलतः उक्त प्रावधान के अतिरिक्त साक्षियों के दिन प्रतिदिन के आधार पर परीक्षण की अपेक्षा, साक्षी की उपस्थिति में स्थगन पर विशेष कारण अभिलिखित किये जाने की आवश्यकता एवं मुलतवी करने या स्थगन की शक्ति का प्रयोग करने पर न्यायालयों द्वारा खर्च से संबंधित निबंधनों को अधिरोपित करने की शक्ति को समाहित किया गया।

स्थगन चाहने के सामान्य प्रचलन, न्यायाधीश द्वारा बिना किसी चिंता के स्थगन मंजूर किये जाने तथा अधिवक्तागण के चातुर्य को देखते हुए धारा 309 में समय-समय पर संशोधन किए गए। वर्तमान में आपराधिक विधि (संशोधन) अधिनियम, 2018 के संशोधन उपरांत धारा 309 का स्वरूप निम्नानुसार है -

धारा 309: कार्यवाही को मुलतवी या स्थगित करने की शक्ति:-

(1) प्रत्येक जाँच या विचारण में, कार्यवाहियाँ सभी हाजिर साक्षियों की परीक्षा हो जाने तक दिन प्रतिदिन जारी रखी जायेंगी, जब तक कि ऐसे कारणों से, जो लेखबद्ध किये जायेंगे, न्यायालय उन्हें अगले दिन से परे स्थगित करना आवश्यक न समझे:

परन्तु जब जाँच या विचारण भारतीय दण्ड संहिता की धारा 376, 376 क, 376 कख, 376 ख, 376 ग, 376 घ, 376 घक या 376 घख के अधीन किसी अपराध से संबंधित है, तब जाँच या विचारण, आरोप-पत्र फाइल किये जाने की तारीख से दो मास के भीतर पूरा किया जायेगा।

(2) यदि न्यायालय किसी अपराध का संज्ञान करने या विचारण के प्रारंभ होने के पश्चात् यह आवश्यक या उचित समझता है कि किसी जाँच या विचारण का प्रारंभ करना मुलतवी कर दिया जाये या उसे स्थगित कर दिया जाये तो वह समय-समय पर ऐसे कारणों से, जो लेखबद्ध किये जायेंगे, ऐसे निबंधनों पर, जैसा वह ठीक समझे, उतने समय के लिये जितना वह उचित समझे उसे मुलतवी या स्थगित कर सकता है और यदि अभियुक्त अभिरक्षा में है तो उसे वारण्ट द्वारा प्रतिप्रेषित कर सकता है:

परंतु कोई मजिस्ट्रेट किसी अभियुक्त को इस धारा के अधीन एक समय में पंद्रह दिन से अधिक की अवधि के लिये अभिरक्षा में प्रतिप्रेषित नहीं करेगा:

परंतु यह और कि जब साक्षी हाजिर हो तो उनकी परीक्षा किये बिना स्थगन या मुलतवी करने की मंजूरी विशेष कारणों के बिना, जो लेखबद्ध किये जायेंगे, नहीं दी जायेगी:

परंतु यह भी कि कोई स्थगन केवल इस प्रयोजन के लिये मंजूर नहीं किया जायेगा कि वह अभियुक्त व्यक्ति को उस पर अधिरोपित किये जाने के लिये प्रस्थापित दण्डादेश के विरुद्ध हेतुक दर्शित करने में समर्थ बनाये।

परंतु यह भी कि -

- (क) जहाँ परिस्थितियाँ उस पक्षकार के नियंत्रण के परे हैं, के सिवाय पक्षकार के अनुरोध पर कोई स्थगन मंजूर नहीं किया जायेगा;
- (ख) यह तथ्य कि किसी पक्षकार का अधिवक्ता किसी अन्य न्यायालय में लगा हुआ है, स्थगन का आधार नहीं होगा;
- (ग) जहाँ कोई साक्षी न्यायालय में उपस्थित है परंतु पक्षकार या उसका अधिवक्ता उपस्थित नहीं है अथवा पक्षकार या उसका अधिवक्ता यद्यपि न्यायालय में उपस्थित है, लेकिन साक्षी का परीक्षण या प्रतिपरीक्षण करने के लिये तैयार नहीं है, तब न्यायालय, यदि उचित समझता है, साक्षी की मुख्य परीक्षा या प्रतिपरीक्षा को अभिमुक्त करते हुये साक्षी के कथन को अभिलिखित करेगा तथा ऐसे आदेश पारित कर सकेगा जैसा वह उचित समझे।

स्पष्टीकरण 1 - यदि यह संदेह करने के लिये पर्याप्त साक्ष्य प्राप्त कर लिया गया है कि हो सकता है कि अभियुक्त ने अपराध किया है और यह संभाव्य प्रतीत होता है कि प्रतिप्रेषण करने पर अतिरिक्त साक्ष्य प्राप्त किया जा सकता है तो यह प्रतिप्रेषण के लिये उचित कारण होगा।

स्पष्टीकरण 2 - जिन निबंधनों पर कोई स्थगन या मुलतवी करना मंजूर किया जा सकता है, उनके अंतर्गत समुचित मामलों में अभियोजन या अभियुक्त द्वारा खर्चों का दिया जाना भी है।

धारा 309 दं.प्र.सं. आपराधिक विचारण में स्थगन के संबंध में सामान्य विधि है एवं विशेष विधि के अभाव में विशेष अधिनियम के अंतर्गत किये जाने वाले विचारण पर भी लागू होती है।

मुलतवी तथा स्थगन किये जाने के बीच अंतर:

सामान्य नियम यह है कि प्रत्येक जाँच या विचारण के दौरान कार्यवाहियाँ दिन प्रतिदिन निरंतर जारी रहेंगी किन्तु धारा 309 यह परिकल्पना भी करती है कि कुछ ऐसी आकस्मिकताएँ हो सकती हैं

जहाँ निरंतर कार्यवाहियाँ करना संभव न हो और न्यायालय को कार्यवाहियों को मुलतवी करने या स्थगित करने की आवश्यकता पड़े। यद्यपि शब्द “मुलतवी” तथा “स्थगन” आमतौर पर एक-दूसरे के स्थान पर प्रयुक्त किये जाते हैं परंतु इन दोनों के मध्य स्पष्ट अंतर है। मुलतवी करने से तात्पर्य पश्चात्कर्ती समय तक के लिये रोके रखने या आस्थगित करने से है, जबकि किसी कार्यवाही का स्थगन यह सूचित करता है कि कार्यवाही निलंबित की गई है। स्थगन यह धारित करता है कि कार्यवाहियाँ एक बार प्रारंभ की जा चुकी हैं जबकि दूसरी ओर मुलतवी करना यह इंगित करने के लिये प्रयुक्त किया जाता है कि किसी कार्यवाही का प्रारंभ स्वयं आस्थगित किया गया है और यह कभी प्रारंभ नहीं हुई थी। सामान्य प्रचलन में जब साक्षी उपस्थित है और साक्ष्य प्रारंभ हो चुकी है तथा विरोधी पक्षकार साक्षी के प्रतिपरीक्षण के लिये समय की माँग करता है, तब यह माना जाता है कि प्रतिपरीक्षण की कार्यवाही आरंभ हो चुकी है परंतु इसे आगे की कार्यवाहियों हेतु आगामी तिथि तक के लिये स्थगित किया गया है किन्तु, उदाहरण के तौर पर यदि नियत तिथि को लोक अवकाश घोषित कर दिया जाता है अथवा अधिवक्ताओं की वैध हड़ताल के कारण मामला उस दिन शुरू नहीं हो सका था तो संपूर्ण कार्यवाहियाँ उनके आरंभ न हो पाने की असमर्थता के कारण किसी भावी तिथि के लिये मुलतवी कर दी जायेंगी और इसे यह नहीं माना जा सकता है कि कार्यवाही आरंभ हो चुकी है। सामान्यतः स्थगन पक्षकारों के अनुरोध पर प्रदान किया जाता है एवं कार्यवाही को न्यायालय द्वारा आवश्यकता को दृष्टिगत रख मुलतवी किया जाता है।

धारा 309 के अंतर्गत विवेकाधिकार:-

यह स्थापित है कि स्थगन किसी भी पक्ष का अधिकार कतई नहीं है एवं इसका प्रदान किया जाना न्यायालय के विवेकाधिकार पर निर्भर है। धारा 309 में प्रयुक्त शब्द “करेगा/जायेगा/होगा”(Shall) तथा “कर सकता है”(May) विभिन्न उद्देश्यों के लिये न्यायालय को उपलब्ध विवेकाधिकार का द्योतन करते हैं। विधायिका ने धारा 309 के अंतर्गत शब्द “करेगा/जायेगा/होगा”(Shall) का प्रयोग निम्नलिखित आबद्धकर उद्देश्यों हेतु किया है-

1. प्रत्येक जाँच या विचारण में कार्यवाहियाँ दिन-प्रतिदिन जारी रखी जायेंगी जब तक कि सभी उपस्थित साक्षियों की परीक्षा नहीं हो जाती। इन्हें अगले दिन से परे केवल लेखबद्ध कारणों पर ही स्थगित किया जायेगा।
2. भारतीय दण्ड संहिता की धारा 376, 376क, 376 कख, 376ग, 376घ, 376 घक, या 376 घख से संबंधित अपराधों का विचारण अभियोग पत्र फाइल किये जाने की तारीख से दो मास की अवधि के भीतर पूरा किया जायेगा।
3. जब साक्षी उपस्थित हों तब उनकी परीक्षा किये बिना स्थगन मंजूर नहीं किया जायेगा अथवा मुलतवी करने की मंजूरी विशेष कारणों के बिना, जो लेखबद्ध किये जायेंगे, नहीं दी जायेगी।
4. कोई स्थगन मंजूर नहीं किया जायेगा जब तक कि यह दर्शित नहीं कर दिया जाता कि परिस्थितियाँ पक्षकारों के नियंत्रण के परे हैं।
5. किसी पक्षकार का प्लीडर/अधिवक्ता की अन्य न्यायालय में व्यस्तता, स्थगन का आधार नहीं होगा।

उचित अंतरालों में टुकड़ों में साक्ष्य अभिलेखन के संचालन के प्रभाव समझना राॅकेट विज्ञान नहीं है। इसका परिणाम साक्षी पर दबाव बनाना एवं सभी प्रकार के उपायों का प्रयोग कर उसे प्रभावित करना हो सकता है। यह भी कि मानव याददाश्त क्षयशील है, इसलिये संपूर्ण साक्ष्य के अभिलेखन में किसी भी प्रकार के विलंब का परिणाम न्यायालय के वास्तविक तथ्यों को प्राप्त करने के प्रयास में बाधा उत्पन्न करता है।

धारा 309 में उक्त वर्णित प्रावधान आज्ञापक प्रकृति के हैं और कोई भी विचारण न्यायालय उनकी उपेक्षा नहीं कर सकता है। कई बार न्यायालय के कामकाजी घण्टों में साक्षी का मुख्य परीक्षण अथवा प्रतिपरीक्षण पूर्ण नहीं हो पाता है, तो ऐसी स्थिति में न्यायालय अतिरिक्त मुख्य परीक्षण अथवा प्रतिपरीक्षण को अगले दिन से परे स्थगित नहीं कर सकता है। परीक्षण मात्र मौखिक अनुरोध पर अगले दिन से परे स्थगित नहीं किया जा सकता है। इसके लिये कारण आदेश पत्रिका में लेखबद्ध करना आवश्यक होगा। जब पक्षकार द्वारा अगले दिन से परे का स्थगन चाहा जाता है तब ऐसे स्थगन का बताया गया कारण पक्षकारों के नियंत्रण से बाहर का होना चाहिए। उदाहरण के लिये पक्षकार या अधिवक्ता का किसी साधारण काम के लिये बाहर चला जाना उसके नियंत्रण से परे नहीं कहा जा सकता है। साथ ही धारा 309 के आज्ञापक प्रावधान के आलोक में अधिवक्ता का अन्य न्यायालय में व्यस्त होना अगले दिन से परे स्थगन का आधार नहीं है। इसी संदर्भ में उच्चतम न्यायालय ने कई मामलों में विचारण न्यायालय को साक्ष्य को टुकड़ों में अभिलिखित किये जाने पर वस्तुतः फटकार लगाई है।

मुख्य परीक्षण अभिलिखित करने के पश्चात् प्रतिपरीक्षण को स्थगित किये जाने हेतु दी गई अवधि से व्यथित होकर माननीय उच्चतम न्यायालय द्वारा **विनोद कुमार वि. पंजाब राज्य, ए.आई.आर. 2015 एस.सी. 1206**, के मामले में निम्नानुसार प्रेक्षित किया गया:

“The trial courts are expected in law to follow the command of the procedure relating to trial and not yield to the request of the counsel to grant adjournment for non-acceptable reasons. In fact, it is not at all appreciable to call a witness for cross-examination after such a long span of time. It is imperative if the examination-in-chief is over, the cross-examination should be completed on the same day. If the examination of a witness continues till late hours the trial can be adjourned to the next day for cross-examination. It is inconceivable in law that the cross-examination should be deferred for such a long time. It is anathema to the concept of proper and fair trial. The duty of the court is to see that not only the interest of the accused as per law is protected but also the societal and collective interest is safe-guarded. It is distressing to note that despite series of judgments of this Court, the habit of granting adjournment, really an ailment, continues. How long shall we say, “Awake! Arise!”.”

उक्त न्यायदृष्टांत में उच्चतम न्यायालय द्वारा विधि को इसके सही अर्थों में पालन किये जाने हेतु विचारण न्यायालय के सभी न्यायाधीशों में निर्णय की प्रति को परिचालित करने का निर्देश भी दिया गया था।

धारा 309 के द्वितीय परंतुक के अनुसार जब साक्षी उपस्थित है तब लेखबद्ध किये जाने वाले विशेष कारणों के सिवाय कोई स्थगन मंजूर नहीं किया जायेगा। स्पष्ट रूप से परंतुक मात्र विशेष कारणों पर ही स्थगन को अनुज्ञात करता है। विशेष कारण क्या है, इस धारा में नहीं बताया गया है लेकिन परंतुक स्पष्टतः दर्शित करता है कि विशेष कारण क्या नहीं है। उपधारा (2) के चौथे परंतुक का खण्ड (क) कहता है कि जहाँ कि परिस्थितियाँ पक्षकार के नियंत्रण के परे हैं, के सिवाय कोई स्थगन मंजूर नहीं किया जायेगा। इसका तात्पर्य यह है कि जहाँ पक्षकार किसी घटना का पूर्वानुमान कर सकता था और उसे टाल सकता था या कोई अन्य वैकल्पिक व्यवस्था कर सकता था तो वह विशेष कारण नहीं हो सकता है। उदाहरण के तौर पर यदि कोई पक्षकार अन्य किसी कार्यालयीन बैठक के लिये स्थगन चाहता है तो इसे विशेष कारण नहीं कहा जा सकता है क्योंकि इसे पक्षकार आसानी से टाल सकता था। वहीं अचानक हिंसा, बीमारी के कारण पक्षकार का अक्षम होना आदि को विशेष कारण माना जा सकता है। स्थगित करने हेतु दर्शित किये जाने वाले कारण न तो सारहीन होने चाहिए और न ही पक्षकारों या प्लीडर की लापरवाही या उपेक्षा से उत्पन्न होने चाहिए।

आगे, उपधारा (2) के चौथे परंतुक के खण्ड (ख) के अनुसार किसी पक्षकार के प्लीडर का किसी अन्य न्यायालय में व्यस्त होना स्थगन का आधार नहीं होगा। इसका तात्पर्य यह है कि यह आधार विशेष कारण नहीं है जिससे कि किसी कार्यवाही को स्थगित किया जाये।

यह भी उल्लेखनीय है कि चूंकि स्थगन प्राप्त करना पक्षकार का अधिकार न होकर न्यायालय के विवेकाधिकार पर आधारित है, इस हेतु वांछना आवेदन के माध्यम से किया जाना आवश्यक है। उक्त आवेदन पर आवेदन हेतु अपेक्षित न्यायालय फीस भी चस्पा किया जाना चाहिए।

धारा 309 में शब्द “कर सकता है” (May) महत्वपूर्ण रूप से दो उद्देश्यों हेतु प्रयुक्त किया गया है -

1. न्यायालय लेखबद्ध किये जाने वाले कारणों से जाँच या विचारण के प्रारंभ को स्थगित या मुलतवी कर सकता है।
2. जहाँ कि साक्षी न्यायालय में उपस्थित है किन्तु पक्षकार या उसका अधिवक्ता उपस्थित नहीं है या पक्षकार या उसका अधिवक्ता न्यायालय में उपस्थित है परंतु साक्षी के परीक्षण या प्रतिपरीक्षण हेतु तैयार नहीं है, तो न्यायालय, यदि उचित समझता है, साक्षी के मुख्य परीक्षण या प्रतिपरीक्षण को, जैसी भी स्थिति हो, अभिमुक्ति प्रदान करते हुए साक्षी के कथन को अभिलिखित कर सकता है तथा ऐसे आदेश पारित कर सकता है जैसा वह उचित समझे।

उपधारा (2) के अंतर्गत न्यायालय को कार्यवाहियों को स्थगित करने या मुलतवी करने का विवेकाधिकार प्रदान किया गया है, जहाँ कि न्यायालय इसे आवश्यक या उचित समझता है। न्यायालय को इस विवेकाधिकार का उपयोग न्यायोचित रूप से न कि पक्षकारों के हाथ की कठपुतली बनकर करना चाहिए। सबसे महत्वपूर्ण यह है कि स्थगन या मुलतवी किये जाने का विवेकाधिकार प्रावधान के आज्ञापक परंतुकों से बाध्य है। यह सदैव ध्यातव्य है कि अंततः न्यायालय द्वारा अभियुक्त, पीड़ित, साक्षी एवं समाज के हितों में संतुलन बनाया जाना आवश्यक है।

यदि “निबंधनों” जिन पर स्थगन मंजूर किया जा सकता है, पर विचार करें तो स्पष्टीकरण-2 उपबंधित करता है कि युक्तियुक्त मामलों में खर्च के दिये जाने की शर्त भी जोड़ी जा सकती है।

यद्यपि दं.प्र.सं. यह नहीं बताती कि खर्च की गणना करने में किन कारकों पर विचार किया जाना आवश्यक है परंतु न्यायालयों द्वारा खर्च की गणना के लिये स्थापित सिद्धान्तों को ध्यान में रखा जा सकता है। शंभुनाथ सिंह (पूर्वोक्त) के मामले में न्यायालय ने अभिनिर्धारित किया कि खर्चे साक्षियों द्वारा सहन की गई पीड़ा तथा न्यायालय में उपस्थिति हेतु किये गये व्ययों के अनुरूप होने चाहिए।

अधिनिर्णीत खर्चे वास्तविक तथा व्यवहारिक होने चाहिए, ताकि अन्य पक्षकार या साक्षी द्वारा उस तिथि को न्यायालय में उपस्थिति बावत् हुये व्ययों की प्रतिपूर्ति हो सके। इसमें सदैव यात्रा व्यय, भोजन व्यय, जीवन यापन की हानि तथा अन्य कारक जो भी आवश्यक हों जोड़े जाने चाहिए। चूंकि न्यायालय स्थगन उचित निबंधनों के अधीन भी कर सकता है, इसलिये खर्चे अधिरोपित करने के अलावा खर्चों का संदाय उसके आगे की कार्यवाही तथा बचाव के लिये पूर्ववर्ती शर्त भी बनाई जा सकती है। यह भी कि खर्चों के संदाय न किये जाने की दशा में, दं.प्र.सं. की धारा 431 के आलोक में खर्चे जुर्माने की भाँति वसूल किये जा सकते हैं।

यह ध्यान दिया जाना महत्वपूर्ण है कि खर्चे के संदाय की शर्त विचारण के स्थगन या मुलतवी किये जाने की शर्तों में से एक शर्त हो सकती है किन्तु यह आवश्यक नहीं है कि यह एकमात्र शर्त हो। न्यायालय अन्य शर्तें भी अधिरोपित कर सकती है जैसे कि अभियुक्त की वैयक्तिक उपस्थिति हेतु निर्देश देना, परीक्षा हेतु समय सीमा नियत करना आदि।

आगे, यह आवश्यक नहीं है कि खर्च को अधिरोपित किये जाने की शर्त मात्र बचाव पक्ष के विरुद्ध हो। न्यायालय, दर्शित होने वाली परिस्थितियों में, जहाँ लोक अभियोजक की अनुपस्थिति से या उसकी उपेक्षा से साक्षी का परीक्षण नहीं हो पाया है या अभियुक्त की उपस्थिति व्यर्थ हो गई है, शासन पर खर्चे अधिरोपित कर सकती है। इस संबंध में राजस्थान उच्च न्यायालय के राजस्थान राज्य वि. पेमाराम, 1989 क्रि.ला.ज.1971, का अवलंब लिया जा सकता है।

सर्वाधिक महत्वपूर्ण उपधारा (2) के चैथे परंतुक के खण्ड (ग) के अंतर्गत न्यायालय को अधिवक्ता या पक्षकार की अनुपस्थिति की दशा में अथवा उनके सहयोग न करने की दशा में, कार्यवाही को अग्रसर करने का विवेकाधिकार दिया गया है। सामान्य तौर पर किसी साक्षी के उपस्थित रहने पर दाण्डिक न्यायालय के समक्ष निम्नलिखित परिस्थितियाँ हो सकती हैं -

- (i) अभियुक्त तथा उसके अधिवक्ता दोनों अनुपस्थित हैं।
- (ii) अभियुक्त तथा उसके अधिवक्ता दोनों उपस्थित हैं किन्तु साक्षी की परीक्षा करने के लिये तैयार नहीं हैं।
- (iii) अभियुक्त तो उपस्थित है किन्तु उसके अधिवक्ता अनुपस्थित हैं।
- (iv) अभियुक्त अनुपस्थित है किन्तु उसके अधिवक्ता उपस्थित हैं।
- (v) अभियुक्त तथा उसका अधिवक्ता दोनों अनुपस्थित हैं:

दं.प्र.सं. की धारा 273 के अनुसार, साक्ष्य अभियुक्त की उपस्थिति में और जब उसे वैयक्तिक उपस्थिति से अभिमुक्ति दे दी गई है तो उसके अधिवक्ता की उपस्थिति में लिया जाना चाहिए। अतः

जब अभियुक्त तथा उसका अधिवक्ता दोनों अनुपस्थित हैं, तो न्यायालय के पास अभियुक्त की उपस्थिति उपास करने हेतु वारंट जारी करने के अलावा कोई विकल्प नहीं है परंतु यह भी उल्लेखनीय है कि यदि अभियुक्त की उपस्थिति के लिये वारंट जारी किया जाता है तो उक्त दिनांक की अनुपस्थिति के संबंध में परिव्यय भी अधिरोधिरोपित करना उचित नहीं होगा। इस संबंध में नागपुर उच्च न्यायालय का न्यायदृष्टांत राज्य वि. लक्ष्मी नारायण एवं अन्य, क्रिमिनल रिविजन क्र. 455/1950, आदेश दिनांक 16 अप्रैल 1951, (1951) ला सूट (नाग.) 111, अवलोकनीय है।

(ii) अभियुक्त तथा उसके अधिवक्ता दोनों उपस्थित हैं किन्तु साक्षी की परीक्षा करने के लिये तैयार नहीं है:

ऐसी दशा में जहाँ अभियुक्त तथा उसका अधिवक्ता दोनों उपस्थित तो हैं परन्तु साक्षी की परीक्षा करने के लिये तैयार नहीं हैं, न्यायालय को साक्षी की परीक्षा न किये जाने के कारण को देखते हुए स्थगन अनुज्ञात अथवा अस्वीकार करने के संबंध में विवेकाधिकार का प्रयोग करना होगा। यदि न्यायालय का यह समाधान हो जाता है कि दर्शित कारण युक्तियुक्त हैं या पक्षकार के नियंत्रण के परे हैं, तो न्यायालय साक्ष्य लिया जाना स्थगित कर सकता है। ऐसे कारण, विशेष कारण होने चाहिए, जैसा कि पूर्व में चर्चा की जा चुकी है, किन्तु जहाँ कि दर्शाये गये कारण न्यायोचित नहीं हैं या स्वयं पक्षकार/अभियुक्त के आचरण से उद्भूत हैं, तब न्यायालय को भिन्न प्रक्रिया अपनानी होगी।

यदि अभियुक्त उपस्थित है किन्तु उसके अधिवक्ता बिना किन्हीं युक्तियुक्त कारण के साक्षी का प्रतिपरीक्षण करना अस्वीकार करते हैं तो न्यायालय द्वारा सबसे पहले अभियुक्त से यह पूछना चाहिए कि प्रतिपरीक्षण हेतु क्या वह किसी अन्य अधिवक्ता को नियुक्त करने का इच्छुक है। यदि अभियुक्त इंकार करता है तो न्यायालय अभियुक्त के लिये जिला विधिक सेवा प्राधिकरण से विधिक सहायता उपलब्ध कराना प्रस्तावित करेगा। इसके पश्चात् भी यदि अभियुक्त उसी पूर्व नियुक्त अधिवक्ता के द्वारा ही प्रतिपरीक्षण कराने पर अड़ा रहता है, तो न्यायालय आदेश पत्रिका में इन समस्त तथ्यों का विस्तारपूर्वक उल्लेख करते हुए, उसके प्रतिपरीक्षण के अधिकार को समाप्त कर सकेगा तथा अग्रिम कार्यवाही हेतु अग्रसर होगा।

मध्यप्रदेश उच्च न्यायालय (गवालियर पीठ) के कुलदीप सिंह तोमर वि. मध्यप्रदेश राज्य, एमसीआरसी 5816/2018, आदेश दिनांक 08.03.2018, के मामले में, प्रतिपरीक्षण के दौरान, अधिवक्ता ने साक्षी का आगे प्रतिपरीक्षण करने से इस आधार पर इंकार कर दिया था कि विचारण न्यायालय साक्षी के कथनों को उस रूप में नहीं लिखा रहा है जिस रूप में साक्षी उसे कर रहा है। विचारण न्यायालय द्वारा अभियुक्त से पूछा गया कि क्या वह दूसरे अधिवक्ता को नियुक्त करना चाहता है। दूसरे अधिवक्ता को नियुक्त करने से इंकार करने पर, विचारण न्यायालय द्वारा उसका प्रतिपरीक्षण का अधिकार समाप्त कर दिया गया। उच्च न्यायालय द्वारा प्रतिपरीक्षण के अधिकार को समाप्त करने तथा साक्षी को प्रतिपरीक्षण के लिये पुनः आहूत करने से इंकार करने के आदेश को अनुमोदित करते हुए यह अभिनिर्धारित किया गया कि -

“The reason for seeking recall of a witness must be bonafide and the accused himself should not be responsible for creating a situation where the Court is left with no other option but to close

his right to cross examine the witness. If the facts and circumstances of the present case are considered, then this Court is of the considered opinion that the applicant has failed to make out a case, pointing out that the cross examination of the witness was left in the mid way for the reasons beyond his control or beyond the control of his lawyer.”

अब्दुल लतीफ आदम मोमिन वि. भारत संघ, 2014 (2) आर.सी.आर. (क्रिमिनल) 54, के पंजाब एवं हरियाणा उच्च न्यायालय के मामले में अभियुक्त के अधिवक्ता की अनुपस्थिति में न्यायालय द्वारा अभियुक्त को विधिक सेवा से अधिवक्ता नियुक्त करने का प्रस्ताव दिया गया। अभियुक्त द्वारा यह कहते हुए इंकार कर दिया गया कि चूँकि वे पहले से ही अधिवक्ता लगा चुके हैं, अतएव न्यायालय द्वारा विधिक सेवा से नियुक्त अधिवक्ता की सेवाओं का लाभ नहीं लेना चाहते हैं। विचारण न्यायालय द्वारा प्रतिपरीक्षण का अधिकार समाप्त कर दिया गया। उच्च न्यायालय द्वारा इस आदेश को अनुमोदित करते हुए प्रेक्षित किया गया कि -

“The Court has done what ever could be done in such circumstances. The appellants were represented by their lawyers, but the Advocates retained by the appellants refused to appear and cross-examine the prosecution witnesses and on the other hand, accused refused the offer to be represented by a Legal Aid Counsel. Such conduct of the accused or their counsel cannot be countenanced to defeat the due process of law. Such conduct was intentional with a view to scuttle trial and to put the Court to ransom. Fortunately, the Court has not fell prey to such tactics of the accused or their counsel with a view to conduct trial of the present case without delay.”

उपरोक्त मामले स्पष्टतः यह दर्शित करते हैं कि अभियुक्त को विधिक प्रतिनिधित्व का मूल अधिकार है एवं न्यायालय का यह दायित्व है कि वह यह सुनिश्चित करे कि अभियुक्त को अपनी प्रतिरक्षा करने के पर्याप्त अवसर उपलब्ध हों। न्यायालय उसे विधिक सहायता से प्रतिनिधित्व का एक विकल्प दे परन्तु यदि वह ऐसे विकल्प को नहीं चुनता है तो उसका प्रतिपरीक्षण का अधिकार समाप्त किया जा सकेगा। **कुलदीप सिंह तोमर (पूर्वोक्त)** के मामले में यह अवधारित किया गया है कि:

“Thus, where the accused is given an option, but if the same is not availed by him, then it cannot be said that in every circumstance, it is the duty of the Court to appoint amicus curiae.

एक अन्य परिस्थिति तब भी उत्पन्न हो सकती है जब अभियुक्त द्वारा नियुक्त अधिवक्ता साक्षी के प्रतिपरीक्षण से इंकार करता है और उसका प्रतिनिधित्व करने के लिए स्वयं से नवीन अधिवक्ता नियुक्त किया जाता है अथवा विधिक सेवा से अधिवक्ता उपलब्ध कराया जाता है। उसके पश्चात् यदि नवनियुक्त अधिवक्ता के आग्रह पर मामले को तैयार करने के लिये स्थगन मंजूर किया गया है, तो अधिवक्ता जिसने पूर्व में प्रतिपरीक्षण से इंकार किया था वह पर्याप्त हेतुक के अभाव में अभियुक्त की ओर से पश्चात्पूर्वी प्रक्रम पर उपस्थित होने से अपवर्जित होगा। इस संदर्भ में उच्चतम न्यायालय के

न्यायदृष्टांत **सुकुर अली वि. असम राज्य, (2011) 4 एस.सी.सी. 729**, का अनुसरण किया जा सकता है, जिसमें निम्नानुसार सिद्धान्त प्रतिपादित किया गया है:-

“If on the next date of hearing the counsel, who ought to have appeared on the previous date but did not appear, now appears, but cannot show sufficient cause for his non-appearance on the earlier date, then he will be precluded from appearing and arguing the case on behalf of the accused. But, in such a situation, it is open to the accused to either engage another counsel or the Court may proceed with the hearing of the case by the counsel appointed as amicus curiae.”

यह ध्यातव्य है कि प्रथम अवसर पर भी स्थगन अधिकार स्वरूप नहीं मांगा जा सकता है। यद्यपि न्यायालय प्रथम स्थगन मंजूर किये जाने के प्रति उदारवादी होती है एवं प्रथम तिथि पर प्रतिपरीक्षा का अधिकार सामान्यतः समाप्त नहीं किया जाता किन्तु यह प्रचलन किसी विधिक प्रावधान द्वारा समर्थित नहीं है। यदि कोई पर्याप्त कारण नहीं दर्शाये गये हैं और साक्षी उपस्थित है तो प्रतिपरीक्षण का अधिकार पहली बार में भी समाप्त किये जाने पर कोई रोक नहीं है।

ज्योति कोरी वि. मध्यप्रदेश राज्य, एम.सी.आर.सी. 5212/2018, निर्णय दिनांक 04.07.2016, में मध्यप्रदेश उच्च न्यायालय ने अभिनिर्धारित किया कि:-

“It is true that right to cross-examine is extremely valuable right of the accused in a criminal trial and ordinarily the accused should not be deprived of the same. However, there is no law which Court not to close the right of cross-examination on the first date itself. Unless special grounds are made out, the Court is not obliged to adjourn the case simply to suit the convenience or inclination of the defence counsel, under the garb of right of the accused to fair trial. In fact such stand is against the spirit of section 309 of the Code of Criminal Procedure, particularly second proviso to sub-section (2) thereof...”

एक अन्य सामान्य कारण जो न्यायालय के समक्ष आता है जबकि अभियुक्त तथा उसका अधिवक्ता दोनों उपस्थित हैं लेकिन अधिवक्ता परिवर्तित होने के कारण नवनियुक्त अधिवक्ता साक्षियों के परीक्षण हेतु तैयार नहीं है, ऐसी स्थिति में नवनियुक्त अधिवक्ता से यह अपेक्षित है कि वह ऐसे मामले में साक्षियों के परीक्षण हेतु तत्पर रहे। विचारण न्यायालय ऐसी परिस्थितियों में स्थगन अनुज्ञात करने के लिये आबद्ध नहीं है।

मध्यप्रदेश उच्च न्यायालय के **लखन वि. मध्यप्रदेश राज्य, 2016 (1) एम.पी.डब्ल्यू.एन. 10**, के मामले में नियत दिनांक 24.08.2015 को नवनियुक्त अधिवक्ता द्वारा दोपहर 02:35 बजे पहली बार वकालतनामा प्रस्तुत कर उपस्थित साक्षियों के प्रतिपरीक्षण हेतु एक माह के समय की मांग की गई। उक्त मांग को अस्वीकार कर दिया गया एवं न्यायालय समय पूरा हो जाने से प्रकरण अगले दिन नियत किया गया। दिनांक 25.08.2015 को पुनः आवेदन के माध्यम से एक माह का समय प्रदान किये जाने

हेतु निवेदन किया गया। विचारण न्यायालय द्वारा तैयारी करने हेतु पर्याप्त समय होने के आधार पर आवेदन खारिज कर दिया गया। इसके पश्चात् अभियुक्त के अधिवक्ता द्वारा प्रतिपरीक्षण करने से मना कर दिया गया। अभियुक्त से पूछे जाने पर उसके द्वारा भी प्रतिपरीक्षण करने से मना कर दिया गया। विचारण न्यायालय द्वारा साक्षी बिना प्रतिपरीक्षण के उन्मुक्त कर दिया गया। इस आदेश को चुनौती दिये जाने पर उच्च न्यायालय द्वारा धारा 309 (2) के परंतुक के प्रावधान (ग) के आलोक में विचारण न्यायालय के आदेश की पुष्टि की गई।

इलाहाबाद उच्च न्यायालय की लखनऊ पीठ ने दिलदार और अन्य वि. उ.प्र. राज्य, (2013) 7 आर.सी.आर. (क्रिमिनल) 3467, के मामले में निम्नानुसार अभिनिर्धारित किया है-

“Moreover, in a Sessions Trial, lawyer is supposed to appear after making preparations and they are not supposed to accept brief on the day, the case is posted for evidence. If client has taken a chance to engage a new lawyer on the day the trial is fixed for evidence changing his previous counsel, Trial Court is not bound by this arrangement and will be fully justified in refusing adjournment on this ground.”

अतः यदि अभियुक्त द्वारा पर्याप्त समय होते हुए भी नवनियुक्त अधिवक्ता सुनवाई दिनांक के निकट ही नियुक्त करता है, तब ऐसे अधिवक्ता की नवनियुक्ति के आधार पर ही स्थगन अनुज्ञात नहीं किया जा सकता है।

(iii) **अभियुक्त उपस्थित है किन्तु अधिवक्ता अनुपस्थित है:**

जहाँ अभियुक्त उपस्थित है किन्तु उसका अधिवक्ता अनुपस्थित है, वहाँ न्यायालय को यह देखना चाहिए कि अधिवक्ता द्वारा अनुपस्थिति बावत् बताया गया कारण अधिवक्ता के नियंत्रण में था या नहीं। धारा 309 विशेषतः समादिष्ट करती है कि अधिवक्ता का अन्य न्यायालय में व्यस्त होना स्थगन मंजूर करने का आधार नहीं हो सकता है। यह सुस्थापित है कि अधिवक्ता का यह दायित्व है कि वह यह सुनिश्चित करे कि उपस्थित साक्षी की परीक्षा पूर्ण हो गई है। यह भी ध्यातव्य है कि मात्र अधिवक्ता की असुविधा या अन्य कोई व्यावसायिक कार्य मामले को स्थगित किये जाने का आधार नहीं हो सकता है। अधिवक्ता के अन्यत्र व्यस्त होने की दशा में भी यह उस अधिवक्ता का ही कर्तव्य है कि वह साक्षी की परीक्षा हेतु वैकल्पिक व्यवस्था करे। **एन.जी. दस्ताने वि. श्रीकांत एस. शिवडे, ए.आई.आर. 2001 एस.सी. 2028**, के मामले में उच्चतम न्यायालय की तीन न्यायाधीशगण की पीठ ने इस प्रकार की कार्यनीति की कठोर रूप से आलोचना करते हुए प्रेषित किया है कि -

“If the Advocate has any unavoidable inconvenience it is his duty to make other arrangements for examining the witnesses who is present in Court. Seeking adjournments for postponing the examination of witnesses who are present in Court even without making other arrangements for examining such witnesses is a dereliction of Advocate’s duty to the Court as that would cause much harassment and hardship to the witnesses.”

साथ ही, **शंभुनाथ सिंह (पूर्वोक्त)** के मामले में पूर्णतः स्पष्ट रूप से यह अभिनिर्धारित किया गया कि अधिवक्ता की असुविधा किसी भी कीमत पर संहिता की धारा 309 के समादेश को दरकिनार करने के लिये “विशेष कारण” नहीं हो सकती है।

कई बार, स्थगन चाहने के लिए वरिष्ठ अधिवक्ता की अनुपलब्धता का कारण प्रस्तुत किया जाता है। म.प्र. उच्च न्यायालय के **मुकेश तिवारी वि. म.प्र. राज्य, क्रिमिनल रिवीजन क्र. 1097/2018, आदेश दिनांक 21.03.2018**, के मामले में, पहली तिथि को न्यायालय द्वारा मुख्य परीक्षा अभिलिखित कर ली गई किन्तु प्रतिपरीक्षा को बचाव पक्ष के निवेदन पर स्थगित कर दिया गया। पश्चात्पूर्वी तिथि पर मामला इस आधार पर स्थगित कर दिया गया कि अधिवक्ता की तैयारी नहीं है। पुनः आगामी तिथि पर स्थगन इस आधार पर चाहा गया कि वरिष्ठ अधिवक्ता शहर से बाहर हैं। विचारण न्यायालय द्वारा प्रतिपरीक्षा के अधिकार को समाप्त कर दिया गया। उच्च न्यायालय ने विचारण न्यायालय के आदेश की पुष्टि करते हुए यह अभिनिर्धारित किया कि मात्र यह कहने पर कि अधिवक्ता साक्षी के प्रतिपरीक्षण हेतु उपस्थित नहीं हैं, मामला स्थगित नहीं किया जा सकता है। उच्च न्यायालय ने प्रेक्षित किया कि -

“In the present case, it is not stated by the applicant that on 18.01.2018 when his counsel was not present, he was not in a position to engage another counsel to contest his case. Therefore, merely on asking that the counsel is not present to cross-examine the witness, the case cannot be adjourned. The trial Court has committed no illegality in refusing to grant adjournment under these circumstances and has rightly closed the right of cross-examination.”

गगन वि. म.प्र. राज्य, एम.सी.आर.सी. क्रमांक 9024/2016, आदेश दिनांक 13.12.2016 (इंदौर पीठ), के एक अन्य मामले में, अभियुक्त ने यह अभिव्यक्त किया कि उसके अधिवक्ता कहीं गये हैं तथा उस दिन उपस्थित नहीं हो सकते। अभियुक्त ने न तो किसी नये अधिवक्ता को नियुक्त किया और न ही किसी अधिवक्ता को उपस्थित रखने का प्रयास किया। अभियुक्त को स्वयं साक्षी के प्रतिपरीक्षण करने के बारे में पूछा गया। उसने साक्षी का प्रतिपरीक्षण किया और तत्पश्चात् साक्षी को उन्मुक्त कर दिया गया। पश्चात्पूर्वी प्रक्रम पर साक्षी को पुनः आहूत किये जाने बावत् एक आवेदन इस आधार पर प्रस्तुत किया गया कि अभियुक्त के अधिवक्ता अन्य न्यायालय में व्यस्त थे, जिसे विचारण न्यायालय ने नामंजूर कर दिया। उच्च न्यायालय द्वारा धारा 309 के आलोक में विचारण न्यायालय के आदेश की पुष्टि की गई।

सारतः स्थगन चाहने हेतु कुछ वास्तविक कारण होने चाहिए, जो पक्षकार या उसके अधिवक्ता के नियंत्रण के परे हों। उदाहरण के लिए, मामला अधिवक्ता की बीमारी के आधार पर स्थगित किया जा सकता है परंतु ऐसी स्थिति में भी जब तक कि न्यायालय इस बात से संतुष्ट नहीं हो जाता है कि स्थगन के लिए आवेदन करने वाला पक्षकार समय से किसी अन्य अधिवक्ता को नहीं लगा सका था, तब तक न्यायालय स्थगन मंजूर नहीं कर सकता है। इस संदर्भ में इलाहाबाद उच्च न्यायालय का

अयोध्या सहाय वि. जिला न्यायाधीश, 1997 (31) इलाहाबाद लाॅ जनरल 285, अवलंबित किया जा सकता है।

अधिवक्ता की अनुपस्थिति की दशा में न्यायालय अभियुक्त की ओर से किसी अन्य अधिवक्ता की नियुक्ति का प्रयास भी कर सकता है।

अधिवक्तागण द्वारा कई बार न्यायालय के समक्ष यह आपत्ति ली जाती है कि मुख्य परीक्षण उनकी अनुपस्थिति में किया गया है। धारा 273 के आलोक में यद्यपि यह आज्ञापक है कि साक्ष्य अभियुक्त की उपस्थिति में ली जावे, परन्तु न्यायालय के लिये यह आबद्धकर नहीं है कि वह अभियुक्त के अधिवक्ता की उपस्थिति की प्रतीक्षा करे और अधिवक्ता के न्यायालय में आगमन पर ही मुख्य परीक्षा प्रारंभ करे। यह अधिवक्ता का कर्तव्य है कि वह न्यायालय में उपस्थित रहे और साक्षी के उपस्थित होते ही उसके परीक्षण हेतु तत्पर रहे।

उपधारा (2) के चौथे परंतुक के खण्ड (ग) के आलोक में न्यायालय अभियुक्त की उपस्थिति तथा उसके अधिवक्ता की अनुपस्थिति में मुख्य परीक्षा को अभिलिखित कर सकता है। यही सिद्धांत अधिवक्ता के अवैध रूप से कार्य से विरत रहने की स्थिति में भी लागू होता है। इस संबंध में **युवराज वि. राज्य, 2014 (6) सी.टी.सी. 653**, के मामले में मद्रास उच्च न्यायालय ने यह अभिनिर्धारित किया है कि बचाव अधिवक्ता की अनुपस्थिति में, उपस्थित साक्षी की मुख्य परीक्षा अभिलिखित करने पर विचारण न्यायालय को गलत नहीं पाया जा सकता है। उच्च न्यायालय ने यह भी पाया कि यह कहना गलत होगा कि विचारण न्यायालय बचाव की अनुपस्थिति में अभियुक्त के विरुद्ध अग्राह्य साक्ष्य की अनुमति देगा एवं इस प्रकार की उपधारणा साक्ष्य अधिनियम की धारा 114 के दृष्टांत (ड) के परिपेक्ष्य में न्यायिक अधिकारी के विरुद्ध निर्मित नहीं की जा सकती है। उच्च न्यायालय ने प्रेक्षित किया कि -

*“What emerges from the rulings and the provision of law stated above is, the Trial Courts cannot be found fault with for recording the examination-in-chief of the Witnesses, who are in attendance, in the absence of the Defence Counsel. We cannot lay down an inexorable rule that, the Trial Court should not even record the examination-in-chief of a witness in attendance when there is a Court boycott, for that would tantamount to ignoring the mandates of the Constitution Bench of the Supreme Court in **Harish Uppal’s case (AIR 2003 SC 739)**, and may even amount to contempt of the Orders of the Supreme Court. It will be wrong to say that the Trial Court will permit inadmissible evidence against the Accused in the absence of the defence, for such a presumption cannot be drawn against judicial officers in the teeth of the Illustration (e) of Section 114 of the Evidence Act, which says:*

The Court may presume—

(e) That judicial and official acts have been regularly performed.

We trust and have implicit faith on the wisdom of our Judicial Officers, who are manning the Trial Courts in this State."

(iv) अभियुक्त अनुपस्थित है किन्तु अधिवक्ता उपस्थित है:

एक अधिवक्ता पक्षकार के निर्देशों पर मामले के विचारण का संचालन करता है। जब तक कि अन्यथा दर्शित नहीं किया जाता, यह उपधारणा की जाती है कि अधिवक्ता ने पक्षकार के निर्देश पर कार्य किया है। यद्यपि धारा 273 अभियुक्त की उपस्थिति में साक्ष्य के अभिलेखन को आज्ञापक बनाती है, फिर भी, धारा यह भी उपबंधित करती है कि जहाँ अभियुक्त को उपस्थिति से अभिमुक्ति दी गई है तो साक्ष्य अधिवक्ता की उपस्थिति में अभिलिखित की जा सकती है।

अभियुक्त को उपस्थिति से अभिमुक्ति दं.प्र.सं. की धारा 205 या 317 के अंतर्गत दी जा सकती है। इन मामलों में न्यायालय अधिवक्ता की उपस्थिति में साक्ष्य के अभिलेखन की कार्यवाही कर सकता है, न्यायालय अभियुक्त की वैयक्तिक उपस्थिति हेतु भी निर्देश दे सकता है।

यदि साक्ष्य अभिलिखित करने के दौरान पहचान हेतु अभियुक्त की उपस्थिति अपेक्षित है परंतु अभियुक्त अनुपस्थित है, तो न्यायालय साक्ष्य लेने कार्यवाही कर सकता है, यदि अधिवक्ता यह वचन दे देता है कि आगामी प्रक्रम पर पहचान के बिन्दु पर कोई आपत्ति नहीं करेंगे किन्तु यदि ऐसा वचन नहीं दिया जाता तो न्यायालय अभियुक्त को उपस्थिति हेतु विवश कर सकता है। न्यायालय अभियुक्त की उपस्थित उपास करने हेतु वारण्ट भी जारी कर सकता है। इस संदर्भ में शंभुनाथ सिंह (पूर्वोक्त) के मामले में निम्नानुसार यह प्रेक्षित किया गया है:-

"If any Court finds that the day-to-day examination of witnesses mandated by the Legislature cannot be complied with due to the non co-operation of accused or his counsel, the Court can adopt any of the measures indicated in the sub Section i.e., remanding the accused to custody or imposing cost on the party who wants such adjournments (the cost must be commensurate with the loss suffered by the witnesses, including the expenses to attend the Court). Another option is, when the accused is absent and the witness is present to be examined, the Court can cancel his bail, if he is on bail (unless an application is made on his behalf seeking permission for his Counsel to proceed to examine the witnesses present even in his absence provided the accused gives an undertaking in writing that he would not dispute his identity as the particular accused in the case)."

संहिता की धारा 205 एवं 317 दं.प्र.सं. के अंतर्गत अभियुक्त को वैयक्तिक उपसंज्ञाति से अभिमुक्ति दिये जाने बावत् न्यायालय से निवेदन करने का अधिकार है। यदि ऐसा निवेदन स्वीकार कर लिया जाता है तथा अभियुक्त की वैयक्तिक उपसंज्ञाति से अभिमुक्ति दे दी जाती है तो अभियुक्त का प्रतिनिधित्व करने वाले अधिवक्ता की उपस्थिति में केवल साक्ष्य अभिलिखित की जा सकती है। कई बार विचाराधीन अभियुक्त जेल से कतिपय कारणों से नहीं लाये जाते। इन मामलों में, यद्यपि अभियुक्त के अधिवक्ता उपस्थित हो सकते हैं किन्तु अभियुक्त उसके नियंत्रण से परे किसी कारणवश

उपस्थित नहीं हो सका एवं उसके निवेदन पर उपस्थिति से अभिमुक्ति नहीं है, अतः अभियुक्त की अनुपस्थिति में साक्ष्य अभिलिखित नहीं की जा सकती है। ऐसी परिस्थितियों में यदि साक्ष्य अभिलिखित की जाती है तो वह अभियुक्त के विरुद्ध नहीं पढ़ी जा सकती है। इस संदर्भ में म.प्र. राज्य वि. बुद्धराम, 1955 एम.पी.एल.जे. 906, का अवलंब लिया जा सकता है।

एक अन्य मामले सुधीर वि. म.प्र. राज्य, एम.सी.आर.सी. 4822/2015, दिनांक 08.05.2015, (इंदौर पीठ) में भी उक्त सिद्धान्त को पुनरोद्धरित किया गया है। उच्च न्यायालय ने प्रेक्षित किया कि -

“It is true that the cases of under-trial should be tried speedily but, they must not be tried in haste, as it would defeat the ends of justice.”

अतः यदि किसी मामले में जहाँ अभियुक्त की अनुपस्थिति धारा 309 के समादेश के अनुसार न्यायोचित नहीं है और उसकी उपस्थिति अन्यथा भी आवश्यक नहीं है, तो न्यायालय मामले को स्थगित करने से इंकार कर साक्षी के कथन लेखबद्ध या अन्यथा कार्यवाही कर सकता है। न्यायालय ऐसी स्थिति में अधिवक्ता के परीक्षण हेतु तैयार न होने पर मुख्य परीक्षण लेख कर प्रतिपरीक्षण का अवसर भी समाप्त कर सकता है।

विचारण न्यायालय से अपेक्षित दृष्टिकोण:

धारा 309 के समादेश का पालन न किये जाने का जो एक सामान्य सा कारण उभरकर सामने आता है, वह अभियुक्त तथा उसके अधिवक्ता द्वारा सहयोग न करना है। तलब हाजी हुसैन वि. मधुकर पुरषोत्तम मोडकर, ए.आई.आर. 1958 एस.सी. 376, के मामले में उच्चतम न्यायालय ने यह कहा कि एक अभियुक्त व्यक्ति स्वतः के आचरण से ऋजु विचारण को खतरे में नहीं डाल सकता। इसके लिए विचारण न्यायालय का यह प्राथमिक तथा सर्वोच्च दायित्व है कि वह सुनिश्चित करे कि ऋजु विचारण पर संकट न आने दिया जावे एवं विचारण को सुचारु रूप से, बिना किसी बाधा या रुकावट के अग्रसर किया जावे।

साथ ही साक्षी के परीक्षण को संपादित कराने में उपेक्षा की पुनरावृत्ति एवं बार-बार स्थगन मांगने के अधिवक्ता के आचरण को धारा 35, अधिवक्ता अधिनियम 1931 के अंतर्गत कदाचरण भी माना गया है। इस संबंध में उच्चतम न्यायालय का न्याय दृष्टांत एन.जी. दस्ताने (पूर्वोक्त) अवलोकनीय है।

स्थगन पर विचार करते समय कहीं न कहीं न्यायाधीश यह भी सोचता है कि स्थगन न देकर अवसर समाप्त किये जाने की दशा में वरिष्ठ न्यायालयों से अवसर प्राप्त कर लेने की संभावना है, जिससे अंततः प्रकरण के निराकरण में विलंब होना संभावित है। पूर्व में चर्चित न्यायदृष्टांतों के अवलोकन से दर्शित है कि स्थगन के संबंध में वरिष्ठ न्यायालयों द्वारा भी कठोर दृष्टिकोण अपनाया जाने लगा है। ऐसी स्थिति में विचारण न्यायालय का दायित्व यह है कि वह आदेश पत्रिका में विधि अनुसार प्रावधानों, न्यायदृष्टांतों का उल्लेख करने के अतिरिक्त व्यतिक्रम करने वाले पक्ष का आचरण भी स्पष्ट रूप से लेख करे। चूँकि स्थगन पर विचार करते समय सद्भाव अथवा बदनियति

सर्वाधिक महत्वपूर्ण कारक है इसलिए आदेश पत्रिका में पक्षकार के आचरण का क्रमवार स्पष्ट उल्लेख किया जाना चाहिए, जिससे उच्चतर न्यायालय उन पर विचार करते समय विचारण न्यायालय के समक्ष की परिस्थितियों एवं विवशताओं से अवगत हो सकें।

एक भिन्न प्रकृति के निर्वचन में अभिभाषकगण को प्रसन्न करने हेतु न्यायाधीशगण द्वारा स्थगन देने की प्रवृत्ति को मद्रास उच्च न्यायालय द्वारा **मणिक नन्दन उर्फ पिल्लप्पा विरुद्ध राज्य, 2017 (1) एल.डब्ल्यू. (क्रिमिनल) 290**, के मामले में न्यायिक स्वतंत्रता पर हस्तक्षेप मानते हुए निम्नानुसार प्रेक्षित किया है -

“In our perception, in order to maintain independence of the judiciary, the Judges should not allow any interference in their independent judicial thinking to do justice which is their Constitutional obligation. The society expects and the Constitution makers also expected the members of the judiciary to be fair and fearless. It is none of the business of the members of the judiciary to please the legal fraternity by granting uncalled for adjournments for mere asking ignoring the legal mandate of Section 309 Cr.P.C. Granting such unnecessary adjournments, in our considered view, by itself is an interference into the independence of the judiciary.”

यह कहा जा सकता है कि विचारण न्यायालय धारा 309 दण्ड प्रक्रिया संहिता के क्रियान्वयन में सर्वोच्च न्यायालय तथा विधायिका की अपेक्षा पर खरे नहीं उतरे हैं। उच्चतम न्यायालय ने इंगर सिंह विरुद्ध राजस्थान, 2017 (13) स्केल 752, के मामले में यह प्रेक्षित किया कि:-

“In spite of repeated directions of this Court, the situation appears to have remained unremedied.”

न्यायाधीश के रूप में यह सदैव स्मरण रखना चाहिए कि साक्षी न्यायालय का मेहमान है। चूंकि मात्र वही न्यायालय को सही निष्कर्ष पर पहुंचने के लिए सहायता कर सकते हैं इसलिए वे आदरपूर्ण बर्ताव के हकदार हैं। वह न्यायालय के आँख तथा कान हैं एवं उनका ओहदा अन्य हितधारियों से भी ऊँचा है। एक साक्षी को न्यायालय में आने के लिये बार-बार विवश करना, उसके मन में नागरिक के रूप में न्यायापालिका पर उसकी आस्था को प्रभावित करता है। किसी नागरिक द्वारा न्यायालय में अभिसाक्ष्य देने में अनिच्छा दर्शित करना न्याय प्रदान करने में हमारी व्यवस्था की असफलता का द्योतक है।

अतः यह अत्यंत आवश्यक है कि विचारण न्यायालय स्थगनों के संबंध में अपनी मनोदशा को बदलें और धारा 309 के भाव को सही मायने प्रदान करें। यह भी सदैव ध्यातव्य है कि स्थगन का कोई सीधा-सीधा नियम नहीं है एवं विवेकाधिकार का प्रयोग अभियुक्त, पीड़ित, साक्षी तथा समाज के हित को संतुलन बनाये रखते हुए तथा उनमें से किसी को भी प्राथमिकता प्रदान न करते हुए किया जाना होगा।

•

PART – II

NOTES ON IMPORTANT JUDGMENTS

***251. ACCOMMODATION CONTROL ACT, 1961 (M.P.) – Section 12**

CIVIL PROCEDURE CODE, 1908 – Order 23 Rule 3

RENT CONTROL AND EVICTION:

Eviction of tenant on the basis of compromise – Principles reiterated – Held, where protection under a Rent Act is available, no eviction can be ordered unless ground seeking eviction is made out, even if parties had entered into a compromise – Invalidity on that count can be raised in execution also. (K.K. Chari v. R.M. Seshadri, (1973) 1 SCC 761, followed)

स्थान नियंत्रण अधिनियम, 1961 (म.प्र.) - धारा 12

सिविल प्रक्रिया संहिता, 1908 - आदेश 23 नियम 3

भाड़ा नियंत्रण एवं निष्कासन:

समझौते के आधार पर किराएदार का निष्कासन - सिद्धांत पुनरुद्धरित किए गए - अभिनिर्धारित, जहां स्थान नियंत्रण अधिनियम के अधीन बचाव उपलब्ध है, वहां निष्कासन का आदेश नहीं दिया जा सकता जब तक कि निष्कासन के आधार स्थापित न कर दिए जाएं, चाहे पक्षकारों ने समझौता क्यों न कर लिया हो - उक्त आधार पर आदेश की अवैधानिकता निष्पादन कार्यवाही में भी उठाई जा सकती है। (के.के. चारी वि. आर. एम. शेषाद्री, (1973) 1 एससीसी 761, अनुसरित)

Alagu Pharmacy and others v. N. Magudeswari

Judgment dated 14.08.2018 passed by the Supreme Court in Civil Appeal No. 8256 of 2018, reported in (2018) 8 SCC 311

•

***252. ARBITRATION ACT, 1940 – Section 29**

Award of pre-reference, *pendente lite* and future interest by Arbitrator under 1940 Act – Held:

- (i) Arbitrator has jurisdiction to award interest for all three periods i.e. pre-reference, *pendente lite* and future interest unless there is an express bar to the award of such pre-reference and/or *pendente lite* interest by an agreement between the parties.
- (ii) Strict construction of such agreement clauses that bar payment of interest must be done – Test of such strict construction is that unless there is a clear and express bar to the payment of interest that can be awarded by an arbitrator, clauses which do not refer to claims before the Arbitrators, or disputes between the parties and clearly bar payment of interest cannot stand in the way of an arbitrator awarding pre-reference or *pendente-lite* interest under the 1940 Act.

माध्यस्थम् अधिनियम, 1940 - धारा 29

1940 के अधिनियम के तहत मध्यस्थ द्वारा रेफरेंस के पूर्व, दौरान दावा तथा भविष्य के ब्याज का अधिनिर्णय - अभिनिर्धारित,

- (i) मध्यस्थ को तीनों अवधियों के लिए यथा रेफरेंस के पूर्व, दौरान दावा तथा भविष्य का ब्याज अधिनिर्णीत करने का क्षेत्राधिकार है जब तक कि ऐसे रेफरेंस के पूर्व तथा/या दौरान दावा ब्याज अधिनिर्णीत करने का विशिष्ट वर्जन पक्षकारों के मध्य करार से न हो।
- (ii) ऐसे करार खण्डों का, जो कि ब्याज के भुगतान का वर्जन करते हैं, कड़ा अर्थान्वयन किया जाना चाहिए - ऐसे कड़े अर्थान्वयन की कसौटी यह है कि जब तक कि मध्यस्थ द्वारा अधिनिर्णीत किए जा सकने वाले ब्याज के भुगतान का स्पष्ट तथा विशिष्ट वर्जन न हो, खण्ड जो मध्यस्थों के समक्ष दावों से अथवा पक्षकारों के मध्य विवादों से संबंधित न हों तथा स्पष्टतः ब्याज के भुगतान का वर्जन करते हैं, 1940 के अधिनियम के तहत मध्यस्थ द्वारा रेफरेंस के पूर्व या दौरान दावा ब्याज अधिनिर्णीत करने के रास्ते में नहीं आ सकते।

Reliance Cellulose Products Limited v. Oil and Natural Gas Corporation Limited

Judgment dated 20.07.2018 passed by the Supreme Court in Civil Appeal No. 1110 of 2010, reported in AIR 2018 SC 3707

•

253. ARBITRATION AND CONCILIATION ACT, 1996 – Sections 20, 31 and 34

- (i) **Territorial jurisdiction – For setting aside of arbitral award – Dispute between appellant, who is registered broker with the National Stock Exchange and the respondent, its client regarding certain transactions in securities and shares – Held, exclusive jurisdiction clause contained in arbitration agreement as well as bye-laws of National Stock Exchange vesting jurisdiction only in Courts at Mumbai – Application under Section 34 can be filed before Mumbai Courts alone. (*Indus Mobile Distribution Pvt. Ltd. v. Datawind Innovations Pvt. Ltd. and ors.*, AIR 2017 SC 2105, relied on)**
- (ii) **Procedure of application for setting aside arbitral award u/S 34 – Held, Proceedings u/S 34 are summary in nature – Hence, an application for setting aside an arbitral award will not ordinarily require anything beyond the record that is before the Arbitrator – However, if there are matters not contained in such record and are relevant to the determination of issues arising under Section 34 (2) (a), they may be brought to the notice of the Court by way of affidavits filed by both parties –**

Cross-examination of persons swearing to the affidavits should not be allowed unless absolutely necessary, as truth will emerge on a reading of the affidavits filed by both parties. (*Fiza Developers & Inter-Trade Pvt. Ltd. v. AMCI (India) Pvt. Ltd. and anr.*, 2009 AIR SCW 6395, relied on.)

माध्यस्थ एवं सुलह अधिनियम, 1996 - धाराएं 20, 31 तथा 34

- (i) क्षेत्रीय क्षेत्राधिकार - माध्यस्थ अधिनिर्णय को अपास्त करने हेतु - अपीलार्थी, जो कि नेशनल स्टाक एक्सचेंज में ब्रोकर है तथा प्रत्यर्थी, जो उसका ग्राहक है, के मध्य प्रतिभूतियों एवं शेयरों से संबंधित कुछ संव्यवहारों का विवाद - अभिनिर्धारित, माध्यस्थ करार तथा नेशनल स्टाक एक्सचेंज के उपनियमों, दोनों में केवल मुंबई के न्यायालय को क्षेत्राधिकार निहित होने का अनन्य क्षेत्राधिकार खण्ड - धारा 34 के तहत आवेदन केवल मुंबई के न्यायालयों के समक्ष प्रस्तुत किया जा सकता है। (*इंडस मोबाईल डिस्ट्रीब्यूशन प्रायवेट लिमिटेड वि. डेटावाइंड इनोवेशन्स प्रायवेट लिमिटेड तथा अन्य, एआईआर 2017 एससी 2105*, अवलंबित)
- (ii) धारा 34 के तहत माध्यस्थ अधिनिर्णय अपास्त करने हेतु आवेदन की प्रक्रिया - अभिनिर्धारित, धारा 34 के तहत कार्यवाहियां समरी प्रकृति की हैं - अतः, माध्यस्थ अधिनिर्णय अपास्त करने के लिए आवेदन हेतु माध्यस्थ के समक्ष रिकार्ड के अतिरिक्त सामान्यतः कुछ भी अपेक्षित नहीं है - हालांकि, यदि कुछ मामले हैं जो ऐसे रिकार्ड में नहीं हैं और धारा 34 (2) (क) के तहत विवादों के निर्धारण हेतु सुसंगत हैं, उन्हें दोनों पक्षकारों के शपथ पत्रों के माध्यम से न्यायालय के संज्ञान में लाया जा सकता है - शपथ पत्र प्रस्तुत करने वाले व्यक्तियों का प्रतिपरीक्षण अनुमत नहीं किया जाना चाहिए जब तक कि सर्वथा आवश्यक न हो क्योंकि दोनों पक्षकारों के शपथपत्रों को पढ़ने से सत्य समक्ष आ जाएगा। (*फिजा डिवेलपर्स तथा इंटर-ट्रेड प्राइवेट लिमिटेड वि. एएमसीआई (इंडिया) प्रायवेट लिमिटेड तथा अन्य, 2009 एआईआर एससीडब्ल्यू 6395*, अवलंबित)

M/s. Emkay Global Financial Services Ltd. v. Girdhar Sondhi

Judgment dated 20.08.2018 passed by the Supreme Court in Civil Appeal No. 8367 of 2018, reported in AIR 2018 SC 3894

Relevant extracts from the judgment:

The effect of an exclusive jurisdiction clause was dealt with by this Court in several judgments, the most recent of which is the judgment contained in *Indus Mobile Distribution Pvt. Ltd. v. Datawind Innovations Pvt. Ltd. and ors.*, AIR 2017 SC 2105. In this case, the arbitration was to be conducted at Mumbai and was subject to the exclusive jurisdiction of Courts of Mumbai only. After referring to the definition of "Court" contained in Section 2(1)(e) of the Act, and Sections 20 and 31(4) of the Act, this Court referred to the judgment of five learned Judges

in *Bharat Aluminium Co. v. Kaiser Aluminium Technical Services Inc.*, (2012) 9 SCC 552, in which, the concept of juridical seat which has been evolved by the Courts in England, has now taken root in our jurisdiction. After referring to several judgments and a Law Commission Report, this Court held:

“A conspectus of all the aforesaid provisions shows that the moment the seat is designated, it is akin to an exclusive jurisdiction clause. On the facts of the present case, it is clear that the seat of arbitration is Mumbai and Clause 19 further makes it clear that jurisdiction exclusively vests in the Mumbai Courts. Under the Law of Arbitration, unlike the Code of Civil Procedure which applies to suits filed in Courts, a reference to “seat” is a concept by which a neutral venue can be chosen by the parties to an arbitration clause. The neutral venue may not in the classical sense have jurisdiction - that is, no part of the cause of action may have arisen at the neutral venue and neither would any of the provisions of Sections 16 to 21 of CPC be attracted. In arbitration law however, as has been held above, the moment “seat” is determined, the fact that the seat is at Mumbai would vest Mumbai Courts with exclusive jurisdiction for purposes of regulating arbitral proceedings arising out of the agreement between the parties.

It is well settled that where more than one Court has jurisdiction, it is open for the parties to exclude all other Courts. For an exhaustive analysis of the case law, see *Swastik Gases (P) Ltd. v. Indian Oil Corpn. Ltd.*, (2013) 9 SCC 32. This was followed in a recent judgment in *B.E. Simoes Von Staraburg Niedenthal v. Chhattisgarh Investment Ltd.*, (2015) 12 SCC 225. Having regard to the above, it is clear that Mumbai Courts alone have jurisdiction to the exclusion of all other Courts in the country, as the juridical seat of arbitration is at Mumbai. This being the case, the impugned judgment *Datawind Innovations (P) Ltd. v. Indus Mobile Distribution (P) Ltd.*, 2016 SCC Online Del 3744, is set aside. The injunction confirmed by the impugned judgment will continue for a period of four weeks from the date of pronouncement of this judgment, so that the respondents may take necessary steps under Section 9 in the Mumbai Court. The appeals are disposed of accordingly.”

Following this judgment, it is clear that once Courts in Mumbai have exclusive jurisdiction thanks to the agreement dated 03.07.2008, read with the National Stock Exchange bye-laws, it is clear that it is the Mumbai Courts and the Mumbai

Courts alone, before which a Section 34 application can be filed. The arbitration that was conducted at Delhi was only at a convenient venue earmarked by the National Stock Exchange, which is evident on a reading of bye-law 4(a)(iv) read with (xiv) contained in Chapter XI.

x x x

It will thus be seen that speedy resolution of arbitral disputes has been the reason for enacting the 1996 Act and continues to be the reason for adding amendments to the said Act to strengthen the aforesaid object. Quite obviously, if issues are to be framed and oral evidence taken in a summary proceeding under Section 34, this object will be defeated. It is also on the cards that if Bill No.100 of 2018 is passed, then evidence at the stage of a Section 34 application will be dispensed with altogether. Given the current state of the law, we are of the view that the two early Delhi High Court judgments, cited by us hereinabove, correctly reflect the position in law as to furnishing proof under Section 34(2)(a). So does the Calcutta High Court judgment *M/s. WEB Techniques & Net Solutions Pvt. Ltd. and ors. v. M/s. Gati Ltd. and anr.*, AIR 2012 (NOC) 345 (Cal). We may hasten to add that if the procedure followed by the Punjab and Haryana High Court judgment *M/s Punjab State Industrial Development Corporation v. Mr. Sunil K. Kansal*, 2012 SCC On Line P & H 19641, is to be adhered to, the time limit of one year would only be observed in most cases in the breach. We therefore overrule the said decision. We are constrained to observe that *Fiza Developers & Inter-Trade Pvt. Ltd. v. AMCI (India) Pvt. Ltd. and anr.*, 2009 AIR SCW 6395, was a step in the right direction as its ultimate ratio is that issues need not be struck at the stage of hearing a Section 34 application, which is a summary procedure. However, this judgment must now be read in the light of the amendment made in Section 34(5) and 34(6). So read, we clarify the legal position by stating that an application for setting aside an arbitral award will not ordinarily require anything beyond the record that was before the Arbitrator. However, if there are matters not contained in such record, and are relevant to the determination of issues arising under Section 34(2)(a), they may be brought to the notice of the Court by way of affidavits filed by both parties. Cross-examination of persons swearing to the affidavits should not be allowed unless absolutely necessary, as the truth will emerge on a reading of the affidavits filed by both parties.

•

***254. ARBITRATION AND CONCILIATION ACT, 1996 – Section 34 (5)**

Whether Section 34 (5) of the Arbitration and Conciliation Act, 1996, requiring issuance of prior notice to the other party before filing application, inserted by Amending Act 3 of 2016 (w.e.f. 23rd October 2015) is mandatory or directory? Held, the provision is directory. (Law laid down in *Topline Shoes v. Corporation Bank*, AIR 2002 SC 2487, *Kailash v. Nankhu and ors.*, AIR 2005 SC 2441, *Salem Advocate Bar Association v. Union of India*, AIR 2005 SC 3353, and *State v. N. S. Gnaneswaram*, AIR

2013 SC 3673, dealing with pari materia provisions contained in Section 13 of the Consumer Protection Act, 1986, Section 80 CPC and Section 154 (2) Cr.P.C. respectively relied on.)

माध्यस्थम् एवं सुलह अधिनियम, 1996 - धारा 34 (5)

क्या माध्यस्थम् एवं सुलह अधिनियम, 1996 की धारा 34 (5), जो 2016 के संशोधन अधिनियम 3 द्वारा जोड़ी गई है (23 अक्टूबर 2015 से लागू), जो आवेदन प्रस्तुत करने के पूर्व दूसरे पक्षकार को पूर्व सूचना जारी करने की अपेक्षा करती है, आज्ञापक है या वैवेकीय? अभिनिर्धारित, प्रावधान वैवेकीय है। (*टापलाईन शूज वि. कारपोरेशन बैंक, एआईआर 2002 एससी 2487, कैलाश वि. ननखू तथा अन्य, एआईआर 2005 एससी 2441, सलेम एडवोकेट बार एसोसिएशन वि. यूनियन आफ इंडिया, एआईआर 2005 एससी 3353, तथा स्टेट वि. एन. एस. ग्नानेसवरम, एआईआर 2013 एससी 3673*, जो कि क्रमशः उपभोक्ता संरक्षण अधिनियम, 1986 की धारा 13, सिविल प्रक्रिया संहिता की धारा 80 तथा दण्ड प्रक्रिया संहिता की धारा 154 (2) के समविषयक प्रावधानों से संबंधित हैं, अवलंबित)

State of Bihar and others v. Bihar Rajya Bhumi Vikas Bank Samiti, Bihar, Jharkhand

Judgment dated 30.07.2018 passed by the Supreme Court in Civil Appeal No. 7314 of 2018, reported in AIR 2018 SC 3862

•

255. CIVIL PROCEDURE CODE, 1908 – Sections 96 and 100, Order 41 Rules 23A, 25 and 27

- (i) Production of additional evidence in Appellate Court; procedure for – If production of additional evidence is permitted by Appellate Court, other side must be given opportunity to lead rebuttal evidence to counter the additional evidence – First Appellate Court has two options:
 - (a) Firstly, setting aside entire judgment and remanding case to Trial Court for retrial to enable parties to adduce oral evidence to prove additional evidence under Order 41 Rule 23-A.
 - (b) Secondly, to make limited remand by retaining main appeal with itself so that parties can lead evidence on particular issues in the light of additional evidence and then to decide main appeal on merits as per Order 41 Rule 25.
- (ii) The appellate Court cannot directly proceed to decide the matter relying upon the evidence adduced before it for the first time under Rule 27.

सिविल प्रक्रिया संहिता, 1908 - धाराएं 96 एवं 100, आदेश 41 नियम 23ए, 25 एवं 27

- (i) अपीलीय न्यायालय में अतिरिक्त साक्ष्य प्रस्तुति की प्रक्रिया - यदि अपीलीय न्यायालय द्वारा अतिरिक्त साक्ष्य की प्रस्तुति अनुज्ञात की जाती है, तो अन्य पक्ष को इस अतिरिक्त साक्ष्य का प्रतिरोध करने खण्डन साक्ष्य प्रस्तुति का अवसर दिया जाना चाहिए - प्रथम अपीलीय न्यायालय के पास दो विकल्प हैं:
- (अ) प्रथमतः, सम्पूर्ण निर्णय अपास्त करे और प्रकरण आदेश 41 नियम 23-क के अधीन विचारण न्यायालय को अतिरिक्त साक्ष्य साबित करने के लिये मौखिक साक्ष्य प्रस्तुति हेतु पक्षकारों को समर्थ करने पुनः विचारण हेतु प्रतिप्रेषित करे।
- (ब) द्वितीयतः, मुख्य अपील को अपने पास लंबित रखते हुए सीमित प्रतिप्रेषण करे जिससे पक्षकारगण अतिरिक्त साक्ष्य के प्रकाश में विनिर्दिष्ट विवाद्यक के संबंध में साक्ष्य प्रस्तुत कर सके और तत्पश्चात् मुख्य अपील आदेश 41 नियम 25 के अनुसार गुणदोष पर विनिश्चित करे।
- (ii) अपीलीय न्यायालय सीधे नियम 27 के अनुसार उसके समक्ष प्रथम बार प्रस्तुत अतिरिक्त साक्ष्य पर विश्वास करते हुए मामले के निराकरण हेतु अग्रसर नहीं हो सकता है।

Corporation of Madras and another v. M. Parthasarathy and others
Judgment dated 10.08.2018 passed by the Supreme Court in Civil Appeal No. 3033 of 2006, reported in (2018) 9 SCC 445

Relevant extracts from the judgment:

It is an admitted fact that the respondents (plaintiffs) had filed an application under Order 41 Rule 27 of the Code in their first appeals before the first Appellate Court (CMP No.1559/93) praying therein for production of additional evidence in appeals. It is also an admitted fact that this application was allowed and the additional evidence was not only taken on record but also relied on by the Appellate Court as Exs. P16 to P20 for allowing the appeals filed by the respondents which, in consequence, resulted in decreeing all the four civil suits.

In our considered opinion, the first Appellate Court committed two jurisdictional errors in allowing the appeals.

First, it took into consideration the additional piece of evidence while deciding the appeals on merits without affording any opportunity to the appellants herein (who were respondents in the first appeals) to file any rebuttal evidence to counter the additional evidence adduced by the respondents (appellants before the first Appellate Court). This caused prejudice to the appellants herein because they suffered the adverse order from the Appellate Court on the basis of additional evidence adduced by the respondents for the first time in appeal against them. (See *Land Acquisition Officer, City Improvement Trust Board v. H. Narayanaiah & ors.*, (1976) 4 SCC 9, *Shalimar Chemical Works Ltd. v. Surendra*

Oil & Dal Mills (Refineries) & ors., (2010) 8 SCC 423, and Akhilesh Singh v. Lal Babu Singh & ors., (2018) 4 SCC 659).

Second error was of a procedure which the first Appellate Court failed to resort in disposing of the appeals. This also involved a question of jurisdiction.

Having allowed the CMP No. 1559/1993 and, in our opinion rightly, the first Appellate Court had two options, first it could have either set aside the entire judgment/decreed of the Trial Court by taking recourse to the provisions of Order 41 Rule 23A of the Code and remanded the case to the Trial Court for retrial in the suits so as to enable the parties to adduce oral evidence to prove the additional evidence in accordance with law or second, it had an option to invoke powers under Order 41 Rule 25 of the Code by retaining the appeals to itself and remitting the case to the Trial Court for limited trial on particular issues arising in the case in the light of additional evidence which was taken on record and invite findings of the Trial Court on such limited issues to enable the first Appellate Court to decide the appeals on merits.

The first Appellate Court failed to take note of both the above mentioned provisions and proceeded to allow it wrongly.

Due to these two jurisdictional errors committed by the first Appellate Court causing prejudice to the appellants herein while opposing the first appeals, the judgment rendered by the first Appellate Court, in our opinion, cannot be sustained legally on merits.

The High Court also while deciding the second appeals failed to notice these two jurisdictional legal errors which went to the root of the case. It is for this reason, the impugned order also cannot be legally sustained calling interference by this Court.

In the light of the foregoing discussion and having regard to the totality of the facts of the case and to enable the parties to have full and fair trial, we consider it proper to take recourse to the powers under Order 41, Rule 23A of the Code and accordingly set aside the judgment and decree of the first Appellate Court to the extent it allows the respondents' appeals on merit but at the same time uphold that part of the order which has allowed CMP No.1559/1993 filed by the plaintiffs for adducing additional evidence and remand the cases to the Trial Court for retrial of all the four civil suits on merits afresh.

All parties to the four civil suits (appellants and the respondents) are allowed to amend their respective pleadings, if they wish to do so. The appellants are allowed to adduce additional evidence in rebuttal. Let the additional evidence taken on record by the first Appellate Court be remitted to the Trial Court for its proving in evidence in accordance with law. The Trial Court, if considered appropriate, can also frame additional issues. Parties will be allowed to adduce their oral and documentary evidence in addition to one already adduced.

The Trial Court will then decide the suits afresh on merits on the basis of entire evidence without being influenced by any of the previous orders/judgments rendered in this case including this order because having formed an opinion to remand the case for retrial, we have refrained from entering into the merits of the issues. Let the trial be over within one year.

•

256. CIVIL PROCEDURE CODE, 1908 – Section 148 and Order 21

- (i) **Execution of decree for specific performance of contract – Deposit in Court – Decree directing plaintiff to pay the balance sale consideration within three months of decree – Defendants directed to execute sale deed after receipt thereof – Decree further stipulates that on failure of defendants to execute sale deed, plaintiff may deposit the balance sale consideration in Court and get the sale deed executed through Court – Plaintiff issued notice to defendants to receive the sale consideration and execute sale deed which was not responded – Held, decree has two parts – First part fixed time of three months to pay the amount to defendants – But in second part Court had not fixed any time for depositing the amount in Court – Plaintiff had right to approach the Court for execution of decree within the period of limitation.**
- (ii) **Enlargement of time – Restriction of 30 days – Held, is not mandatory – Court may extend the time in exercise of powers under Section 151 of the Code. (*Salem Advocates Bar Association (II) v. Union of India*, (2005) 6 SCC 344, followed)**
- (iii) **Enlargement of time stipulated by Court – Execution of decree – Decree not complied within stipulated time – Sufficient cause shown for non-compliance – Held, decree for specific performance is in nature of preliminary decree – Court does not become *functus officio* after passing of decree – Court has power to enlarge the time in favour of decree holder to pay the balance amount or perform conditions of the decree.**

सिविल प्रक्रिया संहिता, 1908 - धारा 148 एवं आदेश 21

- (i) संविदा के विनिर्दिष्ट अनुपालन की आज्ञा का निष्पादन - न्यायालय में निक्षेप - आज्ञा में वादी को आज्ञा दिनांक से तीन माह के भीतर अवशेष विक्रय प्रतिफल अदा करने का निर्देश था - प्रतिवादीगण को निर्देश था कि प्रतिफल प्राप्त कर वे विक्रय पत्र का निष्पादन करें - आज्ञा में आगे निर्देश थे कि प्रतिवादीगण के विक्रय पत्र का निष्पादन करने में विफल रहने पर वादी अवशेष विक्रय प्रतिफल न्यायालय में निक्षेप कर न्यायालय के माध्यम से विक्रय पत्र का निष्पादन करा सकता है - वादी ने प्रतिवादीगण को विक्रय प्रतिफल प्राप्त कर

विक्रय पत्र का निष्पादन करने की सूचना दी थी जिसका कोई उत्तर नहीं दिया गया - अभिनिर्धारित, आज्ञा के दो भाग हैं - प्रथम भाग प्रतिवादीगण को प्रतिफल अदा करने के लिए तीन माह का समय नियत करता है - परन्तु द्वितीय भाग में न्यायालय द्वारा प्रतिफल न्यायालय में जमा करने के लिए कोई समय नियत नहीं किया गया था - वादी को न्यायालय में विहित परिसीमा के भीतर आज्ञा के निष्पादन के लिए उपस्थित होने का अधिकार था।

- (ii) समय बढ़ाना - 30 दिवस का प्रतिबंध - अभिनिर्धारित, आज्ञापक नहीं है - न्यायालय संहिता की धारा 151 की शक्तियों का प्रयोग कर समय बढ़ा सकता है। (*सलेम एडवोकेट्स बार एसोसियेशन (II) वि. भारत संघ, (2005) 6 एससीसी 344*, अनुसरित)
- (iii) न्यायालय द्वारा नियत समय बढ़ाना - आज्ञा का निष्पादन - निर्धारित समय में आज्ञा का अनुपालन नहीं किया गया - अनुपालन न होने के लिए पर्याप्त हेतुक भी दर्शाया गया - अभिनिर्धारित, संविदा के विनिर्दिष्ट अनुपालन की आज्ञा प्रारंभिक आज्ञा की प्रकृति की होती है - न्यायालय आज्ञा पारित करने से पद कार्य निवृत्त नहीं हो जाता है - न्यायालय को आज्ञाधारी के पक्ष में अवशेष प्रतिफल अदा करने अथवा आज्ञा की अन्य शर्तों का पालन करने के लिए समय बढ़ाने की शक्ति है।

Gitabai and others v. Sunil Kumar and others

Order dated 08.03.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in Civil Revision No. 529 of 2017, reported in 2018 (3) MPLJ 400

Relevant extracts from the order:

The only issue involved in this revision is, whether the learned trial Court has rightly extended the time to deposit the decretal amount in exercise of powers u/S. 148 of the C.P.C.?

The plaintiff filed the suit seeking the relief of specific performance of contract dated 20.8.1999. He had agreed to purchase the suit property in total consideration of Rs. 22,50,001/- and paid only Rs. 1,51,000/- and further agreed to pay the balance amount of Rs. 20,99,001/- upto 01.10.1999. Vide judgment and decree dated 22.12.2003, the learned trial Court has decreed the suit by directing the plaintiff to pay the balance consideration within three months from 22.12.2003 to the defendants and get the sale-deed executed and, if the defendant refuse to execute the sale-deed, then the plaintiff shall deposit the balance amount of consideration in the Court and get the sale-deed executed through Court. Therefore, as per the decree, the plaintiff was required to pay the balance consideration within a period of three months and the defendants were required to receive the amount and execute the sale-deed.

The second part of the decree was that, if the defendant refuses to execute the sale-deed, then the plaintiff was given liberty to deposit the amount in the Court and get the sale-deed executed through Court, for which, no time-period was prescribed in the decree.

After passing of the decree dated 22.12.2003, the plaintiff being a decree - holder, sent a notice dated 25.2.2004 to the defendant/judgment debtor requesting him to receive the balance amount of the consideration and execute the sale-deed. The defendants received the said notice on 26.2.2004, but did not respond. Thereafter, the plaintiff filed an application for execution of the decree before the executing Court on 14.6.2004. The learned executing Court registered the case and sent the notice to the defendants. After receipt of the summons from the executing Court, the defendants put their appearance in the Court on 22.7.2004. Thereafter, the defendant sought time to file reply on several dates. Vide order dated 26.2.2005, the executing Court directed the plaintiff to deposit the balance amount and the draft sale-deed in the Court. On 28.3.2005, the plaintiff deposited the amount by way of three FDRs and the draft sale-deed. At that time, neither the Court nor the defendants objected the mode of deposit of the amount by way of FDRs.

Section 148 of the C.P.C. provides that, where any period is fixed or granted by the Court for the doing of any act prescribed or allowed by the Code, the Court may, in its discretion, from time to time, enlarge such period, not exceeding thirty days in total, even though the period originally fixed or granted may have expired. Therefore, the Court may extend the period prescribed by the Code for doing of any act. In the present case, the Court had fixed the time for payment of the amount to the defendants i.e. three months to get the sale-deed executed, therefore, the Court may extend these three months. Even otherwise, as held above, the Court had not fixed the period for depositing the amount in the Court. Since the defendants did not accept the amount within three months offered by the plaintiff by way of notice dated 25.02.2004, therefore, they have no right to pray for rescindment of the contract. Had they agreed to receive the amount to get the sale-deed executed within three months and the plaintiff could not have paid the amount to them, then they could have filed an application u/S. 28 of the Specific Relief Act. Since they did not accept the balance amount of consideration within three months, then the plaintiff was having right to approach the Court to get the sale-deed executed, for which, the period of limitation is 12 years.

Even otherwise, in case of *Salem Bar Association (II) v. Union of India, (2005) 6 SCC 344*, the Apex Court has held that the restriction of 30 days provided u/S. 148 of the C.P.C. would not take away the right of the Court to extend the time in exercise of powers conferred u/S. 151 of the C.P.C.

x x x

As held above, the plaintiff was granted three months' time to make payment to the defendants and they were directed to execute the sale-deed. As per

second part of the decree, if the defendant fails to execute the decree or refuses to execute the sale - deed, then the liberty was granted to the plaintiff to deposit the amount in the Court, for which, no time was prescribed in the decree. If there is no time prescribed in the decree, then the normal period of limitation prescribed under the Limitation Act would apply i.e. 12 years. In the present case, the plaintiff immediately sent the notice to the defendants and requested them to accept the balance amount and execute the sale-deed within three months. When the defendants did not respond to the said notice, he immediately filed the execution proceedings and that execution proceeding is still pending and the matter is under litigation. Therefore, the plaintiff has performed his part after the judgment and decree. He has secured the money by depositing the same in the Court in the form of FDRs and that issue has attained finality. Hence, the plaintiff is still entitled for execution of the decree through Court.

•

257. CIVIL PROCEDURE CODE, 1908 – Section 151

CIVIL PRACTICE AND PROCEDURE :

- (i) **Consolidation of suits, permissibility of – Three different suits instituted by three defendant parties in respect of same property – Relief sought in all three suits are different and pending at different stages of proceedings – One suit already dismissed for non-appearance and its restoration application is pending – Held, in these circumstances it is preposterous even to think for consolidation of three suits. Consolidation would slowdown the proceedings of suits which are at advance stage to keep up the pace with suits which are at preliminary stage.**
- (ii) **Distinguished the ratio of *Parwatibai v. Kriparam and ors.*, ILR (2009) MP 3296.**

सिविल प्रक्रिया संहिता, 1908 - धारा 151

सिविल प्रथा एवं प्रक्रिया:

- (i) वादों का समेकन, अनुज्ञेयता - एक ही संपत्ति के संबंध में तीन प्रतिवादी द्वारा तीन भिन्न वाद संस्थित किये गये - तीनों वादों में ईप्सित अनुतोष भिन्न हैं और कार्यवाहियों के भिन्न प्रक्रमों पर लंबित हैं - एक वाद अनुपसंजाति के कारण पहले ही खारिज किया गया तथा उसके प्रत्यावर्तन हेतु आवेदन लंबित है - अभिनिर्धारित, इन परिस्थितियों में तीनों वादों के समेकन पर विचार करना भी निरर्थक होगा। उन वादों के साथ गति बनाये रखने के लिए जो आरंभिक प्रक्रम पर हैं, समेकन उन वादों की कार्यवाहियों को धीमा कर देगा जो अग्रिम प्रक्रम में हैं।

- (ii) *पार्वतीबाई वि. कृपाराम तथा अन्य, आईएलआर (2009) एम.पी. 3296*, में प्रतिपादित सिद्धांत को विभेदित किया गया।

Raj Narayan Singh v. M/s Pushpa Food Processing Pvt. Ltd. and ors.
Order dated 22.01.2018 passed by the High Court of Madhya Pradesh in Writ
Petition No. 21324 of 2015, reported in ILR (2018) MP 878

Relevant extracts from the order:

From the record, it is apparent that three civil suits have been filed by three different parties although in respect of the same property bearing Khasra No. 340/2, however the reliefs sought are different. It is also an admitted fact that all the three civil suits are at a different stage and by consolidation, the civil suits, which are at an advance stage, would be required to be stayed or slowed down to keep up the pace with the suits, which are at their preliminary stages. In the facts and circumstances of the case, this Court is of the considered opinion that no illegality or jurisdictional error has been committed by the learned Judge of the trial Court in dismissing the petitioner's application under Section 151 of CPC.

So far as the order of the Division Bench of this Court in the case of *Parwati Bai v. Kriparam and ors.*, *ILR (2009) MP 3296*, is concerned, the facts of the same are not distinguishable and therefore the same is applicable in the present case. The relevant para 17 of the said order is reproduced as under:

"17. In the case of consolidation of suits, common evidence is recorded which serves the purpose in the cases consolidated. In Civil Suit No.63-A/08 evidence has been already recorded substantially prior to order of consolidation which cannot be utilized in Civil Suit No.62-A/08 except with the express consent of the parties concerned. It has been admitted by the learned counsel for the parties that no such consent was given by the plaintiff of both the suits. It is undisputed position of law as held by the Apex Court in the case of *Mitthulal and another v. State of M.P.*, 1975 *JLJ* 432, that each case must be decided on the evidence recorded in it and evidence recorded in another case cannot be taken into account in arriving at a decision of another case. In view of the aforesaid legal position, the evidence recorded in Parwati Bai's suit prior to order of consolidation cannot be legally looked into in the suit instituted by Kriparam and evidence shall have to be freshly recorded even in the case of Parwati Bai in view of the order of consolidation. Thus, impugned order shall have an effect of reopening of Parwati Bai's case for no justifiable reason. On the other hand,

Parwati Bai, who has already produced her evidence would be dragged in the suit instituted by Kriparam, although no relief has been sought against her in that suit. An application for consolidation even in pursuance of this Court's order ought to have been submitted promptly within reasonable time. Respondents No.2 and 3 despite direction of this Court on 05-10-05 to move an application for consolidation observed silence for more than three years and five months and, therefore, they will be deemed to have acquiesced their right to have consolidation in the light of this Court's order dated 05-10-05. Moreover, this Court vide the said order did not direct for consolidation but had merely observed that it shall be open to any of the parties to file an appropriate application for seeking consolidation which shall be considered in accordance with law. Thus, the learned trial Judge while passing the order of consolidation has failed to exercise jurisdiction in judicious manner. He ought to have considered the stages of the suits and the purpose which could be achieved by ordering consolidation. Learned counsel for the respondents No.2 and 3, Shri Seth submitted that since proceedings of subsequent suit were stayed by this Court, respondent No.2 was unable to move an application for consolidation within reasonable time. This submission is totally incorrect and highly misconceived because this Court in the order dated 05-10-05 itself has observed that stay of one of the suits passed by this Court shall not come in way for consideration of the application for consolidation. Thus, silence of the respondent No.2 in the matter of submission of application for consolidation did amount to acquiescence on his part and he could not have insisted for consolidation due to substantial progress of earlier suit which was well within his knowledge."

x x x

Admittedly the application under Section 151 of CPC for consolidation of the civil suits was filed on 30.11.2015. Prior to the aforesaid application there appears to be no efforts made by the petitioner to consolidate the aforesaid suits and not only that the Civil Suit No.75-A/2005 has already been dismissed and its restoration application is still pending. There was no reason that the petitioner to apply for consolidation of the aforesaid civil suit also along with other two civil suits. It is also an admitted fact that all these three suits at their different stages of proceeding and as such even the relief of three suits is also different from each other. In such circumstances, when all the civil suits are at different stages and one of them has already been dismissed and its restoration application is still pending,

it is rather preposterous on the part of petitioner even to think aforesaid suit be consolidated, it would only lead to further preposterous of the proceeding of the civil suits, which are pending in the advance stage, and as also held by the Division Bench of this Court in the case of *Parwati Bai* (supra). Apart from that, the facts of the present case being akin to the facts of the aforesaid case, hence no case for any interference in the impugned order is made out.

•

258. COURT FEES ACT, 1870 – Section 7 (iv) and Article 17 of Schedule II

Relief of declaration that sale deed is void being forged – Pleadings that sale deed was executed by impersonating as plaintiff's father – Plaintiff's father was dead on the date of execution – Different from pleadings of misrepresentation or fraud – *Ad valorem* court fee is not payable.

न्यायालय शुल्क अधिनियम, 1870 - धारा 7 (iv) और अनुसूची II का अनुच्छेद 17

विक्रय विलेख कूटरचित होने से शून्य होने की घोषणा का अनुतोष - अभिवचन कि विक्रय विलेख वादी के पिता के प्रतिरूपण द्वारा निष्पादित किया गया था - निष्पादन की तिथि को वादी के पिता मृत थे - मिथ्या दुर्व्यपदेशन अथवा कपट के अभिवचनों से भिन्न है - मूल्यानुसार न्यायालय शुल्क देय नहीं है।

Manish Parashar v. Pratap & ors.

Order dated 25.06.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in M.P. No. 571 of 2017, reported in 2018 (IV) MPJR SN 2

Relevant extracts from the order:

The petitioner filed suit seeking relief of declaration that the sale deed dated 07.05.2016 be declared void, illegal and not binding on him on the ground of forgery. According to the plaintiff his father had expired on 17.08.2010 & the copy of death certificate is filed as Annexure P/2 in this petition. In the sale deed dated 07.05.2016 the name of the seller is mentioned as Shivnarayan Parashar i.e. the father of the petitioner, therefore, *prima facie* it is established that the sale deed was not executed by the father of the plaintiff during his life time and the ground of forgery is *prima facie* established. The full bench of this Court in case of *Sunil v. Awadh Narayan, 2010 (4) MPLJ 431*, has specifically held that the plaintiff even if he is party to the instrument is not required to pay the *advalorem* court fees as he had made an allegation that instrument is void on the ground that the document was forged one and it does not bear signature of executant. Para 16 is reproduced below:

“16. To sum up, the questions referred to this Court are answered thus:-

- (1) *Ad valorem* court-fee is not payable when the plaintiff makes an allegation that the instrument is void and hence not binding upon him.
- (2) The decision rendered in *Narayan Singh, (W.P. No. 11583 of 2008, decided on 6-11-2008)* lays down the law correctly that the plaintiff a party to the instrument is not required to pay *ad valorem* court-fee as he had made an allegation that the instrument was void on the ground that the document was forged one and it does not bear the signature of the executant. Now matter be placed before the Division Bench for deciding the case in accordance with law.”

The learned Government Advocate as well as learned Civil Judge have placed reliance over the judgment passed by the Division Bench of this Court in case of *Israt Jahan v. Rajia Begum, 2010 (1) MPLJ 50*. The aforesaid case was decided on 25.08.2009 i.e. prior to the judgment passed by the full bench on 08.09.2010, therefore, the judgement of full bench is binding on this Court.

The learned Government Advocate has further placed reliance over the judgement of this Court passed in the case of *Ambika Prasad & others v. Shri Ram Shirmani @ Chandrika, 2011 (3) MPLJ 184*, in which the Division Bench has held that the plaintiff who was executant of the sale deed filed suits seeking cancellation of the sale deed on the ground of forgery and misrepresentation then the Court has held that he is liable to pay the *ad valorem* court fees. Facts of the case reveals that the plaintiff did not deny the fact that the sale deed bears his thumb impression but contending that the thumb impression was obtained by misrepresenting. On this admission of his thumb impression, the Court held that the plaintiff is liable to pay the court fees but in the present case it is *prima facie* established that the father of the plaintiff was not alive at the time of execution to the sale deed, therefore, his signature appears to be fabricated & a case of impersonation.

The learned Government Advocate has further placed reliance over the judgment passed by the Apex Court in case of *J.Vasanthi & others v. N. Ramani Kanthammal (Dead) represented by Legal Representatives and others, (2017) 11 SCC 852*. In this case also, the plaintiff himself was executant of the sale deed and was seeking the relief that the documents be declared as null and void, which amounts to seeking relief of cancellation of the document. The Apex Court has considered the Section 40 of the Tamil Nadu Court Fees and Suit Valuation Act, 1955 and held that the plaintiff is liable to pay the *ad valorem* court fees. The Apex Court has observed that the valuation of the suit and payment of court fees shall depend upon the special provision in a state.

In the present case the facts are very peculiar in which the father of the plaintiff is an executant of sale deed executed on 07.05.2016 but he said to have expired in the year 2010. In these facts and circumstances the plaintiff is

seeking the relief of declaration that the sale deed is void, therefore, keeping in view the peculiar facts of the case the plaintiff is not liable to pay the *ad valorem* court fees at present.

•

***259. CRIMINAL PROCEDURE CODE, 1973 – Section 88**

Bail – Scope of Section 88 Cr.P.C.

Brief facts of the case:

Cognizance taken against the accused under Sections 120B, 420, 468, 471 of I.P.C. and Sections 13 (2) and 13 (1) (d) of the Prevention of Corruption Act, 1988 – Accused granted liberty twice by the Supreme Court to appear before Trial Court and file application for bail but accused did not file any bail application – Later filed an application to permit him to furnish bond as per Section 88 of Cr.P.C as he was not arrested during investigation – Application rejected by Special Judge CBI.

Held – Section 88 Cr.P.C. empowers the Court to seek bond for appearance from such persons for whose appearance or arrest the Court is empowered to issue summons or warrants – The use of word “may” in the section signifies that Section 88 Cr.P.C. is not mandatory and it is a matter of judicial discretion of the Court – It is a general provision defining the power of the Court, but it does not provide how and in what manner this discretionary power is to be exercised – Further held, since petitioners are accused of having committed non-bailable offences – Therefore, their case for bail falls within the scope of Section 437 of the Code which is the specific provision dealing with grant of bail to an accused in cases of non-bailable offences – Hence, Section 88 Cr.P.C. is not an independent section and it is subject to Section 437 Cr.P.C.

दंड प्रक्रिया संहिता, 1973 - धारा 88

जमानत - धारा 88 दं.प्र.सं का विस्तार।

मामले के संक्षिप्त तथ्य:

अभियुक्त के विरुद्ध धाराओं 120बी, 420, 468, 471 भा.दं.सं तथा धाराओं 13 (2) तथा 13 (1) (घ) भ्रष्टाचार निवारण अधिनियम, 1988 के तहत संज्ञान लिया गया - अभियुक्त को सर्वोच्च न्यायालय द्वारा विचारण न्यायालय के समक्ष उपस्थित होने तथा जमानत आवेदन प्रस्तुत करने की दो बार छूट दी गई पर अभियुक्त ने कोई जमानत आवेदन प्रस्तुत नहीं किया - बाद में धारा 88 दं.प्र.सं के अनुसार उसे मुचलका प्रस्तुत करने की अनुमति हेतु आवेदन इस आधार पर प्रस्तुत किया कि उसे अन्वेषण के दौरान गिरफ्तार नहीं किया गया था - विशेष न्यायाधीश सी.बी.आई. द्वारा आवेदन निरस्त किया गया।

अभिनिर्धारित - धारा 88 दं.प्र.सं न्यायालय को ऐसे व्यक्तियों की उपस्थिति हेतु मुचलका लेने की शक्ति प्रदान करती है जिनकी उपस्थिति या गिरफ्तारी हेतु न्यायालय समंस या वारंट जारी करने हेतु सशक्त है - धारा में शब्द "कर सकता है" का उपयोग यह दर्शित करता है कि धारा 88 दं.प्र.सं आज्ञापक नहीं है तथा यह न्यायालय के न्यायिक विवेक का मामला है - यह न्यायालय की शक्ति परिभाषित करने वाला सामान्य प्रावधान है, पर वह यह प्रावधानित नहीं करता कि इस वैवेकीय शक्ति का उपयोग कैसे और किस प्रकार करना है - आगे यह भी अभिनिर्धारित कि, चूंकि याचिकाकर्ताओं पर अजमानतीय अपराध कारित करने का अभियोग है - अतः, उनका जमानत का मामला धारा 437 दं.प्र.सं के तहत आता है, जो अजमानतीय अपराधों में अभियुक्त को जमानत देने संबंधी विशिष्ट प्रावधान है - अतः, धारा 88 दं.प्र.सं एक स्वतंत्र धारा नहीं है तथा धारा 437 दं.प्र.सं के अधीन है।

Pankaj Jain v. Union of India & anr.

Judgment dated 23.02.2018 passed by the Supreme Court in Criminal Appeal. No. 321 of 2018, reported in 2018 (1) ANJ (SC) (Suppl.) 71

•

260. CRIMINAL PROCEDURE CODE, 1973 – Sections 164, 281 and 463

CONSTITUTION OF INDIA – Article 20 (3)

- (i) Whether administering oath to an accused while recording the confessional statement of an accused under Section 164 Cr.P.C. violates Article 20 (3) of the Constitution of India? Held, Yes.
- (ii) Whether the confessional statement recorded under the provisions of Section 164 Cr.P.C. on oath is fatal or is a curable irregularity under Section 463 Cr.P.C.? Held, administering such oath is fatal which being a substantial illegality cannot be protected by the provisions of Section 463 Cr.P.C. – Further held, administering such oath may lead to the inference that the confession was not voluntary – But in cases where the confession is voluntary and truthful – And no oath may have been actually administered, but it was merely recorded in the prescribed form for recording deposition or statement of witnesses, giving an impression that oath was administered – In such cases, Section 463 Cr.P.C. would be applicable.

दण्ड प्रक्रिया संहिता, 1973 - धाराएं 164, 281 एवं 463

भारत का संविधान - अनुच्छेद 20 (3)

- (i) क्या धारा 164 दं.प्र.सं के तहत संस्वीकृति कथन लेखबद्ध करते समय अभियुक्त को शपथ दिलाया जाना भारत के संविधान के अनुच्छेद 20 (3) का उल्लंघन है? अभिनिर्धारित, हां।

- (ii) क्या धारा 164 दं.प्र.सं के प्रावधानों के तहत शपथ पर लेखबद्ध संस्वीकृति कथन घातक हैं अथवा यह धारा 463 दं.प्र.सं के तहत एक साध्य अनियमितता है? अभिनिर्धारित, ऐसी शपथ दिलाना घातक है जो सारभूत अनियमितता होने से धारा 463 दं.प्र.सं के प्रावधानों से संरक्षित नहीं की जा सकती - आगे यह भी अभिनिर्धारित कि, ऐसी शपथ दिलाना यह अनुमान इंगित कर सकता है कि संस्वीकृति स्वैच्छिक नहीं है - पर उन मामलों में जिनमें संस्वीकृति स्वैच्छिक तथा सत्य है - और कोई शपथ वास्तव में नहीं दिलाई गई होगी, परंतु उसे डिपोजीशन अथवा साक्षियों के कथन लेखबद्ध करने वाले विहित फार्म में मात्र लेखबद्ध कर दिए जाने से यह प्रभाव दिख रहा हो कि उसे शपथ दिलाई गई है - ऐसे मामलों में, धारा 463 दं.प्र.सं. प्रयोज्य होगी।

State of Sikkim v. Suren Rai

Judgment dated 10.03.2018 passed by the Sikkim High Court in Criminal Appeal No. 17 of 2016, reported in 2018 CriLJ 1972 (FB)

Relevant extracts from the Judgment:

Three things are absolutely necessary to invoke Article 20 (3) of the Constitution of India viz (i) An accused person; (ii) his being compelled to be a witness and (iii) such compulsion being against himself.

As held by the Supreme Court in *State of Bombay v. Kathi Kalu Oghad*, AIR 1961 SC 1808, to be a “witness” means imparting knowledge in respect of relevant facts by an oral statement or a statement in writing, made or given in Court or otherwise. The phrase used in Article 20 (3) is “to be a witness” and not to “appear as witness.” It follows that the protection afforded to an accused in so far as it is related, to the phrase “to be a witness” is not merely in respect of testimonial compulsion in the Court room but may well extend to compelled testimony previously obtained from him. “To be a witness” in its ordinary grammatical sense means giving oral testimony in Court. It has been held and accepted that the case law has gone beyond this strict literal interpretation of the expression which may now bear a wider meaning, namely, bearing testimony in Court or out of Court by a person accused of an offence, orally or in writing.

A bare perusal of Article 20 (3) of the Constitution of India makes it abundantly clear that compulsion to be a witness against himself is the *sine qua non* of the fundamental guarantee. “Compulsion” is an essential ingredient of Article 20 (3) of the Constitution of India and covers a confession not made voluntarily. To compel is to cause or bring about by force, threats or overwhelming pressure. As held by the Supreme Court in *Kathi Kalu Oghad* (supra) compulsion in the context of Article 20 (3) of the Constitution of India means what in law is called “duress”. As held by the Supreme Court in *Nandini Satpathi v. P L Dani*, AIR 1978 SC 1025, “We are disposed to read “compelled testimony” as evidence procured not merely by physical threats or violence but by psychic torture,

atmospheric pressure, environmental coercion, tiring interrogative prolixity, overbearing and intimidatory methods and the like-not legal penalty for violation. So, the legal perils following upon refusal to answer, or answer truthfully, cannot be regarded as compulsion within the meaning of Article 20 (3).” As held by the Supreme Court in *Selvi v. State of Karnataka, AIR 2010 SC 1974*, “When a person is compelled to testify on his/her own behalf, there is a higher likelihood of such testimony being false. False testimony is undesirable since it impedes the integrity of the trial and the subsequent verdict. Therefore, the purpose of the “rule against involuntary confessions” is to ensure that the testimony considered during trial is reliable. The premise is that involuntary statements are more likely to mislead the judge and the prosecutor, thereby resulting in a miscarriage of justice. Even during the investigative stage, false statements are likely to cause delays and obstructions in the investigation efforts. In view of the aforesaid, not administering oath on an accused person while recording his confession is a Constitutional mandate to be zealously protected under Article 20 (3) of the Constitution of India. An accused person when brought before a Magistrate or appears before a Magistrate to record a confession, it is required to explain to the accused that he is not bound to make a confession and that, if he does so, any confession he may make, may be used as evidence against him under Section 164 CrPC. It is therefore, evident that the confession may be taken as the evidence against the accused once made in compliance with Section 164 CrPC. We are of the view that whether the accused was compelled to be a witness against himself can only be a question of fact requiring proof thereof. Compulsion, if proved would lead to a definite conclusion of violation of Article 20 (3) of the Constitution of India. As held in *Brijbasi Lal Shrivastava v. State of M.P., AIR 1979 SC 1080*, administration of an oath to the accused by a person in authority before taking a statement is by itself a concealed threat. We are of the view that threat in any form, be it concealed or otherwise directly affects voluntariness of the confession and renders the same inadmissible in evidence.

It is true that the object of criminal law process is to find out the truth and not to shield the accused from the consequences of his wrong doings. However, it is equally true that the process of finding out the truth must be undertaken keeping paramount Article 21 of the Constitution of India and the fundamental guarantee that no person shall be deprived of his life or personal liberty except in accordance to procedure established by law. In no circumstances can it be said that administration of oath to an accused before recording a confession which is prohibited by law and therefore illegal and unlawful pursuant to which the confession is recorded was done by a procedure established by law. We are, thus, of the view that administering oath to an accused violates Article 20 (3) of the Constitution of India and accordingly answer the first question in affirmative.

x x x

A bare perusal of Section 164, Cr.P.C ought to make it clear to the Magistrate that the entire exercise to be meticulously conducted by the Magistrate while recording the confession is to ensure its truthfulness and voluntariness. These are paramount safeguards provided in the law under Sections 164 and 281 Cr.P.C, Section 4 (2) of the Oaths Act, 1969 as well as Article 20 (3) of the Constitution of India. This is to ensure not only that the accused person is absolutely insulated from being compelled into self-incrimination but also to see that the accused not effected and not pressured by any external influences is willing to confess a crime committed by him which would be accepted as evidence against him. It would be strange that the Magistrate so empowered, to ensure its truthfulness and voluntariness himself commits an illegality which is prohibited giving reason to doubt not only of a failure of proper application of mind but also as to whether the confession itself was involuntary, under pressure of illegal oath administered. It has been held that administering oath to an accused before recording his confession is prohibited, unlawful and illegal. It has been held that administering oath on an accused infringes the fundamental guarantee against self-incrimination under Article 20 (3) of the Constitution of India. The Supreme Court has in no uncertain terms held that no prejudice may be proved for enforcing fundamental right. Violation of fundamental right itself renders the impugned action void. The Supreme Court has also held that compulsion must be understood to mean "duress" and that compulsion in this sense is a physical objective act and not the state of mind of the person making the statement, except where the mind has been so conditioned by some extraneous process as to render the making of the statement involuntary and, therefore extorted. The Magistrate while administering oath on an accused before recording the confession commits an illegality and unlawful act prohibited by law. Any information received which may be self-incriminatory in violation of the laws as well as the Constitutional guarantee, which may have compelled the accused to self-incriminate cannot but be termed "duress" or "undue influence." While it is true that the demand or requirement for speaking truth is absolute both by a witness after he is administered oath and by an accused while making a confession, administering oath upon an accused while recording his confession would lead to disastrous consequences.

A perusal of Section 164 read with Section 281, CrPC makes it evident that the record of the examination of the accused is required to be done in a question and answer format. Section 281, CrPC mandates that whenever an accused is examined by any Magistrate the whole of such examination, including every question put to him and every answer given by him, shall be recorded in full by the Presiding Judge or Magistrate himself or where he is unable to do so owing to a physical or other incapacity, under his direction and superintendence by an officer of the Court appointed by him in his behalf. The administration of illegal oath upon the accused at the first instance and thereafter questioning the accused person and seeking information which is self-incriminatory cannot

but fall squarely within the ambit and scope of “testimonial compulsion”. When any mode of pressure, subtle or crude, mental or physical, direct or indirect, but sufficiently substantial, applied by the Policeman (a person in authority) for obtaining information from an accused strongly suggestive of guilt becomes “compulsion testimony” as held by the Supreme Court in *Nandini Satpathy* (supra) it can also be said that the same act by a Magistrate who also is a person in authority for obtaining self-incriminatory information from the accused is also “compelled testimony”. We hold that in order to accept a confession as voluntary the Court must be absolutely certain that the confession is unblemished and there remains not an iota of doubt that the confession was actuated by undue influence, threat or promise. When a Magistrate takes the chair to record the confession, the mandate of the law prescribes the Magistrate to ensure that the mind of the accused is free from any external pressure. While doing so, if the Magistrate goes on to administer oath upon the accused it cannot be said that the said Magistrate complied with the statutory requirement of the law to ensure the voluntariness of the confession.

We further hold that the confession so made must not give any reason for the Court to doubt whether the said confession was the result of a hope in the mind of the accused or fear of the Magistrate, a person in authority, administering oath upon him to extract truth. Section 463, CrPC permits evidence of non compliance of Sections 164 and 281 CrPC to be taken to examine if it has injured the accused. It does not permit violation of a fundamental right guaranteed under Article 20 (3) of the Constitution of India to be cured. It must always be remembered that under the doctrine of Constitutional supremacy, the Constitution is the paramount law to which all other laws must conform. The Constitution of India must ever remain supreme and deemed written in every statute. We are, therefore, of the firm view that the substantial illegality of administering oath upon an accused before taking a confession which is prohibited cannot be termed as a curable irregularity under Section 463 CrPC. Answering the first question referred by the Division Bench in the affirmative we hold that the confessional statement recorded under the provision of Section 164 CrPC on oath is fatal and cannot be protected by the provision of Section 463, CrPC. In the circumstances and consequently we hold that the judgment of the Division Bench of this Court in *Arjun Rai v. State of Sikkim, 2004 CriLJ 4747 (Sik)*, is good law. We reiterate, as already held by the Supreme Court in *Brijbasi Lal Shrivastava* (supra) that administration of oath while recording statements of the accused under Section 164, CrPC would amount to a concealed threat. If this be so then to permit further evidence to disprove what has been held to be a concealed threat would be to dilute the fundamental protection given to an accused under Article 20 (3) of the Constitution of India which we are not inclined to in today’s context where the accused due to social conditions, lack of knowledge or advise may not be in a position to understand the nuances and intricacies of the laws.

It is also evident that on examination of Section 164 (5), CrPC administering of oath to an accused while recording confession without anything more may lead to an inference that the confession was not voluntary. However, there could be stray cases in which the confessions had been recorded in full and complete compliance of the mandate of Sections 164 and 281 CrPC, and that the confession was voluntary and truthful and no oath may have been actually administered but inspite of the same the confession was recorded in the prescribed form for recording deposition or statement of witness giving an impression that oath was administered upon the accused. If the Court before which such document is tendered finds that it was so, Section 463, CrPC would be applicable and the Court shall take evidence of non-compliance of Sections 164 and 281 CrPC to satisfy itself that in fact it was so and if satisfied about the said fact is also satisfied that the failure to record the otherwise voluntary confession was not in the proper form only and did not inure the accused that the confession may be admitted in evidence.

•

261. CRIMINAL PROCEDURE CODE, 1973 – Sections 203 and 378

Appeal against dismissal of complaint, maintainability of – Inquiry conducted by Court in proceeding does not come within the perview of trial – Dismissal of complaint u/S 203 does not amount to acquittal – Order of acquittal is passed ‘after trial’ – Appeal u/S 378(4) would lie in case of acquittal – Hence, appeal against dismissal of complaint is not maintainable as dismissal of complaint cannot be synonym to order of acquittal.

दण्ड प्रक्रिया संहिता, 1973 - धाराएं 203 एवं 378

परिवाद की खारिजी के विरुद्ध अपील, पोषणीयता - न्यायालय द्वारा कार्यवाही के दौरान संचालित जाँच विचारण की परिधि में नहीं आती है - धारा 203 के अंतर्गत परिवाद की खारिजी दोषमुक्ति की कोटि में नहीं आती है - दोषमुक्ति का आदेश ‘विचारण पश्चात्’ पारित किया जाता है - धारा 378(4) के अधीन अपील दोषमुक्ति की दशा में होगी - अतः, परिवाद की खारिजी के विरुद्ध अपील पोषणीय नहीं है क्योंकि परिवाद की खारिजी को दोषमुक्ति के आदेश के समानार्थी नहीं कहा जा सकता है।

Buddh Singh Kushwaha v. Umed Singh

Order dated 20.01.2018 passed by the High Court of Madhya Pradesh in M.Cr.C. No. 18634 of 2016, reported in ILR (2018) MP 988 (DB)

Relevant extracts from the order:

The “inquiry” would mean every inquiry other than a trial conducted under the Cr.P.C by a Magistrate or Court whereas “investigation” denotes all the proceedings under the Cr.P.C for collection of evidence conducted by a Police Officer or by any person (other than a Magistrate) authorised by a Magistrate in this behalf. Therefore, it can safely be crystallized that dismissal of a complaint

under Section 203 of the Cr.P.C does not contemplate the word “trial” and it merely contemplates the words “inquiry” and “investigation” under Section 202 of the Cr.P.C. The word “trial” is not defined in the Cr.P.C but Section 4 of the Cr.P.C deals with the trial of offences under the Indian Penal Code and other laws, which clarifies that all the offences of the I.P.C shall be investigated, inquired into, tried and otherwise dealt with in accordance with the provisions of the Cr.P.C and similar is the provision for trial to the offences other than the I.P.C.

x x x

Perusal of the language of Section 378(4) of the Cr.P.C makes it clear that an appeal would lie in case of acquittal. However, the order of acquittal would be after trial of the case and it cannot be based on an “inquiry” or “investigation” therefore, the order of dismissal of the complaint passed by the Magistrate in exercise of the power under Section 203 of the Cr.P.C would not come within the purview of “acquittal” of the accused and infact it is an order of not proceeding against the accused because sufficient material was not found in inquiry by the Court. Therefore, the order of dismissal of a complaint cannot be synonym to the order of acquittal, which gives a cause to the complainant to file a petition seeking leave to appeal under Section 378(4) of the Cr.P.C.

x x x

In view of the law laid down by the Apex Court as well as by the High Courts in various judgments as discussed hereinabove, it can safely be crystallized that “inquiry” can be conducted by a Court in a proceeding but it would not come within the purview of “trial”. It is also apparent that when “investigation” is to be conducted, it ought to be done by a Police Officer or by any person authorized by a Court but it would not be done by a Magistrate. If a complaint is dismissed under Section 203 of the Cr.P.C for want of sufficient ground for proceeding against the accused, it would not come within the purview of “acquittal” and such an order would not be treated to be an order “after trial”.

x x x

In view of the foregoing discussion, the question as posed is answered against the petitioner and in favour of the respondent holding that the order dismissing the complaint under Section 203 of the Cr.P.C would not come within the connotation “acquittal” and the petition filed by the petitioner/complainant under Section 378(4) of the Cr.P.C seeking leave to appeal is not maintainable. The remedy is available to the petitioner to challenge the impugned order by filing a revision or a petition under Section 482 of the Cr.P.C. Therefore, upholding the objection filed by the respondent, this petition stands dismissed. However, it is observed that the dismissal of this petition would not debar the petitioner to take recourse of law as permissible to him.

•

***262. CRIMINAL PROCEDURE CODE, 1973 – Section 327**

INDIAN PENAL CODE, 1860 – Section 376

Examination of witnesses in rape cases – Concept of vulnerable witnesses laid down – Directions issued to set up ‘Special Centres for Examination of Vulnerable Witnesses in Criminal Matters’ – Delhi High Court Guidelines for Examination of Vulnerable Witnesses in criminal matters considered and found consistent with the decision of Supreme Court – All High Courts expected to adopt the same guidelines.

Note :Delhi High Court guidelines are available on

http://delhihighcourt.nic.in/writereaddata/upload/notification/notificationfile_lcwcd2x4.pdf

दण्ड प्रक्रिया संहिता, 1973 - धारा 327

भारतीय दण्ड संहिता, 1860 - धारा 376

बलात्संग के मामलों में साक्षियों का परीक्षण - सहजभेद्य साक्षियों की संकल्पना प्रतिपादित - 'आपराधिक मामलों में सहजभेद्य साक्षियों के परीक्षण के लिए विशेष केन्द्र' स्थापित करने के निर्देश दिए गए - दिल्ली उच्च न्यायालय द्वारा आपराधिक मामलों में सहजभेद्य साक्षियों के परीक्षण के लिए जारी दिशा निर्देश पर विचार किया गया एवं वे सर्वोच्च न्यायालय के निर्णय के अनुरूप पाए गए - सभी उच्च न्यायालयों से उन्हें अपनाने की अपेक्षा की गई।

नोट:-दिल्ली उच्च न्यायालय द्वारा जारी दिशानिर्देश निम्न वेबपोर्टल पर उपलब्ध हैं:-

http://delhihighcourt.nic.in/writereaddata/upload/notification/notificationfile_lcwcd2x4.pdf

State of Maharashtra v. Bandu alias Daulat

Judgment dated 24.10.2017 passed by the Supreme Court in Criminal Appeal No. 1820 of 2017, reported in 2018 CriLJ 4378 (SC)

•

263. CRIMINAL PROCEDURE CODE, 1973 – Sections 357-A and 372

- (i) Victimology – Criminal proceedings must be fair to both accused and the victim – United Nation’s Declaration of Basic Principles of Justice for victims of crimes and abuse of power enumerated.**
- (ii) Whether a victim has a right to appeal against an order of acquittal where the offence took place prior to 31st December, 2009? Held, Yes.**

दण्ड प्रक्रिया संहिता, 1973 - धाराएं 357-क एवं 372

- (i) पीड़ित शास्त्र - दण्डिक कार्यवाहियाँ अभियुक्त तथा पीड़ित दोनों के लिए ऋजु होनी चाहिए - संयुक्त राष्ट्र के अपराध तथा शक्ति के दुरुपयोग के पीड़ितों के लिये न्याय के मूलभूत सिद्धान्त की उद्घोषणा का प्रगणन किया गया।**

- (ii) क्या एक पीड़ित को दोषमुक्ति के आदेश के विरुद्ध अपील करने का अधिकार है, जहाँ कि अपराध 31 दिसम्बर 2009 के पूर्व हुआ था? अभिनिर्धारित, हाँ।

Mallikarjun Kodagali (D.) thr. L.Rs. v. State of Karnataka & ors.

Judgment dated 12.10.2018 passed by the Supreme Court in Criminal Appeal No. 1281 of 2018, reported in 2018 (4) Crimes 123 (SC)

Relevant extracts from the judgment:

The travails and tribulations of victims of crime begin with the trauma of the crime itself and, unfortunately, continue with the difficulties they face in something as simple as the registration of a First Information Report (FIR). The difficulties in registering an FIR have been noticed by a Constitution Bench of this Court in *Lalita Kumari v. Government of Uttar Pradesh*, (2014) 2 SCC 1. The ordeal continues, quite frequently, in the investigation that may not necessarily be unbiased, particularly in respect of crimes against women and children. Access to justice in terms of affordability, effective legal aid and advice as well as adequate and equal representation are also problems that the victim has to contend with and which impact on society, the rule of law and justice delivery.

What follows in a trial is often secondary victimisation through repeated appearances in Court in a hostile or a semi-hostile environment in the courtroom. Till sometime back, secondary victimisation was in the form of aggressive and intimidating cross-examination, but a more humane interpretation of the provisions of the Indian Evidence Act, 1872 has made the trial a little less uncomfortable for the victim of an offence, particularly the victim of a sexual crime. In this regard, the judiciary has been proactive in ensuring that the rights of victims are addressed, but a lot more needs to be done. Today, the rights of an accused far outweigh the rights of the victim of an offence in many respects. There needs to be some balancing of the concerns and equalising their rights so that the criminal proceedings are fair to both., *Girish Kumar Suneja v. Central Board of Investigation*, (2017) 14 SCC 809.

x x x

What is significant is that several High Courts have taken a consistent view to the effect that the victim of an offence has a right of appeal under the proviso to Section 372 of the Cr.P.C. This view is in consonance with the plain language of the proviso. But what is more important is that several High Courts have also taken the view that the date of the alleged offence has no relevance to the right of appeal. It has been held, and we have referred to those decisions above, that the significant date is the date of the order of acquittal passed by the Trial Court. In a sense, the cause of action arises in favour of the victim of an offence only when an order of acquittal is passed and if that happens after 31st December, 2009 the victim has a right to challenge the acquittal, through an appeal. Indeed, the right not only extends to challenging the order of acquittal but also challenging the conviction of the accused for a lesser offence or imposing inadequate

compensation. The language of the proviso is quite explicit, and we should not read nuances that do not exist in the proviso.

In our opinion, the proviso to Section 372 of the Cr.P.C. must also be given a meaning that is realistic, liberal, progressive and beneficial to the victim of an offence. There is a historical reason for this, beginning with the Declaration of Basic Principles of Justice for Victims of Crime and Abuse of Power, adopted by the General Assembly of the United Nations in the 96th Plenary Session on 29th November, 1985. The Declaration is sometimes referred to as the Magna Carta of the rights of victims. One of the significant declarations made was in relation to access to justice for the victim of an offence through the justice delivery mechanisms, both formal and informal. In the Declaration it was stated as follows:

- “4. Victims should be treated with compassion and respect for their dignity. They are entitled to access to the mechanisms of justice and to prompt redress, as provided for by national legislation, for the harm that they have suffered.
5. Judicial and administrative mechanisms should be established and strengthened where necessary to enable victims to obtain redress through formal or informal procedures that are expeditious, fair, inexpensive and accessible. Victims should be informed of their rights in seeking redress through such mechanisms.
6. The responsiveness of judicial and administrative processes to the needs of victims should be facilitated by:
 - (a) Informing victims of their role and the scope, timing and progress of the proceedings and of the disposition of their cases, especially where serious crimes are involved and where they have requested such information;
 - (b) Allowing the views and concerns of victims to be presented and considered at appropriate stages of the proceedings where their personal interests are affected, without prejudice to the accused and consistent with the relevant national criminal justice system;
 - (c) Providing proper assistance to victims throughout the legal process;
 - (d) Taking measures to minimize inconvenience to victims, protect their privacy, when necessary, and ensure their safety, as well as that of their families and witnesses on their behalf, from intimidation and retaliation;
 - (e) Avoiding unnecessary delay in the disposition of cases and the execution of orders or decrees granting awards to victims.
7. Informal mechanisms for the resolution of disputes, including mediation, arbitration and customary justice or indigenous practices, should be utilized where appropriate to facilitate conciliation and redress for victims.”

x x x

Putting the Declaration to practice, it is quite obvious that the victim of an offence is entitled to a variety of rights. Access to mechanisms of justice and redress through formal procedures as provided for in national legislation, must include the right to file an appeal against an order of acquittal in a case such as the one that we are presently concerned with. Considered in this light, there is no doubt that the proviso to Section 372 of the Cr.P.C. must be given life, to benefit the victim of an offence.

Under the circumstances, on the basis of the plain language of the law and also as interpreted by several High Courts and in addition the resolution of the General Assembly of the United Nations, it is quite clear to us that a victim as defined in Section 2(wa) of the Cr.P.C. would be entitled to file an appeal before the Court to which an appeal ordinarily lies against the order of conviction. It must follow from this that the appeal filed by Kodagali before the High Court was maintainable and ought to have been considered on its own merits.

•

264. CRIMINAL PROCEDURE CODE, 1973 – Sections 437, 438 and 439

Guidelines for grant/denial of bail – Law reiterated. (*Dataram Singh v. State of Uttar Pradesh and another*, AIR 2018 SC 980, relied on)

दण्ड प्रक्रिया संहिता, 1973 - धाराएं 437, 438 एवं 439

जमानत मंजूर/नामंजूर किये जाने हेतु दिशा निर्देश - विधि पुनरोद्धरित। (*दाताराम सिंह वि. उ.प्र. राज्य तथा अन्य, एआईआर 2018 एससी 980*, अवलंबित)

T.V.S. Maheshwara Rao v. State of M.P.

Order dated 14.02.2018 passed by the High Court of Madhya Pradesh in M.Cr.C. No. 28740 of 2017, reported in ILR (2018) MP 1012

Relevant extracts from the order:

Learned counsel for the applicants has placed before this court a very recent judgment of the Supreme Court in *Dataram Singh v. State of Uttar Pradesh and another*, AIR 2018 SC 980. The said judgment is an enunciation on the principles governing grant of bail. The Hon'ble Supreme Court has observed categorically that an important facet of criminal justice administration in the country is the grant of bail being the general rule and the incarceration of a person in prison or a correction home as an exception. It has further observed that "unfortunately, some of these basic principles appear to have been lost sight of with the result that more and more persons are being incarcerated for longer periods. This does not do any good to our criminal jurisprudence or to our society". In paragraph 5, the Hon'ble Supreme Court has held "to put it shortly, a humane attitude is required to be adopted by a judge, while dealing with an application for remanding a suspect or an accused person to police custody or judicial custody. There are several reasons for this, including maintaining the dignity of an accused person, howsoever poor that person might be, the requirements of Article 21 of the Constitution and the fact that there is

enormous overcrowding in prisons, leading to social and other problems as noticed by this Court in *Re-Inhuman Conditions in 1382 Prisons*". In paragraph 7, the Hon'ble Supreme Court has clarified that it should not be understood to mean that bail should be granted in every case and that its grant or refusal is entirely within the discretion of the judge hearing the matter and though the said discretion is unfettered, it must be exercised judiciously and in a humane manner and compassionately. In paragraph 8, the Hon'ble Supreme Court observes that it has been constrained to make these observations in the said appeal in which the grant of bail has not been opposed by the State, but there is vehement opposition by the complainant. The contents of paragraph 9 reflect that the facts in that case were quite similar to the present case where again the allegations against the appellant Dataram Singh, in the case before the Supreme Court, was of having cheated the complainant of an amount of ` 37,00,000/- and thereby having committed an offence punishable under Sections 419, 420, 406 and 506 IPC.

•

***265. CRIMINAL PROCEDURE CODE, 1973 – Section 438**

Whether anticipatory bail should be for a limited period? In the light of conflicting views of different Benches of varying strengths – Held, matter needs to be authoritatively settled – Hence, matter referred to larger bench for considering following questions –

- (i) **Whether the protection granted to a person under Section 438 Cr.P.C. should be limited to a fixed period so as to enable the person to surrender before the Trial Court and seek regular bail?**
- (ii) **Whether the life of an anticipatory bail should end at the time and stage when the accused is summoned by the Court?**

दण्ड प्रक्रिया संहिता, 1973 - धारा 438

क्या अग्रिम जमानत को सीमित अवधि के लिए होना चाहिए? विभिन्न संख्याओं वाली विभिन्न पीठों के विरोधाभासी मतों के आलोक में - अभिनिर्धारित, मामले को आधिकारिक रूप से निश्चित किया जाना चाहिए - अतः, निम्न प्रश्नों पर विचार करने हेतु मामला बड़ी खण्डपीठ को भेजा गया -

- (i) क्या धारा 438 दं.प्र.सं के तहत व्यक्ति को दिया गया संरक्षण निश्चित अवधि के लिए सीमित होना चाहिए जिससे वह व्यक्ति विचारण न्यायालय के समक्ष समर्पण कर सके तथा नियमित जमानत मांग सके?
- (ii) क्या न्यायालय द्वारा अभियुक्त को समन करने के समय व प्रक्रम पर अग्रिम जमानत की अवधि समाप्त हो जानी चाहिए?

Sushila Aggarwal and ors. v. State (NCT of Delhi) and anr.

Order dated 15.05.2018 passed by the Supreme Court in SLP (Criminal) No. 7281 of 2017, reported in 2018 (3) Crimes 17 (SC)

•

***266.CRIMINAL TRIAL:**

EVIDENCE ACT, 1872 – Section 3

CRIMINAL PROCEDURE CODE, 1973 – Section 164

- (i) **Whether extra-judicial confession can form basis for conviction? Held, No – Extra judicial confession is weak piece of evidence – It cannot form basis for conviction unless supported by other substantial evidence.**
- (ii) **Appreciation of earlier statement – Statement recorded by Judicial Magistrate u/S. 164 Cr.P.C. – Witness resiled from it – It may not be of any relevance nor can it be considered as substantive evidence to base the conviction.**

आपराधिक विचारण:

साक्ष्य अधिनियम, 1872 - धारा 3

दण्ड प्रक्रिया संहिता, 1973 - धारा 164

- (i) क्या न्यायिकेतर संस्वीकृति दोषसिद्धि का आधार हो सकती है? अभिनिर्धारित, नहीं - न्यायिकेतर संस्वीकृति दुर्बल प्रकृति की साक्ष्य है - यह दोषसिद्धि का आधार नहीं हो सकती है जब तक कि अन्य सारवान साक्ष्य द्वारा समर्थित नहीं हो।
- (ii) पूर्वतन कथन का मूल्यांकन - कथन दण्ड प्रक्रिया संहिता की धारा 164 के अधीन न्यायिक मजिस्ट्रेट द्वारा अभिलिखित - साक्षी ने इससे अस्वीकृति व्यक्त की - इसकी कोई सुसंगतता नहीं हो सकती है; न ही इसे दोषसिद्धि के आधार के रूप में सारवान साक्ष्य की भांति माना जा सकता है।

State of Karnataka v. P. Ravikumar @ Ravi and others

Judgment dated 16.08.2018 passed by the Supreme Court in Criminal Appeal No. 1428 of 2013, reported in (2018) 9 SCC 614

•

***267. CRIMINAL TRIAL:**

Appreciation of evidence – First informant/complainant and investigation officer being the same person – Argument that investigation is not reliable – All documents including Dehati Nalasi prepared at the spot – Report of armourer and grant of sanction by persons other than investigator – No *prima facie* bias pointed by the defence towards investigation officer – Prosecution evidence cannot be rejected merely on such ground.

आपराधिक विचारण:

साक्ष्य का मूल्यांकन - प्रथम सूचनाकर्ता/शिकायतकर्ता तथा अनुसंधान अधिकारी का समान व्यक्ति होना - तर्क कि अन्वेषण विश्वसनीय नहीं है - देहाती नालिसी सहित सभी दस्तावेज घटना स्थल पर तैयार किये गये - आर्मरर का प्रतिवेदन तथा मंजूरी

का प्रदान अनुसंधानकर्ता के अतिरिक्त व्यक्तियों द्वारा किया गया - बचाव द्वारा अनुसंधान अधिकारी की ओर से किसी प्रथम दृष्टया पक्षपात का होना नहीं दर्शाया गया - मात्र इस आधार पर अभियोजन साक्ष्य नामंजूर नहीं की जा सकती।

Anil @ Bhura v. State of M.P.

Judgment dated 19.07.2017 passed by the High Court of Madhya Pradesh (Gwalior Bench) in Criminal Appeal No. 553 of 2017, reported in 2018 (IV) MPJR SN 7

Note: Readers are also requested to go through *Mohan Lal v. State of Punjab*, AIR 2018 SC 3853.

•

***268.CRIMINAL TRIAL:**

INDIAN PENAL CODE, 1860 – Sections 294, 353 and 504

Sentencing – Conviction under Sections 353, 504 and 294 IPC – Accused aged 60 years with no criminal antecedent – Occurrence of incident at the spur of the moment – Sentence of 3 months imprisonment converted to undergone – Fine amount enhanced.

आपराधिक विचारण:

भारतीय दण्ड संहिता, 1860 - धाराएं 294, 353 एवं 504

दण्डादेश - भारतीय दण्ड संहिता की धाराओं 294, 353 तथा 504 के अधीन दोषसिद्धि - 60 वर्षीय अभियुक्त जिसका कोई आपराधिक पूर्ववृत्त नहीं - घटना क्षणिक उत्तेजना में घटित हुई - 3 माह के कारावास का दण्डादेश भुगतने लगे कारावास में संपरिवर्तित किया गया - जुर्माने की राशि बढ़ाई गई।

Haribhau v. State of Maharashtra

Judgment dated 04.09.2018 passed by the Supreme Court in Criminal Appeal No. 7414 of 2018, reported in 2018 (4) Crimes 145 (SC)

•

269. ESSENTIAL COMMODITIES ACT, 1955 – Sections 3 and 7

LPG (REGULATION OF SUPPLY AND DISTRIBUTION) ORDER, 2000

Violation of order – Accused admitted seizure of three domestic gas cylinders from his house – He had only a double cylinder LPG connection – He also admitted use of gas cylinders for manufacturing roasted peanuts and chikki for sale in market – Held, use of domestic LPG for commercial purposes and possession of additional cylinder without valid connection is proved beyond reasonable doubt – Conviction upheld.

आवश्यक वस्तु अधिनियम, 1955 - धाराएं 3 एवं 7

एल.पी.जी. (आपूर्ति एवं वितरण का विनियमन) आदेश, 2000

आदेश का उल्लंघन - अभियुक्त ने अपने घर से तीन घरेलू गैस सिलेन्डर जप्त होना स्वीकार किया - उसके पास मात्र दो सिलेन्डर का एल.पी.जी. कनेक्शन था - उसने यह भी स्वीकार किया कि वह गैस कनेक्शन का उपयोग बाजार में विक्रय करने हेतु मूंगफली भुनाने एवं चिक्की बनाने में उपयोग करता था - अभिनिर्धारित, घरेलू एल.पी.जी. का व्यावसायिक उपयोग हेतु एवं वैध कनेक्शन के बिना अतिरिक्त सिलेन्डर का आधिपत्य युक्तियुक्त संदेह से परे प्रमाणित होता है - दोषसिद्धि की पुष्टि की गई।

Munnalal Prajapati v. State of M.P.

Order dated 19.01.2017 passed by the High Court of Madhya Pradesh (Gwalior Bench) in Criminal Revision No. 528 of 2011, reported in 2018 (2) ANJ (MP) 303

Relevant extracts from the order:

The applicant had examined himself as his defence witness. In the cross-examination, he admitted that the house, from which the three gas cylinders were seized, belongs to him. He further stated that he was having gas connection and the documents pertaining to the gas connection is Exhibit-D/2(c). The applicant further admitted that he sells groundnuts after roasting the same. He further admitted that he also sells ground-nuts chikki.

Thus, in view of the evidence of the applicant himself, it is clear that the factum of seizure of three gas cylinders has not been denied/disputed by the applicant also. He has further admitted that he roasts ground-nuts in the house itself. He further admitted that the roasted ground-nuts are sold by him in the open market. Thus, the use of domestic LPG cylinders for commercial purpose is proved beyond reasonable doubt.

•

***270. EVIDENCE ACT, 1872 – Sections 3 and 134**

Appreciation of evidence – Sole evidence of related witness – Admission of previous enmity – Also, certain omissions pointed out in the FIR and statements – Held, presence of related witness is natural – Enmity is a double edged sword – Every discrepancy cannot affect the trustworthiness of witness – Evidence of sole related witness can be acted upon.

साक्ष्य अधिनियम, 1872 - धाराएं 3 एवं 134

साक्ष्य का मूल्यांकन - संबंधी साक्षी की एकमात्र साक्ष्य - पूर्व रंजिश की स्वीकृति - साथ ही, प्रथम सूचना प्रतिवेदन तथा कथनों में कुछ लोप इंगित किये गये - अभिनिर्धारित, संबंधी साक्षी की उपस्थिति स्वाभाविक है - रंजिश दो धारी तलवार है - प्रत्येक भिन्नता साक्षी की विश्वसनीयता को प्रभावित नहीं कर सकती - एकमात्र संबंधी साक्षी की साक्ष्य को आधार बनाया जा सकता है।

Kallu Khan v. State of M.P.

Judgment dated 28.03.2018 passed by the High Court of Madhya Pradesh (Gwalior Bench) in Criminal Appeal No. 109 of 2011, reported in 2018 (4) Crimes 111 (MP)

•

***271. EVIDENCE ACT, 1872 – Section 32**

CRIMINAL TRIAL:

- (i) Criminal trial – Hostile witness – Prosecution witnesses not supporting prosecution case – Such witnesses not declared hostile – Held, if prosecution witness is not supporting the prosecution case and such witness is not declared hostile, the defence can rely on the evidence of such witness which would be binding on prosecution – Testimony of such witness cannot be side lined. (*Raja Ram v. State of Rajasthan*, 2005 (5) SCC 272 and *Mukhtiar Ahmed Ansari v. State (NCT of Delhi)*, 2005 (5) SCC 258, relied on)
- (ii) Appreciation of evidence – Dying declaration, evidentiary value of – Executive Magistrate not making endorsement in dying declaration that the dying declaration was read over and explained to injured – Held, in absence of such endorsement, it creates a doubt on credibility and truthfulness upon dying declaration. (*Kantilal v. State of Rajasthan*, (2009) 12 SCC 498, relied on)

साक्ष्य अधिनियम, 1872 - धारा 32

आपराधिक विचारण:

- (i) आपराधिक विचारण - पक्ष विरोधी साक्षी - अभियोजन साक्षियों ने अभियोजन मामले का समर्थन नहीं किया - ऐसे साक्षियों को पक्ष विरोधी घोषित नहीं किया गया - अभिनिर्धारित, यदि अभियोजन साक्षी अभियोजन मामले का समर्थन नहीं कर रहा है और ऐसे साक्षी को पक्ष विरोधी घोषित नहीं किया गया है तो बचाव पक्ष ऐसे साक्षी की साक्ष्य पर विश्वास कर सकता है और ऐसी साक्ष्य अभियोजन पर बंधनकारी होगी - ऐसे साक्षी की साक्ष्य को दरकिनार नहीं किया जा सकता। (*राजा राम वि. राजस्थान राज्य*, (2005) 5 एस.सी.सी. 272 एवं *मुख्तियार अहमद अंसारी वि. राज्य (एन.सी.टी. दिल्ली)*, (2005) 5 एस.सी.सी. 258, अवलंबित)
- (ii) साक्ष्य का मूल्यांकन - मृत्युकालिक कथन का साक्ष्यिक मूल्य - कार्यपालक मजिस्ट्रेट ने मृत्युकालीन कथन में इस बात का पृष्ठांकन नहीं किया कि मृत्युकालिक कथन आहत को पढ़कर सुनाया और समझाया गया था - अभिनिर्धारित, ऐसे पृष्ठांकन के अभाव में मृत्युकालिक कथन कि विश्वसनीयता और सत्यता में संदेह उत्पन्न होता है। (*कांतिलाल विरुद्ध राजस्थान राज्य*, (2009) 12 एससीसी 498, अवलंबित)

Sanju v. State of M.P.

Judgment dated 05.03.2018 passed by the High Court of Madhya Pradesh in Criminal Appeal No. 315 of 2008, reported in ILR (2018) MP 953 (DB)

•

***272. EVIDENCE ACT, 1872 – Section 65**

- (i) **Proof of document by secondary evidence – Secondary evidence of a document is inadmissible, until from the pleading it is not established that primary evidence is not available as required under Section 64 of the Evidence Act.**
- (ii) **Mere admission of existence of document by opposite party, whether entitles the plaintiff to prove document by secondary evidence? Held, No – Section 65(b) of the Act, requires both existence and conditions or contents of the original document should be admitted by opposite party, to prove document by secondary evidence.**

साक्ष्य अधिनियम, 1872 - धारा 65

- (i) **द्वितीयक साक्ष्य द्वारा दस्तावेज को साबित करना - किसी दस्तावेज का द्वितीयक साक्ष्य तब तक अग्राह्य है जब तक कि अभिवचन से यह स्थापित नहीं हो जाता कि साक्ष्य अधिनियम की धारा 64 के अंतर्गत यथा अपेक्षित प्राथमिक साक्ष्य उपलब्ध नहीं है।**
- (ii) **क्या विरोधी पक्षकार द्वारा दस्तावेज के अस्तित्व की मात्र स्वीकृति के आधार पर वादी को दस्तावेज को द्वितीयक साक्ष्य द्वारा साबित करने का हकदार बनाता है? अभिनिर्धारित, नहीं - अधिनियम की धारा 65(ब) अपेक्षित करती है कि दस्तावेज को द्वितीयक साक्ष्य से साबित करने के लिए मूल दस्तावेज का अस्तित्व तथा दण या अंतर्वस्तु दोनों, विरोधी पक्षकार द्वारा स्वीकार की जानी चाहिए।**

Sanjay Sahgal v. Shradha Kashikar & ors.

Order dated 23.01.2018 passed by the High Court of Madhya Pradesh in M.P. No. 775 of 2017, reported in ILR (2018) MP 924

•

***273. GUARDIANS AND WARDS ACT, 1890 – Sections 7 and 8**

CIVIL PROCEDURE CODE, 1908 – Section 9 and Order 7 Rule 11

Jurisdiction of Family Court in India – Application of principle of comity of Courts in dispute relating to guardianship – This principle alone cannot be a ground to decide jurisdiction – Best interest of child is paramount consideration – Rejection of plaint at threshold held not to be proper.

संरक्षक और प्रतिपाल्य अधिनियम, 1890 - धाराएं 7 एवं 8

सिविल प्रक्रिया संहिता, 1908 - धारा 9 एवं आदेश 7 नियम 11

कुटुम्ब न्यायालय का भारत में क्षेत्राधिकार - संरक्षकता से संबंधित विवाद में न्यायालय द्वारा सौजन्य के सिद्धांत की प्रयोज्यता - मात्र यह सिद्धांत क्षेत्राधिकार विनिश्चित करने का आधार नहीं हो सकता - बालक का सर्वोत्तम हित ही सर्वश्रेष्ठ विचारणीय बिन्दु है - वादपत्र का आरंभ में ही नामंजूर किया जाना उचित नहीं माना गया।

Jasmeet Kaur v. Navtej Singh

Order dated 20.02.2018 passed by the Supreme Court in Civil Appeal No. 2291 of 2018, reported in 2018 (4) MPLJ 251 (SC)

•

274. HINDU ADOPTIONS AND MAINTENANCE ACT, 1956 – Section 11

Whether long duration of time during which a person is treated as adopted can be considered as proof of adoption? Held, Yes – Long duration of time during which a person is treated as adopted cannot be ignored – This fact by itself may carry a presumption in favour of adoption.

हिंदू दत्तक तथा भरण-पोषण अधिनियम, 1956 - धारा 11

क्या दीर्घ समयावधि जिसमें कोई व्यक्ति दत्तकगृहीत माना जाता था दत्तकग्रहण के सबूत के रूप में ग्रहण की जा सकती है? अभिनिर्धारित, हाँ - दीर्घ समयावधि, जिसमें कोई व्यक्ति दत्तकगृहीत समझा जाता था, की उपेक्षा नहीं की जा सकती - यह तथ्य स्वतः दत्तकग्रहण के पक्ष में एक उपधारणा निर्मित करता है।

Kamla Rani v. Ram Lalit Rai @ Lalak Rai (D) through L.Rs. and others

Order dated 17.07.2017 passed by the Supreme Court in Civil Appeal No. 9153 of 2017, reported in (2018) 9 SCC 663

Relevant extracts from the order:

We cannot lose sight of the principle that though the factum of adoption and its validity has to be duly proved and formal ceremony of giving and taking is an essential ingredient for a valid adoption, long duration of time during which a person is treated as adopted cannot be ignored and by itself may in the circumstances carry a presumption in favour of adoption. In this regard, we may refer to the observations of this Court in *L. Debi Prasad (Dead) by LRs. v. Smt. Tribeni Devi and ors, 1970 (1) SCC 677*:

“9. There is no doubt that the burden of proving satisfactorily that he was given by his natural father and received by Gopal Das as his adoptive son is on Shyam Behari Lal. But as observed by the Judicial Committee of the Privy Council in *Rajendrao Nath Holdar v. Jogendro Nath Banerjee [14 Moor’s*

Indian Appeals p.67]; that although the person who pleads that he had been adopted is bound to prove his title as adopted son, as a fact yet from the long period during which he had been received as an adopted son, every allowance for the absence of evidence to prove such fact was to be favourably entertained, and that the case was analogous to that in which the legitimacy of a person in possession had been acquiesced in for a considerable time, and afterwards impeached by a party, who had a right to question the legitimacy, where the defendant, in order to defend his status, is allowed to invoke against the claimant every presumption which arises from long recognition of his legitimacy by members of his family; that in the case of a Hindu, long recognition as an adopted son, raised even a stronger presumption in favour of the validity of his adoption, arising from the possibility of the loss of his rights in his own family by being adopted in another family. In *Rup Narain v. Gopal Devi*, 36 IA 103, the Judicial Committee observed that in the absence of direct evidence much value has to be attached to the fact that the alleged adopted son had without controversy succeeded to his adoptive father's estate and enjoyed till his death and that documents during his life and after his death were framed upon the basis of the adoption. A Division Bench of the Orissa High Court in *Balinki Padhano v. Gopalkrishna Padhano*, AIR 1964 Ori 117, held that in the case of an ancient adoption evidence showing that the boy was treated for a long time as the adopted son at a time when there was no controversy is sufficient to prove the adoption although evidence of actual giving and taking is not forthcoming. We are in agreement with the views expressed in the decisions referred to above."

•

***275.INDIAN PENAL CODE, 1860 – Section 34**

CRIMINAL PRACTICE:

EVIDENCE ACT, 1872 – Section 45

- (i) **Common intention – Appreciation of evidence – Applicability of Section 34 IPC is a question of fact and to be asserted from the evidence on record – Common intention postulates the existence of a pre-arranged plan i.e. prior meeting of minds – It must be proved that criminal act was done in concert pursuant to pre-arranged plan – Intention can be developed at place of occurrence also.**

- (ii) An accused whether can be convicted of an offence with aid of Section 34 IPC in absence of FIR filed against him? Held, No.
- (iii) Ocular evidence vis-a-vis medical evidence – Appreciation of evidence – Principle reiterated – If there is contradiction between medical and ocular evidence, where medical evidence goes so far that it completely rules out all possibilities of ocular evidence being true, ocular may be disbelieved. (*Abdul Sayeed v. State of MP, (2010) 10 SCC 259, relied on*)

भारतीय दण्ड संहिता, 1860 - धारा 34

आपराधिक प्रथा:

साक्ष्य अधिनियम, 1872 - धारा 45

- (i) सामान्य आशय - साक्ष्य का मूल्यांकन - भारतीय दण्ड संहिता की धारा 34 की प्रयोज्यता तथ्य का एक प्रश्न है और अभिलेख पर उपस्थित साक्ष्य से प्राख्यान किया जाना चाहिए - सामान्य आशय का आधार तत्त्व पूर्व व्यवस्थित योजना अर्थात् मस्तिष्कों का पूर्व मिलन है - यह साबित किया जाना आवश्यक है कि आपराधिक कृत्य पूर्व व्यवस्थित योजना के अनुसरण में सम्मिलित होकर किया गया था - आशय का निर्माण घटना स्थल पर भी हो सकता है।
- (ii) क्या किसी अभियुक्त को उसके विरुद्ध प्रथम सूचना प्रतिवेदन के अभाव में धारा 34 भा.दं.सं. की सहायता से किसी अपराध के लिये दोषसिद्ध किया जा सकता है? अभिनिर्धारित, नहीं।
- (iii) प्रत्यक्ष साक्ष्य की तुलना में चिकित्सीय साक्ष्य - साक्ष्य का मूल्यांकन - सिद्धांत पुनरोद्धरित - यदि चिकित्सीय साक्ष्य तथा प्रत्यक्ष साक्ष्य में कोई विरोधाभास है और जहाँ चिकित्सीय साक्ष्य को इस सीमा तक साबित कर दिया जाता है कि प्रत्यक्ष साक्ष्य के सत्य होने की सभी संभावनाओं को समाप्त कर देता है तो प्रत्यक्ष साक्ष्य पर अविश्वास किया जा सकता है। (*अब्दुल सैय्यद वि. म.प्र. राज्य, (2010) 10 एससीसी 259, अवलंबित*)

Bhure Singh and anr. v. State of M.P.

Judgment dated 31.01.2018 passed by the High Court of Madhya Pradesh in Criminal Appeal No. 511 of 2003, reported in ILR (2018) MP 929 (DB)

•

276. INDIAN PENAL CODE, 1860 – Section 53

Sentencing – Principles while exercising discretion of, explained:

- (i) The principles governing the imposition of punishment will depend upon the facts and circumstances of each case.
- (ii) However, the sentence should be appropriate, adequate, just, proportionate and commensurate with the nature and gravity of the crime and the manner in which crime is committed.

- (iii) **The gravity of the crime, motive for the crime, nature of the crime and all other attending circumstances have to be borne in mind while imposing the sentence.**
- (iv) **Courts should also take into account principles of proportionality, deterrence and rehabilitation – In proportionality analysis, it is necessary to assess the seriousness of an offence in order to determine the commensurate punishment for the offender – The seriousness of an offence depends, apart from other things, also upon its harmfulness.**
- (v) **The Court cannot afford to be casual while imposing the sentence inasmuch as both the crime and the criminal are equally important in the sentencing process.**
- (vi) **The Courts must see that the public does not lose confidence in the judicial system – Imposing inadequate sentences will do more harm to the justice system and may lead to a state where the victim loses confidence in the judicial system and resorts to private vengeance.**

भारतीय दंड संहिता, 1860 - धारा 53

दंड - विवेकाधिकार का उपयोग करते समय ध्यान योग्य सिद्धांतों की व्याख्या की गई:

- (i) दंड अधिरोपित करने संबंधी सिद्धांत प्रत्येक प्रकरण के तथ्यों व परिस्थितियों पर निर्भर करेंगे।
- (ii) हालांकि, दंड, अपराध की प्रकृति व गंभीरता तथा जिस प्रकार अपराध कारित किया गया है, उसके अनुरूप तथा उचित, पर्याप्त, ऋजु व आनुपातिक होना चाहिए।
- (iii) दंड अधिरोपित करते समय अपराध की गंभीरता, अपराध का हेतु, अपराध की प्रकृति तथा अन्य उपस्थित परिस्थितियों को ध्यान में रखा जाना चाहिए।
- (iv) न्यायालयों को आनुपातिकता, निवारण व पुनर्वास के सिद्धांतों को भी ध्यान में रखना चाहिए - अपराधी के लिए अनुरूप दंड निश्चित करने हेतु आनुपातिकता के विश्लेषण में, अपराध की गंभीरता को आंकना आवश्यक है - अपराध की गंभीरता, अन्य बातों के अतिरिक्त, उसकी हानिकारकता पर भी निर्भर करती है।
- (v) दंड अधिरोपित करते समय न्यायालय नैमित्तक नहीं हो सकती क्योंकि दंड देने की प्रक्रिया में अपराध व अपराधी दोनों बराबरी से महत्वपूर्ण हैं।
- (vi) न्यायालय को यह देखना चाहिए कि आमजन का न्यायिक व्यवस्था से भरोसा न उठे - अपर्याप्त दंड अधिरोपित करना न्यायिक व्यवस्था को ज्यादा हानि पहुंचाएगा तथा ऐसी दशा की ओर ले जा सकता है जहां पीड़ित, न्यायिक व्यवस्था में भरोसा खो दे और व्यक्तिगत बदले पर उतर आए।

State of Rajasthan v. Mohan Lal and another

Judgment dated 01.08.2018 passed by the Supreme Court in Criminal Appeal No. 959 of 2018, reported in AIR 2018 SC 3564

Relevant extracts from the Judgment:

The medical officer of the authorized Primary Health Centre, Kishangarh Renwal, examined the injuries sustained by the two injured, viz. Kapurchand and Phoolchand. While Phoolchand had sustained only one injury of a simple nature, which was inflicted by a blunt object, Kapurchand had sustained two injuries, out of which one was simple and the other was serious. Therefore, Kapurchand was advised to undergo an X-ray. The X-ray report (Exhibit-P4) revealed that his right parietal bone was fractured. The medical report (Exhibit-P1) discloses the injury No.1 as grievous in nature. The Medical Officer has given his opinion in Exhibit-P5 that the injury No.1 was life-threatening.

The High Court simply brushed aside the aforementioned material facts and sentenced the accused to the period already undergone by him, which is only 6 days in this case. In our view, the Trial Court and the High Court have taken a lenient view by convicting the accused for offences under Sections 325 and 323, IPC. Absolutely no reasons, much less valid reasons, are assigned by the High Court to impose the meagre sentence of 6 days. Such imposition of sentence by the High Court shocks the judicial conscience of this Court.

Currently, India does not have structured sentencing guidelines that have been issued either by the legislature or the judiciary. However, the Courts have framed certain guidelines in the matter of imposition of sentence. A judge has wide discretion in awarding the sentence within the statutory limits. Since in many offences only the maximum punishment is prescribed and for some offences the minimum punishment is prescribed, each Judge exercises his discretion accordingly. There cannot, therefore, be any uniformity. However, this Court has repeatedly held that the Courts will have to take into account certain principles while exercising their discretion in sentencing, such as proportionality, deterrence and rehabilitation. In a proportionality analysis, it is necessary to assess the seriousness of an offence in order to determine the commensurate punishment for the offender. The seriousness of an offence depends, apart from other things, also upon its harmfulness.

This Court in the case of *Soman v. State of Kerala*, (2013) 11 SCC 382, observed thus:

“27.1.Court ought to base sentencing decision on various different rationales – most prominent amongst which would be proportionality and deterrence.

27.2. The question of consequences of criminal action can be relevant from both a proportionality and deterrence standpoint.

- 27.3. Insofar as proportionality is concerned, the sentence must be commensurate with the seriousness or gravity of the offence.
- 27.4. One of the factors relevant for judging seriousness of the offence is the consequences resulting from it.
- 27.5. Unintended consequences/harm may still be properly attributed to the offender if they were reasonably foreseeable. In case of illicit and underground manufacture of liquor, the chances of toxicity are so high that not only its manufacturer but the distributor and the retail vendor would know its likely risks to the consumer. Hence, even though any harm to the consumer might not be directly intended, some aggravated culpability must attach if the consumer suffers some grievous hurt or dies as result of consuming the spurious liquor.

The same is the verdict of this Court in *Alister Anthony Pareira v. State of Maharashtra*, (2012) 2 SCC 648, wherein it is observed thus:

“84. Sentencing is an important task in the matters of crime. One of the prime objectives of the criminal law is imposition of proportionality, adequate, just and proportionality sentence commensurate with the nature and gravity of crime and the manner in which the crime is done. There is no straitjacket formula for sentencing an accused on proof of crime. The court have evolved certain principles: the twin objective of the sentencing policy is deterrence and correction. What sentence would meet the ends of justice depends on the facts and circumstances of each case and the Court must keep in mind the gravity of the crime, motive for the crime, nature of the offence and all other attendant circumstance.”

From the aforementioned observations, it is clear that the principal governing the imposition of punishment will depend upon the facts and circumstance of each case. However, the sentence should be appropriate, adequate, just, proportionate and commensurate with the nature and gravity of the crime and the manner in which the crime is committed. The gravity of the crime, motive for the crime, nature of the crime and all other attending circumstances have to be borne in mind while imposing the sentence. The Court cannot afford to be casual while imposing the sentence, inasmuch as both the crime and the criminal are equally important in the sentencing process. The Court must see that the public does not lose confidence in the judicial system. Imposing inadequate sentences will do more harm to the justice system and may lead to a state where the victim loses confidence in the judicial system and resorts to private vengeance.

In the matter at hand, it is proved that the victim has sustained a grievous injury on a vital portion of the body, i.e. the head, which was fractured. The doctor has opined that the injury was life threatening. Hence, in our considered opinion, the High Court was too lenient in imposing the sentence of six days only which was the period already undergone by the accused in confinement.

Having regard to the totality of the facts and circumstance, and as it is brought to our notice that the parties have forgotten their differences and are living peacefully since 25 years, we impose a sentence of 6 months' rigorous imprisonment and a fine of ` 25,000/- (Rupees Twenty Five Thousand) against the accused. While doing so, we have taken into consideration the aggravating as well as mitigating factors under the facts of this case.

•

277. INDIAN PENAL CODE, 1860 – Section 84

Defence of unsoundness of mind – Test is of “legal insanity” at the time of occurrence of offence – Mere evidence of injured is not sufficient to reject the defence – Also, judge cannot conclude merely on the basis of the demeanour and conduct of the accused in Court – Reference must be made to medical treatment of the accused – Presence of reasonable doubt as to mental condition of the accused at the time of occurrence – Entitled to the benefit of exception under Section 84.

भारतीय दण्ड संहिता, 1860 - धारा 84

विकृतचित्तता की प्रतिरक्षा - परीक्षण अपराध घटित होते समय “विधिक उन्मत्ता” का है - मात्र आहत की साक्ष्य प्रतिरक्षा नामंजूर करने के लिये पर्याप्त नहीं है - यह भी, न्यायाधीश, न्यायालय में मात्र अभियुक्त की भावभंगिमा एवं आचरण के आधार पर निष्कर्ष नहीं दे सकता है - अभियुक्त को दिये जा रहे चिकित्सीय उपचार का संदर्भ दिया जाना चाहिए - अपराध घटित होते समय अभियुक्त की मानसिक स्थिति के बारे में युक्तियुक्त संदेह की उपस्थिति - धारा 84 के अंतर्गत अपवाद का लाभ लेने का हकदार है।

Devidas Loka Rathod v. State of Maharashtra

Judgment dated 02.07.2018 passed by the Supreme Court in Criminal Appeal No. 814 of 2017, reported in (2018) 7 SCC 718

Relevant extracts from the judgment:

The trial judge erred in proper consideration and appreciation of evidence, virtually abjuring all such evidence available raising doubts about the mental status of the appellant at the time of commission of the offence, so as to leave his conviction as a foregone conclusion. The trial judge unfortunately did not consider it necessary to put further questions to P.W.14 with regard to the hospitalisation of the appellant immediately after the occurrence and why the

prosecution had not placed the necessary evidence in this regard before the Court. The truth therefore remained elusive, and justice thus became a casualty. The Trial Judge therefore erred in his duty, as observed in *State of Rajasthan v. Ani alias Hanif and others*, (1997) 6 SCC 162, as follows:

“12. Reticence may be good in many circumstances, but a Judge remaining mute during trial is not an ideal situation. A taciturn Judge may be the model caricatured in public mind. But there is nothing wrong in his becoming active or dynamic during trial so that criminal justice being the end could be achieved. Criminal trial should not turn out to be a bout or combat between two rival sides with the Judge performing the role only of a spectator or even an umpire to pronounce finally who won the race. A Judge is expected to actively participate in the trial, elicit necessary materials from witnesses in the appropriate context which he feels necessary for reaching the correct conclusion. There is nothing which inhibits his power to put questions to the witnesses, either during chief examination or cross-examination or even during re-examination to elicit truth. The corollary of it is that if a Judge felt that a witness has committed an error or a slip it is the duty of the Judge to ascertain whether it was so, for, to err is human and the chances of erring may accelerate under stress of nervousness during cross-examination. Criminal justice is not to be founded on erroneous answers spelled out by witnesses during evidence collecting process. It is a useful exercise for trial Judge to remain active and alert so that errors can be minimized.”

The Appellate Court also had a duty to consider the nature of the evidence led by P.W.14 and the other medical evidence available on record with regard to the appellant. Unfortunately, it appears that the Appellate Court also did not delve into the records in the manner required, as observed in *Rama and others v. State of Rajasthan*, (2002) 4 SCC 571:

“(4) It is well settled that in a criminal appeal, a duty is enjoined upon the appellate Court to reappraise the evidence itself and it cannot proceed to dispose of the appeal upon appraisal of evidence by the trial Court alone especially when the appeal has been already admitted and placed for final hearing. Upholding such a procedure would amount to negation of valuable right of appeal of an accused, which cannot be permitted under law.”

We are therefore of the considered opinion, that the appellant has been able to create sufficient doubt in our mind that he is entitled to the benefit of the exception under section 84 I.P.C. because of the preponderance of his medical condition at the time of occurrence, as revealed from the materials and evidence on record. The prosecution cannot be said to have established its case beyond all reasonable doubt. The appellant is therefore entitled to the benefit of doubt and consequent acquittal. The appeal is allowed. He is directed to be released from custody unless wanted in any other case.

•

***278. INDIAN PENAL CODE, 1860 – Section 84**

Plea of insanity – Accused committed murder of his Paternal Aunt (Bua) with axe – Majority of prosecution witnesses not only relatives of deceased but relatives of accused also – Prosecution witnesses deposed about insanity and mental unfitness of accused at the time of incident – Accused failed to produce documents regarding mental treatment – Held, Prosecution evidence on record shows that at time of incident accused was absolutely insane and of unsound mind – Practical problem of poor families who cannot bear medical cost of treatment in mental hospital cannot be ignored – Prosecution witnesses being relative of accused and deceased had no intention to falsely implicate the accused – For committing a crime, the intention and act both are taken to be constituents of crime – Accused entitled to benefit of Section 84 IPC.

भारतीय दण्ड संहिता, 1860 - धारा 84

उन्मत्तता का अभिवाक् - अभियुक्त द्वारा कुल्हाड़ी से उसकी बुआ की हत्या की गई - अभियोजन साक्षियों के तौर पर बहुसंख्या में न केवल मृतक के संबंधी हैं अपितु अभियुक्त के भी संबंधी हैं - अभियोजन साक्षियों ने घटना के समय अभियुक्त की उन्मत्तता तथा मानसिक अयोग्यता के बारे में साक्ष्य दिया - अभियुक्त मानसिक उपचार से संबंधित दस्तावेज प्रस्तुत करने में असफल रहा - अभिनिर्धारित, अभिलेख पर विद्यमान अभियोजन साक्ष्य दर्शित करती है कि घटना के समय अभियुक्त पूर्ण रूप से उन्मत्त तथा विकृतचित्त था - गरीब परिवारों द्वारा मानसिक चिकित्सालयों में चिकित्सीय खर्चों को न उठा पाने की व्यवहारिक समस्या को भी उपेक्षित नहीं किया जा सकता - अभियोजन साक्षियों का अभियुक्त तथा मृतक के संबंधी होते हुए भी अभियुक्त को मिथ्या आलिस कराये जाने का कोई आशय नहीं था - किसी अपराध को कारित करने के लिये आशय तथा कृत्य, दोनों को अपराध के घटकों के रूप में लिया जाता है - अभियुक्त भा.द.सं. की धारा 84 का लाभ प्राप्त करने का हकदार है।

Ramnath Pav v. State of M.P.

Judgment dated 27.02.2018 passed by the High Court of Madhya Pradesh in Criminal Appeal No. 376 of 2009, reported in ILR (2018) MP 943 (DB)

•

***279. INDIAN PENAL CODE, 1860 – Sections 107 and 306**

Abetment to commit suicide, essentials of – To constitute an offence u/S 306, *mens rea* is an essential ingredient as the abetment involves a mental preparedness with an intention to instigate, provoke insight or encourage to do an act or a thing – Such process of instigation must have close proximity with the act of commission of suicide.

भारतीय दण्ड संहिता, 1860 - धाराएं 107 एवं 306

आत्महत्या का दुष्प्रेरण, आवश्यक तत्व - धारा 306 के अंतर्गत अपराध गठित होने के लिये दुराशय एक आवश्यक तत्व है चूँकि दुष्प्रेरण में उकसाहट, प्रकोपन, सहजबोध अथवा किसी कृत्य या किसी को बढ़ावा देने के आशय की मानसिक तत्परता शामिल है - उकसाहट की इस प्रक्रिया का आत्महत्या किये जाने के कृत्य के साथ शून्य सन्निकटता होना अत्यंत आवश्यक है।

Abhay Kumar Katare v. State of M.P.

Order dated 26.03.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in M.Cr.C. No. 5952 of 2018, reported in ILR (2018) MP 1026

•

280. INDIAN PENAL CODE, 1860 – Section 149

CRIMINAL TRIAL:

- (i) **Framing of charge – Omnibus charge against all accused without clear reference to substantive offence – Also, charge not framed on the basis of counts of substantive offence – Held, Charge is not an accusation made or information given in the abstract – Approach of the trial Court criticised – Principles relating to framing of charge explained.**
- (ii) **Vicarious liability by virtue of Section 149 – Principles explained.**
- (iii) **Evidence against absconding accused on their presence – Evidence Act does not permit admitting of evidence recorded against other accused except for Section 33 of the Evidence Act – Evidence against them must be recorded independently – Trial declared to be vitiated.**

भारतीय दण्ड संहिता, 1860 - धारा 149

आपराधिक विचारण:

- (i) आरोप विरचित किया जाना - अपराध का स्पष्ट हवाला दिये बिना समस्त अभियुक्तगण के विरुद्ध बहुप्रयोजनीय आरोप - यह भी, सारवान अपराध की आवृत्ति के आधार पर आरोप विरचित नहीं किया गया - अभिनिर्धारित, आरोप अमूर्त रूप में किया गया दोषारोपण अथवा दी गई सूचना नहीं है - विचारण न्यायालय के दृष्टिकोण की आलोचना की गई - आरोप विरचना से संबंधित सिद्धांतों को स्पष्ट किया गया।
- (ii) धारा 149 के आधार पर प्रतिनिधिक दायित्व - सिद्धांतों की व्याख्या की गई।
- (iii) फरार अभियुक्त की उपस्थिति पर उनके विरुद्ध साक्ष्य - साक्ष्य अधिनियम धारा 33 के सिवाय अन्य अभियुक्त के विरुद्ध अभिलिखित साक्ष्य का ग्राह्य किया जाना अनुमत नहीं करता है - उनके विरुद्ध साक्ष्य को स्वतंत्र रूप से अभिलिखित किया जाना चाहिए - विचारण का दूषित होना घोषित किया गया।

Vinubhai Ranchhodbhai Patel v. Rajivbhai Dudabhai Patel and ors.

Judgment dated 16.05.2018 passed by the Supreme Court in Criminal Appeal No. 1525 of 2009, reported in AIR 2018 SC 2472

Relevant extracts from the judgment:

The judgment in Sessions Case No.118/1992 commences with an omnibus statement:

“In this case against the present accused, there are charges of offences under Sections 302, 307, 324, 147, 148, 149, 120B of IPC and Section 25(1)(aa) of the Arms Act and Section 135 of the Bombay Police Act, for these offences the charge sheet is filed.”

Later in the same paragraph it is stated:

“Fifteen accused in the case have remained present before the Court, my learned predecessor has on 21/3/1994 below Exh. 1 on charges of offences punishable under Sections 143, 147, 148, 302 read with 149, 120-b, 307 read with 147, 114, 120-b of the Indian Penal Code and against the accused Nos. 7, 8 and 11 charges under Section 27 of the Arms Act, and against all the accused the offence punishable under Section 25 of the Indian Telegraphs Act, and for carrying weapons the charges of violation of the Notification by the District Magistrate Amreli, for which against the accused Nos. 2, 4, 9, 15, 10, 12, 13, 1, 3, 6, 7 and 8 the charges of offence punishable under Section 135 of the Bombay Police Act, charges were pronounced against the accused.”

It appears from the above that no clear charges appear to have been framed. At any rate, no document is brought to our notice showing the charges framed by the Court in spite of repeated enquiry. It must be remembered that it is a case where three persons died and five persons were injured allegedly in an attack by all the accused. Causing death to each one of the three persons or causing injury to each one of the five persons is a distinct offence. Similarly, an offence under Section 307 is a distinct offence specific to a particular victim. The offences under Sections 147 and 148 are distinct offences. Section 149 IPC does not create a separate offence but only declares the vicarious liability of all the members of an unlawful assembly in certain circumstances.

It was held by a three-judge bench of this Court in *Shambhu Nath Singh & others v. State of Bihar*, AIR 1960 SC 725 :

“Section 149 of the Indian Penal Code is declaratory of the vicarious liability of the members of an unlawful assembly for acts done in prosecution of the common object of that assembly or for such offences as the members of the unlawful assembly knew to be likely to be committed in prosecution of that object”

However, there are benches of a lesser smaller strength [*Sheo Mahadeo Singh v. State of Bihar*, (1970) 3 SCC 46, paragraph 9; and *Lalji v. State of Uttar Pradesh*, (1989) 1 SCC 437, paragraph 9] which have observed that Section 149 creates a specific and distinct offence. In view of the fact that decision in *Shambhu Nath Singh* (supra) was decided by a larger bench, the law declared therein must be taken to be declaring the correct legal position. With utmost respect, we may also add that the same is in accord with the settled principles of the interpretation of the statutes having regard to the language of Section 149 and its context.

x x x

In the case on hand where three persons died, the charge under Section 302 must have been framed on three counts against specifically named accused with respect to each of the deceased. Assuming for the sake of argument, that all the 17 persons are accused of causing the death of each one of the three deceased, distinct charges should have been framed with respect to each of the deceased. It is also necessary that the Court should record a specific finding as to the guilt of the accused under Section 302 IPC qua the death of a named deceased. If different accused are prosecuted for causing the death of the three different deceased, then distinct charges should have been framed specifying which of the accused are charged for the offence of causing the death of which one of the three different deceased. Charges should also have been proved clearly indicating which of the accused is charged for the offence under Section 302 simpliciter or which of the accused are vicariously liable under Section 149 IPC for causing the death of one or more of the three deceased. Of course, none of the accused is eventually found vicariously guilty of the offence under Section 302 IPC read with Section 149 IPC.

By definition of the offences covered under Sections 147 and 148, a person cannot be charged simultaneously with both the offences by the very nature of these offences. A person can only be held guilty of an offence punishable either under Section 147 or Section 148.

x x x

Section 149 propounds a vicarious liability [See *Shambu Nath Singh* (supra)] in two contingencies by declaring that (i) if a member of an unlawful assembly commits an offence in prosecution of the common object of that assembly, then every member of such unlawful assembly is guilty of the offence committed by the other members of the unlawful assembly and (ii) even in cases where all the members of the unlawful assembly do not share the same common object to commit a particular offence, if they had the knowledge of the fact that some of the other members of the assembly are likely to commit that particular offence in prosecution of the common object. The scope of Section 149 IPC was enunciated by this Court in *Masalti v. State of U.P.*, AIR 1965 SC 202 :

“The crucial question to determine in such a case is whether the assembly consisted of five or more persons and whether the said persons entertained one or more of the common objects as specified by section 141. While determining this question, it becomes relevant to consider whether the assembly consisted of some persons who were merely passive witnesses and had joined the assembly as a matter of idle curiosity without intending to entertain the common object of the assembly. It is in that context that the observations made by this Court in the case of Baladin assume significance; otherwise, in law, it would not be correct to say that before a person is held to be a member of an unlawful assembly, it must be shown that he had committed some illegal overt act or had been guilty of some illegal omission in pursuance of the common object of the assembly. In fact, Section 149 makes it clear that if an offence is committed by any member of an unlawful assembly in prosecution of the common object of that assembly, or such as the members of that assembly knew to be likely to be committed in prosecution of that object, every person who, at the time of the committing of that offence, is a member of the same assembly, is guilty of that offence, and that emphatically brings out the principle that the punishment prescribed by Section 149 is in a sense vicarious and does not always proceed on the basis that the offence has been actually committed by every member of the unlawful assembly.”

It can be seen from the above, Sections 141, 146 and 148 create distinct offences. Section 149 only creates a vicarious liability. However, Sections 146, 148 and 149 contain certain legislative declarations based on the doctrine of vicarious liability. The doctrine is well known in civil law especially in the branch of torts, but is applied very sparingly in criminal law only when there is a clear legislative command. To be liable for punishment under any one of the provisions, the fundamental requirement is the existence of an unlawful assembly as defined under Section 141 made punishable under Section 143 IPC.

The concept of an unlawful assembly as can be seen from Section 141 has two elements;

- (i) The assembly should consist of at least five persons; and
- (ii) They should have a common object to commit an offence or achieve any one of the objects enumerated therein.

For recording a conclusion, that a person is (i) guilty of any one of the offences under Sections 143, 146 or 148 or (ii) vicariously liable under Section 149 for some other offence, it must first be proved that such person is a member of an 'unlawful assembly' consisting of not less than five persons irrespective of the fact whether the identity of each one of the 5 persons is proved or not. If that fact is proved, the next step of inquiry is whether the common object of the unlawful assembly is one of the 5 enumerated objects specified under Section 141 IPC.

The common object of assembly is normally to be gathered from the circumstances of each case such as the time and place of the gathering of the assembly, the conduct of the gathering as distinguished from the conduct of the individual members are indicative of the common object of the gathering. Assessing the common object of an assembly only on the basis of the overt acts committed by such individual members of the assembly, in our opinion is impermissible. For example, if more than five people gather together and attack another person with deadly weapons eventually resulting in the death of the victim, it is wrong to conclude that one or some of the members of such assembly did not share the common object with those who had inflicted the fatal injuries (as proved by medical evidence); merely on the ground that the injuries inflicted by such members are relatively less serious and non fatal.

For mulcting liability on the members of an unlawful assembly under Section 149, it is not necessary that every member of the unlawful assembly should commit the offence in prosecution of the common object of the assembly. Mere knowledge of the likelihood of commission of such an offence by the members of the assembly is sufficient. For example, if five or more members carrying AK 47 rifles collectively attack a victim and cause his death by gunshot injuries, the fact that one or two of the members of the assembly did not in fact fire their weapons does not mean that they did not have the knowledge of the fact that the offence of murder is likely to be committed.

The identification of the common object essentially requires an assessment of the state of mind of the members of the unlawful assembly. Proof of such mental condition is normally established by inferential logic. If a large number of people gather at a public place at the dead of night armed with deadly weapons like axes and fire arms and attack another person or group of persons, any member of the attacking group would have to be a moron in intelligence if he did not know murder would be a likely consequence.

x x x

In Sessions Case No.58/98 against A-16 and A-17, no evidence was recorded independently. On the other hand, the evidence recorded in Sessions Case No.118/1992 was marked as evidence in Sessions Case No.58/1998. The Indian Evidence Act, 1872 does not permit such a mode of proof of any fact barring in exceptional situations contemplated in Section 336 of the Indian Evidence Act.

There is no material on record to warrant the procedure adopted by the Sessions Court. On that single ground, the entire trial of Sessions Case No.58/98 is vitiated and is not in accordance with procedures established by law. It is a different matter that both the accused put to trial in Sessions Case No.58/98 were acquitted by the Fast Track Court and the High Court did not interfere with the conclusions recorded by the Fast Track Court.

•

281. INDIAN PENAL CODE, 1860 – Sections 302 and 498A

CRIMINAL PROCEDURE CODE, 1973 – Section 313

EVIDENCE ACT, 1872 – Section 32

- (i) **Dying declaration; Principles governing – Law elaborately discussed. (*Paniben v. State of Gujarat*, (1992) 2 SCC 474 and *Satish Ambanna Bansode v. State of Maharashtra*, (2009) 11 SCC 217, relied upon.)**
- (ii) **Multiple dying declarations – Approach – There were three written dying declarations on record one given before medical officer and two before police officers – There were three oral dying declarations given to three different witnesses – Facts as to the manner of pouring kerosene oil on deceased, setting her on fire and demand of ` 50,000/- by accused were consistent in all dying declarations – Medical officer also certified conscious mental state of deceased while stating cause of burn injuries – There was no evidence that accused got the deceased admitted in hospital after the incident – Held, trial Court rightly relied upon the dying declarations.**
- (iii) **Examination of accused – Purpose – It serves dual purpose – Firstly, to afford accused an opportunity to explain his conduct**

– Secondly, for denials of established facts as incriminating evidence against him.

- (iv) **Adverse inference – Failure of accused to offer explanation, effect – Accused charged of pouring kerosene oil on wife and minor son and set them ablaze – It is proved that accused and deceased were in their house when the incident took place – Unnatural death of his wife and son also proved – Accused failed to explain how both of them met with unnatural death due to burn injuries sustained at their house – Held, failure of accused leads to an inference against him.**

भारतीय दण्ड संहिता, 1860 - धाराएं 302 एवं 498ए

दण्ड प्रक्रिया संहिता, 1973 - धारा 313

साक्ष्य अधिनियम, 1872 - धारा 32

- (i) मृत्युकालिक कथन से संबंधित सिद्धांत - विधि की व्यापक रूप से विवेचना की गई।
(*पनिबेन वि. गुजरात राज्य, (1992) 2 एससीसी 474 एवं सतीष अम्बन्ना बंसोड वि. महाराष्ट्र राज्य, (2009) 11 एससीसी 217, अवलंबित*)
- (ii) एक से अधिक मृत्युकालिक कथन - दृष्टिकोण - अभिलेख पर तीन मृत्युकालिक कथन थे जिनमें से एक चिकित्साधिकारी को एवं दो पुलिस अधिकारियों को दिए गए थे - तीन मौखिक मृत्युकालिक कथन भी थे जो तीन भिन्न साक्षियों को दिए गए थे - सभी मृत्युकालिक कथनों में अभियुक्त द्वारा मृतका पर मिट्टी का तेल उड़ेलने, उसे आग लगाने एवं रुपये 50,000/- की मांग करने के तथ्य संगत पाए गए - चिकित्साधिकारी ने भी मृतका का दाह क्षति का कारण अभिकथित करते समय सचेत मानसिक स्थिति में होना प्रमाणित किया था - ऐसी कोई साक्ष्य नहीं थी कि अभियुक्त ने मृतका को घटना के पश्चात अस्पताल पहुंचाया था - अभिनिर्धारित, मृत्युकालिक कथनों पर ठीक ही विश्वास किया गया।
- (iii) अभियुक्त परीक्षण - उद्देश्य - यह दो उद्देश्यों की पूर्ति करता है - प्रथमतः, अभियुक्त को अपने आचरण को स्पष्ट करने का अवसर प्रदान करना - द्वितीयतः, उसके विरुद्ध अपराध प्रमाणित करने वाली साक्ष्य के रूप में स्थापित तथ्यों का प्रत्याख्यान करना।
- (iv) विपरीत अनुमान - अभियुक्त का स्पष्टीकरण देने में असफल रहने का प्रभाव - अभियुक्त पर अपनी पत्नी एवं अवयस्क पुत्र पर मिट्टी का तेल डालकर उन्हें जला देने का अभियोग था - यह प्रमाणित था कि घटना के समय अभियुक्त एवं मृतक उनके घर में थे - उसकी पत्नी एवं पुत्र की अप्राकृतिक मृत्यु भी प्रमाणित थी - अभियुक्त यह स्पष्ट करने में विफल रहा कि कैसे दोनों ही उनके घर में हुई दाह क्षति के कारण अप्राकृतिक मृत्यु को प्राप्त हुए - अभिनिर्धारित, अभियुक्त की यह विफलता उसके विरुद्ध अनुमान लगाने का आधार है।

State of Maharashtra v. Nisar Ramzan Sayyed

Judgment dated 07.04.2017 passed by the Supreme Court in Criminal Appeal No. 865 of 2013, reported in 2018 (2) ANJ (SC) 247

Relevant extracts from the judgment:

From a perusal of the records of the Courts below, we have noticed that there are three written dying declarations viz. Exhibit No.61, Exhibit No.67 and Exhibit No.73, recorded before PW8-Dr.Prabhakar, PW7- ASI Argade and Circle Inspector, respectively. Three oral dying declarations were given before PW-1, PW-2 and PW-3, respectively. The role attributed to accused No.1 (respondent herein) is consistent in all the dying declarations whereby it has been proved beyond all reasonable doubt that the respondent herein had poured kerosene on his wife and set her on fire in their house itself during early hours of 29th October, 2010. The demand of an amount of Rs. 50,000/- by accused No.1 was also reiterated by the deceased in her dying declarations. The Medical Officer gave his opinion in the letter issued by PW7-ASI Argade, inquiring about the conscious mental state of the deceased while stating the cause of the burn injuries on the victim wife. The Trial Court has rightly relied on the judgment passed by this Court in *Satish Ambanna Bansode v. State of Maharashtra, (2009) 11 SCC 217*, wherein this Court reiterated the principles governing dying declaration which had been elaborately discussed in an earlier decision of *Paniben v. State of Gujarat, (1992) 2 SCC 474*, in para 18. Relevant part of the relied judgment is reproduced herein below:

“14.... (i) There is neither rule of law nor of prudence that dying declaration cannot be acted upon without corroboration. [See: *Munnu Raja v. State of M.P., (1976) 3 SCC 104*].

(ii) If the Court is satisfied that the dying declaration is true and voluntary it can base conviction on it, without corroboration. [See: *State of U.P. v. Ram Sagar Yadav, (1985) 1 SCC 552* and *Ramawati Devi v. State of Bihar, (1983) 1 SCC 211*].

(iii) The court has to scrutinise the dying declaration carefully and must ensure that the declaration is not the result of tutoring, prompting or imagination. The deceased had an opportunity to observe and identify the assailants and was in a fit state to make the declaration. [See: *K. Ramachandra Reddy v. Public Prosecutor, (1976) 3 SCC 618*].

(iv) Where a dying declaration is suspicious, it should not be acted upon without corroborative evidence. [See: *Rasheed Beg v. State of M.P., (1974) 4 SCC 264*].

(v) Where the deceased was unconscious and could never make any dying declaration the evidence with regard to it is to be rejected. [See: *Kake Singh v. State of M.P., (1981) Supp. SCC 25*].

(vi) A dying declaration which suffers from infirmity cannot form the basis of conviction. [See: *Ram Manorath v. State of U.P.*, (1981) 2 SCC 654].

(vii) Merely because a dying declaration does not contain the details as to the occurrence, it is not to be rejected. [See: *State of Maharashtra v. Krishnamurti Laxmipati Naidu*, (1980) Supp. SCC 455].

(viii) Equally, merely because it is a brief statement, it is not to be discarded. On the contrary, the shortness of the statement itself guarantees truth. [See: *Surajdeo Ojha v. State of Bihar*, (1980) Supp. SCC 769].

(ix) Normally, the Court in order to satisfy whether the deceased was in a fit mental condition to make the dying declaration looks up to the medical opinion. But where the eyewitness said that the deceased was in a fit and conscious state to make the dying declaration, the medical opinion cannot prevail. [See: *Nanhau Ram v. State of M.P.*, (1988) Supp. SCC 152].

(x) Where the prosecution version differs from the version as given in the dying declaration, the said declaration cannot be acted upon. [See: *State of U.P. v. Madan Mohan*, (1989) 3 SCC 390].

(xi) Where there are more than one statements in the nature of dying declaration, the one first in point of time must be preferred. Of course, if the plurality of the dying declaration could be held to be trustworthy and reliable, it has to be accepted. [See: *Mohanlal Gangaram Gehani v. State of Maharashtra*, (1982) 1 SCC 700].

x x x

On the date of the incident the respondent and his deceased wife were in their house and that the deceased met an unnatural death has been proved by medical evidence. Under these circumstances where there is no other eye-witness to the incident, the failure on the part of the accused respondent to explain how his pregnant wife and their minor child met with unnatural death due to burn injuries sustained at their house leads to an inference which goes against the accused respondent. This relevant proposition of law was discussed by this Court in the case of *Swamy Shraddananda v. State of Karnataka*, (2007) 12 SCC 288. The relevant part of the judgment is reproduced hereunder:

“If it is proved that the deceased died in an unnatural circumstance in her bed room, which was occupied only by her and her husband, law requires the husband to offer an explanation

in this behalf. We, however, do not intend to lay down a general law in this behalf as much would depend upon the facts and circumstances of each case. Absence of any explanation by the husband would lead to an inference which would lead to a circumstance against the accused.”

X X X

It is also discussed by this Court in the case of *Munna Kumar Upadhyay v. State of Andhra Pradesh*, AIR 2012 SC 2470, at para 50 as follows:

“It is a settled law that the statement under Section 313 Cr.P.C. is to serve a dual purpose, firstly, to afford to the accused an opportunity to explain his conduct and secondly to use denials of established facts as incriminating evidence against him...”

•
***282. INDIAN PENAL CODE, 1860 – Section 302 read with Section 149**

CRIMINAL PROCEDURE CODE, 1973 – Sections 378 and 386

CRIMINAL TRIAL:

- (i) **Circumstantial Evidence – Value Explained – Held, the value of circumstantial evidence rests in its accumulative effect – While a single piece of circumstantial evidence may only slightly increase the likelihood that the accused is guilty – Several such evidences taken together may carry enough probative force to justify the conviction – If such circumstantial evidence forms an unbroken chain of events resulting on only one hypothesis of guilt.**
- (ii) **Related witness – Evidentiary value of testimony of – Need for circumspection because due to possibility of being under influence of bias, a man, even though not consciously, may not be in a position to judge correctly or provide evidence in impartial manner or may suppress some facts, soften or modify others, and provide favourable colour.**
- (iii) **Motive – Relevance of – Held, in cases of circumstantial evidence, motive has a role to play but to dislodge the prosecution’s case solely based on lack of motive would amount to giving credit to this factor, where it is not due. (*Ujjagar Singh v. State of Punjab*, (2007) 13 SCC 90 and *Bipin Kumar Mondal v State of W.B.*, (2010) 12 SCC 91, referred)**
- (iv) **Common object – Proof of – Held, an accused is vicariously guilty of the offence even if he is not directly indulged in the commission of offence but committed by other accused, in case he is proved to be a member of unlawful assembly sharing its common object.**

- (v) **Contradictions – In evidence of prosecution witnesses – Held, it is natural for human beings to state variant statements due to time gap but if such statements go to defeat the core of the prosecution then such contradictions are material and the Court has to be mindful of such statements. (*Tahsildar Singh v. State of U.P.*, AIR 1959 SC 1012, referred).**
- (vi) **Appeal against acquittal – Powers of appellate Court – Scope; reiterated – Appellate Court has full power to review the evidence upon which an order of acquittal is founded – Yet the presumption of innocence of the accused is further reinforced by his acquittal by the trial Court – Hence, the findings of that Court which had the advantage of seeing the witnesses and hearing their evidence can be reversed only for very substantial and compelling reasons. (*Surajpal Singh v State*, AIR 1952 SC 52, referred)**

भारतीय दण्ड संहिता, 1860 - धारा 302 सहपठित धारा 149

दण्ड प्रक्रिया संहिता, 1973 - धाराएं 378 व 386

आपराधिक विचारण:

- (i) परिस्थितिजन्य साक्ष्य - का मूल्य समझाया गया - अभिनिर्धारित, परिस्थितिजन्य साक्ष्य का मूल्य उसके संचयी प्रभाव पर निर्भर रहता है - परिस्थितिजन्य साक्ष्य का एक टुकड़ा जहां अभियुक्त के दोषी होने की संभावना को केवल थोड़ा बढ़ा सकता है - एक साथ ली हुई ऐसी कई साक्ष्य दोषसिद्धी को न्यायोचित ठहराने के लिए पर्याप्त प्रमाणक बल रख सकते हैं - यदि ऐसी परिस्थितिजन्य साक्ष्य घटनाओं की बगैर टूटी कड़ी बनाती है जो केवल दोषी होने की एक परिकल्पना का ही निष्कर्ष देती है।
- (ii) संबंधी साक्षी - की साक्ष्य का साक्ष्यिक मूल्य - सावधानी की आवश्यकता क्योंकि पक्षपात के प्रभाव के अधीन होने की संभावना के कारण एक व्यक्ति, हालांकि जानबूझकर नहीं, सही रूप से आंकने में या अपक्षपातपूर्ण तरीके से साक्ष्य देने की स्थिति में न हो या कुछ तथ्यों को दबा सकता है, नर्म कर सकता है या बदल सकता है तथा उन्हें पक्षपातपूर्ण रंग दे सकता है।
- (iii) हेतु - की सुसंगतता - अभिनिर्धारित, परिस्थितिजन्य साक्ष्य के मामलों में, हेतु की भूमिका रहती है पर मात्र हेतु के अभाव के आधार पर अभियोजन मामले को विस्थापित करना इस कारक को वहां श्रेय देना होगा, जहां आवश्यकता नहीं है।
(उजागर सिंह वि. पंजाब राज्य, (2007) 13 एससीसी 90 तथा बिपिन कुमार मंडल वि. पश्चिम बंगाल राज्य, (2010) 12 एससीसी 91, संदर्भित)
- (iv) सामान्य उद्देश्य - का सबूत - अभिनिर्धारित, एक अभियुक्त अपराध के लिए अंशदायी रूप से दोषी होता है भले वह अपराध दूसरे अभियुक्त द्वारा कारित

किया गया हो और वह स्वयं उसे कारित करने में सीधे शामिल न हो, यदि यह साबित कर दिया जाता है कि वह अवैध जमाव का सदस्य होकर उसके सामान्य उद्देश्य को साझा करता था।

- (v) विरोधाभास - अभियोजन साक्षियों की साक्ष्य में - अभिनिर्धारित, समय लोप के कारण मानव द्वारा विरोधाभासी कथन करना स्वाभाविक है पर यदि ऐसे कथन अभियोजन के मूल को पराजित करते हैं तब ऐसे विरोधाभास तात्विक होते हैं और न्यायालय को ऐसे कथनों के संबंध में सजग रहना चाहिए। (*तहसीलदार सिंह वि. उत्तर प्रदेश राज्य, एआईआर 1959 एससी 1012*, संदर्भित)
- (vi) दोषमुक्ति के विरुद्ध अपील - अपीलीय न्यायालय की शक्तियां - विस्तार; पुनरोद्धरित - अपीलीय न्यायालय को साक्ष्य का, जिस पर दोषमुक्ति का आदेश आधारित है, पुनर्वलोकन करने की पूरी शक्ति होती है - परंतु विचारण न्यायालय द्वारा अभियुक्त की दोषमुक्ति से उसके निर्दोष होने की उपधारणा और सुदृढ़ हो जाती है - अतः उस न्यायालय, जिसे साक्षियों को देखने और उनकी साक्ष्य सुनने का लाभ था, के निष्कर्षों को अत्यधिक सारभूत व प्रभावी कारणों के आधार पर ही पलटा जा सकता है। (*सूरजपाल सिंह वि. राज्य, एआईआर 1952 एससी 52*, संदर्भित)

Bhaskarrao and others v. State of Maharashtra

Judgment dated 26.04.2018 passed by the Supreme Court in Criminal Appeal No. 408 of 2014, reported in (2018) 6 SCC 591

•

283. INDIAN PENAL CODE, 1860 – Section 304-B

CRIMINAL PROCEDURE CODE, 1973 – Section 482

EVIDENCE ACT, 1872 – Section 113-B

- (i) Dowry death, essentials of – Law reiterated.
- (ii) Presumption under Section 113-B, applicability of – The statutory presumption u/S 113-B arises only when basic three ingredients of Section 304-B IPC are *prima facie* made out and not otherwise. (*Suresh Kumar v. State of Harayana, 2014 Cr.L.J. 551*, relied on)
- (iii) Exercise of inherent jurisdiction by High Court – The inherent power vested in High Court u/S 482 Cr.P.C. is plenary in nature which can be exercised at any stage of criminal prosecution i.e. right from the stage of grievance of non filing of FIR till any time of pendency of trial.

भारतीय दण्ड संहिता, 1860 - धारा 304-ख

दण्ड प्रक्रिया संहिता, 1973 - धारा 482

साक्ष्य अधिनियम, 1872 - धारा 113-ख

- (i) दहेज मृत्यु, आवश्यक तत्व - विधि पुनरोद्धारित।
- (ii) धारा 113-ख के अधीन उपधारणा की प्रयोज्यता - धारा 113-ख के अंतर्गत सांविधिक उपधारणा मात्र तब उत्पन्न होती है जब भारतीय दण्ड संहिता की धारा 304-ख के अंतर्गत तीन मूलभूत तत्व प्रथम दृष्टया निर्मित होते हैं अन्यथा नहीं।
(सुरेश कुमार वि. हरियाणा राज्य, 2014 क्रि.लां.ज. 551, अवलंबित)
- (iii) उच्च न्यायालय द्वारा अंतर्निहित क्षेत्राधिकार का प्रयोग - धारा 482 दं.प्र.सं. के अंतर्गत उच्च न्यायालय में निहित अंतर्निहित शक्ति सर्वांगीण प्रकृति की है जो दाण्डिक अभियोजन के किसी भी प्रक्रम पर प्रयोग की जा सकती है अर्थात्, प्रथम सूचना प्रतिवेदन प्रस्तुत नहीं किये जाने से व्यथित होने के प्रक्रम से लेकर प्रकरण में विचारण लंबित रहने के दौरान किसी भी समय तक।

Megha Singh Sindhe (Smt.) v. State of M.P. and anr.

Judgment dated 09.03.2018 passed by the High Court of Madhya Pradesh (Gwalior Bench) in M.Cr.C. No. 2436 of 2017, reported in ILR (2018) MP 1017

Relevant extracts from the judgment:

At this juncture, learned counsel for the respondent has raised the question of maintainability on the ground that at this late stage when the trial has begun and testimony is being recorded, it would not be appropriate to interfere u/S. 482 Cr.P.C.. For this purpose, this Court may revert to decision of the Apex Court in the case of *Sathish Mehra v. State of N.C.T. of Delhi and anr.*, AIR 2013 SC 506, where it was held that the power u/S. 482 Cr.P.C. is inherent and plenary in nature which can be exercised at any stage of the criminal prosecution i.e. right from the earlier stage of grievance of non filing of the FIR till any time during pendency of trial in cases where manifest injustice is palpable. The relevant portion of the said Apex Court decision is reproduced below:-

“15.The power to interdict a proceeding either at the threshold or at an intermediate stage of the trial is inherent in a High Court on the broad principle that in case the allegations made in the FIR or the criminal complaint, as may be, *prima facie* do not disclose a triable offence there can be reason as to why the accused should be made to suffer the agony of a legal proceeding that more often than not gets protracted. A prosecution which is bound to become lame or a sham ought to be interdicted in the interest of justice as continuance thereof will amount to an abuse of the process of the law. This is the core basis on which the power to interfere with a pending criminal proceeding has been recognized to be inherent in every High Court. The power, though available, being extra ordinary in nature has

to be exercised sparingly and only if the attending facts and circumstances satisfies the narrow test indicated above, namely, that even accepting all the allegations levelled by the prosecution, no offence is disclosed. However, if so warranted, such power would be available for exercise not only at the threshold of a criminal proceeding but also at a relatively advanced stage thereof, namely, after framing of the charge against the accused.....”

x x x

A plain reading of Section 304-B IPC reveals the following pre-requisites which are necessary to be cumulatively satisfied to enable launching of a valid criminal prosecution u/S 304-B of IPC:-

- (1) Death of a woman due to burn or bodily injuries otherwise than in the normal circumstances.
- (2) Death having occurred within seven years of marriage.
- (3) Soon before death she was subjected to cruelty or harassment by husband or any relative of her husband for in connection with demand for dowry

x x x

A feeble attempt was made by the learned Public Prosecutor by contending that the prosecution against the petitioner can not be quashed in the face of the statutory presumption u/S. 113 B of the Evidence Act. It is now well settled and it is also evident from bare reading of Section 113 B of Evidence Act that the statutory presumption prescribed therein arises only when the basic three aforesaid ingredients of Section 304 B of IPC are *prima facie* made out, and not otherwise. If any of the said basic three ingredients are missing as is the case herein where there is no evidence whatsoever about the petitioner having inflicted dowry demand related cruelty soon before death, the said statutory presumption can not be resorted to by the prosecution. In this respect the decision of Apex Court in the case of **Suresh Kumar v. State of Haryana , (2014) CrLJ 551**, is worthy of reference and relevant portion of which is reproduced below:-

“48. We are, of course, bound by the decision of a larger Bench of this Court in **Shamnsaheb M. Multtani v. State of Karnataka, AIR 2001 SC 92**. Following that decision, we must hold that the initial burden of proving the death of a woman within seven years of her marriage in circumstances that are not normal is on the prosecution; such death should be in connection with or for a demand of dowry which is accompanied by such cruelty or harassment that eventually leads to the woman’s death in circumstances that are not normal. After the initial burden of a deemed dowry death is

discharged by the prosecution, a reverse onus is put on the accused to prove his innocence by showing, *inter alia*, that the death was accidental.”

•
284. INDIAN PENAL CODE, 1860 – Sections 363, 366 and 376

Abduction and Rape – Survivor ie. victim remained in company of accused for about 12 days until she was recovered – Survivor freely moved with accused in course of which she came across many people – She never complained of any criminal act on part of accused – Radiology revealed age of victim as 17 to 18 years – Though age determined on basis of radiological examination may not be accurate – Totality of facts with report of radiological examination leaves room for ample doubt with regard to correct age of prosecutrix – Benefit of doubt goes in favour of accused.

भारतीय दण्ड संहिता, 1860 - धाराएं 363, 366 एवं 376

अपहरण और बलात्संग - उत्तरजीवी अर्थात् पीड़ित के बरामद होने तक वह लगभग 12 दिवस तक अभियुक्त के साथ थी - वह अभियुक्त के साथ स्वतंत्रतापूर्वक संचरण कर रही थी जिसके अनुक्रम में वह कई व्यक्तियों के संपर्क में आई- उसने अभियुक्त की ओर से किसी भी आपराधिक कार्य के संबंध में कोई शिकायत नहीं की - रेडियोलाॅजी द्वारा पीड़ित की आयु 17 से 18 वर्ष होना प्रकट हुई - यद्यपि रेडियोलाॅजी परीक्षण के आधार पर अभिनिर्धारित आयु परिशुद्ध नहीं हो सकती - रेडियोलाॅजी परीक्षण प्रतिवेदन के साथ समग्र तथ्य अभियोक्त्री की सही आयु के संबंध में संदेह हेतु पर्याप्त स्थान छोड़ते हैं - संदेह का लाभ अभियुक्त के पक्ष में जाता है।

Rajak Mohammad v. State of Himachal Pradesh

Order dated 23.08.2018 passed by the Supreme Court in Criminal Appeal No. 1395 of 2015, reported in (2018) 9 SCC 248

Relevant extracts from the order:

From the evidence of Bimla Devi (P.W.7) it appears that the prosecutrix has remained with the accused appellant for about two days in Kullu in the house of P.W.7 and that there were about 60-70 houses in the village. The materials on record also indicate that the prosecutrix remained in the company of the accused appellant for about 12 days until she was recovered and that she had freely moved around with the accused appellant in the course of which movement she had come across many people at different points of time. Yet, she did not complain of any criminal act on the part of the accused appellant.

In view of the above, the focal point for decision would be the age of the prosecutrix in order to determine as to whether she was a major so as to give her consent.

In this regard, we have considered the evidence and materials on record. The age of the prosecutrix has been sought to be proved by the prosecution by bringing on record the School Admission Form (Exhibit PW5/A) and the certificate (Exhibit PW5/B) issued by one Jasdeep Kaur (P.W.5), JBT Teacher of Government School Dungi Plate. P.W.5 in her deposition has stated that the writings in the School Admission Form (Exhibit PW5/A) are in her handwriting and the signature affixed is that of the mother of the prosecutrix.

In cross-examination, P.W.5 had stated that the details mentioned in Exhibit PW5/A have been obtained from the School Leaving Certificate issued by the Government Primary School, Tambol. The certificate issued by the Government Primary School Tambol on the basis of which the details in the Admission form (Exhibit PW5/A) was filled up by P.W.5 has not been exhibited by the prosecution.

Nothing hinges on the document exhibited by the prosecution as Exhibit PW5/B as that is the consequential certificate issued on the basis of the entries in Exhibit PW5/A. The mother of the prosecutrix who had allegedly signed Exhibit PW5/A has not been examined by the prosecution.

On the other hand, we have on record the evidence of Dr. Neelam Gupta (P.W.8) a Radiologist working in the Civil Hospital, Nalagarh who had given an opinion that the age of the prosecutrix was between 17 to 18 years.

While it is correct that the age determined on the basis of a radiological examination may not be an accurate determination and sufficient margin either way has to be allowed, yet the totality of the facts stated above read with the report of the radiological examination leaves room for ample doubt with regard to the correct age of the prosecutrix. The benefit of the aforesaid doubt, naturally, must go in favour of the accused.

We will, therefore, have to hold that in the present case the prosecution has not succeeded in proving that the prosecutrix was a minor on the date of the alleged occurrence. If that is so, based on the evidence on record, already referred to, we will further have to hold that the possibility of the prosecutrix being a consenting party cannot be altogether ruled out.

We will, therefore, have to conclude that the accused appellant deserves to be acquitted on the benefit of doubt. We, consequently, set aside the order of the High Court and the conviction recorded as well as the sentence imposed and acquit the accused appellant of the offences alleged. We further direct that the accused appellant be released from custody forthwith unless his custody is required in connection with any other case.

•

285. INDIAN PENAL CODE, 1860 – Section 376

EVIDENCE ACT, 1872 – Sections 9, 45 and 154

CRIMINAL PROCEDURE CODE, 1973 – Section 313

- (i) Test identification parade (TIP) – Evidentiary value – Generally speaking, dock identification is to be given primacy over identification in TIP – However, in case of failure in dock identification, if other corroborative evidence is available, identification in TIP will assume relevance – Prosecutrix was 9 years old at the time of incident – FIR was prompt – Medical evidence confirmed sexual assault on her – Statement of prosecutrix that she suffered injuries due to fall was found to be nigh impossible – Accused was apprehended and TIP was conducted within two days of the incident – Prosecutrix identified the accused in TIP – Semen found on the clothes and vaginal smear and swab of the prosecutrix also matched with that found on the clothes of the accused – But, prosecutrix turned hostile in Court – Held, identification of accused in TIP is corroborated by medical evidence and serological report, thus relied upon.
- (ii) Hostile witness – Duty of Court – Reminded – Criminal trial is but a quest for truth – Neither accused nor victim can be permitted to state falsehood and subvert a criminal trial – Dispensation of justice cannot be allowed to become a mockery by allowing prime prosecution witnesses to turn hostile as a ground of acquittal.
- (iii) Expert opinion, admissibility in evidence – Held, serologist report being expert opinion under Section 45 of the Evidence Act, is admissible in evidence without being marked an exhibit formally or having to be proved by oral evidence.
- (iv) Examination of accused – Failure of trial Court to bring the attention of accused towards serological report – Prosecution cannot be held to be guilty of not producing or suppressing any evidence – No prejudice caused to the accused.

भारतीय दण्ड संहिता, 1860 - धारा 376

साक्ष्य अधिनियम, 1872 - धाराएं 9, 45 एवं 154

दण्ड प्रक्रिया संहिता, 1973 - धारा 313

- (i) पहचान परीक्षा परेड - साक्ष्यिक मूल्य - सामान्यतया, न्यायालय में की गई पहचान को पहचान परीक्षा परेड में की गई पहचान पर प्रधानता देनी चाहिए - परन्तु, जहां न्यायालय में पहचान न हो पाई हो वहां यदि अन्य संपुष्टिकारक साक्ष्य उपलब्ध हो, तो पहचान परीक्षा परेड में की गई पहचान सुसंगत हो जाती है - घटना के समय अभियोक्त्री 9 वर्ष की थी - प्रथम सूचना रिपोर्ट तात्कालिक

थी - चिकित्सीय साक्ष्य से उसके साथ लैंगिक हमला प्रमाणित हुआ था - अभियोक्त्री का कहना कि उसे गिरने के कारण चोटें आई थीं लगभग असंभव पाया गया - घटना के दो दिवस के भीतर ही अभियुक्त को गिरफ्तार कर पहचान परीक्षा परेड करा ली गई थी - पहचान परीक्षा परेड में अभियोक्त्री ने अभियुक्त को पहचाना था - अभियोक्त्री के कपड़ों, योनि धब्बे एवं योनि स्वाब में पाए गए वीर्य का नमूना अभियुक्त के कपड़े में पाए गए नमूने से मेल करता पाया गया - परन्तु, अभियोक्त्री न्यायालय में पक्षविरोधी हो गई - अभिनिर्धारित, पहचान परीक्षा परेड में की गई अभियुक्त की पहचान की संपुष्टि चिकित्सीय साक्ष्य एवं सीरम-वैज्ञानिक प्रतिवेदन से भी होती है, अतः उस पर विश्वास किया गया।

- (ii) पक्षद्रोही साक्षी - न्यायालय के कर्तव्य - स्मरण कराए गए - आपराधिक विचारण सत्य की खोज है - न तो अभियुक्त और न ही अपराध के पीड़ित को असत्य कहकर आपराधिक विचारण की व्यवस्था को भंग करने की अनुमति दी जा सकती है - महत्वपूर्ण साक्षियों के पक्षद्रोही हो जाने मात्र के आधार पर अभियुक्त को दोषमुक्त करने की परिपाटी अपनाकर न्यायदान के कार्य का उपहास नहीं बनने दिया जाना चाहिए।
- (iii) विशेषज्ञ के अभिमत की साक्ष्य में ग्राह्यता - अभिनिर्धारित, सीरम-वैज्ञानिक प्रतिवेदन साक्ष्य अधिनियम की धारा 45 के अधीन विशेषज्ञ का अभिमत होने से औपचारिक रूप से प्रदर्ष अंकित किए बिना एवं मौखिक साक्ष्य से साबित किए बिना भी साक्ष्य में ग्राह्य है।
- (iv) अभियुक्त परीक्षण - सीरम-वैज्ञानिक प्रतिवेदन पर अभियुक्त का ध्यानाकर्षण करने में विचारण न्यायालय से चूक हुई - अभियोजन को किसी साक्ष्य को प्रस्तुत न करने अथवा छिपा लेने का दोषी नहीं माना जा सकता है - इससे अभियुक्त पर कोई प्रतिकूल प्रभाव नहीं पड़ता है।

Hemudan Nanbha Gadhvi v. The State of Gujarat

Judgment dated 28.09.2018 passed by the Supreme Court in Criminal Appeal No. 913 of 2017, reported in 2018 (2) ANJ (SC) (Suppl.) 107

Relevant extracts from the judgment:

PW-1 and PW-2 have acknowledged having gone to the hospital on the day of occurrence. PW-9, the doctor has confirmed the sexual assault made on PW-2. The F.I.R. lodged by PW-1 on the same day stands proved by PW-12 the police Sub-Inspector who stated that it was recorded by him exactly as dictated by the witness. He also proved having forwarded the prosecutrix for medical examination, the seizure of exhibits and sending the same to the FSL. The prosecutrix was also confronted under Section 145 of the Evidence Act with her statement under Section 161 Cr.P.C. confirming the sexual assault on her after she turned hostile, contending that she had suffered injury in a fall. The nature of injuries on her person are well nigh impossible due to a fall.

The appellant was apprehended on suspicion along with another. The T.I.P. was held without delay on 22.02.2004. Exhibit P-38, the T.I.P. report bears the thumb impression of PW-2 who was accompanied by her mother. The T.I.P. report has been duly proved by PW-11. The appellant was identified by PW-2. There appears no substantive challenge to the T.I.P. Identification in the dock, generally speaking, is to be given primacy over identification in T.I.P, as the latter is considered to be corroborative evidence. But it cannot be generalized as a universal rule, that identification in T.I.P. cannot be looked into, in case of failure in dock identification. Much will depend on the facts of a case. If other corroborative evidence is available, identification in T.I.P. will assume relevance and will have to be considered cumulatively. In *Prakash v. State of Karnataka, (2014) 12 SCC 133*, it was observed as follows:

“16.... Even so, the failure of a victim or a witness to identify a suspect is not always fatal to the case of the prosecution. In *Visveswaran v. State, (2003) 5 SCC 73*, it was held:

11. ... The identification of the accused either in a test identification parade or in Court is not a *sine qua non* in every case if from the circumstances the guilt is otherwise established. Many a time, crimes are committed under the cover of darkness when none is able to identify the accused. The commission of a crime can be proved also by circumstantial evidence.”

x x x

The family of the prosecutrix was poor. She was one of the five siblings. The assault upon her took place while she had taken the buffalos for grazing. Her deposition was recorded nearly six months after the occurrence. We find no infirmity in the reasoning of the High Court that it was sufficient time and opportunity for the accused to win over the prosecutrix and PW-1 by a settlement through coercion, intimidation, persuasion and undue influence. The mere fact that PW-2 may have turned hostile, is not relevant and does not efface the evidence with regard to the sexual assault upon her and the identification of the appellant as the perpetrator. The observations with regard to hostile witnesses and the duty of the Court in *State v. Sanjeev Nanda, (2012) 8 SCC 450*, are also considered relevant in the present context:

“101.....if a witness becomes hostile to subvert the judicial process, the Court shall not stand as a mute spectator and every effort should be made to bring home the truth. Criminal justice system cannot be overturned by those gullible witnesses who act under pressure, inducement or intimidation. Further, Section 193 IPC imposes punishment for giving false evidence but is seldom invoked.”

A criminal trial is but a quest for truth. The nature of inquiry and evidence required will depend on the facts of each case. The presumption of innocence will have to be balanced with the rights of the victim, and above all the societal interest for preservation of the rule of law. Neither the accused nor the victim can be permitted to subvert a criminal trial by stating falsehood and resort to contrivances, so as to make it the theatre of the absurd. Dispensation of justice in a criminal trial is a serious matter and cannot be allowed to become a mockery by simply allowing prime prosecution witnesses to turn hostile as a ground for acquittal, as observed in *Zahira Habibullah Sheikh v. State of Gujarat*, (2006) 3 SCC 374 and *Mahila Vinod Kumari v. State of Madhya Pradesh*, (2008) 8 SCC 34.

It would indeed be a travesty of justice in the peculiar facts of the present case if the appellant were to be acquitted merely because the prosecutrix turned hostile and failed to identify the appellant in the dock, in view of the other overwhelming evidence available.

x x x

The corroboration of the identification in T.I.P is to be found in the medical report of the prosecutrix considered in conjunction with the semen found on the clothes of the prosecutrix and the appellant belonging to the Group B of the appellant. The vaginal smear and vaginal swab have also confirmed the presence of semen. A close analysis of the facts and circumstances of the case, and the nature of the evidence available unequivocally establishes the appellant as the perpetrator of sexual assault on the prosecutrix. The serologist report was an expert opinion under Section 45 of the Evidence Act, 1872 and was therefore admissible in evidence without being marked an exhibit formally or having to be proved by oral evidence.

x x x

The contention on behalf of the appellant that the serological report was not put to him by the Court under Section 313 Cr. P.C. and therefore, he has been prejudiced in his defence, has been raised for the first time before this Court. The serological report being available, it was a failure on the part of the trial Court to bring it to the attention of the appellant. The prosecution cannot be said to be guilty of not adducing or suppressing any evidence. In view of the nature of the evidence available in the present case, as discussed hereinbefore, we are of the opinion that no prejudice can be said to have been caused to the appellant for that reason.

•

286. JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015 – Sections 2 (23), 9 and 94

- (i) Whether Session Court is included in definition of Court u/S 2 (23)?**
Held, Yes – Court includes District Court and District Court includes Sessions Court.

- (ii) **Age determination by Court – Procedure – As per Section 9(1) of the Act, firstly, Court has to have satisfaction before forwarding the child to the Juvenile Justice Board – Secondly, Court has to form an opinion that offender was a child – Court is not precluded from recording evidence – Section 9 clearly bestows authority on Court to record a finding that whether a person brought before him is a child on the date of commission of offence or not and this exercise is not to be carried out in a mechanical manner without there being any objective assessment and subjective satisfaction.**
- (iii) **Determination of age – Two different dates of birth of juvenile in two different schools – Held, where different date of births are recorded in different classes, then date of birth recorded in first school shall be deemed to be the effective date. (*Loknath Pandey v. State of U.P. & others*, AIR 2017 SC 3866, relied on)**

किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015 -

धाराएं 2 (23), 9 एवं 94

- (i) क्या धारा 2 (23) के अंतर्गत न्यायालय की परिभाषा में सत्र न्यायालय शामिल है? अभिनिर्धारित, हाँ - न्यायालय में जिला न्यायालय शामिल है और जिला न्यायालय में सत्र न्यायालय शामिल है।
- (ii) न्यायालय द्वारा आयु का निर्धारण - प्रक्रिया - अधिनियम की धारा 9(1) के अनुसार बालक को किशोर न्याय बोर्ड के समक्ष भेजने से पूर्व न्यायालय को प्रथमतः संतुष्ट होना चाहिए - द्वितीयतः, न्यायालय को यह राय कायम करनी चाहिए कि अपराधी बालक था - न्यायालय साक्ष्य अभिलिखित किये जाने से प्रवारित नहीं है - धारा 9 स्पष्ट रूप से न्यायालय पर यह निष्कर्ष अभिलिखित करने का प्राधिकार प्रदान करती है कि क्या उसके समक्ष लाया गया व्यक्ति, अपराध कारित करने की दिनांक को बालक है या नहीं तथा इसका प्रयोग बिना किसी वस्तुनिष्ठ निर्धारण एवं व्यक्तिनिष्ठ संतुष्टि के, यांत्रिक ढंग से नहीं किया जाना चाहिए।
- (iii) आयु का निर्धारण - किशोर के जन्म के संबंध में दो भिन्न स्कूलों में दो भिन्न तिथियाँ - अभिनिर्धारित, जहाँ कि भिन्न कक्षाओं में भिन्न तिथियाँ अभिलिखित हों तो प्रथम स्कूल में अभिलिखित जन्मतिथि प्रभावी तिथि मानी जावेगी। (*लोकनाथ पाण्डे वि. उ.प्र. राज्य एवं अन्य*, एआईआर 2017 एससी 3866, अवलंबित)

Hariom Singh v. State of M.P.

Order dated 09.02.2018 passed by the High Court of Madhya Pradesh (Gwalior Bench) in M.Cr.C. No. 5258 of 2018, reported in ILR (2018) MP 1007

Relevant extracts from the order:

Section 9 of the Act of 2015 clearly provides that when a Magistrate, not empowered to exercise the powers of the Board under this Act is of the opinion that person alleged to have committed the offence and brought before him is a juvenile, he shall forward the child to the Board having jurisdiction. Thus, the Magistrate has not been deprived of his authority to form an opinion as to whether a person brought before him is a juvenile or not. Therefore, language of sub-Section 1 of Section 9 is so couched that Court has to have a satisfaction first before forwarding the child to the JJ Board. Similarly, sub-Section 3 of Section 9 provides that if the Court finds that a person has committed an offence and was a child on the date of commission of such offence, it shall forward the child to the Board for passing appropriate orders and the sentence. Thus, Court has to form an opinion that the offender was a child for which Court is not precluded from seeking evidence.

Section 94 of the Act of 2015 again talks of presumption and it though provides that how age shall be determined, but in the case of *Loknath Pandey v. State of UP and others*, AIR 2017 SC 3866, it has been held that where different date of births are recorded in different classes, then the date of birth recorded in the first school shall be deemed to be the effective date.

x x x

Right to appeal is though a valuable right, but merely a remedy has been provided in the Act of 2015, it does not mean that whether a person is a child or not as defined in Section 2 (12) of the Act of 2015 he should be necessarily referred to the Juvenile Justice Board for determination of age by following the provisions contained in Section 15 of the Act of 2015. The provisions contained in Section 9 clearly bestows authority on the Court to record a finding that whether a person brought before him is a child on the date of commission of such offence or not. It is on the satisfaction of the Court a child is to be forwarded to the Board for passing appropriate orders and the sentence and this exercise is not to be carried out in a mechanical manner without there being any objective assessment and subjective satisfaction.

•

***287. LAND ACQUISITION ACT, 1894 – Sections 12 and 18**

Reference against order of Land Acquisition Officer – Limitation – Notice sent by Land Acquisition Officer to the claimants on 21.12.1987 without enclosing the copy of award – Claimants obtained the certified copy of award only on 03.02.1988 – Reference preferred on 09.02.1988 – Held, notice without enclosing copy of award is not valid – Reference is not barred by limitation.

भू-अर्जन अधिनियम, 1894 - धाराएं 12 एवं 18

भू-अर्जन अधिकारी के आदेश के विरुद्ध निर्देश - परिसीमा - भू-अर्जन अधिकारी के द्वारा दावाकर्ताओं को दिनांक 21.12.1987 को बिना अधिनिर्णय की प्रति संलग्न किए सूचना प्रेषित की गई - दावाकर्ताओं ने अधिनिर्णय की प्रमाणित प्रति दिनांक 03.02.2018 को ही प्राप्त की - निर्देश दिनांक 09.02.2018 को प्रस्तुत किया गया - अभिनिर्धारित, अधिनिर्णय की प्रति संलग्न किए बिना प्रेषित सूचना वैधानिक नहीं है - निर्देश परिसीमा द्वारा बाधित नहीं है।

Vijay Mahadeorao Kubade v. State of Maharashtra through the Collector

Judgment dated 04.07.2018 passed by the Supreme Court in Civil Appeal No. 6003 of 2018, reported in (2018) 8 SCC 266

•

***288. LIMITATION ACT, 1963 – Section 5**

Condonation of delay – Delay of 532 days by State in filing Miscellaneous Appeal – It took 8 months to file an application for certified copies – No explanation for such undue delay – Held, delay cannot be condoned – Also, no premium can be given to State or its instrumentalities where there is total lethargy or utter negligence. (Maniben Devraj Shah v. Municipal Corporation of Brihan Mumbai, (2012) 5 SCC 157, relied upon).

परिसीमा अधिनियम, 1963 - धारा 5

विलंब के लिये क्षमा - राज्य द्वारा विविध अपील प्रस्तुत करने में 532 दिवस का विलंब - प्रमाणित प्रतिलिपियों हेतु आवेदन प्रस्तुत करने में आठ माह लग गये - इस अनुचित विलंब का कोई स्पष्टीकरण नहीं - अभिनिर्धारित, विलंब क्षमा नहीं किया जा सकता - यह भी, जहाँ कि पूर्ण निष्क्रीयता अथवा घोर उपेक्षा है वहाँ राज्य अथवा उसके उपक्रमों को कोई लाभ नहीं दिया जा सकता। (*मणिबेन देवराज शाह वि. मुनिसिपल कोर्पोरेशन ऑफ बृहन मुम्बई*, (2012) 5 एससीसी 157, अवलंबित)

State of M.P. and anr. v. Satyanarayan

Order dated 11.07.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in M. A. No. 2259 of 2015, reported in 2018 (4) MPLJ 463

•

289. MOTOR VEHICLES ACT, 1988 – Section 147

Fake Driving Licence – Liability of Insurance Company – Held, when on analysis of pleadings and evidence adduced by the parties finding is arrived at that the owner was aware of the fact that the licence was fake but still permitted the driver to drive the vehicle, then only the insurer would stand absolved – Mere fact that the

driving license is fake, does not absolve the insurer of its liability.
(Premkumari and ors. v. Prahlad Dev and ors., AIR 2008 SC 1073 and National Insurance Co. Ltd. v. Swaran Singh and ors., AIR 2004 SC 1531, relied on)

मोटर यान अधिनियम, 1988 - धारा 147

फर्जी चालन अनुज्ञप्ति - बीमा कंपनी का दायित्व - अभिनिर्धारित, जब पक्षकारों द्वारा प्रस्तुत अभिवचन व साक्ष्य की विवेचना के पश्चात यह निष्कर्ष आता है कि स्वामी इस तथ्य को जानता था कि अनुज्ञप्ति फर्जी है पर इसके बावजूद चालक को वाहन चलाने की अनुमति दी, केवल तब बीमाकर्ता मुक्त होगा - मात्र यह तथ्य कि चालन अनुज्ञप्ति फर्जी है, बीमाकर्ता को उसके दायित्व से मुक्त नहीं करता। *(प्रेमकुमारी तथा अन्य वि. प्रहलाद देव तथा अन्य, एआईआर 2008 एससी 1073 तथा नैशनल इंश्योरेंस कंपनी लिमिटेड वि. स्वर्ण सिंह तथा अन्य, एआईआर 2004 एससी 1531, अवलंबित)*

Ram Chandra Singh v. Rajaram and others

Judgment dated 14.08.2018 passed by the Supreme Court in Civil Appeal No. 8145 of 2018, reported in AIR 2018 SC 3789

Relevant extracts from the judgment:

It is noticed that the insurer had taken a specific plea in the written statement filed before the Tribunal, that the driving licence of the driver was not a valid licence. In the alternative, it was asserted that the owner of the vehicle must produce the driving licence so that it can be verified from the licencing authority. Additionally, the insurer placed on record an investigation report, verification report and photocopy of the driving licence to establish the fact that the driving licence relied upon by the owner and the driver was fake and not valid. For, it was authenticated that no such driving licence was issued by the authority concerned.

It is also noticed that in the oral evidence, the appellant had stated that he had seen the photocopy of the driving licence of Shivgyani and was also satisfied about his driving skills, before employing him as the driver for driving the vehicle. In his cross-examination by the insurer, the appellant stated thus:

“.....I have not sold the vehicle. Driver Shiv Gyani was working with me from February, 2012. He was permanent resident of District - Fatehpur. I never got verified the driving licence of Shiv Gyani. This was not in my knowledge that he has no driving licence. This is incorrect to say that I provided my vehicle to him to drive despite I was aware that he has bogus licence. I am aware of this that licence is issued on the address one resides. This is incorrect to say that I am giving false evidence to save my skin.”

The Tribunal while answering issue No.3, however, made no attempt to analyse the pleadings and evidence on record to ascertain whether the appellant

(owner) was aware of the fake driving licence possessed by the driver (respondent No.6). The Tribunal merely adverted to the investigation and verification report and found that the stated driving licence was invalid. The High Court also made no attempt to enquire into the relevant aspect, as has been consistently expounded by this Court and restated in *PEPSU Road Transport Corporation v. National Insurance Company*, AIR 2014 SC 305. Even in the case of *Premkumari and ors. v. Prahlad Dev and ors.*, AIR 2008 SC 1073, the Court after considering the judicial precedents opined as follows:

“It is clear from the above decision when the owner after verification satisfied himself that the driver has a valid licence and was driving the vehicle in question competently at the time of the accident there would be no breach of Section 149(2)(a)(ii), in that event, the insurance company would not then be absolved of liability. It is also clear that even in the case that the licence was fake, the insurance company would continue to remain liable unless they prove that the owner was aware or noticed that the licence was fake and still permitted him to drive.”

The decision in *PEPSU Road Transport Corporation* (supra) was relied upon by the appellant before the High Court which, however, distinguished the same by observing that it was on the facts of that case, where the Court opined that there was no evidence to prove that the driving licence produced by the authorities was fake. That approach, in our opinion, is manifestly wrong. Whereas, even in that case, the Court was called upon to deal with the similar question as is involved in this appeal. In that case, the Court first adverted to the decision in *United India Insurance Co. Ltd. v. Leheru and ors.*, AIR 2003 SC 1292, and then to the three-Judge Bench decision in *National Insurance Co. Ltd. v. Swaran Singh and ors.*, AIR 2004 SC 1531, Paragraphs 99-101 of *Swaran Singh* (supra) have been extracted, which read thus:

“99. So far as the purported conflict in the judgments of *India Assurance Co., Shimla v. Kamla*, AIR 2001 SC 1419, and *Leheru* (supra) is concerned, we may wish to point out that the defence to the effect that the licence held by the person driving the vehicle was a fake one, would be available to the insurance companies, but whether despite the same, the plea of default on the part of the owner has been established or not would be a question which will have to be determined in each case.

100. This Court, however, in *Leheru* (supra) must not be read to mean that an owner of a vehicle can under no circumstances have any duty to make any enquiry in this respect. The same, however, would again be a question which would arise for consideration in each individual case.

101. The submission of Mr. Salve that in *Lehru* case (supra), this Court has, for all intent and purport, taken away the right of an insurer to raise a defence that the licence is fake does not appear to be correct. Such defence can certainly be raised but it will be for the insurer to prove that the insured did not take adequate care and caution to verify the genuineness or otherwise of the licence held by the driver.”

The Court then went on to advert to a two-Judge Bench decision of this Court in *National Insurance Co. Ltd. v. Laxmi Narain Dhut*, AIR 2007 SC 1563, before dealing with the facts of the case before it.

Suffice it to observe that it is well established that if the owner was aware of the fact that the licence was fake and still permitted the driver to drive the vehicle, then the insurer would stand absolved. However, the mere fact that the driving licence is fake, per se, would not absolve the insurer. Indubitably, the High Court noted that the counsel for the appellant did not dispute that the driving licence was found to be fake, but that concession by itself was not sufficient to absolve the insurer.

•

290. MOTOR VEHICLES ACT, 1988 – Sections 147 and 166

Liability of Insurance Company – Deceased himself was the owner-cum-driver of the vehicle in question – Accident occurred due to the rash and negligent driving of the vehicle by the deceased himself – Held, deceased being the owner of the offending vehicle is not a third party within the meaning of the Motor Vehicle Act, 1988 – Claim petition filed by the legal representatives is not maintainable u/S 166 of the Act – Further, since the indemnification extended to personal accident of the deceased was limited to

Rs. 2,00,000/- under the contract of insurance, Insurance Company directed to pay the said amount towards compensation. (*Oriental Insurance Co. Ltd. v. Jhuma Shah*, (2007) 9 SCC 263, relied on)

मोटर यान अधिनियम, 1988 - धाराएं 147 एवं 166

बीमा कंपनी का दायित्व - मृतक प्रश्नगत वाहन का स्वामी तथा चालक स्वयं था - मृतक द्वारा स्वयं वाहन को उपेक्षा व उतावलेपन से चलाने के कारण दुर्घटना घटित हुई - अभिनिर्धारित, प्रश्नगत वाहन का स्वामी होने से मृतक, मोटर यान अधिनियम, 1988 के तहत तृतीय पक्ष के अर्थ में नहीं आता - विधिक प्रतिनिधियों द्वारा प्रस्तुत क्लेम याचिका अधिनियम की धारा 166 के तहत प्रचलनीय नहीं है - आगे यह भी कि, बीमा की संविदा के तहत मृतक की व्यक्तिगत दुर्घटना के लिए क्षतिपूर्ति दो लाख रुपए तक सीमित थी, बीमा कंपनी को उक्त राशि क्षतिपूर्ति के रूप में अदा करने के निर्देश दिए गए। (*ओरिएंटल इंश्योरेंस कंपनी लिमिटेड वि. झुमा शाह*, (2007) 9 एससीसी 263, अवलंबित)

National Insurance Company Limited v. Ashalata Bhowmik and others
Judgment dated 31.08.2018 passed by the Supreme Court in Civil Appeal No.
9100 of 2018, reported in (2018) 9 SCC 801

Relevant extracts from the judgment:

It is an admitted position that the deceased was the owner-cum-driver of the vehicle in question. The accident had occurred due to the rash and negligent driving of the vehicle by the deceased. No other vehicle was involved in the accident. The deceased himself was responsible for the accident. The deceased being the owner of the offending vehicle was not a third party within the meaning of the Act. The deceased was the victim of his own action of rash and negligent driving. A Claimant, in our view, cannot maintain a claim on the basis of his own fault or negligence and argue that even when he himself may have caused the accident on account of his own rash and negligent driving, he can nevertheless make the insurance company to pay for the same. Therefore, the respondents being the LR's of the deceased could not have maintained the claim petition filed under Section 166 of the Motor Vehicles Act.

This Court in *Oriental Insurance Co. Ltd. v. Jhuma Saha (Smt) and ors.*, AIR 2007 SC 1054, was considering a similar case where the owner himself was driving the vehicle which due to his negligence dashed with a tree on the roadside as a result of which he died. The Court held that the claim petition filed by his LRs was not maintainable. It was held thus:-

“10. The deceased was the owner of the vehicle. For the reasons stated in the claim petition or otherwise, he himself was to be blamed for the accident. The accident did not involve motor vehicle other than the one which he was driving. The question which arises for consideration is that the deceased himself being negligent, the claim petition under Section 166 of the Motor Vehicles Act, 1988 would be maintainable.

11. Liability of the insurer Company is to the extent of indemnification of the insured against the respondent or an injured person, a third person or in respect of damages of property. Thus, if the insured cannot be fastened with any liability under the provisions of the Motor Vehicles Act, the question of the insurer being liable to indemnify the insured, therefore, does not arise”.

Therefore, the High Court was not justified in directing the appellant/insurer to pay the compensation determined by the Tribunal. Since the indemnification extended to personal accident of the deceased is limited to Rs. 2,00,000/- under the contract of insurance, the respondents are entitled for the said amount

towards compensation. Hence, the appellant is directed to deposit the said sum of Rs. 2,00,000/- with interest @ 9 per cent per annum from the date of the Claim Petition till the date of deposit with the Tribunal within a period of four weeks from today.

•

291. MOTOR VEHICLES ACT, 1988 – Section 149

“Pay and Recover” – Applicability of Doctrine – Breach of Insurance policy on ground of invalid driving licence – Insurance Company directed to pay compensation amount awarded to the claimants and thereafter to recover the same from the owner of the vehicle in question – Further held, Insurance Company is not required to file a suit but can initiate proceeding before concerned Executing Court, to recover the said amount.

(National Insurance Company Ltd. v. Swaran Singh and others, (2004) 3 SCC 297, National Insurance Co. Ltd. v. Laxmi Narain Dhut, AIR 2007 SC 1563 and Oriental Insurance Co. Ltd. v. Nanjappan and others, AIR 2004 SC 1630, followed)

मोटरयान अधिनियम, 1988 - धारा 149

“भरो और वसूल करो” - सिद्धांत की प्रयोज्यता - अवैध चालन अनुज्ञप्ति के आधार पर बीमा पॉलिसी का उल्लंघन - बीमा कंपनी को आवेदकगण को अधिनिर्णीत क्षतिपूर्ति राशि अदा करने और बाद में वाहन के स्वामी से वसूल करने के निर्देश दिए गए - आगे यह भी अभिनिर्धारित कि, उक्त राशि वसूल करने हेतु, बीमा कंपनी को दावा प्रस्तुत करना आवश्यक नहीं है बल्कि वह निष्पादन न्यायालय के समक्ष कार्यवाही अग्रसर कर सकती है।

(नैशनल इंश्योरेंस कंपनी लिमिटेड वि. स्वर्ण सिंह तथा अन्य, (2004) 3 एससीसी 297, नैशनल इंश्योरेंस कंपनी लिमिटेड वि. लक्ष्मी नारायण धूत, एआईआर 2007 एस सी 1563 तथा ओरिएंटल इंश्योरेंस कंपनी लिमिटेड वि. नंजप्पन तथा अन्य, एआईआर 2004 एससी 1630, अनुसरित)

Shamanna and another v. Divisional Manager Oriental Insurance Co. Ltd. and others

Judgment dated 08.08.2018 passed by the Supreme Court in Civil Appeal No. 8144 of 2018, reported in AIR 2018 SC 3726

Relevant extracts from the judgment:

On 14.04.2008, Shankareppa Pattar, son of the appellants/claimants was travelling in a jeep bearing Reg.No.KA-22/M-3805. The jeep was driven negligently due to which door of the jeep suddenly opened and Shankareppa was thrown out of the vehicle and sustained grievous injuries and died in the hospital. In the claim petition filed by the appellants/parents of the deceased Shankareppa, the Tribunal awarded compensation of Rs. 3,55,500/- with interest

at 6% per annum from the date of claim petition till realisation. Since the driver of the jeep had no valid driving licence at the time of the accident and since there was violation of the terms of the insurance policy, the Tribunal directed the insurance company to pay the compensation to the claimants and granted liberty to the insurance company to recover the same from the owner of the offending vehicle.

x x x

In the case of third party risks, as per the decision in *National Insurance Company Ltd. v. Swaran Singh and others*, (2004) 3 SCC 297, the insurer had to indemnify the compensation amount payable to the third party and the insurance company may recover the same from the insured. Doctrine of “pay and recover” was considered by the Supreme Court in *Swaran Singh* (supra) case wherein the Supreme Court examined the liability of the insurance company in cases of breach of policy condition due to disqualifications of the driver or invalid driving licence of the driver and held that in case of third party risks, the insurer has to indemnify the compensation amount to the third party and the insurance company may recover the same from the insured. Elaborately considering the insurer’s contractual liability as well as statutory liability *vis-a-vis* the claims of third parties, the Supreme Court issued detailed guidelines as to how and in what circumstances, “pay and recover” can be ordered. In para 110, the Supreme Court summarized its conclusions as under:-

“110. The summary of our findings to the various issues as raised in these petitions is as follows:

- (i) Chapter XI of the Motor Vehicles Act, 1988 providing compulsory insurance of vehicles against third-party risks is a social welfare legislation to extend relief by compensation to victims of accidents caused by use of motor vehicles. The provisions of compulsory insurance coverage of all vehicles are with this paramount object and the provisions of the Act have to be so interpreted as to effectuate the said object.
- (ii) An insurer is entitled to raise a defence in a claim petition filed under Section 163-A or Section 166 of the Motor Vehicles Act, 1988, *inter alia*, in terms of Section 149(2)(a)(ii) of the said Act.
- (iii) The breach of policy condition e.g. disqualification of the driver or invalid driving licence of the driver, as contained in sub-section (2)(a)(ii) of Section 149, has to be proved to have been committed by the insured for avoiding liability by the insurer. Mere absence, fake or invalid driving licence or disqualification of the driver for driving at the relevant

time, are not in themselves defences available to the insurer against either the insured or the third parties. To avoid its liability towards the insured, the insurer has to prove that the insured was guilty of negligence and failed to exercise reasonable care in the matter of fulfilling the condition of the policy regarding use of vehicles by a duly licensed driver or one who was not disqualified to drive at the relevant time.

- (iv) Insurance companies, however, with a view to avoid their liability must not only establish the available defence(s) raised in the said proceedings but must also establish “breach” on the part of the owner of the vehicle; the burden of proof wherefore would be on them.
- (v) The court cannot lay down any criteria as to how the said burden would be discharged, inasmuch as the same would depend upon the facts and circumstances of each case.
- (vi) Even where the insurer is able to prove breach on the part of the insured concerning the policy condition regarding holding of a valid licence by the driver or his qualification to drive during the relevant period, the insurer would not be allowed to avoid its liability towards the insured unless the said breach or breaches on the condition of driving licence is/are so fundamental as are found to have contributed to the cause of the accident. The Tribunals in interpreting the policy conditions would apply “the rule of main purpose” and the concept of “fundamental breach” to allow defences available to the insurer under Section 149 (2) of the Act.
- (vii) The question, as to whether the owner has taken reasonable care to find out as to whether the driving licence produced by the driver (a fake one or otherwise), does not fulfill the requirements of law or not will have to be determined in each case.
- (viii) If a vehicle at the time of accident was driven by a person having a learner’s licence, the insurance companies would be liable to satisfy the decree.
- (ix) The Claims Tribunal constituted under Section 165 read with Section 168 is empowered to adjudicate all claims in respect of the accidents involving death or of bodily injury or damage to property of third party arising in use of motor vehicle. The said power of the Tribunal is not restricted to decide the claims *inter se* between claimant or claimants on

one side and insured, insurer and driver on the other. In the course of adjudicating the claim for compensation and to decide the availability of defence or defences to the insurer, the Tribunal has necessarily the power and jurisdiction to decide disputes *inter se* between the insurer and the insured. The decision rendered on the claims and disputes *inter se* between the insurer and insured in the course of adjudication of claim for compensation by the claimants and the award made thereon is enforceable and executable in the same manner as provided in Section 174 of the Act for enforcement and execution of the award in favour of the claimants.

- (x) Where on adjudication of the claim under the Act the Tribunal arrives at a conclusion that the insurer has satisfactorily proved its defence in accordance with the provisions of Section 149 (2) read with sub-section (7), as interpreted by this Court above, the Tribunal can direct that the insurer is liable to be reimbursed by the insured for the compensation and other amounts which it has been compelled to pay to the third party under the award of the Tribunal. Such determination of claim by the Tribunal will be enforceable and the money found due to the insurer from the insured will be recoverable on a certificate issued by the Tribunal to the Collector in the same manner under Section 174 of the Act as arrears of land revenue. The certificate will be issued for the recovery as arrears of land revenue only if, as required by sub-section (3) of Section 168 of the Act the insured fails to deposit the amount awarded in favour of the insurer within thirty days from the date of announcement of the award by the Tribunal.
- (xi) The provisions contained in sub-section (4) with the proviso there under and sub-section (5) which are intended to cover specified contingencies mentioned therein to enable the insurer to recover the amount paid under the contract of insurance on behalf of the insured can be taken recourse to by the Tribunal and be extended to claims and defences of the insurer against the insured by relegating them to the remedy before regular Court in cases where on given facts and circumstances adjudication of their claims *inter se* might delay the adjudication of the claims of the victims,"

As per the decision in *Swaran Singh* case (supra), onus is always upon the insurance company to prove that the driver had no valid driving licence and that

there was breach of policy conditions. Where the driver did not possess the valid driving licence and there are breach of policy conditions, “pay and recover” can be ordered in case of third party risks. The Tribunal is required to consider as to whether the owner has taken reasonable care to find out as to whether the driving licence produced by the driver, does not fulfill the requirements of law or not will have to be determined in each case.

The Supreme Court considered the decision of *Swaran Singh* case (supra) in subsequent decision in *National Insurance Co. Ltd. v. Laxmi Narain Dhut*, (2007) 3 SCC 700, wherein this Court held that “the decision in *Swaran Singh* case (supra) has no application to cases other than third party risks and in case of third party risks the insurer has to indemnify the amount and if so advised, to recover the same from the insured”. The same principle was reiterated in *Prem Kumari v. Prahlad Dev and others*, (2008) 3 SCC 193.

For the sake of completion, we may refer to few judgments where the breach of policy conditions was fundamental and the Supreme Court taking contrary view that the insurance companies were not liable to pay the compensation. In *National Insurance Co. Ltd. v. Bommithi Subbhayamma and others*, (2005) 12 SCC 243, the Supreme Court reversed the judgment of Andhra Pradesh High Court in making the insurance company liable for payment of compensation in respect of gratuitous passengers carried in the goods vehicle.

In *Oriental Insurance Co. Ltd. v. Brij Mohan and others*, (2007) 7 SCC 56, the claimant was travelling in the trolley attached to tractor carrying earth to brick kiln. It was found that the tractor and the trolley were not used for “agricultural works”, the only purpose for which the tractor was insured, when the claimant sustained the injuries. The Supreme Court though held that the insurance company is not liable to pay compensation, however, invoked the power vested in the Supreme Court under Article 142 of the Constitution of India in directing the insurance company to satisfy the award by paying compensation to the insured/claimant and realize the same from the owner of the tractor.

In the present case, to deny the benefit of ‘pay and recover’, what seems to have substantially weighed with the High Court is the reference to larger Bench made by the two-Judge Bench in *National Insurance Co. Ltd. v. Parvathneni and another*, (2009) 8 SCC 785, which doubted the correctness of the decisions which in exercise of jurisdiction under Article 142 of the Constitution of India directing insurance company to pay the compensation amount even though insurance company has no liability to pay. In *Parvathneni* case (supra), the Supreme Court pointed out that Article 142 of the Constitution of India does not cover such type of cases and that “if the insurance company has no liability to pay at all, then, it cannot be compelled by order of the Court in exercise of its jurisdiction under Article 142 of the Constitution of India to pay the compensation amount and later on recover it from the owner of the vehicle”. The above reference in *Parvathneni* case (supra) has been disposed of on 17.09.2013 by

the three-Judges Bench keeping the questions of law open to be decided in an appropriate case.

Since the reference to the larger bench in *Parvathneni* case (supra) has been disposed of by keeping the questions of law open to be decided in an appropriate case, presently the decision in *Swaran Singh* case (supra) followed in *Laxmi Narain Dhut* (supra) and other cases hold the field. The award passed by the Tribunal directing the insurance company to pay the compensation amount awarded to the claimants and thereafter, recover the same from the owner of the vehicle in question, is in accordance with the judgment passed by this Court in *Swaran Singh* (supra) and *Laxmi Narain Dhut* (supra) cases. While so, in our view, the High Court ought not to have interfered with the award passed by the Tribunal directing the first respondent to pay and recover from the owner of the vehicle. The impugned judgment of the High Court exonerating the insurance company from its liability and directing the claimants to recover the compensation from the owner of the vehicle is set aside and the award passed by the Tribunal is restored.

So far as the recovery of the amount from the owner of the vehicle, the insurance company shall recover as held in the decision in *Oriental Insurance Co. Ltd. v. Nanjappan and others*, (2004) 13 SCC 224, where this Court held that “...that for the purpose of recovering the same from the insured, the insurer shall not be required to file a suit. It may initiate a proceeding before the concerned Executing Court as if the dispute between the insurer and the owner was the subject matter of determination before the Tribunal and the issue is decided against the owner and in favour of the insurer.”

•

***292. MOTOR VEHICLES ACT, 1988 – Sections 166 and 168**

Appreciation of Evidence – Reliable evidence of witness reinforced with site map – Gas tanker was parked in middle of the road without indicator or parking lights – Busy road and presence of flash lights of the oncoming traffic on the front side – Visibility of the tanker for bystander does not necessarily imply visibility of tanker for driver who met with accident – Held, nature of proof in accident claim cases is qualitatively different from criminal cases – No negligence can be inferred on the part of driver of the claimant’s car – Deduction towards contributory negligence set aside – Enhanced compensation awarded.

मोटर यान अधिनियम, 1988 - धाराएं 166 एवं 168

साक्ष्य का मूल्यांकन - साक्षी की विश्वसनीय साक्ष्य मौका नक्शा से प्रबलित - गैस टैंकर इंडिकेटर अथवा पार्किंग लाइट्स के बिना बीच सड़क पर पार्क किया गया था - व्यस्त सड़क और सामने से आने वाले यातायात की फ्लैश लाइट की उपस्थिति - पास में खड़े व्यक्ति का टैंकर की दृश्यता का आवश्यक रूप से मतलब दुर्घटनाग्रस्त

चालक की टैंकर की दृश्यता नहीं है - अभिनिर्धारित, दुर्घटना दावा प्रकरण में साक्ष्य की प्रकृति की गुणवत्ता आपराधिक प्रकरणों से भिन्न है - दावाकर्ता की कार के चालक की कोई उपेक्षा अनुमानित नहीं की जा सकती है - योगदायी उपेक्षा के संबंध में की गई कटौती अपास्त की गई - वर्धित प्रतिकर प्रदान किया गया।

Archit Saini and another v. Oriental Insurance Company Ltd and others

Judgment dated 09.02.2018 passed by the Supreme Court in Civil Appeal No. 7300 of 2016, reported in 2018 (4) MPLJ 319 (SC)(3 Judge Bench).

•

293. MOTOR VEHICLES ACT, 1988 – Sections 166 and 173

- (i) **Motor accident; compensation for – Accidents leading to injuries and disablements – Person must not only be compensated for his physical injury, but also for non-pecuniary losses which he has suffered due to injury – Claimant is entitled to be compensated for his inability to lead full life, and enjoy those things and amenities which he would have enjoyed, but for injuries.**
- (ii) **Just compensation – Purpose of compensation under Motor Vehicles Act is to fully and adequately restore the aggrieved to the position prior to accident.**

मोटरयान अधिनियम, 1988 - धाराएं 166 एवं 173

- (i) मोटर दुर्घटना के लिये क्षतिपूर्ति - दुर्घटना के परिणामस्वरूप उपहतियां व निर्योग्यता कारित - व्यक्ति को न केवल शारीरिक क्षतियों के लिए वरन् क्षति के परिणाम स्वरूप कारित अमौद्रिक हानि के लिए भी क्षतिपूर्ति की जानी चाहिए - दावाकर्ता अपने सम्पूर्ण जीवन के लिए कारित और क्षतियों से प्रभावित चीजों व सुख सुविधाओं का उपभोग करने की अक्षमता के लिए क्षतिपूर्ति प्राप्त करने का पात्र है।
- (ii) उचित प्रतिकर - मोटर यान अधिनियम के अधीन क्षतिपूर्ति का प्रयोजन उपहत व्यक्ति को दुर्घटना के पूर्व की स्थिति में पूर्णतः और पर्याप्त रूप से प्रत्यावर्तित करना है।

Anant Dukre v. Pratap Lamzane and another

Judgment dated 21.08.2018 passed by the Supreme Court in Civil Appeal No. 8420 of 2018, reported in (2018) 9 SCC 450

Relevant extracts from the judgment:

In cases of motor accidents leading to injuries and disablements, it is a well settled principle that a person must not only be compensated for his physical injury, but also for the non-pecuniary losses which he has suffered due to the

injury. The Claimant is entitled to be compensated for his inability to lead a full life, and enjoy those things and amenities which he would have enjoyed, but for the injuries.

The purpose of compensation under the Motor Vehicles Act is to fully and adequately restore the aggrieved to the position prior to the accident. This Court in *Yadav Kumar v. The Divisional Manager, National Insurance Company Ltd., (2010) 10 SCC 341*, explained “just compensation” in the following words:

“It goes without saying that in matters of determination of compensation both the Tribunal and the Court are statutorily charged with a responsibility of fixing a ‘just compensation’. It is obviously true that determination of a just compensation cannot be equated to a bonanza. At the same time the concept of ‘just compensation’ obviously suggests application of fair and equitable principles and a reasonable approach on the part of the Tribunals and Courts. This reasonableness on the part of the Tribunal and Court must be on a large peripheral field.”

•

294. NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT, 1985 – Sections 42, 43 and 50

- (i) **Application of Section 42 – Requirement of reducing the information received in writing – Only where the act is committed in building, conveyance or enclosed place – Seizure at public place – Section 43 is applicable – Reducing the information received is not required.**
- (ii) **Mandate of Section 50 – Duty to inform the suspect about his legal right to be searched before a Gazetted Officer or a Magistrate – Strict compliance and not mere substantial compliance is necessary.**
- (iii) **Search of person – Searched bag in addition to search of person – Contraband found in the bag and not his person – Contraband is recovered from the person of the detainee or not, is irrelevant – Strict compliance is mandatory as person was also searched.**

स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम, 1985 - धाराएं 42, 43 एवं 50

- (i) धारा 42 की प्रयोज्यता - प्राप्त सूचना को लेखबद्ध किये जाने की आवश्यकता - मात्र जहाँ कृत्य किसी भवन, वाहन या संलग्न स्थान में कारित किया गया है - लोक स्थान पर जसी - धारा 43 लागू होती है - प्राप्त सूचना का लेखबद्ध किया जाना आवश्यक नहीं है।

- (ii) धारा 50 की आज्ञापकता - राजपत्रित अधिकारी अथवा मजिस्ट्रेट के समक्ष संदिग्ध को उसके तलाशी के विधिक अधिकार के बारे में सूचना दिये जाने का कर्तव्य - सख्त पालन न कि मात्र पर्याप्त पालन आवश्यक है।
- (iii) व्यक्ति की तलाशी - व्यक्ति की तलाशी के अतिरिक्त थैले की तलाशी - विनिषिद्ध सामग्री थैले में पाई गई न कि उस व्यक्ति पर - विनिषिद्ध सामग्री निरोधित व्यक्ति से बरामद हुई थी अथवा नहीं, असंगत है - सख्त अनुपालन आज्ञापक है क्योंकि व्यक्ति की भी तलाशी की गई थी।

S.K. Raju @ Abdul Haque @ Jagga v. State of West Bengal

Judgment dated 05.09.2018 passed by the Supreme Court in Criminal Appeal No. 459 of 2017, reported in 2018 (4) Crimes 147 (SC)

Relevant extracts from the judgment:

An empowered officer under Section 42(1) is obligated to reduce to writing the information received by him, only when an offence punishable under the Act has been committed in any building, conveyance or an enclosed place, or when a document or an article is concealed in a building, conveyance or an enclosed place. Compliance with Section 42, including recording of information received by the empowered officer, is not mandatory, when an offence punishable under the Act was not committed in a building, conveyance or an enclosed place. Section 43 is attracted in situations where the seizure and arrest are conducted in a public place, which includes any public conveyance, hotel, shop, or other place intended for use by, or accessible to, the public.

The appellant was walking along the Picnic Garden Road. He was intercepted and detained immediately by the raiding party in front of Falguni Club, which was not a building, conveyance or an enclosed place. The place of occurrence was accessible to the public and fell within the ambit of the phrase “public place” in the explanation to Section 43. Section 42 had no application.

x x x

According to Section 50(1), an empowered officer should necessarily inform the suspect about his legal right, if he so requires, to be searched in the presence of a gazetted officer or a magistrate. In *Vijaysinh Chandubha Jadeja v. State of Gujarat*, (2011) 1 SCC 609, a Constitution Bench of this Court interpreted Section 50 thus:

“The mandate of Section 50 is precise and clear, viz. if the person intended to be searched expresses to the authorised officer his desire to be taken to the nearest gazetted officer or the Magistrate, he cannot be searched till the gazetted officer or the Magistrate, as the case may be, directs the authorised officer to do so. In view of the foregoing discussion, we are of the firm opinion that the object with

which right under Section 50 (1) of the NDPS Act, by way of a safeguard, has been conferred on the suspect, viz. to check the misuse of power, to avoid harm to innocent persons and to minimise the allegations of planting or foisting of false cases by the law enforcement agencies, it would be imperative on the part of the empowered officer to apprise the person intended to be searched of his right to be searched before a gazetted officer or a Magistrate. We have no hesitation in holding that in so far as the obligation of the authorised officer under sub-Section (1) of Section 50 of the NDPS Act is concerned, it is mandatory and requires a strict compliance. Failure to comply with the provision would render the recovery of the illicit article suspect and vitiate the conviction if the same is recorded only on the basis of the recovery of the illicit article from the person of the accused during such search. Thereafter, the suspect may or may not choose to exercise the right provided to him under the said provision. We are of the opinion that the concept of “substantial compliance” with the requirement of Section 50 of the NDPS Act introduced and read into the mandate of the said Section in *Joseph Fernandez and Prabha Shankar Dubey* is neither borne out from the language of Sub- section (1) of Section 50 nor it is in consonance with the dictum laid down in *State of Punjab v. Baldev Singh, (1999) 6 SCC 172,*”

The principle which emerges from *Vijaysinh* (supra) is that the concept of “substantial compliance” with the requirement of Section 50 is neither in accordance with the law laid down in *Baldev Singh* (supra) nor can it be construed from its language. [Reference may also be made to the decision of a two judge Bench of this Court in *MylaVenkateswarlu v. State of Andhra Pradesh, (2012) 5 SCC 226*. Therefore, strict compliance with Section 50(1) by the empowered officer is mandatory. Section 50, however, applies only in the case of a search of a person. In *Baldev Singh*,(supra) the Court held “on its plain reading, Section 50 would come into play only in the case of a search of a person as distinguished from search of any premises, etc.” In *State of Himachal Pradesh v. Pawan Kumar, (2005) 4 SCC 350*, a three judge Bench of this Court held that the search of an article which was being carried by a person in his hand, or on his shoulder or head, etc., would not attract Section 50. It was held thus:

“In common parlance it would be said that a person is carrying a particular article, specifying the manner in which it was carried like hand, shoulder, back or head, etc. Therefore, it is not possible to include these articles within

the ambit of the word “person” occurring in Section 50 of the Act. After the decision in *Baldev Singh* (supra) this Court has consistently held that Section 50 would only apply to search of a person and not to any bag, article or container, etc. being carried by him.”

In *State of Rajasthan v. Parmanand and another*, (2014) 5 SCC 345, on a search of the person of the respondent, no substance was found. However, subsequently, opium was recovered from the bag of the respondent. A two judge Bench of this Court considered whether compliance with Section 50(1) was required. This Court held that the empowered officer was required to comply with the requirements of Section 50(1) as the person of the respondent was also searched. Reference may also be made to the decision of a two judge Bench of this Court in *Dilip v. State of Madhya Pradesh*, (2007) 1 SCC 450. It was held thus:

“Thus, if merely a bag carried by a person is searched without there being any search of his person, Section 50 of the NDPS Act will have no application. But if the bag carried by him is searched and his person is also searched, Section 50 of the NDPS Act will have application.”

295. PREVENTION OF CORRUPTION ACT, 1988 – Sections 7, 13 (1) (d) and 20

- (i) Whether demand and acceptance is *sine qua non* to constitute offence punishable under Sections 7 and 13 (1) (d)? Held, Yes.
- (ii) Presumption under Section 20 of the Act; nature of – It is rebuttable one – Standard of proof for accused to rebut the presumption is preponderance of probabilities.

भ्रष्टाचार निवारण अधिनियम, 1988 - धाराएं 7, 13 (1) (घ) और 20

- (i) क्या मांग एवं अभिस्वीकृति धाराएं 7 एवं 13 (1) (घ) के अधीन दण्डनीय अपराध गठित करने की अनिवार्य शर्त हैं? अभिनिर्धारित, हाँ।
- (ii) अधिनियम की धारा 20 की उपधारणा की प्रकृति - यह खण्डनीय है - अभियुक्त पर इस उपधारणा को खण्डित करने के लिए प्रमाण का स्तर अधिसंभाव्यता की प्रबलता है।

State of Gujarat v. Navinbhai Chandrakant Joshi and others

Judgment dated 17.07.2018 passed by the Supreme Court in Criminal Appeal No. 895 of 2018, reported in (2018) 9 SCC 242

Relevant extracts from the judgment:

It is well-settled that to establish the offence under Sections 7 and 13 (1) (d) of the Act, particularly those relating to the trap cases, the prosecution has to establish the existence of demand as well as acceptance by the public servant. In *B. Jayaraj v. State of A.P.*, (2014) 13 SCC 55, it was held as under:-

“7. Insofar as the offence under Section 7 is concerned, it is a settled position in law that demand of illegal gratification is *sine qua non* to constitute the said offence and mere recovery of currency notes cannot constitute the offence under Section 7 unless it is proved beyond all reasonable doubt that the accused voluntarily accepted the money knowing it to be a bribe. The above position has been succinctly laid down in several judgments of this Court. By way of illustration reference may be made to the decision in *C.M. Sharma v. State of A.P.*, (2010) 15 SCC 1 and *C.M. Girish Babu v. CBI*, (2009) 3 SCC 779.”

In the present case, demand of the money by accused No.1-J.D. Patel and acceptance of the bribe amount by accused No.2-Navinbhai at the behest of accused No.1-J.D. Patel is proved by the evidence of PWs 1 and 3. In his evidence, PW-1 had clearly stated about the demand by accused No.1-J.D. Patel for expediting the matter regarding the approval of revised plan for Non-Agricultural permission. PW-1 further stated that when he met accused No.1-J.D. Patel on 03.04.1991, accused No.1-J.D. Patel told him that it would not look proper if he takes the amount from PW-1 in office and showed him accused No.2-Navinbhai and asked PW-1 to give the money to him. PW-1 further stated that he went to the gallery and gave muddamal currency notes to accused No.2-Navinbhai. Thereafter, accused No.2-Navinbhai had gone near accused No.1-J.D. Patel and sat down. On showing the pre-arranged signal, the police team went inside and questioned accused Nos.1 and 2. On search of accused No.2-Navinbhai, muddamal currencies were recovered from the left side shirt pocket. Throwing light of ultra violet lamp had shown presence of anthracene powder in the left side shirt pocket of accused No.2-Navinbhai. Likewise, throwing light of ultra violet lamp on the hands of accused No.1-J.D. Patel shown the presence of anthracene powder. From the evidence of PW-1, demand by accused No.1-J.D. Patel and accused No.2-Navinbhai is proved by the prosecution. The same is corroborated by the test of the ultra violet light showing the presence of anthracene powder on the shirt worn by accused No.2-Navinbhai and the right hand of accused No.1-J.D. Patel. Evidence of PW-1 is corroborated by the evidence of PW- 3-Devendra Kumar. The trial Court recorded the findings that the evidence of PWs 1 and 3 is consistent and they are reliable witnesses. Upon appreciation of evidence, adduced by the prosecution, the trial Court convicted accused Nos. 1 and 2.

The High Court acquitted the accused on the ground that there was no recovery from accused No.1-J.D. Patel and that the demand by the accused persons has not been established by the prosecution. The High Court took the view that accused No.2-Navin bhai had no idea for what purpose the money was given to accused No.1-J.D. Patel by PW-1 and therefore, it cannot be said that

accused No.2-Navinbhai had accepted the bribe amount upon demand to PW-1. The High Court was not right in brushing aside the evidence of PW-1 who has clearly stated that accused No.1-J.D. Patel demanded bribe of Rs. 1,000/- and the same was settled for ` 500/- for expediting the matter for conversion of the plot for non-agricultural purpose. Recovery of the tainted currency notes from accused No.2-Navinbhai and the presence of anthracene powder in the right hand of accused No.1-J.D. Patel and the pocket of the shirt of accused No.2- Navinbhai clearly show that they acted in tandem in the demand and acceptance of the bribe amount. When the demand and acceptance of illegal gratification has been proved by the evidence of PWs 1 and 3, the High Court was not right in holding that the demand and acceptance was not proved. The findings of the trial Court did not suffer from any infirmity and the High Court was not justified in setting aside the conviction of the accused.

So far as the presumption raised under Section 20 of the Act for the offence under Section 7 of the Act is concerned, it is settled law that the presumption raised under Section 20 of the Act is a rebuttable presumption, and that the burden placed on the appellant for rebutting the presumption is one of preponderance of probabilities. In *C.M. Girish Babu v. C.B.I. Cochin, High Court of Kerala, (2009) 3 SCC 779*, this Court held as under:-

“21. It is well settled that the presumption to be drawn under Section 20 is not an inviolable one. The accused charged with the offence could rebut it either through the cross-examination of the witnesses cited against him or by adducing reliable evidence.....

22. It is equally well settled that the burden of proof placed upon the accused person against whom the presumption is made under Section 20 of the Act is not akin to that of burden placed on the prosecution to prove the case beyond a reasonable doubt...”

Since it is established that the accused was possessing the bribe money, it was for them to explain that how the bribe money has been received by them and if he fails to offer any satisfactory explanation, it will be presumed that he has accepted the bribe.

In the case in hand, the accused have not offered any explanation to rebut the presumption under Section 20 of the Act. On the other hand, from the evidence of PW-1 that accused No.1 demanded the bribe appears to be natural. The application for approval of revised plan was earlier rejected. When the complainant and his advocate met TDO and on whose direction PW-1 has paid the requisite fine amount, the file has to necessarily move. It was at that point of time accused No.1 demanded bribe amount from PW-1. While appreciating the evidence, the High Court should have given proper weight to the views of the trial Court as to the credibility of all evidence of PWs 1 and 3. When the findings

recorded by the trial Court is based upon appreciation of evidence, the High Court was not right in reversing the judgment of the trial Court.

•

***296. PREVENTION OF CORRUPTION ACT, 1988 – Sections 7 and 20**

- (i) **Appreciation of evidence – Failure to produce tape recorder in Court – Effect – Other clinching evidence of demand and acceptance of bribe – Official position of the accused for related work also admitted – Failure to produce tape recorder is not fatal.**
- (ii) **Presumption under Section 20 – Factum of demand followed by acceptance established – Presumption of motive or reward of Section 7 can be raised – Absence of any explanation to rebut the same – Conviction held to be proper.**

भ्रष्टाचार निवारण अधिनियम, 1988 - धाराएं 7 एवं 20

- (i) साक्ष्य का मूल्यांकन - न्यायालय में टेप रिकार्डर पेश करने में असफलता - प्रभाव - रिश्त की माँग और स्वीकृति की अन्य प्रभावी साक्ष्य - संबंधित कार्य के लिए अभियुक्त की पदीय स्थिति की भी स्वीकारोक्ति - टेप रिकार्डर पेश करने में असफलता घातक नहीं है।
- (ii) धारा 20 के अधीन उपधारणा - माँग के पश्चात् स्वीकृति के तथ्य को स्थापित किया गया - धारा 7 के हेतु अथवा पारितोष की उपधारणा की जा सकती है - उक्त उपधारणा को खण्डित करने के किसी भी स्पष्टीकरण का अभाव - दोषसिद्धि उचित ठहरायी गई।

R.S. Ashtkar v. Central Bureau of Investigation, Bhopal

Order dated 15.03.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in Criminal Appeal No. 1004 of 2010, reported in 2018 (IV) MPJR SN 6

•

297. PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005 – Sections 2 (a), 3 and 12

- (i) **Applicability of Act – As to conduct and incidents prior to the commencement of DV Act – Wife was living separately under a decree of judicial separation when the Act came into force – Held, status of wife is not changed by such decree – Such wife falls under the definition of “aggrieved person” defined under Section 2 (a) of the Act – Application is maintainable.**
- (ii) **Domestic violence – Economic abuse – Includes filing of appeals and revisions on flimsy and frivolous grounds against orders passed in favour of aggrieved person.**
- (iii) **Execution of order in overseas – Order passed under the Act – Such an order may be executed overseas by taking recourse of the provisions of Chapter VII-A of the CrPC.**

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005 - धाराएं 2 (क), 3 एवं 12

- (i) अधिनियम की प्रयोज्यता - अधिनियम के लागू होने के पूर्व के आचरण एवं प्रसंगों पर - अधिनियम के लागू होने के समय पत्नी न्यायिक पृथक्करण की आज्ञा से अधीन पति से पृथक निवास कर रही थी - अभिनिर्धारित, पत्नी की प्रास्थिति ऐसी आज्ञा से परिवर्तित नहीं होती है - ऐसी पत्नी अधिनियम की धारा 2 (ए) में परिभाषित “व्यथित व्यक्ति” की परिभाषा में आती है - आवेदन पोषणीय पाया गया।
- (ii) घरेलू हिंसा - आर्थिक दुर्व्यवहार - व्यथित व्यक्ति के पक्ष में पारित आदेशों के विरुद्ध निर्बल एवं तुच्छ आधारों पर अपील एवं पुनरीक्षण प्रस्तुत करना आर्थिक दुर्व्यवहार की श्रेणी में आता है।
- (iii) विदेश में आदेश का प्रवर्तन - अधिनियम के अधीन पारित आदेश का प्रवर्तन - ऐसे आदेश का विदेश में प्रवर्तन दं.प्र.सं. के अध्याय सात-क के प्रावधानों का उपयोग कर कराया जा सकता है।

Manoj Pillai v. Smt. Prasita Manoj Pillai

Order dated 17.03.2017 passed by the High Court of Madhya Pradesh in Criminal Revision No. 967 of 2015, reported in 2018 (2) ANJ (MP) 212

Relevant extracts from the order:

In the case of *Shalini v. Kishor and others*, 2015 11 SCC 718, the undisputed facts were that the applicant-husband got married to respondent-wife on 8.5.1990 and that he drove her away from the matrimonial house sometime in the year 1992. In that case Hon'ble the Supreme Court has interpreted the domestic relationship as defined in “clause (f)” of Section 2 of the Act and held on the basis of the aforesaid admitted facts that the domestic relationship between them is established. In that case, the Supreme Court, having placed reliance on the law laid down by it in the case of *V.D. Bhanot v. Savita Bhanot*, (2012) 3 SCC 183 and *Saraswathy v. Babu*, (2014) 3 SCC 712, has held that the conduct of the parties even prior to coming into force of the Act can be taken into consideration while passing orders under Sections 18, 19 and 20(1)(d) of the Act. In the case of *Krishna Bhattacharjee v. Sarathi Choudhary and another*, 2016 CrLJ 330 (SC), the wife was not living with her husband at the time when the Act came into force on 26.10.2006 because of decree for judicial separation. The Supreme Court has held that the legal relationship between the husband and the wife continues even after the decree for judicial separation, therefore, the status of wife is an aggrieved person as per the definition given under Section 2(a) of the Act, with the result the provisions of the Act will apply in the case. In view of the law laid down in the aforesaid authorities, it is held that the non-applicant has acquired the status of an aggrieved person and that the provisions of the Act are applicable in the instant case.

X X X

Few words more, the Act is intended to protect the women from being victims of domestic violence which in its sweep also includes domestic violence of economic nature, therefore, the filing of appeals and revisions on flimsy and frivolous grounds against the order(s) passed by the trial Court in favour of the aggrieved woman amounts to causing further domestic violence of economic nature upon her. It is already held that this revision is devoid of merits and substance and it is also apparent from the contents of the application that the non-applicant is a victim of domestic violence inflicted by the applicants. Therefore, the applicants are directed to pay the non-applicant ` 5000/- (five thousand) towards the expenses of this revision.

x x x

At the time of arguments, the learned counsel for the applicants has contended as to how any order passed under the Act in the instant case will be executable in Dubai. From the perusal of the application, it is evident that the non-applicant has sought mainly monetary reliefs against applicant No.1. The monetary relief has been defined in Section 2(k) of the Act and such reliefs are to be granted by way of proceedings under Sections 12 and 23 of the Act. The Section 12 covers in its application all kinds of reliefs including monetary relief as well as protection order and compensation. In case of non-compliance of an order of monetary relief or compensation the aggrieved person has to apply to the jurisdictional Magistrate, who has passed the said order, for execution of the order as per the provisions of Section 20 of the Act. The Magistrate may get the order executed in terms of sub-Sections 4 and 6 of Section 20 of the Act. Section 28 of the Act lays down that the Courts shall be governed by the general provisions of the Code of Criminal Procedure in relation to the proceedings under Sections 12, 18, 19, 20, 21, 22 and 23 as well as Section 31 of the Act. Thus, in the present case the non-applicant may take recourse to provisions of "CHAPTER VII A" of the Cr.P.C. to get the order executed in Dubai against applicant No.1.

•

298. PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005 – Sections 18 and 31

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE RULES, 2006 – Rule 6 (5)

Recovery of maintenance amount, procedure thereof – Recovery will be in the same manner as laid down in Section 125 Cr.P.C. – General provision of the Cr.P.C. shall govern the proceedings – Court may issue warrant for levying the amount and may send defaulter respondent to civil prison as well – Also held, application under Section 31 must be treated as per sub-Rule 5 of Rule 6.

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005 - धाराएं 18 एवं 31

घरेलू हिंसा से महिलाओं का संरक्षण नियम, 2006 - नियम 6 (5)

भरण-पोषण की राशि की वसूली के संबंध में प्रक्रिया - वसूली दण्ड प्रक्रिया संहिता की धारा 125 में यथा विहित रीति से ही होगी - दण्ड प्रक्रिया संहिता के सामान्य प्रावधान कार्यवाहियों को शासित करेंगे - न्यायालय राशि के उद्ग्रहण हेतु वारंट जारी कर सकता है तथा साथ ही व्यतिक्रमी प्रत्यर्थी को सिविल जेल भेज सकता है - यह भी अभिनिर्धारित, धारा 31 के अंतर्गत आवेदन को नियम 6 उपनियम 5 के अनुरूप माना जाना चाहिए।

Rakesh Sahu v. Smt. Mamta Sahu

Order dated 01.05.2017 passed by the High Court of Madhya Pradesh in M.Cr.C. No. 1310 of 2016, reported in 2018 (IV) MPJR SN 12

Relevant extracts from the order:

It is pertinent to mention herein that the sub-Rule 5 of Rule 6 of the Protection of Women from Domestic Violence Rules, 2006 (for short the 'Rules 2006') provides that the orders of Magistrate shall be enforced in the same manner as laid down in Section 125 Cr.P.C. Thus, if any person so ordered to pay the maintenance fails to comply with the order the Magisterial Court of the competent jurisdiction is bound to issue warrant for levying the amount due in the manner for levying fines as per Section 421 Cr.P.C and may send the defaulter respondent to civil prison as per the procedure contemplated under Section 125 Cr.P.C. Section 28 (1) of the Act provides that the provisions of Sections 12, 18 to 23 and 31 of the Act shall be governed by the general provisions of the Cr.P.C. In this view of the matter, the learned JMFC ought to have registered the application filed by the respondent herein, under sub-Rule 5 of Rule 6 of the Rules 2006, notwithstanding that the respondent has filed an application under Section 31 of the Act in view of the law laid down by the Supreme Court in the case of *T. Nagappa v. Y.R. Muralidhar*, 2008 4 MPLJ 455, wherein it is held that mere wrong mentioning of provision of law in an application would not be of any relevance, if the Court concerned has the requisite jurisdiction to pass an order on it. Admittedly, the learned JMFC has jurisdiction to pass an order for recovery of the arrears of maintenance allowance against the applicant.

•

***299. STAMP ACT, 1899 – Section 47-A**

Market value of property – Relevant date for the estimation of market value – Allotment of plot in the year 1984 – Execution of instrument of registration in the year 2009 – Held, relevant date is the date of the execution.

स्टाम्प अधिनियम, 1899 - धारा 47-क

सम्पत्ति का बाजार मूल्य - बाजार मूल्य के आंकलन हेतु सुसंगत तिथि - भू-खण्ड का आवंटन वर्ष 1984 में किया गया - पंजीकृत विलेख का निष्पादन वर्ष 2009 में किया गया - अभिनिर्धारित, सुसंगत तिथि निष्पादन की तिथि है।

Gyanprakash v. State of M.P. and ors.

Order dated 19.04.2018 passed by the High Court of Madhya Pradesh (Indore Bench) in Writ Petition No. 6254 of 2012, reported in 2014 (IV) MPJR 59

•

300. TRADE MARKS ACT, 1999 – Sections 18, 11 and 29

TRADE MARK RULES, 2000 – Schedule IV Class 29 and 30

- (i) Trade Mark; infringement of – Registered trademark of petitioner-company ‘NANDINI’ in respect of milk and milk products whereas opposite party running restaurant having registered trademark as ‘NANDHINI DELUXE’ in respect of goods like coffee, tea, sugar, cereals, meat etc. used in services of restaurant business – Held, nature of goods of both parties are different and belonging to different classes under schedule – Trademark with logo adopted by both parties are totally different and cannot be said to be deceptively similar – Also, Proprietor of trade mark cannot enjoy monopoly over entire class of goods and, particularly, when he is not using said trade mark in respect of certain goods falling under same class.
- (ii) Estoppel – Judgment of coordinate Bench attaining finality – Would act as estoppel between the parties in subsequent proceedings.

व्यापार चिन्ह अधिनियम, 1999 - धाराएं 18, 11 एवं 29

व्यापार चिन्ह नियम, 2000 - अनुसूची IV वर्ग 29 एवं 30

- (i) व्यापार चिन्ह का उल्लंघन - याची कम्पनी का दूध और दुग्ध उत्पादों के संबंध में पंजीकृत व्यापार चिन्ह ‘नंदिनी’ जबकि प्रतिपक्ष द्वारा रेस्टोरेंट व्यवसाय की सेवाओं में प्रयुक्त कॉफी, चीनी, अनाज, मांस आदि जैसी वस्तुओं के संबंध में “नंदिनी डीलक्स” नाम का पंजीकृत व्यापार चिन्ह धारित - अभिनिर्धारित, दोनों पक्षों की वस्तुओं का स्वरूप भिन्न है तथा अनुसूची के सुभिन्न वर्गों से संबंधित है - चिन्ह (logo) के साथ व्यापार चिन्ह पूर्णतः सुभिन्न है और इसे इतना समरूप नहीं कहा जा सकता कि धोखा हो जाए - यह भी कि, व्यापार चिन्ह का स्वामी वस्तुओं के सम्पूर्ण वर्ग पर एकाधिकार उपभोग नहीं कर सकता है और विशेषतः तब जब कि वह कथित व्यापार चिन्ह को समान वर्ग में आने वाली कतिपय वस्तुओं के संबंध में प्रयोग नहीं कर रहा हो।

- (ii) विबंध - अंतिमता प्राप्त समवर्ती पीठ का निर्णय - पश्चात्तवर्ती कार्यवाहियों में पक्षकारों के मध्य विबंध के रूप में कार्य करेगा।

Nandhini Deluxe v. Karnataka Co-operative Milk Producers Federation Ltd.

Judgment dated 26.07.2018 passed by the Supreme Court in Civil Appeal No. 2937 of 2018, reported in (2018) 9 SCC 183

Relevant extracts from the judgment:

We proceed on the presumption that the trade mark 'NANDHINI', which is registered in the name of the appellant has acquired distinctiveness though the appellant disputes the same. Otherwise also there is no challenge to the registration of this name in favour of the respondent. The moot question, according to us, is as to whether the appellant is entitled to seek registration of the mark 'NANDHINI' in respect of the goods in which it is dealt with, as noted above. Therefore, the fulcrum of the dispute is as to whether such a registration in favour of the appellant would infringe rights of the respondent. The entire case of the respondent revolves around the submissions that the adaptation of this trade mark by the appellant, which is phonetically similar to that of the respondent, is not a bona fide adaptation and this clever device is adopted to catch upon the goodwill which has been generated by the respondent in respect of trade mark 'NANDINI'. On that premise, the respondent alleges that the proposed trade mark 'NANDHINI' for which the appellant applied for registration is similar trade mark in respect of similar goods and, therefore, it is going to cause deception and confusion in the minds of the users that the goods in which the appellant is trading, in fact, are the goods which belong to the respondent. Precisely, it is this controversy which needs to be addressed in the first instance.

Before we answer as to whether the approach of the IPAB and the High Court in the impugned orders is correct, as contended by the respondent or it needs to be interdicted as submitted by the appellant, some of the relevant facts about which there is no dispute, need to be recapitulated. These are as follows:

- (A) Respondent started using trade mark in respect of its products, namely, milk and milk products in the year 1985. As against that, the appellant adopted trade mark 'NANDHINI' in respect of its goods in the year 1989.
- (B) Though, the respondent is a prior user, the appellant also had been using this trade mark 'NANDHINI' for 12-13 years before it applied for registration of these trade marks in respect of its products.
- (C) The goods of the appellant as well as respondent fall under the same Classes 29 and 30. Notwithstanding the same, the goods of the appellant are different from that of the respondent. Whereas the

respondent is producing and selling only milk and milk products the goods of the appellant are fish, meat, poultry and game, meat extracts, preserved, dried and cooked fruits and vegetables, edible oils and fats, salad dressings, preserves etc. and it has given up its claim qua milk and milk products.

- (D) Insofar as application for registration of the milk and milk products is concerned, it was not granted by the trade mark registry. In fact, the same was specifically rejected. The appellant was directed to file the affidavit and Form 16 in this behalf to delete the goods 'milk and milk products' which affidavit was filed by the appellant. Further concession is already recorded above.
- (E) NANDINI/NANDHINI is a generic, it represents the name of Goddess and a cow in Hindu Mythology. It is not an invented or coined word of the respondent.
- (F) The nature and style of the business of the appellant and the respondent are altogether different. Whereas respondent is a Cooperative Federation of Milk Producers of Karnataka and is producing and selling milk and milk products under the mark 'NANDINI', the business of the appellant is that of running restaurants and the registration of mark 'NANDHINI' as sought by the appellant is in respect of various foodstuffs sold by it in its restaurants.
- (G) Though there is a phonetic similarity insofar as the words NANDHINI/NANDINI are concerned, the trade mark with logo adopted by the two parties are altogether different. The manner in which the appellant has written NANDHINI as its mark is totally different from the style adopted by the respondent for its mark 'NANDINI'. Further, the appellant has used and added the word 'Deluxe' and, thus, its mark is 'NANDHINI DELUXE'. It is followed by the words 'the real spice of life'. There is device of lamp with the word 'NANDHINI'. In contrast, the respondent has used only one word, namely, NANDINI which is not prefixed or suffixed by any word. In its mark 'Cow' as a logo is used beneath which the word NANDINI is written, it is encircled by egg shape circle. A bare perusal of the two marks would show that there is hardly any similarity of the appellant's mark with that of the respondent when these marks are seen in totality.

When we examine the matter keeping in mind the aforesaid salient features, it is difficult to sustain the conclusion of the IPAB in its order dated 4th October, 2011 as well in the impugned order of the High Court that the mark adopted by the appellant will cause any confusion in the mind of consumers, what to talk of deception. We do not find that the two marks are deceptively similar.

We are of further opinion that the earlier order dated 20th April, 2010 of IPAB approached the subject matter in correct perspective. The test laid down in *Polaroid Corporation v. Polarad Electronics Corporation*, 287 F.2d 492 (1961), is as follows:

“The problem of determining how far a valid trademark shall be protected with respect to goods other than those to which its owner has applied it, has long been vexing and does not become easier of solution with the years. Neither of our recent decisions so heavily relied upon by the parties, *Harold F. Ritchie, Inc. v. Chesebrough-Pond’s Inc.*, 2 Cir. 1960 281 F.2d 755, by plaintiff, and *Avon Shoe Co. Inc. v. David Crystal Inc.*, 2 Cir. 1960 279 F.2d 607, by defendant, affords much assistance, since in the *Ritchie* case (supra) there was confusion as to the identical product and the defendant in the *Avon* case (supra) had adopted its mark “without knowledge of the plaintiffs’ prior use,” at page 611. Where the products are different, the prior owner’s chance of success is a function of many variables: the strength of his mark, the degree of similarity between the two marks, the proximity of the products, the likelihood that the prior owner will bridge the gap, actual confusion, and the reciprocal of defendant’s good faith in adopting its own mark, the quality of defendant’s product, and the sophistication of the buyers. Even this extensive catalogue does not exhaust the possibilities - the Court may have to take still other variables into account. American Law Institute, Restatement of Torts, §§ 729, 730, 731. Here plaintiff’s mark is a strong one and the similarity between the two names is great, but the evidence of actual confusion, when analyzed, is not impressive. The filter seems to be the only case where defendant has sold, but not manufactured, a product serving a function similar to any of plaintiff’s, and plaintiff’s sales of this item have been highly irregular, varying, e. g., from \$2,300 in 1953 to \$303,000 in 1955, and \$48,000 in 1956.”

This Court in *National Sewing Thread Co. Ltd. v. James Chadwick and Bros.*, AIR 1953 SC 357, accepted the following principles which are to be applied in such cases:

“22. The principles of law applicable to such cases are well settled. The burden of proving that the trade mark which a person seeks to register is not likely to deceive or to cause confusion is upon the applicant. It is for him to satisfy the

Registrar that his trade mark does not fall within the prohibition of Section 8 and therefore it should be registered. Moreover in deciding whether a particular trade mark is likely to deceive or cause confusion that duty is not discharged by arriving at the result by merely comparing it with the trade mark which is already registered and whose proprietor is offering opposition to the registration of the mark. The real question to decide in such cases is to see as to how a purchaser, who must be looked upon as an average man of ordinary intelligence, would react to a particular trade mark, what association he would form by looking at the trade mark, and in what respect he would connect the trade mark with the goods which he would be purchasing.”

Applying the aforesaid principles to the instant case, when we find that not only visual appearance of the two marks is different, they even relate to different products. Further, the manner in which they are traded by the appellant and respondent respectively, highlighted above, it is difficult to imagine that an average man of ordinary intelligence would associate the goods of the appellant as that of the respondent.

One other significant factor which is lost sight of by the IPAB as well as the High Court is that the appellant is operating a restaurant under the trademark ‘NANDHINI’ and it had applied the trademark in respect of goods like coffee, tea, cocoa, sugar, rice, tapioca, sago, artificial coffee, flour and preparations made from cereals, bread, pastry, spices, bill books, visiting cards, meat, fish, poultry and game; meat extracts; preserved, dried and cooked fruits and vegetables; jellies, jams, fruit sauces, etc. which are used in the products/services of restaurant business. The aforesaid items do not belong to Class 29 or 30. Likewise, stationery items used by the appellant in the aid of its restaurant services are relatable to Class 16. In these circumstances, there was hardly any question of confusion or deception.

Having arrived at the aforesaid conclusion, the reasoning of the High Court that the goods belonging to the appellant and the respondent (though the nature of goods is different) belong to same class and, therefore, it would be impermissible for the appellant to have the registration of the concerned trade mark in its favour, would be meaningless. That apart, there is no such principle of law. On the contrary, this Court in *Vishnudas Trading as Vishnudas Kushandas v. The Vazir Sultan Tobacco Ltd. and anr.*, 1996 SCALE (5) 267, has decided otherwise as can be seen from the reading of para 47 of the said judgment:-

“47. The respondent Company got registration of its brand name “Charminar” under the broad classification “manufactured tobacco”. So long such registration remains

operative, the respondent Company is entitled to claim exclusive use of the said brand name in respect of articles made of tobacco coming under the said broad classification "manufactured tobacco". Precisely for the said reason, when the appellant made application for registration of quiwam and zarda under the same brand name "Charminar", such prayer for registration was not allowed. The appellant, therefore, made application for rectification of the registration made in favour of the respondent Company so that the said registration is limited only in respect of the articles being manufactured and marketed by the respondent Company, namely, cigarettes. In our view, if a trader or manufacturer actually trades in or manufactures only one or some of the articles coming under a broad classification and such trader or manufacturer has no bona fide intention to trade in or manufacture other goods or articles which also fall under the said broad classification, such trader or manufacturer should not be permitted to enjoy monopoly in respect of all the articles which may come under such broad classification and by that process preclude the other traders or manufacturers from getting registration of separate and distinct goods which may also be grouped under the broad classification. If registration has been given generally in respect of all the articles coming under the broad classification and if it is established that the trader or manufacturer who got such registration had not intended to use any other article except the articles being used by such trader or manufacturer, the registration of such trader is liable to be rectified by limiting the ambit of registration and confining such registration to the specific article or articles which really concern the trader or manufacturer enjoying the registration made in his favour. In our view, if rectification in such circumstances is not allowed, the trader or manufacturer by virtue of earlier registration will be permitted to enjoy the mischief of trafficking in trade mark. Looking to the scheme of the registration of trade mark as envisaged in the Trade Marks Act and the Rules framed thereunder, it appears to us that registration of a trade mark cannot be held to be absolute, perpetual and invariable under all circumstances. Section 12 of the Trade Marks Act prohibits registration of identical or deceptively similar trade marks in respect of goods and description of goods which is identical or deceptively similar

to the trade mark already registered. For prohibiting registration under Section 12(1), goods in respect of which subsequent registration is sought for, must be (i) in respect of goods or description of goods being same or similar and covered by earlier registration and (ii) trade mark claimed for such goods must be same or deceptively similar to the trade mark already registered. It may be noted here that under sub-section (3) of Section 12 of the Trade Marks Act, in an appropriate case of honest concurrent use and/or of other special circumstances, same and deceptively similar trade marks may be permitted to another by the Registrar, subject to such conditions as may deem just and proper to the Registrar. It is also to be noted that the expression "goods" and "description of goods" appearing in Section 12(1) of the Trade Marks Act indicate that registration may be made in respect of one or more goods or of all goods conforming a general description. The Trade Marks Act has noted distinction between description of goods forming a genus and separate and distinctly identifiable goods under the genus in various other sections e.g. goods of same description in Section 46, Sections 12 and 34 and class of goods in Section 18, Rules 12 and 26 read with Fourth Schedule to the Rules framed under the Act.

48. The "class" mentioned in the Fourth Schedule may subsume or comprise a number of goods or articles which are separately identifiable and vendible and which are not goods of the same description as commonly understood in trade or in common parlance. Manufactured tobacco is a class mentioned in Class 34 of Fourth Schedule of the Rules but within the said class, there are a number of distinctly identifiable goods which are marketed separately and also used differently. In our view, it is not only permissible but it will be only just and proper to register one or more articles under a class or genus if in reality registration only in respect of such articles is intended, by specifically mentioning the names of such articles and by indicating the class under which such article or articles are to be comprised. It is, therefore, permissible to register only cigarette or some other specific products made of "manufactured tobacco" as mentioned in Class 34 of Fourth Schedule of the Rules. In our view, the contention of Mr Vaidyanathan that in view of change in the language of

Section 8 of the Trade Marks Act as compared to Section 5 of the Trade Marks Act, 1940, registration of trade mark is to be made only in respect of class or genus and not in respect of articles of different species under the genus is based on incorrect appreciation of Section 8 of the Trade Marks Act and Fourth Schedule of the Rules.”

We may mention that the aforesaid principle of law while interpreting the provisions of Trade and Merchandise Act, 1958 is equally applicable as it is unaffected by the Trade Marks Act, 1999 inasmuch as the main object underlying the said principle is that the proprietor of a trade mark cannot enjoy monopoly over the entire class of goods and, particularly, when he is not using the said trade mark in respect of certain goods falling under the same class. In this behalf, we may usefully refer to Section 11 of the Act which prohibits the registration of the mark in respect of the similar goods or different goods but the provisions of this Section do not cover the same class of goods.

The aforesaid discussion leads us to hold that all the ingredients laid down in Section 11(2) of the Act, as explained by the Delhi High Court in *Nestle India Ltd. v. Mood Hospitality Pvt. Ltd.*, (2010) 42 PTC 514 (Del) (DB), have not been satisfied. We are not persuaded to hold, on the facts of this case, that the appellant has adopted the trade mark to take unfair advantage of the trade mark of the respondent. We also hold that use of ‘NANDHINI’ by appellant in respect of its different goods would not be detrimental to the purported distinctive character or repute of the trade mark of the respondent. It is to be kept in mind that the appellant had adopted the trade mark in respect of items sold in its restaurants way back in the year 1989 which was soon after the respondent had started using the trade mark ‘NANDINI’. There is no document or material produced by the respondent to show that by the year 1989 the respondent had acquired distinctiveness in respect of this trade mark, i.e., within four years of the adoption thereof. It, therefore, appears to be a case of concurrent user of trade mark by the appellant.

There is some force in the argument of learned counsel for the appellant that IPAB while passing orders dated 4th October, 2011 ignored its earlier order, of a Coordinate Bench, passed on 20th April, 2010. Appeal in which order dated 20th April, 2010 was passed was between the same parties on identical issue. The IPAB had dismissed the said appeal of the respondent and that order had attained finality. *Prima facie*, this would act as an issue of estoppel between the parties (see *Bhanu Kumar Jain v. Archana Kumar and anr.*, (2005) 1 SCC 787, *Hope Plantations Ltd. v. Taluk Land Board, Peermade and another*, (1999) 5 SCC 590). However, as we are holding that the impugned orders of the IPAB and High Court are not sustainable in law and have decided these appeals on merits it is not necessary to make any further comments on the aforesaid aspect.

•

PART - II A
GUIDELINES
GUIDELINES TO BE FOLLOWED BY COURTS IN
CASES OF ADOPTION AS LAID DOWN IN THE CASE OF VINEETA
KUSHWAHA BY HIGH COURT OF MADHYA PRADESH

Various complaints were made to the Juvenile Justice Committee of the High Court of M.P, Jabalpur by Child Care Institutions (for brevity “CCI”) and Special Adoption Agencies (for brevity “SAA”) alleging that despite the children entered on the Child Adoption Resource Information & Guidance System (for brevity “CARINGS”) after declaring them legally free from the Child Welfare Committee (for brevity “CWC”), their referrals were kept pending and not made on due time by the Central Adoption Resource Authority (for brevity “CARA”), therefore, best interest of the child was compromised.

The High Court of Madhya Pradesh took cognizance of various such complaints made of Juvenile Justice Committee of the High Court. The High Court has issued various guidelines regarding roles, responsibilities, jurisdiction and procedure of Courts, CARA, SAA, CWC and SARA regarding adoption of children in the State of Madhya Pradesh in the case of *VINEETA KUSHWAHA* reported in *2018 (3) MPLJ 422*, vide order dated 12.02.2018. We are publishing guidelines relating to the Courts dealing with adoption matters.

The High Court considered the effect of Sections 2 (23), 56 and 58 of the Juvenile Justice (Care And Protection of Children) Act, 2015, Rule 45 of the Juvenile Justice (Care And Protection of Children) Model Rules, 2016 and Regulation 12 of the Adoption Regulations, 2017 and issued following guidelines to be followed by the Court :

Jurisdiction of Court –

- (i) Court as defined under Section 2 (23) of the JJ Act includes District Court, Family Court and City Civil Court having jurisdiction in the matter of adoption and guardianship.
- (ii) In case the said Court is vacant for one month, the next senior most Civil Court may exercise such jurisdiction in its place and to pass the order.

Procedure before the Court –

- (iii) The application must be filed by the SAA for adoption of a child in a Court where the SAA is located.
- (iv) In case the child is of the CCI having linkage with SAA located at a different district, the SAA may apply to the Court making the CCI as co-petitioner without joining any party as respondent in the said application.

- (v) In case of in-country adoption, the application ought to be filed within a period of ten days from the date of matching of the child with the prospective adoptive parents.
- (vi) In case of inter-country adoption, the application may be filed within the same period from the date of receiving the No Objection Certificate from the CARA.
- (vii) There would not be any respondent as party because the case of adoption is not required to be dealt with alike to be an adversarial litigation.
- (viii) The adoption proceedings shall be held in camera by the Court.
- (ix) The Court ought to record a satisfaction that the proposed adoption is for the welfare of the child and due consideration of the wishes of the child having regard to the age and understanding must be given.
- (x) It is also a duty of the Court to look into the fact that neither the prospective adoptive parents should offer or give any amount to the SAA nor the parents or guardian of a child in case of relative adoption has received or agreed to receive any payment or reward in consideration of the adoption except as permitted by the CARA Regulation.
- (xi) Such proceeding is required to be completed observing the time limit of two months.

Thus, the aforesaid procedure is required to be observed by the Courts while dealing the adoption cases.

* * *

उच्च न्यायालय के द्वारा किशोर न्याय (बालकों का देखरेख एवं संरक्षण) अधिनियम, 2015, की धारा 2 (23), 56 एवं 58, किशोर न्याय (बालकों का देखरेख एवं संरक्षण) आदर्श नियम, 2016 के नियम 45 एवं दत्तक विनियमन, 2017 के विनियम 12 पर विचार करते हुए दत्तक ग्रहण मामलों की सुनवाई करने वाले न्यायालयों के लिए निम्नलिखित दिशानिर्देश जारी किए हैं:-

न्यायालय की अधिकारिता

- (i) किशोर न्याय अधिनियम की धारा 2 (23) में परिभाषित न्यायालय में जिला न्यायालय, कुटुम्ब न्यायालय एवं सिटी सिविल न्यायालय सम्मिलित हैं जिन्हें दत्तकग्रहण एवं संरक्षकता के मामलों की अधिकारिता है।
- (ii) यदि ऐसा न्यायालय एक माह अथवा अधिक के लिए रिक्त हो तो अन्य वरिष्ठतम सिविल न्यायालय उसके स्थान पर ऐसी अधिकारिता का प्रयोग कर आदेश पारित कर सकता है।

न्यायालय के समक्ष प्रक्रिया

- (iii) विशेष दत्तक ग्रहण एजेन्सी के द्वारा उस न्यायालय को आवेदन प्रस्तुत करना चाहिए जहां ऐसी विशेष दत्तक ग्रहण एजेन्सी स्थित है।

- (iv) यदि बालक किसी ऐसी बालकों की देखरेख की संस्था का है जिसका अनुबंधन अन्य जिले की विशेष दत्तक ग्रहण एजेन्सी से हो, वहां विशेष दत्तक ग्रहण एजेन्सी न्यायालय में बालकों की देखरेख की संस्था को सह-आवेदक बनाकर बिना किसी व्यक्ति को प्रत्यर्थी बनाए आवेदन कर सकेगी।
- (v) अंतरदेशीय दत्तक ग्रहण के मामलों में बालक एवं भावी दत्तक माता-पिता के मेल की तिथि के 10 दिवस के भीतर आवेदन प्रस्तुत कर दिया जाना चाहिए।
- (vi) अंतरदेशीय दत्तक ग्रहण के मामलों में आवेदन पत्र केन्द्रीय दत्तक ग्रहण संसाधन प्राधिकरण से अनापत्ति प्रमाणपत्र प्राप्त होने के 10 दिवस के भीतर प्रस्तुत किया जा सकता है।
- (vii) दत्तक ग्रहण के मामलों में कोई भी प्रत्यर्थी पक्षकार नहीं होगा क्योंकि इन्हें विरोधात्मक मुकदमे की भांति नहीं देखना है।
- (viii) न्यायालय द्वारा दत्तक ग्रहण की कार्यवाही बंद कमरे में की जाएगी।
- (ix) न्यायालय को यह समाधान अभिलिखित करना चाहिए कि प्रस्तावित दत्तक ग्रहण बालक के हित में उसके कल्याण के लिए है एवं बालक की आयु एवं समझ को दृष्टिगत रखते हुए उसकी इच्छा को भी विचार में लेना चाहिए।
- (x) न्यायालय का यह भी कर्तव्य है कि वह यह देखे कि केन्द्रीय दत्तक ग्रहण संसाधन प्राधिकरण द्वारा अनुज्ञेय राशि के अतिरिक्त न तो दत्तक लेने वाले प्रस्तावित माता-पिता विशेष दत्तक एजेन्सी को कोई राशि दें अथवा देने की चेष्टा करें और न ही संबंधियों के मध्य दत्तकग्रहण की दशा में ऐसे बालक के माता-पिता अथवा अभिभावक कोई राशि अथवा पारितोषण प्राप्त करें अथवा प्राप्त करने का अनुबंध करे जो कि दत्तकग्रहण के प्रतिफल के लिए आशयित हो।
- (xi) ऐसी कार्यवाही दो माह की समय-सीमा के भीतर पूर्ण करनी अपेक्षित है।

•

"The Courts charged with the duty of administering justice have to remember that it is not the form but the substance of the matter that has to be looked to and the parties cannot be penalised for inadvertent errors committed by them in the conduct of their cases."

Jaswant Singh, J. *in Borpukhurie Tea Estate v. Presiding Officer, Industrial Tribunal, (1978) 2 SCC 667*, para 7

PART – IV
IMPORTANT CENTRAL/STATE ACTS & AMENDMENTS

**THE MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE)
ORDINANCE, 2018
NO. 7 OF 2018**

New Delhi, the 19th September, 2018

Promulgated by the President in the Sixty-Ninth year of the Republic of India.

An Ordinance to protect the right of married Muslim women and to prohibit divorce by pronouncing talaq by their husband and for matters connected therewith or incidental thereto;

WHEREAS the Muslim Women (Protection of Right on Marriage) Bill, 2017 has been passed by the House of the People and is pending in the Council of states;

AND WHEREAS inspite of the fact that the Supreme Court has held in the matter of *ShayaraBano v. Union of India and others [Writ Petition (Civil) No. 118 of 2016]* and other connected matters that the practice of *triple talaq (talaq-e-biddat)* as unconstitutional, the said practice is still continuing unabated;

AND WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the provisions of the said Bill with certain modifications;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

CHAPTER I
PRELIMINARY

- 1. Short title, extent and commencement.** – (1) This Ordinance may be called the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018.
(2) It shall extend to the whole of India except the State of Jammu and Kashmir.
(3) It shall come into force at once.
- 2. Definitions.** – In this Ordinance, unless the context otherwise requires,—
 - (a) “*electronic form*” shall have the same meaning as assigned to it in clause (r) of sub-section (1) of section 2 of the **Information Technology Act, 2000**;
 - (b) “*talaq*” means *talaq-e-biddat* or any other similar form of *talaq* having the effect of instantaneous and irrevocable divorce pronounced by a Muslim husband; and

- (c) “**Magistrate**” means a Judicial Magistrate of the First Class exercising jurisdiction under the **Code of Criminal Procedure, 1973**, in the area where the married Muslim woman resides.

CHAPTER II

DECLARATION OF TALAQ TO BE VOID AND ILLEGAL

3. ***Talaq to be void and illegal.*** – Any pronouncement of talaq by a Muslim husband upon his wife, by words, either spoken or written or in electronic form or in any other manner whatsoever, shall be void and illegal.
4. ***Punishment for pronouncing talaq*** – Any Muslim husband who pronounces talaq referred to in section 3 upon his wife shall be punished with imprisonment for a term which may extend to three years, and shall also be liable to fine.

CHAPTER III

PROTECTION OF RIGHTS OF MARRIED MUSLIM WOMEN

5. **Subsistence allowance.** – Without prejudice to the generality of the provisions contained in any other law for the time being in force, a married Muslim woman upon whom *talaq* is pronounced shall be entitled to receive from her husband such amount of subsistence allowance for her and dependent children as may be determined by the Magistrate.
6. **Custody of Minor children.** – Notwithstanding anything contained in any other law for the time being in force, a married Muslim woman shall be entitled to custody of her minor children in the event of pronouncement of *talaq* by her husband, in such manner as may be determined by the Magistrate.
7. **Offence to be Cognizable, Compoundable etc.** – Notwithstanding anything contained in the Code of Criminal Procedure, 1973,—
- (a) an offence punishable under this Ordinance shall be cognizable, if information relating to the commission of the offence is given to an officer in charge of a police station by the married Muslim woman upon whom *talaq* is pronounced or any person related to her by blood or marriage;
 - (b) an offence punishable under this Ordinance shall be compoundable, at the instance of the married Muslim woman upon whom talaq is pronounced with the permission of the Magistrate, on such terms and conditions as he may determine;
 - (c) no person accused of an offence punishable under this Ordinance shall be released on bail unless the Magistrate, on an application filed by the accused and after hearing the married Muslim woman upon whom talaq is pronounced, is satisfied that there are reasonable grounds for granting bail to such person.

•

THE FUGITIVE ECONOMIC OFFENDERS ACT, 2018

No. 17 of 2018

31st July, 2018

An Act to provide for measures to deter fugitive economic offenders from evading the process of law in India by staying outside the jurisdiction of Indian courts, to preserve the sanctity of the rule of law in India and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:—

CHAPTER I PRELIMINARY

1. **Short title, extent and commencement.** – (1) This Act may be called the Fugitive Economic Offenders Act, 2018.
 - (2) It extends to the whole of India.
 - (3) It shall be deemed to have come into force on the 21st day of April, 2018.
2. **Definitions.** – (1) In this Act, unless the context otherwise requires,—
 - (a) “**Administrator**” means an Administrator appointed under sub-section (1) of section 15;
 - (b) “**benami property**” and “**benami transaction**” shall have the same meanings as assigned to them under clauses (8) and (9) respectively of section 2 of the Prohibition of Benami Property Transactions Act, 1988;
 - (c) “**contracting State**” means any country or place outside India in respect of which arrangements have been made by the Central Government with the Government of such country through a treaty or otherwise;
 - (d) “**Deputy Director**” means the Deputy Director appointed under sub-section (1) of section 49 of the Prevention of Money-Laundering Act, 2002;
 - (e) “**Director**” means the Director appointed under sub-section (1) of section 49 of the Prevention of Money-Laundering Act, 2002;
 - (f) “**fugitive economic offender**” means any individual against whom a warrant for arrest in relation to a Scheduled Offence has been issued by any Court in India, who—
 - (i) has left India so as to avoid criminal prosecution; or
 - (ii) being abroad, refuses to return to India to face criminal prosecution;
 - (g) “**key managerial personnel**” shall have the same meaning as assigned to it in clause (51) of section 2 of the Companies Act, 2013;
 - (h) “**notification**” means a notification published in the Official Gazette and the expression “**notify**” shall be construed accordingly;

- (i) **“person”** includes—
 - (i) an individual;
 - (ii) a Hindu Undivided Family;
 - (iii) a company;
 - (iv) a trust;
 - (v) a partnership;
 - (vi) a limited liability partnership;
 - (vii) an association of persons or a body of individuals, whether incorporated or not;
 - (viii) every artificial juridical person not falling within any of the preceding sub-clauses; and
 - (ix) any agency, office or branch owned or controlled by any of the above persons mentioned in the preceding sub-clauses;
 - (j) **“prescribed”** means prescribed by rules made under this Act;
 - (k) **“proceeds of crime”** means any property derived or obtained, directly or indirectly, by any person as a result of criminal activity relating to a Scheduled Offence, or the value of any such property, or where such property is taken or held outside the country, then the property equivalent in value held within the country or abroad;
 - (l) **“Schedule”** means the Schedule appended to this Act;
 - (m) **“Scheduled Offence”** means an offence specified in the Schedule, if the total value involved in such offence or offences is one hundred crore rupees or more;
 - (n) **“Special Court”** means a Court of Session designated as a Special Court under sub-section (1) of section 43 of the Prevention of Money-laundering Act, 2002.
 - (2) The words and expressions used and not defined in this Act but defined in the Prevention of Money-laundering Act, 2002 shall have the meanings respectively assigned to them in that Act.
3. **Application of Act.** – The provisions of this Act shall apply to any individual who is, or becomes, a fugitive economic offender on or after the date of coming into force of this Act.

CHAPTER II

DECLARATION OF FUGITIVE ECONOMIC OFFENDERS AND CONFISCATION OF PROPERTY

4. **Application for declaration of fugitive economic offender and procedure therefor.** – (1) Where the Director or any other officer not

below the rank of Deputy Director authorised by the Director for the purposes of this section, has reason to believe (the reasons for such belief to be recorded in writing), on the basis of material in his possession, that any individual is a fugitive economic offender, he may file an application in such form and manner as may be prescribed in the Special Court that such individual may be declared as a fugitive economic offender.

(2) The application referred to in sub-section (1) shall contain—

- (a) reasons for the belief that an individual is a fugitive economic offender;
- (b) any information available as to the whereabouts of the fugitive economic offender;
- (c) a list of properties or the value of such properties believed to be the proceeds of crime, including any such property outside India for which confiscation is sought;
- (d) a list of properties or benami properties owned by the individual in India or abroad for which confiscation is sought; and
- (e) a list of persons who may have an interest in any of the properties listed under clauses (c) and (d).

(3) The Authorities appointed for the purposes of the Prevention of Money-laundering Act, 2002 shall be the Authorities for the purposes of this Act.

5. Attachment of property. – (1) The Director or any other officer authorised by the Director, not below the rank of Deputy Director, may, with the permission of the Special Court, attach any property mentioned in the application under section 4 by an order in writing in such manner as may be prescribed.

(2) Notwithstanding anything contained in sub-section (1) or section 4, the Director or any other officer, not below the rank of Deputy Director, authorised by the Director, may, by an order in writing, at any time prior to the filing of the application under section 4, attach any property—

- (a) for which there is a reason to believe that the property is proceeds of crime, or is a property or benami property owned by an individual who is a fugitive economic offender; and
- (b) which is being or is likely to be dealt with in a manner which may result in the property being unavailable for confiscation:

Provided that the Director or any other officer who provisionally attaches any property under this sub-section shall, within a period of thirty days from the date of such attachment, file an application under section 4 before the Special Court.

- (3) The attachment of any property under this section shall continue for a period of one hundred and eighty days from the date of order of attachment or such other period as may be extended by the Special Court before the expiry of such period.
- (4) Nothing in this section shall prevent the person interested in the enjoyment of the immovable property attached under sub-section (1) from such enjoyment.

Explanation.— For the purposes of this sub-section, the expression “person interested”, in relation to any immovable property includes all persons claiming or entitled to claim any interest in the property.

6. Powers of Director and other officers. – The Director or any other officer shall, for the purposes of section 4, have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 while trying a suit in respect of the following matters, namely:—

- (a) discovery and inspection;
- (b) enforcing the attendance of any person, including any officer of a reporting entity and examining him on oath;
- (c) compelling the production of records;
- (d) receiving evidence on affidavits;
- (e) issuing commissions for examination of witnesses and documents; and
- (f) any other matter which may be prescribed.

7. Power of survey. – (1) Notwithstanding anything contained in any other provisions of this Act, where a Director or any other officer authorised by the Director, on the basis of material in his possession, has reason to believe (the reasons for such belief to be recorded in writing), that an individual may be a fugitive economic offender, he may enter any place—

- (i) within the limits of the area assigned to him; or
 - (ii) in respect of which he is authorised for the purposes of this section, by such other authority, who is assigned the area within which such place is situated.
- (2) Where the Director or any other officer authorised by him, on the basis of material in his possession, has reason to believe (the reasons for such belief to be recorded in writing) that an individual may be a fugitive economic offender and it is necessary to enter any place as mentioned in sub-section (1), he may request any proprietor, employee or any other person who may be present at that time, to—
- (a) afford him the necessary facility to inspect such records as he may require and which may be available at such place;

- (b) afford him the necessary facility to check or verify the proceeds of crime or any transaction related to proceeds of crime which may be found therein; and
 - (c) furnish such information as he may require as to any matter which may be useful for, or relevant to any proceedings under this Act.
- (3) The Director, or any other officer acting under this section may—
- (i) place marks of identification on the records inspected by him and make or cause to be made extracts or copies therefrom;
 - (ii) make an inventory of any property checked or verified by him; and
 - (iii) record the statement of any person present at the property which may be useful for, or relevant to, any proceeding under this Act.

8. Search and seizure. – (1) Notwithstanding anything contained in any other law for the time being in force, where the Director or any other officer not below the rank of Deputy Director authorised by him for the purposes of this section, on the basis of information in his possession, has reason to believe (the reason for such belief to be recorded in writing) that any person—

- (i) may be declared as a fugitive economic offender;
 - (ii) is in possession of any proceeds of crime;
 - (iii) is in possession of any records which may relate to proceeds of crime; or
 - (iv) is in possession of any property related to proceeds of crime, then, subject to any rules made in this behalf, he may authorise any officer subordinate to him to—
- (a) enter and search any building, place, vessel, vehicle or aircraft where he has reason to suspect that such records or proceeds of crime are kept;
 - (b) break open the lock of any door, box, locker, safe, almirah or other receptacle for exercising the powers conferred by clause (a) where the keys thereof are not available;
 - (c) seize any record or property found as a result of such search;
 - (d) place marks of identification on such record or property, if required or make or cause to be made extracts or copies therefrom;
 - (e) make a note or an inventory of such record or property; and
 - (f) examine on oath any person, who is found to be in possession or control of any record or property, in respect of all matters relevant for the purposes of any investigation under this Act.

- (2) Where an authority, upon information obtained during survey under section 7, is satisfied that any evidence shall be or is likely to be concealed or tampered with, he may, for reasons to be recorded in writing, enter and search the building or place where such evidence is located and seize that evidence.

9. Search of persons. – Notwithstanding anything contained in any other law for the time being in force—

- (a) if an authority, authorised in this behalf by the Central Government by general or special order, has reason to believe (the reason for such belief to be recorded in writing) that any person has secreted about his person or anything under his possession, ownership or control, any record or proceeds of crime which may be useful for or relevant to any proceedings under this Act, he may search that person and seize such record or property which may be useful for or relevant to any proceedings under this Act;

- (b) where an authority is about to search any person, he shall, if such person so requires, take such person within twenty-four hours to the nearest Gazetted Officer, superior in rank to him, or a Magistrate:

Provided that the period of twenty-four hours shall exclude the time necessary for the journey undertaken to take such person to the nearest Gazetted Officer, superior in rank to him, or the Magistrate's Court;

- (c) if the requisition under clause (b) is made, the authority shall not detain the person for more than twenty-four hours prior to taking him before the Gazetted Officer, superior in rank to him, or the Magistrate referred to in that clause:

Provided that the period of twenty-four hours shall exclude the time necessary for the journey from the place of detention to the office of the Gazetted Officer, superior in rank to him, or the Magistrate's Court;

- (d) the Gazetted Officer or the Magistrate before whom any such person is brought shall, if he sees no reasonable ground for search, forthwith discharge such person but otherwise shall direct that search be made;
- (e) before making the search under clause (a) or clause (d), the authority shall call upon two or more persons to attend and witness the search and the search shall be made in the presence of such persons;
- (f) the authority shall prepare a list of record or property seized in the course of the search and obtain the signatures of the witnesses on the list;
- (g) no female shall be searched by anyone except a female; and

- (h) the authority shall record the statement of the person searched under clause (a) or clause (d) in respect of the records or proceeds of crime found or seized in the course of the search.

10. Notice. – (1) Where an application under section 4 has been duly filed, the Special Court shall issue a notice to an individual who is alleged to be a fugitive economic offender.

- (2) The notice referred to in sub-section (1), shall also be issued to any other person who has any interest in the property mentioned in the application under sub-section (2) of section 4.

- (3) A notice under sub-section (1) shall—

- (a) require the individual to appear at a specified place and time not less than six weeks from the date of issue of such notice; and

- (b) state that failure to appear on the specified place and time shall result in a declaration of the individual as a fugitive economic offender and confiscation of property under this Act.

- (4) A notice under sub-section (1) shall be forwarded to such authority, as the Central Government may notify, for effecting service in a contracting State.

- (5) The authority referred to in sub-section (4) shall make efforts to serve the notice within a period of two weeks in such manner as may be prescribed.

- (6) A notice under sub-section (1) may also be served to the individual alleged to be a fugitive economic offender by electronic means to—

- (a) his electronic mail address submitted in connection with an application for allotment of Permanent Account Number under section 139A of the Income-tax Act, 1961;

- (b) his electronic mail address submitted in connection with an application for enrolment under section 3 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016; or

- (c) any other electronic account as may be prescribed, belonging to the individual which is accessed by him over the internet, subject to the satisfaction of the Special Court that such account has been recently accessed by the individual and constitutes a reasonable method for communication of the notice to the individual.

11. Procedure for hearing application. – (1) Where any individual to whom notice has been issued under sub-section (1) of section 10 appears in person at the place and time specified in the notice, the Special Court may terminate the proceedings under this Act.

- (2) Where any individual to whom notice has been issued under sub-section (1) of section 10 fails to appear at the place and time specified in the notice, but enters appearance through counsel, the Special Court may in its discretion give a period of one week to file a reply to the application under section 4.
- (3) Where any individual to whom notice has been issued under sub-section (1) of section 10 fails to enter appearance either in person or through counsel, and the Special Court is satisfied—
 - (a) that service of notice has been effected on such party; or
 - (b) that notice could not be served in spite of best efforts because such individual has evaded service of notice, it may, after recording reasons in writing, proceed to hear the application.
- (4) The Special Court may also give any person to whom notice has been issued under sub-section (2) of section 10 a period of one week to file a reply to the application under section 4.

- 12. Declaration of fugitive economic offender.** – (1) After hearing the application under section 4, if the Special Court is satisfied that an individual is a fugitive economic offender, it may, by an order, declare the individual as a fugitive economic offender for reasons to be recorded in writing.
- (2) On a declaration under sub-section (1), the Special Court may order that any of the following properties stand confiscated to the Central Government—
 - (a) the proceeds of crime in India or abroad, whether or not such property is owned by the fugitive economic offender; and
 - (b) any other property or benami property in India or abroad, owned by the fugitive economic offender.
 - (3) The confiscation order of the Special Court shall, to the extent possible, identify the properties in India or abroad that constitute proceeds of crime which are to be confiscated and in case such properties cannot be identified, quantify the value of the proceeds of crime.
 - (4) The confiscation order of the Special Court shall separately list any other property owned by the fugitive economic offender in India which is to be confiscated.
 - (5) Where the Special Court has made an order for confiscation of any property under sub-section (2), and such property is in a contracting State, the Special Court may issue a letter of request to a Court or authority in the contracting State for execution of such order.
 - (6) Every letter of request to be transmitted to a contracting State under sub-section (5) shall be transmitted in such form and manner as the Central Government may, by notification, specify in this behalf.

- (7) The Special Court may, while making the confiscation order, exempt from confiscation any property which is a proceed of crime in which any other person, other than the fugitive economic offender, has an interest if it is satisfied that such interest was acquired *bona fide* and without knowledge of the fact that the property was proceeds of crime.
 - (8) All the rights and title in the confiscated property shall, from the date of the confiscation order, vest in the Central Government, free from all encumbrances.
 - (9) Where on the conclusion of the proceedings, the Special Court finds that the individual is not a fugitive economic offender, the Special Court shall order release of property or record attached or seized under this Act to the person entitled to receive it.
 - (10) Where an order releasing the property has been made by the Special Court under sub-section (9), the Director or any other officer authorised by him in this behalf may withhold the release of any such property or record for a period of ninety days from the date of receipt of such order, if he is of the opinion that such property is relevant for the appeal proceedings under this Act.
- 13. Supplementary application.** – (1) Where at any time after the institution of the application under section 4, any other property is discovered or identified which constitutes proceeds of crime or is property or benami property owned by the individual in India or abroad who is a fugitive economic offender liable to be confiscated under this Act, the Director or any other officer not below the rank of Deputy Director authorised by the Director for the purposes of this section, may file a supplementary application in the Special Court seeking confiscation of such properties.
- (2) The provisions of sections 4 to 12 shall, as far as may be, apply in relation to such application as they apply in relation to an application under section 4.
- 14. Power to disallow civil claims.** – Notwithstanding anything contained in any other law for the time being in force,—
- (a) on a declaration of an individual as a fugitive economic offender, any Court or tribunal in India, in any civil proceeding before it, may, disallow such individual from putting forward or defending any civil claim; and
 - (b) any Court or tribunal in India in any civil proceeding before it, may, disallow any company or limited liability partnership from putting forward or defending any civil claim, if an individual filing the claim on behalf of the company or the limited liability partnership, or any promoter or key managerial personnel or majority shareholder of the company or an individual having a controlling interest in the limited liability partnership has been declared as a fugitive economic offender.

Explanation.— For the purposes of this section, the expressions—

- (a) “company” means any body corporate and includes a firm, or other association of persons; and
- (b) “limited liability partnership” shall have the same meaning as assigned to it in clause (n) of sub-section (1) of section 2 of the Limited Liability Partnership Act, 2008.

15. Management of properties confiscated under this Act. – (1) The Central Government may, by order published in the Official Gazette, appoint as many of its officers (not below the rank of a Joint Secretary to the Government of India) as it thinks fit, to perform the functions of an Administrator.

(2) The Administrator appointed under sub-section (1) shall receive and manage the property in relation to which an order has been made under sub-section (2) of section 12 in such manner and subject to such conditions as may be prescribed.

(3) The Administrator shall also take such measures, as the Central Government may direct, to dispose of the property which is vested in the Central Government under section 12:

Provided that the Central Government or the Administrator shall not dispose of any property for a period of ninety days from the date of the order under sub-section (2) of section 12.

CHAPTER III

MISCELLANEOUS

16. Rules of evidence. – (1) The burden of proof for establishing—

- (a) that an individual is a fugitive economic offender; or
- (b) that a property is the proceeds of crime or any other property in which the individual alleged to be a fugitive economic offender has an interest, shall be on the Director or the person authorised by the Director to file the application under section 4.

(2) Notwithstanding anything contained in any other law for the time being in force, where any person referred to in sub-section (2) of section 10 claims that any interest in any property was acquired bona fide and without knowledge of the fact that, such property constitutes proceeds of crime, the burden of proving such fact shall lie upon him.

(3) The standard of proof applicable to the determination of facts by the Special Court under this Act shall be preponderance of probabilities.

17. Appeal. – (1) An appeal shall lie from any judgment or order, not being an interlocutory order, of a Special Court to the High Court both on facts and on law.

(2) Every appeal under this section shall be preferred within a period of thirty days from the date of the judgment or order appealed from:

Provided that the High Court may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days:

Provided further that no appeal shall be entertained after the expiry of period of ninety days.

- 18. Bar of jurisdiction.** – No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Special Court is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.
- 19. Protection of action taken in good faith.** – No suit, prosecution or other legal proceeding shall lie against the Central Government or Presiding Officer of the Special Court or Director or Deputy Director or any other officer authorised by the Director for anything which is in good faith done or intended to be done under this Act or any rule made thereunder.
- 20. Power of Central Government to amend Schedule.** – (1) The Central Government may, having regard to the objects of this Act, and if it considers necessary or expedient so to do, by notification add to, or as the case may be, omit from the Schedule any offences specified therein.
- (2) Every such notification shall, as soon as after it is issued, be laid before each House of Parliament.
- 21. Overriding effect.** – The provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force.
- 22. Application of other laws not barred.** – The provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force.
- 23. Power to make rules.** – (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.
- (2) In particular, and without prejudice to generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
- (a) the form and manner of filing application under sub-section (1) of section 4;
 - (b) the manner of attachment of property under sub-section (1) of section 5;

- (c) other matters under clause (f) of section 6;
- (d) the procedure for conducting search and seizure under section 8;
- (e) the manner in which the notice shall be served under sub-section (5) of section 10;
- (f) any other electronic account under clause (c) of sub-section (6) of section 10;
- (g) the manner and conditions subject to which the Administrator shall receive and manage the property confiscated under sub-section (2) of section 15; and
- (h) any other matter which is required to be, or may be, prescribed or in respect of which provision is to be made by rules.

24. Laying of rules before Parliament. – Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

25. Power to remove difficulties. – (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty:

Provided that no order shall be made under this section after the expiry of five years from the date of commencement of this Act.

- (2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

26. Repeal and saving. – (1) The Fugitive Economic Offenders Ordinance, 2018, is hereby repealed.

- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under this Act.

•

THE SCHEDULE
[SEE SECTION 2 (L) AND (M)].

Section	Description of offence
I. Offences under the Indian Penal Code, 1860 (45 of 1860)	
120B read with any offence in this Schedule	Punishment of criminal conspiracy.
255	Counterfeiting Government stamp.
257	Making or selling instrument for counterfeiting Government stamp.
258	Sale of counterfeit Government stamp.
259	Having possession of counterfeit Government stamp.
260	Using as genuine a Government stamp known to be counterfeit.
417	Punishment for cheating.
418	Cheating with knowledge that wrongful loss may ensue to person whose interest offender is bound to protect.
420	Cheating and dishonestly inducing delivery of property.
421	Dishonest or fraudulent removal or concealment of property to prevent distribution among creditors.
422	Dishonestly or fraudulently preventing debt being available for creditors.
423	Dishonest or fraudulent execution of deed of transfer containing false statement of consideration.
424	Dishonest or fraudulent removal or concealment of property.
467	Forgery of valuable security, will, etc.
471	Using as genuine a forged [document or electronic record].
472	Making or possessing counterfeit seal, etc., with intent to commit forgery punishable under section 467.
473	Making or possessing counterfeit seal, etc., with intent to commit forgery punishable otherwise.
475	Counterfeiting device or mark used for authenticating documents described in section 467, or possessing counterfeit marked material.

476	Counterfeiting device or mark used for authenticating documents other than those described in section 467, or possessing counterfeit marked material.
481	Using a false property mark.
482	Punishment for using a false property mark.
483	Counterfeiting a property mark used by another.
484	Counterfeiting a mark used by a public servant.
485	Making or possession of any instrument for counterfeiting a property mark.
486	Selling goods marked with a counterfeit property mark.
487	Making a false mark upon any receptacle containing goods.
488	Punishment for making use of any such false mark.
489A	Counterfeiting currency notes or bank notes.
489B	Using as genuine, forged or counterfeit currency notes or bank notes
II. Offences under the Negotiable Instruments Act, 1881 (26 of 1881)	
138	Dishonour of cheque for insufficiency, etc., of funds in the account.
III. Offences under the Reserve Bank of India Act, 1934 (2 of 1934)	
58B	Penalties.
IV. Offences under the Central Excise Act, 1944 (1 of 1944)	
9	Offences and Penalties.
V. Offences under the Customs Act, 1962 (52 of 1962)	
135	Evasion of duty or prohibitions.
VI. Offences under the Prohibition of Benami Property Transactions Act, 1988 (45 of 1988)	
3	Prohibition of benami transactions.
VII. Offences under the Prevention of Corruption Act, 1988 (49 of 1988)	
7	Public servant taking gratification other than legal remuneration in respect of an official act.
8	Taking gratification in order, by corrupt or illegal means, to influence public servant.
9	Taking gratification for exercise of personal influence with public servant.

10	Punishment for abetment by public servant of offences defined in section 8 or section 9 of the Prevention of Corruption Act, 1988.
13	Criminal misconduct by a public servant.
VIII. Offences under the Securities and Exchange Board of India Act, 1992 (15 of 1992)	
12A read with section 24	Prohibition of manipulative and deceptive devices, insider trading and substantial acquisition of securities or control.
24	Offences for contravention of the provisions of the Act.
IX. Offences under the Prevention of Money Laundering Act, 2002 (15 of 2003)	
3	Offence of money-laundering.
4	Punishment for money-laundering.
X. Offences under the Limited Liability Partnership Act, 2008 (6 of 2009)	
Sub-section (2) of section 30	Carrying on business with intent or purpose to defraud creditors of the Limited Liability Partnership or any other person or for any other fraudulent purpose.
XI. Offences under the Foreign Contribution (Regulation) Act, 2010 (42 of 2010)	
34	Penalty for article or currency or security obtained in contravention of section 10.
35	Punishment for contravention of any provision of the Act.
XII. Offences under the Companies Act, 2013 (18 of 2013)	
Sub-section (4) of section 42 of the Companies Act, 2013 read with section 24 of the Securities and Exchange Board of India Act, 1992 (15 of 1992)	Offer or invitation for subscription of securities on private placement.
74	Repayment of deposits, etc., accepted before commencement of the Companies Act, 2013.
76A	Punishment for contravention of section 73 or section 76 of the Companies Act, 2013.

Second proviso to sub section (4) of section 206	Carrying on business of a company for a fraudulent or unlawful purpose.
Clause (b) of section 213	Conducting the business of a company with intent to defraud its creditors, members or any other persons or otherwise for a fraudulent or unlawful purpose, or in a manner oppressive to any of its members or that the company was formed for any fraudulent or unlawful purpose.
447	Punishment for fraud.
452	Punishment for wrongful withholding of property
XIII. Offences under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (22 of 2015)	
51	Punishment for wilful attempt to evade tax.
XIV. Offences under the Insolvency and Bankruptcy Code, 2016 (31 of 2016)	
69	Punishment for transactions defrauding creditors.
XV. Offences under the Central Goods and Services Tax Act, 2017 (12 of 2017)	
Sub-section (5) of section 132	Punishment for certain offences.

•

CORRIGENDA			
IN THE PREVENTION OF CORRUPTION (AMENDMENT) ACT, 2018 (16 of 2018) as published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 28, dated the 16th July, 2018—			
Page No.	Line(s) No.	For	Read
3	32	“later”	“latter”
5	3	“shall be not”	“shall not be”
5	23	“shall be not”	“shall not be”
5	39	“17A.(1)”	“17A.”
7	5	“presecrbe”	“prescribe”
7	26	“section 13(1) (A)”	“section 13(1) (a)”

•



मध्यप्रदेश उच्च न्यायालय, जबलपुर

मध्य प्रदेश राज्य न्यायिक अकादमी

मध्यप्रदेश उच्च न्यायालय, जबलपुर - 482 007